

# **LOK SABHA DEBATES**

## **(English Version)**

**Thirteenth Session**  
**(Fifteenth Lok Sabha)**



*(Vol. XXXIII contains Nos. 21 to 32)*

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# LOK SABHA DEBATES

## LOK SABHA

*Monday, May 6, 2013/Vaisakha 16, 1935 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

*[MADAM SPEAKER in the Chair]*

### WELCOME TO PARLIAMENTARY DELEGATION FROM MALDIVES

*[English]*

MADAM SPEAKER: Hon. Members, I have an announcement to make.

On behalf of the Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Abdulla Shahid, Speaker of the People's Majlis of Maldives and other distinguished Members of the Parliamentary Delegation from Maldives who are on a visit to our country as our honoured guests.

They arrived in India on 4 May, 2013 and are now seated in the special box. We understand and highly appreciate the role of the People's Majlis in this historic period when democracy is taking roots in Maldives. I am confident that their visit will further strengthen the excellent bilateral relations between our two countries and diversify into newer areas for the benefit of the people of both the countries. We wish them a very comfortable and rewarding stay in our country. Through them we convey our greetings and best wishes to the Parliament, the Government and the friendly people of Maldives.

*... (Interruptions)*

**11.02 hrs**

*At this stage, Shri Ganesh Singh, Shri Shailendra Kumar, Shrimati Harsimrat Kaur Badal and some other hon.*

*Members came and stood on the floor near the Table.*

*... (Interruptions)*

*[English]*

MADAM SPEAKER: Question 541, Shri Jai Prakash Agarwal.

*... (Interruptions)*

## ORAL ANSWER TO QUESTION

*[English]*

MADAM speaker: Question No:541, Shri Jai Prakash Agarwal

*[Translation]*

### Compulsory Military Training

\*541. SHRI JAI PRAKASH AGARWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is aware of the countries which are providing compulsory military training to their citizens;

(b) if so, whether the Government has ever considered making military training compulsory for all the youths of the country on similar lines;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has received any proposal in this regard; and

(e) if so, the details thereof and the action taken by the Government thereon?

*[English]*

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (e) A Statement is laid on the Table of the House.

### Statement

The Government is aware of the fact that certain countries are providing Compulsory Military Training to their citizens. Government of India is not in favour of making military training compulsory to all the youth of the country due to the following reasons:

- (i) India is a democratic Republic and the Constitution does not provide for compulsory military training. In our democratic set up, people are free to choose their professions. Compulsion in respect of Military Training, it is felt, would go against the democratic ethos.
- (ii) Military training to all the youth of the country may also lead to militarization of an entire nation. With our socio-political and economic conditions, it is

highly undesirable, lest some of the unemployed youth trained in military skills join the ranks of the radical forces.

- (iii) Armed Forces in India have a large number of volunteers to draw upon and there is no problem in getting adequate numbers of volunteer recruits. All the youth of the country, therefore, do not compulsorily need to be given military training.
- (iv) Training all the youth in the country would require establishment of a very large number of training centers, with the necessary wherewithal, all over the country and would involve huge expenditure in their maintenance and upkeep. The likely benefits of imparting military training to all the youth will not be commensurate with the expenditure involved in such an effort. This would translate into an unmanageable figure and will also be a big drain on limited resources of a developing country.
- (v) the youth contribute to the productive workforce of the country. Diversion of such work force from contributing to the overall economic growth of the country would be counter productive for the Nation, as a whole.

The details of the proposals received during the last 5 years and action taken by Government on each proposal is as under:

Proposal received from	Proposal in brief	Status of the proposal / Action taken by MoD.
1	2	3
A Private Member Bill was received from Shri Adhir Ranjan Chowdhury, MP(LS)- Introduced in Lok Sabha on 19.8.2011	Provide for Compulsory Military Training to all able-bodied citizens	Consequent on the appointment of Shri Adhir Ranjan Chowdhury, the member-in-charge, as a Minister, the Bill has been removed from the Register of Bills pending in Lok Sabha under rule 113 of the Rules of Procedure and Conduct of Business in Lok Sabha.

1	2	3
A Private Member Bill was received from Shri Avinash Rai Khanna MP(RS)- Introduced in Rajya Sabha on 7.12.2012.	To provide Compulsory Military Training to all youths in the country.	The Bill did not find favour with government, however president's recommendations were obtained and the same were forwarded to Rajya Sabha Secretariat for Consideration of Bill in Rajya Sabha.
A Private Member Bill was received from Dr. Bholu Singh, MP(LS) – Introduced in Lok Sabha on 8.3.2013.	To provide for Compulsory Military Training to all able-bodied citizens.	The Bill did, not find favour with government, however president's recommendations were obtained and the same were forwarded to Lok Sabha Section for Consideration of Bill in Lok Sabha.

[Translation]

SHRI JAI PRAKASH AGARWAL: Madam Speaker, I would like to tell that military training is compulsory in 110 countries of the world and as for the conditions prevailing in our country ...*(Interruptions)*. In such conditions it is necessary that we impart compulsory military training to each child above the age of 18 years. There are many countries when they don't have to go in the military after training.... *(Interruptions)* There are many countries where it is not compulsory to join military after training, but they had to undergo the training and when war situation arises, they are sent and some countries are these which impart compulsory training to their citizens and whenever required they work as military person. ...*(Interruptions)*

I would like to know from the Hon. Minister as to what steps have been taken in this direction and this reply is not satisfactory. I would like to know from you when the situation is so bad why don't you make the military training compulsory in the country having a population of 100 crores ...*(Interruptions)*

SHRI JITENDRA SINGH: Madam Speaker, I appreciate the sentiments of the Hon. Member. I have

submitted in the reply the reasons for not making the military training compulsory.....(*Interruptions*) I do agree with his sentiments that giving a direction to the youth today is necessary....(*Interruptions*) I would like to say through you that our NCC strength is 13 lakh and we have decided to increase it upto 15 lakh. Besides, about 2 lakh PA battalion is also sanctioned. The youth have got opportunities of training in Bharat Scouts Village Defence Committees and separate institutions are being set up with Sainik Schools. The NSS, in Youth and Sports Ministry, which has a strength of 32 lakh, is likely to be increased and efforts are being made to link it with the Ministry of Defence. ...(*Interruptions*)

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## WRITTEN ANSWERS TO QUESTIONS

[*English*]

### Afforestation Projects

\*542. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has initiated various environmental protection and afforestation projects in the States/UTs including Gujarat;

(b) if so, the details thereof and the funds spent by the Government for implementation of these projects in each State;

(c) whether the Government has received requests from the States to share 50 per cent of the expenditure incurred by them for implementation of these projects; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Ministry of Environment and Forests (MoEF) is implementing the following major schemes for Afforestation and Environment protection in the country, including the State of Gujarat:

- (1) National Afforestation Programme (NAP) for eco-restoration of degraded forests and adjoining areas of the country through people's participation. Details of funds released under NAP in the last three years are given in the enclosed Statement-I

- (2) The National Mission for a Green India (GIM), a new initiative of the Ministry under the National Action Plan on Climate Change, aims to increase forest & tree cover on 5 million ha area, improve quality of forest cover on another 5 million ha area, environmental amelioration through climate mitigation, livelihood security of local communities and also to improve ecosystem services. The funds were released during 2011-12 for preparatory activities, the details of which are given in the enclosed Statement-II.

- (3) Compensatory Afforestation Fund Management and Planning Authority (CAMPA) inter alia provide assistance for afforestation and forest protection activities. Details of funds released in the last three years are given in the enclosed Statement-III.

- (4) Intensification of Forest Management Scheme (IFMS) for protection and conservation of forests. Details of funds released to the States in the last three years are given in the enclosed Statement-IV

- (5) Forest Grants under Thirteenth Finance Commission are provided for conservation and development of forests by the Ministry of Finance based on recommendations of MoEF. Details of funds released in the last three years are given in the enclosed Statement-V.

- (6) Centrally Sponsored Scheme on Conservation and Management of Mangroves provides assistance to Coastal States and Union Territories for Mangroves restoration & regeneration. Details of funds released to the States in the last three years are given in the enclosed Statement-VI.

All these Schemes for Environment Protection and Afforestation mentioned above are 100% Centrally Sponsored, barring IFMS wherein the cost sharing between the Centre and the States is in the ratio of 90:10 for North Eastern and Hill States and 75:25 for other States. No request has been received from State Governments by this Ministry to share 50 per cent of the expenditure incurred by them for implementation of environment protection and afforestation project

**Statement-I**

State wise details funds released (as on 31.03.2013)  
under National Afforestation Programme.

**(Rs. In lakh)**

S. No. State		Amount Realeasted		
		2010-11	2011-12	2012-13
1	2	3	4	5
1	Andhra Pradesh	10.48	15.15	2.71
2	Bihar	5.48	6.92	3.40
3	Chhattisgarh	33.25	24.74	13.33
4	Goa	0	0.00	0.00
5	Gujarat	29.43	27.00	14.30
6	Haryana	24.20	12.28	6.41
7	Himachal Pradesh	3.45	3.50	3.63
8	Jammu and Kashmir	3.99	6.89	3.37
9	Jharkhand	8.73	10.42	4.69
10	Karnataka	8.12	12.92	6.81
11	Kerala	7.54	2.04	11.30
12	Madhya Pradesh	30.39	21.43	9.15
13	Maharashtra	16.17	28.51	28.87
14	Odisha	11.20	7.30	3.38
15	Punjab	0	0.46	0.76
16	Rajasthan	4.94	6.23	4.14
17	Tamil Nadu	7.21	3.08	2.78
18	Uttar Pradesh	21.33	26.23	15.27
19	Uttarakhand	4.47	6.61	6.25
20	West Bengal	4.12	6.29	2.57
<b>Total Other States)</b>		234.50	228.00	143.11

1	2	3	4	5
21	Arunachal Pradesh	5.52	0.00	1.66
22	Assam	6.08	7.95	1.47
23	Manipur	10.37	12.74	9.46
24	Meghalaya	8.79	7.31	9.10
25	Mizoram	12.21	13.44	8.78
26	Nagaland	10.11	11.18	5.42
27	Sikkim	11.99	11.18	5.42
28	Tripura	10.43	13.69	3.50
<b>Total (NE States)</b>		75.49	75.00	50.26
<b>G. Total</b>		309.99	303.00	193.37

**Statement-II**

State wise funds released for preparatory activities under  
Green India Mission (GIM) during year 2011-12.

**(Rs. In lakh)**

S.No.	Name of State	Amount Released
1	Andhra Pradesh	89.53
2	Assam	130.00
3	Chhattisgarh	972.00
4	Gujarat	133.80
5	Haryana	357.00
6	Himachal Pradesh	126.50
7	Jammu and Kashmir	64.00
8	Jharkhand	147.00
9	Karnataka	267.45
10	Kerala	194.60
11	Madhya Pradesh	823.50
12	Maharashtra	405.77
13	Manipur	40.50
14	Nagaland	141.50
15	Odisha	107.50

S.No.	Name of State	Amount Released
16	Punjab	125.50
17	Rajasthan	275.25
18	Tamil Nadu	72.15
19	Tripura	350.50
20	Uttar Pradesh	119.50
21	Uttarakhand	51.00
Total		4994.55

**Statement-III***State/UT wise details of Funds Released under CAMPA.***(Rs In crore)**

Sl. No.	State/UT	2010-11	2011-12	2012-13
1	Andaman and Nicobar Islands	0.79	0.00	0.00
2	Andhra Pradesh	120.74	118.57	119.60
3	Arunachal Pradesh	17.79	41.19	11.76
4	Assam	10.45	0.00	15.06
5	Bihar	8.67	8.04	8.465
6	Chandigarh	0.13	0.00	0.00
7	Chhattisgarh	134.11	99.54	114.38
8	Dadra and Nagar Haveli	0.00	0.15	0.00
9	Daman and Diu	0.00	0.00	0.00
10	Delhi	1.40	0	0
11	Goa	10.25	0.00	0.00
12	Gujarat	29.16	26.30	32.41
13	Haryana	18.89	0.00	0.00
14	Himachal Pradesh	42.17	57.13	52.40
15	Jammu and Kashmir	0.00	0	23.7835
16	Jharkhand	103.16	62.50	47.98

Sl. No.	State/UT	2010-11	2011-12	2012-13
17	Karnataka	50.92	41.57	43.72
18	Kerala	0.00	0.00	0.00
19	Lakshadweep	0.00	0.00	0.00
20	Madhya Pradesh	50.97	53.52	0.00
21	Maharashtra	85.49	82.63	78.21
22	Manipur	1.34	0.00	0.00
23	Meghalaya	0.00	0.00	0.00
24	Mizoram	0.00	0.00	0.00
25	Nagaland	0.00	0	0
26	Odisha	140.18	166.02	205.82
27	Pondicherry	0.00	0.00	0.00
28	Punjab	26.52	20.02	19.31
29	Rajasthan	42.07	31.89	37.43
30	Sikkim	10.23	9.04	8.7523
31	Tamil Nadu	1.70	0.00	1.15
32	Tripura	2.58	0.00	2.28
33	Uttar Pradesh	35.35	0.00	0.00
34	Uttarakhand	82.75	0.00	31.73
35	West Bengal	6.28	4.84	0.00
Total		1034.06	822.96	854.25

**Statement-IV***Funds Released under Intensification of Forest Management Scheme.***(Rs. In Lakhs)**

S.No.	States	2010-11 Released Amount	2011-12 Released Amount	2012-13 Released Amount
1	2	3	4	5
1	Andhra Pradesh	136.94	0	0
2	Bihar	118.77	82.41	0

1	2	3	4	5
3	Chhattisgarh	368.33	430.41	398.03
4	Goa	25	10.97	7.51
5	Gujarat	429.83	348.23	243.10
6	Haryana	101.7	75.72	95.67
7	Himachal Pradesh	287.71	246.49	226.12
8	Jammu and Kashmir	0	0	209.86
9	Jharkhand	150.95	341	212.5
10	Karnataka	205.61	348.64	361.09
11	Kerala	257.16	144.64	150.68
12	Madhya Pradesh	379.69	697.65	886.87
13	Maharashtra	262.38	373.51	269.42
14	Odisha	229.54	133.03	149.79
15	Punjab	76.49	0	0
16	Rajasthan	103.76	161.15	237.27
17	Tamil Nadu	143.99	245.48	141
18	Uttar Pradesh	213.72	140	131.38
19	Uttarakhand	134.57	229.95	342.62
20	West Bengal	173.12	50.86	71.09
	Total	3799.26	4060.14	4134
<b>NE and Sikkim</b>				
1	Assam	202.65	246.64	0
2	Arunachal Pradesh	325.67	261.15	0
3	Manipur	168.21	328.58	117.51
4	Meghalaya	121.64	161.26	144.64
5	Mizoram	349.79	253.17	292
6	Nagaland	183.51	346.97	0
7	Sikkim	259.33	288.61	35.28
8	Tripura	188.81	60.59	376.9
	Total	1799.61	1946.97	966.33

1	2	3	4	5
<b>Union Territories</b>				
1	Andaman and Nicobar Islands	26.22	30.36	5.49
2	Chandigarh	60.26	34.46	0
3	Dadra and Nagar Haveli	0	0	0
4	Daman and Diu	0	0	0
5	Lakshadweep	0	0	0
6	New Delhi	0	0	0
7	Pondicherry	0	0	0
	Total	86.48	64.82	5.49
	Grand Total	5685.35	6071.93	5105.82

**Statement-V**

*Details of funds released under Thirteenth Finance Commission as Grants in Aid to Forests.*

**(Rs. In crore)**

Sl.No	State	2010-11	2011-12	2012-13
1	Andhra Pradesh	33.58	33.58	67.16
2	Arunachal Pradesh	90.98	90.98	126.92
3	Assam	23.08	23.08	11.54
4	Bihar	4.80	4.80	4.06
5	Chhattisgarh	51.39	51.39	102.78
6	Goa	4.61	4.61	2.31
7	Gujarat	10.24	10.24	20.48
8	Haryana	1.10	1.10	1.94
9	Himachal Pradesh	12.58	12.58	22.14
10	Jammu and Kashmir	16.63	16.63	8.32
11	Jharkhand	18.93	18.93	37.14

Sl.No	State	2010-11	2011-12	2012-13
12	Karnataka	27.63	27.63	54.64
13	Kerala	16.94	16.94	25.41
14	Madhya Pradesh	61.29	61.29	122.58
15	Maharashtra	38.70	38.70	77.40
16	Manipur	18.79	18.79	28.19
17	Meghalaya	21.01	21.01	0.00
18	Mizoram	21.40	21.40	19.26
19	Nagaland	17.32	17.32	25.98
20	Odisha	41.37	41.37	76.53
21	Punjab	1.15	1.15	2.30
22	Rajasthan	11.04	11.04	15.12
23	Sikkim	5.07	5.07	10.14
24	Tamil Nadu	17.81	17.81	35.62
25	Tripura	11.94	11.94	17.91
26	Uttar Pradesh	10.06	10.06	20.12
27	Uttarakhand	25.68	25.68	38.52
28	West Bengal	9.88	9.88	19.76
Total		625.00	625.00	994.26

**Statement-VI**

*Details of funds released to various coastal State/UTs under conservation and management of Mangroves and Coral Reefs.*

**(Rs. In Lakh)**

S. No.	State/ Uts	2010-11	2011-12	2012-13
1	Andaman and Nicobar	10.00	10.00	-
2	Andhra Pradesh	-	-	-
3	Goa	-	-	-
4	Gujarat	295.04	176.517	163.103

S. No.	State/ Uts	2010-11	2011-12	2012-13
5	Karnataka	-	43.8	10.95
6	Kerala	-	-	62.38
7	Odisha	30.25	54.8	-
8	Tamil Nadu	134.78	181.283	111.88
9	West Bengal	147.90	237.60	59.40
10	Lakshadweep	-	-	-
Total		617.97	704.00	407.71

**National Waterways**

\*543. Shri AJAY KUMAR:

SHRI BAIJAYANT PANDA:

Will the Minister of SHIPPING be pleased to state:

(a) whether the National Waterways are being developed under the Public Private Partnership (PPP) mode;

(b) if so, the details thereof;

(c) the steps taken to expedite the work on development of stretches of National Waterway No. 5 in the Eastern region;

(d) whether the Government has finalised the location for setting up the regional office of Indian Waterways Authority of India (IWAI) for the Eastern region: and

(e) if so, the details thereof ?

The MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) and (b) Five waterways have so far been notified as National Waterways (NWs). Presently, the NWs- 1, 2 & 3 are generally being developed by Inland Waterways Authority of India (IWAI) for shipping and navigation through budgetary grant received from Central Government. Steps have been initiated for identifying commercially viable stretches in NWs 4 & 5 for development in the Public Private Partnership (PPP) mode.

(c) The Talcher-Dhamra stretch of Brahmani river, Charbatia-Dhamra stretch of Matai river and Dhamra-Paradip stretch of Brahmani/Mahanadi Delta channel (total 371 km) have been identified for development in the first phase.

(d) and (e) IWAI already has Regional Offices at Patna, Kolkata, and Guwahati in the eastern region of the country. Besides, it has sub-offices at other places in the eastern region, like Varanasi in UP, Bhagalpur in Bihar, Farakka and Swarupganj in West Bengal and Dhubri and Dibrugarh in Assam.

#### **Development of National Highways**

\*544. SHRI SURESH KUMAR SHETKAR:

SHRI PRALHAD JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the criteria being adopted for allocation of funds to the States/UTs for development of the National Highways (NHs) in the country;

(b) the details of the funds allocated and spent on development of the National Highways (NHs) during the 11th Five Year Plan, State/UT-wise including Andhra Pradesh;

(c) whether the Government has prepared any action plan for development of NHs during the 12th Five Year Plan; and

(d) if so, the details thereof along with the funds provided for the purpose during the said plan and released/spent therefrom so far, State-/UT-wise including Karnataka?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) The State/Union Territory (UT)-wise allocation of funds for development of National Highways (NHs) are made based on the existing liabilities of sanctioned works during the previous years, condition of NHs and availability of resources.

(b) The State/UT-wise details of allocation of funds and expenditure incurred for development of NHs during the 11th Five Year Plan (2007-2012) are given in the enclosed Statement-I.

(c) Yes, Madam.

(d) The total Gross Budgetary Support (GBS) outlay for the Central Sector Roads and Transport during 12th Five Year Plan (2012-2017) is Rs. 1,44,769 crore. The overall physical target fixed for development of NHs during the 12th Five Year Plan is as follows:-

Sl. No.	Scheme	Physical target
1.	Widening to 2-lane (km)	14,800
2.	Widening to 4-lane (km)	9,826
3.	Widening to 6-lane (km)	5,590
4.	Strengthening / Improvement of Riding Quality Programme (IRQP) (km)	8,500
5.	Construction of bridges (No.)	50
6.	Construction of bypasses (No.)	5

The State/UT-wise Annual Plan is prepared every year keeping in view the overall target for the Five Year Plan and total outlay as well as total allocation for a particular year.

The State/UT-wise details of allocation of funds and expenditure incurred for development of NHs during 2012-13, i.e. the 1st Financial Year of 12th Five Year Plan are given in the enclosed Statement-II.

#### **Statement-I**

*The State/UT-wise details of allocation of funds and expenditure incurred for development of NHs during 12th Five Year Plan (2007-2012)*

**(Amount in Rs. Crore)**

Sl. No.	State/Union Territory	Allocation	Expenditure
1	Andhra Pradesh	992.55	1,000.93
2	Arunachal Pradesh	7.10	6.75
3	Assam	773.57	757.76
4	Bihar	893.10	862.33
5	Chandigarh	18.15	17.96
6	Chhattisgarh	298.84	292.02
7	Delhi	101.09	99.59
8	Goa	117.69	111.48
9	Gujarat	527.85	117.48
10	Haryana	580.33	578.48
11	Himachal Pradesh	424.33	435.22



Sl. No.	State/Union Territory	Allocation	Expenditure
12	Jharkhand	476.26	481.39
13	Karnataka	1,237.90	1,224.55
14	Kerala	547.06	527.19
15	Madhya Pradesh	577.11	535.22
16	Maharashtra	1,215.96	1,238.27
17	Manipur	169.72	164.61
18	Meghalaya	300.14	296.48
19	Mizoram	98.30	99.11
20	Nagaland	121.00	117.83
21	Odisha	1,304.12	1,282.63
22	Puducherry	28.15	28.32
23	Punjab	661.32	662.96
24	Rajasthan	753.96	753.07
25	Tamil Nadu	736.70	736.96
26	Uttar Pradesh	1,558.35	1,563.31
27	Uttarakhand	528.90	494.73
28	West Bengal	723.31	714.23
29	Andaman and Nicobar Islands	4.02	4.02
30	National Highways Authority of India (NHAI)*	80,618.27	65,204.45
31	Border Roads Organization (BRO)*	3,355.76	3,201.22
32	Special Accelerated Road Development Programme for North-East Region (SARDP-NE) including Arunachal Pradesh Package*	6,360.00	4,984.76
33	Special Programme for development of Roads in Left Wing Extremism (LWE) affected Area*	2,075.00	1,889.73

\*- State-wise allocations are not made.

**Statement-II**

*The State/UT-wise details of allocation of funds and expenditure incurred for development of NHs during 2012-13, i.e. the 1st Financial Year of 12th Five Year Plan*

(Amount in Rs. Crore)

Sl. No.	State/Union Territory	Allocation	Expenditure <sup>®</sup>
1	Andhra Pradesh	186.70	190.99
2	Arunachal Pradesh	0.00	0.00
3	Assam	176.00	154.14
4	Bihar	140.00	128.94
5	Chandigarh	2.80	2.53
6	Chhattisgarh	73.50	65.41
7	Delhi	0.42	0.10
8	Goa	2.00	2.31
9	Gujarat	156.60	160.58
10	Haryana	75.00	78.80
11	Himachal Pradesh	110.00	94.76
12	Jharkhand	100.00	97.75
13	Karnataka	309.07	297.40
14	Kerala	136.11	151.46
15	Madhya Pradesh	70.73	69.96
16	Maharashtra	265.02	277.85
17	Manipur	56.44	54.69
18	Meghalaya	61.00	69.70
19	Mizoram	85.00	40.06
20	Nagaland	6.80	23.24
21	Odisha	219.81	220.97
22	Puducherry	5.70	5.34
23	Punjab	105.00	95.17
24	Rajasthan	130.10	126.30
25	Tamil Nadu	230.00	214.86

Sl. No.	State/Union Territory	Allocation	Expenditure <sup>@</sup>
26	Uttar Pradesh	287.01	295.47
27	Uttarakhand	85.70	91.03
28	West Bengal	200.00	195.00
29	Andaman and Nicobar Islands	2.00	1.00
30	National Highways Authority of India (NHAI) <sup>§</sup>	22,489.54	12,662.86
31	Border Roads Organization (BRO) <sup>§</sup>	450.00	450.00
32	Special Accelerated Road Development Programme for North-East Region (SARDP-NE) including Arunachal Pradesh Package <sup>§</sup>	1,845.00	1,844.12
33	Special Programme for development of Roads in Left Wing Extremism (LWE) affected Area <sup>§</sup>	1,375.00	1,336.97

<sup>§</sup> - State-wise allocations are not made.      <sup>@</sup> - Provisional.

#### **Eco-sensitive Zones Around Sanctuaries**

\*545. SHRI L. RAJAGOPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has issued any directions to the States on demarcating ecologically sensitive zones around the National Parks and Wildlife Sanctuaries in their States;

(b) if so, the details thereof;

(c) whether the Government has set any deadline for the States in this regard;

(d) if so, the details thereof and the number of States which have notified the eco-sensitive zones around the said areas; and

(e) whether the Government has extended the said deadline for the States in this regard and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) Yes Madam. In pursuance of the

decision taken by the Indian Board for Wildlife (IBWL) on 21st January 2002 and subsequent decision of the National Board for Wildlife taken in its meeting held on 17th March 2005 the State Governments were requested vide letter dated 27th May 2005 to submit site specific proposals for declaration of Eco-sensitive zones around National Parks and Sanctuaries. Hon'ble Supreme Court has also vide order dated 4th December 2006 in Writ Petition (Civil) No. 460/2004 directed the State Governments to send the proposals to the Ministry of Environment and Forests.

To speed up the process, the Ministry of Environment and Forests vide letter dated 11th December 2012, once again requested the States/Union Territory Governments to submit site specific proposals giving a time limit of two months up to 15th February 2013. As Eco-sensitive zones are to be notified under Section 3 of the Environment (Protection) Act, 1986, the State Governments are required to submit draft notification, which after due scrutiny by the ministry of Environment and Forests is notified. By 15th February 2013, the Ministry had received 181 proposals from 19 States for notification of Eco-sensitive zones. As on date, Eco-sensitive zones around 7 National Parks/Sanctuaries have been notified by the Ministry of Environment and Forests. The List of Eco-sensitive zones notified is enclosed as statement.

(e) In response to the letter of the Ministry dated 11th December 2012, a large number of proposals were received; however, several State Governments had requested for extension of time as formulation of the proposal was in progress. Considering their request, the Ministry of Environment and Forests vide letter dated 18th February 2013 has granted further extension of time till 15th May 2013 for submission of proposals for declaration of eco-sensitive zones.

#### **Statement**

*The details of proposals that have been notified for eco-sensitive zones around National Parks and Sanctuaries as on 30.04.2013*

S.No.	Proposal	Present status	Width of ESZ (As applicable)
1	2	3	4
1	Girnar Eco-Sensitive Zone, Gujarat	Final notification issued on 31.05.2012	Upto 5 kms from the boundary of the Protected Area

1	2	3	4
2	Narayan Sarovar Eco-Sensitive Zone, Gujarat	Final notification issued on 31.05.2012	Upto 2.5 kms from the boundary of the Protected Area
3	Purna Eco-Sensitive Zone, Gujarat	Final notification issued on 31.05.2012	Upto 2kms from the boundary of the Protected Area
4	Vansda Eco-Sensitive Zone, Gujarat	Final notification issued on 31.05.2012	Upto 5 kms from the boundary of the Protected Area
5	Sultanpur Eco-Sensitive Zone, Haryana	Final notification issued on 27.01.2010	Upto 5 kms from the boundary of the Protected Area
6	Dalma Eco-Sensitive Zone, Jharkhand	Final notification issued on 29.03.2012	Upto 5 kms from the boundary of the Protected Area
7	Bandipur Eco-Sensitive Zone, Karnataka	Final notification issued on 04.10.2012	Upto 7.78 kms from the boundary of the Protected Area

#### **Medium Multi-Role Combat Aircraft**

\*546. DR. M. THAMBIDURAI:

SHRI C. SIVASAMI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has finalised the terms and conditions for purchase of Medium Multi-Role Combat Aircraft;

(b) if so, the details thereof;

(c) whether negotiations have been held with the prospective suppliers;

(d) if so, the details thereof; and

(e) the time by which the aircraft are likely to be delivered / inducted into the Air Force?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (e) The proposal for procurement of 126 Medium Multi-Role Combat Aircraft (MMRCA) is currently at the stage of commercial discussions with the L1 vendor, M/s Dassault Aviation of France and hence the terms and conditions for purchase including the delivery schedule are yet to be finalised. However, the Request For Proposal (RFP) stipulates delivery of 18 flyaway aircraft between 3rd and 4th year after the signing of the contract and balance 108 to be license manufactured in India from the 4th to 11th year after the signing of the Contract. Given the complexity of the proposal, no definite time frame can be fixed at this stage.

#### **Employees Under NCLP**

\*547. SHRI BASUDEB ACHARIA:

SHRI MADHU GOUD YASKHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the aims and objectives of the National Child Labour Project (NCLP) Scheme have been achieved and if so, the details thereof and if not, the reasons therefor;

(b) whether the scheme is being implemented in all the districts in the country and if so, the details thereof, State-wise and if not, the reasons therefor;

(c) the number of employees engaged in the schools set up under NCLP, State-wise;

(d) whether the employees working in such schools are not being paid the same salaries as the other employees doing the same jobs in regular schools; and

(e) if so, the details thereof and the measures taken by the Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The Government is implementing the National Child Labour Project (NCLP) Scheme since 1988 for rehabilitation of child labour. The Scheme is being implemented in districts which have high concentration of children working in the hazardous occupations. At present the scheme is operational in 266 Districts of 20 States in the country. The State-wise details of the NCLP districts in operation are given in the enclosed Statement-I. The objective of NCLP Scheme is to rehabilitate children withdrawn from hazardous occupations and processes in the age group of 9-14 years

with the target of mainstreaming them to the formal education system. At the special schools the children rescued from hazardous processes/occupations are provided with bridge education, vocational training, nutrition, stipend, health care etc. for a maximum period of three years before being mainstreamed into formal educational system. More than 9 lakh children have been mainstreamed to the formal education system under this scheme since its inception. The number of child labourers mainstreamed through National Child Labour Project scheme during the last three years, State-wise is given in the enclosed Statement-II.

(c) At present approximately 33620 teaching volunteers/ other staff are engaged for running the Project Societies and Special Schools in 266 districts of the country. The number of volunteers engaged State-wise is given in the enclosed Statement-III.

(d) and (e) The National Child Labour Project is a time bound scheme for a specific time frame with the objective of rehabilitation of child labour in that cluster. Hence there are no permanent posts of teachers. Instead it is run by part time teaching volunteers for a particular period. The teaching volunteers for the special schools and other staff of the Project Society are being engaged with the clear understanding/agreement that they will be paid on a consolidated amount of honorarium for their services which are more or less voluntary in nature and in no case be considered permanent. No regular scale of pay is prescribed and there is no centralized system of recruitment of teaching volunteers at the district headquarters level. The volunteers are being engaged from the local community/ village to be selected and engaged by the implementing Agencies/NGOs. The main criteria for their selection is their commitment to the cause of community service. Hence, they cannot be compared with regular employees.

**Statement-I**

*List Of Districts where Special Schools are in Operation*

Sl. No.	Name of States	No. of Districts	Name of the Districts
1.	Andhra Pradesh	20	Ananatapur, Chittoor, Cuddapah, Guntur, Hyderabad, Karimnagar, Kurnool, Khammam, Nellore, Nirmal, Prakasam, Rangareddy, Srikakulam, Vizianagaram, Vishakhapatnam, Warangal, West Godavari, Mehabubnagar, Adilabad and Krishna
2.	Assam	3	Nagaon, Kamrup and Lakhimpur
3.	Bihar	24	Nalanda, Saharsa, Jamui, Katihar, Araria, Gaya, East Champaran, West Champaran, Madhepura, Patna, Supaul, Samastipur, Madhubani, Darbhanga, Muzaffarpur, Nawada, Khagaria, Sitamarhi, Kishanganj, Begusarai, Banka, Saran, Purnia and Bhagalpur
4.	Chhattisgarh	7	Durg, Bilaspur, Rajnandgaon, Surguja, Raigarh, Raipur and Korba
5.	Gujarat	9	Surat, Panchmahals, Bhuj, Banas Kantha, Dahod, Vadodara, Bhavnagar, Ahmedabad and Rajkot
6.	Haryana	3	Gurgaon, Faridabad and Panipat
7.	Jammu and Kashmir	2	Srinagar and Udhampur
8.	Jharkhand	8	Garwah, Sahibganj, Dumka, Pakur, West Singhbhum (Chalbasia), Gumla, Palamu, and Hazaribagh
9.	Karnataka	15	Bijapur, Raichur, Dharwad, Bangalore Rural, Bangalore Urban, Belgaum, Koppal, Devangere, Mysore, Bagalkot, Chitradurga, Gulbarga, Bellary, Kolar and Mandya.
10.	Madhya Pradesh	21	Mandsaur, Gwalior, Ujjain, Barwani, Rewa, Dhar, East Nimar(Khandwa), Rajgarh, Chhindwara, Shivpuri, Sidhi, Guna, Shajapur, Ratlam, West Nimar(khargon), Jhabua, Damoh, Sagar, Jabalpur, Satna and Katni
11.	Maharashtra	15	Solapur, Thane, Sangli, Jalgaon, Nandurbar, Nanded, Nasik, Yavatmal, Dhule, Beed, Amravati, Jalna, Aurangabad, Gondia and Mumbai Suburban.
12.	Nagaland	1	Dimapur

Sl. No.	Name of States	No. of Districts	Name of the Districts
13.	Odisha	24	Angul, Balasore, Bargarh, Bolangir, Cuttack, Deogarh, Gajapatl (Udayagiri), Ganjam, Jharsuguda, Kalahandi, Koraput, Malkangiri, Mayurbhanj, Nabarangpur, Nuapada, Rayagada, Sambalpur, Sonepur, Jajpur, Keonjhar, Kendrapada, Khurda, Nayagarh and Sundergarh.
14.	Punjab	3	Jalandhar, Ludhiana and Amritsar
15.	Rajasthan	27	Jaipur, Udaipur, Tonk, Jodhpur, Ajmer, Alwar, Jalor, Churu, Nagaur, Chittaurgarh, Banswara, Dhaulpur, Sikar, Dungarpur, Bharatpur, Blkaner, Jhunjhunu, Bundi, Jhalawar, Pall, Bhilwara, Ganganagar and Banner, Dausa, Hanumangarh, Kota, Baran.
16.	Tamil Nadu	17	Chidambaranar (Tuticorin), Coimbatore, Dharmapuri, Vellore, Salem, Tiruchirapalli, Tirunelveli, Krishnagiri, Chennai, Erode, Dindigul, Theni, Kanchipuram, Thiruvannamalai, Tiruvallur, Nammakkal and Vrudhunagar
17.	Uttar Pradesh	47	Varanasi, Mirzapur, Bhadohi, Bulandshahar, Saharanpur, Azamgarh, Bijnour, Gonda, Kheri, Bahraich, Balrampur, Hardoi, Barabanki, Sitapur, Faizabad, Badaun, Gorakhpur, Kushinagar, Kannauj, Shajahanpur, Rae Bareilly, Unnao, Sultanpur, Fatehpur, Shravasti, Pratapgarh, Basti, Sonbhadra, Mau, Kaushambi, Banda, Ghaziabad, Jaunpur, Rampur, Bareilly, Lucknow, Meerut, Etawah, Agra, Ghazipur, Mathura, Etah, Moradabad, Allahabad, Kanpur Nagar, Aligarh and Ferozabad.
18.	Uttarakhand	1	Dehradun
19.	West Bengal	18	Burdwan, North Dinajpur, South Dinajpur, North 24-Parganas, South 24-Parganas, Kolkata, Murshidabad, Midnapore, Maldah, Bankura, Purulia, Birbhum, Nadia, Hugli, Howrah, Jalpalguri, Cooch Bihar, East Midnapore.
20.	Delhi	1	NCT of Delhi
Total		266	

**Statement – II**

*No. of child labourers mainstreamed through National Child Labour Project scheme during the last three years, State-wise*

Sl. No.	State	No. of children Mainstreamed			1	2	3	4	5
		2010-11	2011-12	2012-13					
1	2	3	4	5					
1	Assam	274	227	10848	7	Jammu and Kashmir	43	184	132
2	Andhra Pradesh	1858	13202	7840	8	Jharkhand	1015	2216	4003
3	Bihar	8552	19673	1162	9	Karnataka	135	3761	758
4	Chhattisgarh	5164	4914	2004	10	Maharashtra	5113	4532	4954
5	Gujarat	2129	609	569	11	Madhya Pradesh	13344	17589	7116
6	Haryana	1293	1895	1722	12	Odisha	14416	13196	10309
					13	Punjab	123	168	0
					14	Rajasthan	4415	1020	4155
					15	Tamil Nadu	6325	5127	3671
					16	Uttar Pradesh	28243	29947	10616
					17	West Bengal	2215	7456	3117

**Statement – III**

S. No.	Name of State	No. of Volunteers Engaged
1	Andhra Pradesh	2442
2	Assam	1451
3	Bihar	3197
4	Chhattisgarh	1365
5	Gujarat	233
6	Haryana	670
7	Jammu and Kashmir	103
8	Jharkhand	1105
9	Karnataka	1126
10	Madhya Pradesh	2104
11	Maharashtra	2062
12	Nagaland	229
13	Odisha	4294
14	Punjab	352
15	Rajasthan	1420
16	Tamil Nadu	1880
17	Uttar Pradesh	4368
18	Uttarakhand	39
19	West Bengal	5180
Total		33620

**Export of Alumina**

\*548. SHRI KAUSHALENDRA KUMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of alumina and aluminium metal imported/exported during each of the last three years and the current year;

(b) whether aluminium manufacturing companies do not allow the Indian customers particularly those in the Special Economic Zones to participate in the tender process for export of alumina and metals;

(c) if so, the details thereof and the reasons therefor and the reaction of the Government thereto; and

(d) the remedial action being taken/proposed to be taken by the Government in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):  
(a) The quantum of alumina and aluminium metal imported/exported during each of the last three years and the current year is as below;

Aluminium:

Item	(Quantity in tonnes)			
	2010-11	2011-12	2012-13 (upto Feb.2013)	2013-14
Import	6,98,984	8,70,981	9,64,942	NA
Export	2,71,959	2,78,747	2,64,389	NA

NA- Not Available (source: DGCI&S, Kolkata)

Alumina:

Item	(Quantity in tonnes)			
	2010-11	2011-12	2012-13 (upto Feb.2013)	2013-14
Import	2,88,535	5,57,297	9,40,699	NA
Export	27,45,230	9,79,395	8,53,381	NA

NA- Not Available (source: DGCI&S, Kolkata)

(b) to (d) The issue of purchase and sale between customers and sellers of Special Economic Zones and Domestic Tariff Area is a matter of commercial transactions between entities. Government therefore does not prescribe the terms of tender processes between companies/entities. Government has advised NALCO to take decision in the best commercial interest of the Company and in its long term interest so as to maintain Company's competitiveness in the sector.

[Translation]

**Grievances of Defence Personnel**

\*549. SHRI GANESH SINGH:

SHRI BHUDEO CHOUDHARY:

Will the Minister of DEFENCE be pleased to state:

(a) the mechanism adopted by the Government to resolve the grievances related to the amount of pensions being paid to the retired officers and jawans;

(b) the details of the parameters being adopted on the basis of which the One Rank One Pension decision would be taken and the time by which the same is likely to be implemented; and

(c) the steps taken by the Government for ensuring timely and accurate payment of pension to ex-servicemen?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There is a Pension Grievance Cell in the Department of Ex-servicemen Welfare which deals with grievances of the retired officers and jawans. On an average this cell receives representations ranging between 500 to 800 per month. Grievances are also received through the pension portal of Department of Pension & Pension Welfare. These are examined and forwarded to the concerned agencies for redressal with a copy to the individual to enable him to know the status of his case. Similar cell exists in the office of respective Pension Sanctioning Authorities (PSAs). Controller General of Defence Accounts (CGDA) organizes 6 Defence Pension Adalats in a year across the country and local Army Commands organize Army Melas. Their purpose is to redress the grievances of the ex-servicemen on the spot rather than expecting them to approach the concerned authorities for redressal. They have proved very successful as these are not only to redress the grievances but also to disseminate the latest information and the policy laid down by the Government for their welfare.

(b) Pension improvement is a continuous process. The demand for One Rank One Pension (OROP) has been considered by various Committees and Group of Ministers in the past, in addition to the various Pay Commissions. Keeping in mind the spirit of the demand, several recommendations have been made for significant improvements in the pension of pre-1.1.2006 retiree pensioners which have been accepted by the Government. All the orders issued in implementation of the recommendations of these Committees / Group of Ministers (GoM) are available on [www.pcdapension.nic.in](http://www.pcdapension.nic.in) and [www.cqda.nic.in](http://www.cqda.nic.in).

(c) Pension claims in superannuation / discharge cases are notified and instructions for timely payment of pension to Defence pensioners are issued to all Pension Disbursing Agencies (PDAs) across the country which are

46000 branches of Public Sector Banks, 4 Private Sector Banks, 63 Defence Pension Disbursing Offices (DPDOs), 640 Treasuries, 2 Post Offices, 5 Pay & Account Offices. For Armed Forces pensioners residing in Nepal, disbursement is done through 3 Pension Payment Offices (PPOs) located in Nepal. To ensure timely and accurate payment of pension the Department & CGDA closely monitor the progress with the Banks / DPDOs. Trainings are imparted by CGDA to the banking officials so as to ensure timely and accurate pension payments.

#### **Production of Salt**

\*550. DR. BHOLA SINGH:

SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of salt production and consumption in the country during the last three years, State/UT-wise along with the quantity of salt exported during the said period, country-wise;

(b) whether salt producers are getting remunerative prices of their produce;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has taken any steps to provide remunerative price to the salt producers and to protect their interest; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a) The State-wise details of production and consumption of salt (edible and industrial salt based on supplies) during the last three years i.e. for the year 2010-11, 2011-12 and 2012-13 (upto February, 2013) are given in the enclosed Statement - I and - II respectively The details of the quantity of salt exported during the said period are given in the enclosed Statement-III.

(b) and (c) Price of salt is determined by market forces and is not regulated by the Government. The cost price of raw salt varies from State to State depending upon the productivity, cost of inputs like labour, electricity and density of brine used for production of salt. The sale price of salt depends upon its variety i.e. industrial / iodized / refined iodized / vacuum evaporated / pure salt, quality of packing

material used and other determinants including transportation cost.

(d) and (e) The State Governments fix the minimum wages for all types of labourers including salt workers. This Ministry monitors the overall development of salt industry, through the Salt Commissioner's Office (SCO). This includes planning, facilitating technology upgradation of the salt production process and conducting training programmes for salt workers. The SCO, in collaboration with State Governments, has established Model Salt Farms in Rajasthan, Odisha, and Tamil Nadu. State Governments are implementing various welfare schemes like life insurance cover, construction of school rooms, jetty, rest sheds, protective bunds and roads to salt works, supply of safety kits and drinking water, issuance of identity cards to the salt labourers and providing bicycles. The SCO grants financial assistance to supplement the efforts of the State Governments, salt industry and manufacturers in conducting welfare activities for salt workers like construction of labour rest sheds, organizing general medical health-cum-eye camps, supplementing facilities in the hospitals for the benefit of salt workers like providing ambulance, capacity building for transporting and storage of potable water, laying pipelines for supply of drinking water and granting scholarships to the meritorious children of the salt workers studying in class-VI to class-XII.

**Statement – I**

*State-wise Production of Common Salt in the Country during last three year*

(Fig. in lakh ton)

S. State No.	2010-2011	2011-2012	2012-13 (upto February 2013)
1 Andhra Pradesh	2.99	3.05	3.69
2 Gujarat	145.15	170.19	174.75
3 Karnataka	0.14	0.13	0.10
4 Maharashtra	1.80	1.55	1.29
5 Odisha	0.14	0.1	0.34
6 Rajasthan	14.28	21.89	17.42
7 Tamilnadu	21.44	24.77	26.41
8 West Bengal	0.13	0.09	0.14
9 Goa	0.02	0.02	0.01
10 Himachal Pradesh	0.01	0.00	0.00
Total	186.10	221.79	224.15

**Statement – II**

*State / Union Territory-wise consumption (based on supplies) of Salt during the last three years*

(Fig. in '000 ton)

Name of the State		2010-11		2011-12		2012-13 (upto February 2013)	
		Industrial	Edible	Industrial	Edible	Industrial	Edible
1	2	3	4	5	6	7	8
1	Andhra Pradesh	535.3	197.60	569.6	332.13	570.1	283.6
2	Arunachal Pradesh	0.0	0.00	0.00	0.00	0.0	0.0
3	Assam	21.8	236.10	29.5	250.97	8.7	264.4
4	Bihar	29.2	576.70	35.8	645.91	21.1	542.8
5	Chhattisgarh	0.0	195.10	0.00	206.87	0.3	206.3



1	2	3	4	5	6	7	8
6	Delhi	90.3	298.80	61.3	307.30	31.5	243.9
7	Goa	2.1	17.10	2.3	1.18	1.0	3.7
8	Gujarat	7034.9	317.40	7599.9	326.57	6821.3	266.2
9	Haryana	62.1	34.40	56.0	25.53	71.1	67.0
10	Himachal Pradesh	0.0	23.10	15.0	21.59	48.1	7.1
11	Jammu and Kashmir	1.0	42.40	0.00	38.97	0.3	39.3
12	Jharkhand	136.7	131.90	123.2	122.25	120.5	147.6
13	Karnataka	121.9	180.40	116.3	232.65	133.7	211.3
14	Kerala	290.7	346.40	51.3	104.90	44.6	131.3
15	Madhya Pradesh	347.9	228.0	433.7	218.83	393.5	177.6
16	Maharashtra	220.3	382.20	206.2	380.99	278.6	343.1
17	Manipur	0.0	20.90	0.00	7.67	0.0	10.5
18	Mizoram	0.0	0.00	0.00	2.56	0.0	0.0
19	Meghalaya	0.0	0.00	0.00	0.00	0.0	0.0
20	Nagaland	0.0	0.00	0.00	0.00	0.0	2.6
21	Odisha	81.3	148.20	109.1	190.20	121.3	150.3
22	Punjab	293.5	151.90	247.6	139.66	176.0	102.0
23	Rajasthan	279.9	214.80	333.3	212.25	324.6	217.8
24	Sikkim	0.0	2.60	0.00	5.21	0.0	2.6
25	Tamilnadu	738.5	827.70	792.2	576.92	675.4	472.0
26	Tripura	0.0	18.10	0.00	15.48	0.0	23.3
27	Uttar Pradesh	223.0	831.90	228.0	906.59	214.4	750.5
28	Uttarakhand	0.2	15.70	3.0	19.17	1.9	33.8
29	West Bengal	118.2	575.60	142.0	672.43	159.2	628.3
30	Andaman and Nicobar	0.0	0.00	0.00	0.00	0.0	0.0
31	Chandigarh	1.2	1.0	0.9	1.17	0.5	0.4
32	Dadra and Nagar Haveli	0.0	0.20	1.5	0.28	0.5	0.2
33	Diu & Daman	0.0	0.00	0.1	0.05	0.1	0.0
34	Defence	0.0	0.00	0.00	0.00	0.0	0.0

1	2	3	4	5	6	7	8
35	Lakshadweep	0.0	0.00	0.00	0.00	0 0	0.0
36	Pondicherry	128.6	2.80	131.1	3.51	146.2	5.9
Total		10758.6	6019.0	11288.9	5969.79	10364.5	5335.4

Details are not available in respect of States/UT at So.2, 19,20,30,33,34& 35 since they obtain their requirements by secondary movement from neighbouring states

**Statement – III**

					1	2	3	4	5
<i>Export of salt to foreign countries during the last three years</i>					17	Indonesia	448605	473187	173686
Sr. No.	Name of the Country	Quantity in Ton			18	Ireland	50	100	0
		2010-11	2011-12	2012-13 (upto February ,2013)	19	Ivory Coast	0	3548	1253
1	2	3	4	5	20	Iraq	0	0	189
					21	Japan	1533276	1741430	1604675
					22	Jamaica	50	0	54
I.	By Sea				23	Jordon	0	25	0
1	Angola	1159	3612	2177	24	Kenya	30	242	0
2	Australia	161	916	175	25	Kelag	0	112	0
3	Bahrain	1871	2139	5686	26	Korea	184253	112372	131200
4	Bangladesh	170169	237485	723830	27	Kuwait	3811	3561	3262
5	Brunei	78	102	27	28	Kiribati	0	0	276
6	China	802045	270291	661932	29	Liberia	2816	7496	4228
7	Congo	5286	3037	3212	30	Malawi	3283	2264	1673
8	Denmark	529	123	0	31	Malaysia	90669	46604	48462
9	Equatorial Guinea	0	140	252	32	Maldives	1871	3435	2173
10	Fiji	3237	2506	2768	33	Mauritius	509	726	675
11	Germany	601	0	25	34	Mozambique	536	28	192
12	Ghana	279	1529	2272	35	Madagascar	0	922	56
13	Gabon	86	416	0	36	New Guniea	3042	774	0
14.	Guinea	0	1646	0	37	New Caledonia	0	72	72
15	Guyana	0	22	49	38	New Zealand	166	25	213
16	Hong Kong	102	50000	40375	39	Nigeria	2830	1848	6128

1	2	3	4	5	1	2	3	4	5	
40	Oman	3922	6846	6795	68	Tonga	83	0	56	
41	Philippines	3050	0	2470	69	Vita	0	0	56	
42	Papua New Guinea	0	1113	4875	70	Coted Ivoire	0	0	560	
43	Qatar	222267	213383	39349	71	South Korea	0	0	1272	
44	Reunion	320	16423	198	72	Iran	25	0	0	
45	Seychelles	326	56	736	73	Muscat	1120	334	0	
46	Sierralone	8773	5562	9484	74	Netherland	137	0	0	
47	Singapore	1177	122071	607	75	Saudia Arabia	291	0	0	
48	Solomon Ireland	586	1031	888	76	Yeman	261	0	0	
49	Sri Lanka	5633	3577	1967	77	Sabah	224	0	0	
50	Suriname	110	54	0	78	USA	19	0	0	
51	Switzerland	0	1	0	79	Taiwan	25	0	0	
52	Sudan	297	1159	107	TOTAL (By Sea)			3732016	3620055	4177064
53	South Africa	112	28	27	II By Rail					
54	Tanzania	81	4	860	1	Bangladesh	0	0	0	
55	Trinidad	0	0	28	2	Bhutan	0	2585	2561	
56	Thailand	0	0	27666	3	Nepal	135852	149110	182169	
57	Togo	148	0	110	Total (By Rail)			135852	151695	184730
58	U.A.E.	36245	48675	36047	Grand Total			3867868	3771750	4361794
59	U.K	57728	543	265	<i>[English]</i>					
60	Uganda	16	136	278	<b>Funds Under CAMPAs</b>					
61	Vietnam	126643	226055	266397	*551. SHRI BALKRISHNA KHANDERAO SHUKLA:					
62	Vanuatu	54	0	153	SHRI HARIN PATHAK:					
63	W.Africa	756	189	137	Will the Minister of ENVIRONMENT AND FORESTS					
64	Guade Loupe	0	28	0	be pleased to state:					
65	Georgia	0	0	49	(a) the details of the funds deposited with the					
66	Comoros	50	0	56	Compensatory Afforestation Fund Management and					
67	Samoa	137	52	159	Planning Authority (CAMPA) as on 31 March, 2013, State/ UT wise;					
					(b) the details of the funds released to the CAMPAs					
					constituted in various States/UTs as on 31 March, 2013;					

(c) whether the Government has any proposal to transfer the entire funds from the *ad-hoc* CAMPA to the State CAMPAs in the country;

(d) if so, the details thereof, State-wise including Gujarat, and

(e) the time by which the funds are likely to be released ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) the details of the funds deposited in the State/ UT-wise accounts maintained by the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority, as on 31st March 2013 has not been compiled so far. The unaudited figures as on 31st March 2012, net of releases to the State/ UT CAMPAs, are indicated in the enclosed Statement-I.

(b) the details of funds released to the State/ UT CAMPAs as on 31st March 2013 are indicated in the enclosed Statement II.

(c) no, Madam;

(d) and (e) do not arise.

**Statement-I**

*Details of funds (principal amount) deposited in the State CAMPA accounts maintained by the Ad-hoc CAMPA as on 31st March 2012.*

SI No	Name of State// UT	Principal amount
1	Andaman and Nicobar Islands	377,164,582.00
2	Andhra Pradesh	18,400,599,929.48
3	Arunachal Pradesh	3,618,853,572.00
4	Assam	2,316,801,017.00
5	Bihar	1,302,296,019.00
6	Chandigarh	14,695,654.00
7	Chhattisgarh	17,596,743,397.00
8	Dadra and Nagar Haveli	55,928,715.00
9	Daman and Diu	7,110,100.00
10	Delhi	309,013,466.00

SI No	Name of State// UT	Principal amount
11	Goa	1,009,434,951.00
12	Gujarat	4,986,411,439.00
13	Haryana	2,461,136,532.00
14	Himachal Pradesh	8,061,424,913.00
15	Jammu and Kashmir*	74,05,10,522.00
16	Jharkhand	14,762,342,593.00
17	Karnataka	6,726,092,594.00
18	Kerala	209,878,675.58
19	Madhya Pradesh	9,459,652,264.00
20	Maharashtra	12,032,656,892.00
21	Manipur	303,525,198.00
22	Meghalaya	901,646,029.00
23	Mizoram	98,584,422.00
24	Odisha	31,665,289,126.00
25	Punjab	2,971,041,767.00
26	Rajasthan	5,758,439,229.00
27	Sikkim	1,346,495,849.00
28	Tamil Nadu	227,967,334.90
29	Tripura	700,623,811.00
30	Uttar Pradesh	4,748,438,166.00
31	Uttarakhand	9,763,212,880.00
32	West Bengal	710,381,265.00
		162,903,892,985.96

\*Funds in the account of J&K pertain to only NPV and Wildlife funds, and have been deposited in the Ad-hoc CAMPA pursuant to the Supreme Court orders passed in the year 2012.

**Statement – II**

Sl. No.	State/UT	2009-10		2010-11	
		Date	Amount (in Rs.)	Date	Amount (in Rs.)
1	2	3	4	5	6
1	Andaman and Nicobar Islands	28.08.2009	10,990,000.00	01.10.2010	7,869,000.00
2	Andhra Pradesh	28.08.2009	897,832,000.00	01.10.2010	1,207,444,000.00
3	Arunachal Pradesh	03.04.2010	163,676,000.00	22.11.2010	177,882,000.00
4	Assam	17.08.2009	67,174,000.00	01.10.2010	104,487,000.00
5	Bihar	20.11.2009	77,300,000.00	18.01.2011	86,674,000.00
6	Chandigarh	17.08.2009	1,765,000.00	01.10.2010	1,296,000.00
7	Chhattisgarh	17.08.2009	1,232,135,000.00	01.10.2010	1,341,066,000.00
8	Dadra and Nagar Haveli	04.09.2009	1,682,000.00		
9	Daman and Diu				
10	Delhi	21.01.2010	18,471,000.00	18.01.2011	13,991,000.00
11	Goa	17.08.2009	121,197,000.00	01.10.2010	102,468,000.00
12	Gujarat	19.08.2009	249,647,000.00	01.10.2010	291,568,000.00
13	Haryana	17.08.2009	191,141,000.00	01.10.2010	188,909,000.00
14	Himachal Pradesh	21.03.2009	366,771,000.00	01.10.2010	421,656,000.00
15	Jammu and Kashmir				
16	Jharkhand	12.03.2010	950,028,000.00	01.10.2010	1,031,622,000.00
17	Karnataka	19.08.2009	585,573,000.00	01.10.2010	509,160,000.00
18	Kerala	12.03.2010	17,509,000.00	26.03.2013	13,652,000.00

1	2	3	4	5	6
19	Lakshadweep				
20	Madhya Pradesh	17.08.2009	530,482,000.00	01.10.2010	509,656,000.00
21	Maharashtra	22.02.2010	893,549,000.00	18.01.2011	854,893,000.00
22	Manipur	08.12.2009	7,456,000.00	01.10.2010	13,350,000.00
23	Meghalaya	20.04.2010	967,000.00		
24	Mizoram	05.03.2013	10,738,000.00		
25	Nagaland				
26	Odisha	21.08.2009	1,310,618,000.00	18.01.2011	1,401,753,000.00
27	Pondicherry				
28	Punjab	08.12.2009	330,547,000.00	01.10.2010	265,215,000.00
29	Rajasthan	07.01.2010	325,908,000.00	18.01.2011	420,698,000.00
30	Sikkim	17.08.2009	80,092,000.00	01.10.2010 22.11.2010	102,334,000.00
31	Tamil Nadu	08.12.2009	19,713,000.00	01.10.2010	17,032,000.00
32	Tripura	12.03.2010	35,418,000.00	18.01.2011	25,848,000.00
33	Uttar Pradesh	10.05.2010	470,962,000.00	16.03.2012	353,505,000.00
34	Uttarakhand	17.08.2009	816,532,000.00	01.10.2010	827,488,000.00
35	West Bengal	08.12.2009	52,957,000.00	01.10.2010 22.11.2010	62,760,000.00
Total			9,838,830,000.00		10,354,276,000.00

Sl. No.	State/UT	2011-12		2012-13	
		Date	Amount (in Rs..)	Date	Amount (in Rs.)
1	2	7	8	9	10
1	Andaman and Nicobar Islands	18.06.2012	5,779,000.00		
2	Andhra Pradesh	23.08.2011	1,185,700,000.00	06.10.2012	1,196,039,000.00
3	Arunachal Pradesh	08.09.2011 25.10.2011 09.11.2011 29.11.2011	411,900,000.00	02.01.2013	117,613,000.00
4	Assam			13.02.2013	150,592,100.00
5	Bihar	25.11.2011	80,400,000.00	02.01.2013	84,650,000.00
6	Chandigarh				
7	Chhattisgarh	08.09.2011	995,439,000.00	21.08.2012	1,143,800,000.00
8	Dadra and Nagar Haveli	28.10.2011	1,536,000.00		
9	Daman and Diu				
10	Delhi				
11	Goa				
12	Gujarat	08.09.2011	263,000,000.00	09.11.2012	324,117,000.00
13	Haryana	11.06.2012	164,500,000.00		
14	Himachal Pradesh	23.08.2011 09.12.2011	571,262,400.00	02.01.2013 11.02.2013 30.03.2013	524,000,000.00
15	Jammu and Kashmir			29.11.2012	237,835,000.00
16	Jharkhand	24.11.2011	624,989,300.00	02.01.2013	479,800,000.00
17	Karnataka	30.08.2011 09.09.2011	415,700,000.00	06.10.2012	437,200,000.00

1	2	7	8	9	10
18	Kerala				
19	Lakshadweep				
20	Madhya Pradesh	09.01.2012	535,209,000.00		
21	Maharashtra	16.11.2011	826,300,000.00	06.10.2012	782,123,000.00
22	Manipur	11.06.2012	19,134,000.00		
23	Meghalaya				
24	Mizoram				
25	Nagaland				
26	Odisha	23.08.2011 04.06.2012	1,668,510,050.00	30.11.2012	2,058,244,000.00
27	Pondicherry				
28	Punjab	16.09.2011 21.09.2011	220,783,872.00	27.08.2012	193,118,000.00
29	Rajasthan	11.11.2011	318,913,000.00	25.02.2013	374,298,000.00
30	Sikkim	02.09.2011 12.10.2011	90,400,000.00	27.11.2012	8,75,23,000
31	Tamil Nadu	12.06.2012	13,830,000.00	12.02.2013 25.03.2013	11,454,000.00
32	Tripura			12.02.2013	22,770,300.00
33	Uttar Pradesh	22.02.2013	304,800,000.00		
34	Uttarakhand	25.06.2012	653,160,000.00	02.01.2013	317,305,000.00
35	West Bengal	09.03.2012	48,436,000.00		
Total			9,419,681,622.00		8,454,958,400.00

Note: The allocations to the State CAMPAs in Arunachal, Jharkhand and Uttarakhand have been made @ 50% of their respective entitlements for the year 2012-13 pending the receipt of GIS coordinates of work sites treated under CAMPA funds since the 'year 2009-10, as requested in d.o. letter N0.13-5/2010-FC dated the 11th September 2012 from DGF&SS to the PCCFs of all States/UTs.



[Translation]

**Cost Recovery Through Toll Tax**

\*552. SHRIMATI RAMA DEVI:

RAJKUMARI RATNA SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the construction cost of bridges built on Build-Operate-Transfer mode has been fully recovered through toll tax;

(b) if so, the details of such bridges, State and location-wise;

(c) whether the Government has made such bridges toll free subsequent to the construction cost having been recovered by the operator;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps being taken by the Government to make these bridges toll free?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) and (b) Under Build-Operate-Transfer mode, user fee is being levied and collected as per applicable fee Rules and provisions of the concession agreement, till the end of the concession period. After the concession agreement is over, the fee shall be collected by the Central Government/executing authority, at a reduced rate of 40% of the fee on the date of transfer of such bridge.

(c) and (d) After the concession period is over, user fee shall be collected at the reduce rate of 40% of the fee.

(e) There is no such provision in the Fee Rules.

[English]

**Highway Projects on Toll Mode**

\*553. SHRI DHARMENDRA YADAV:

DR. MURLI MANOHAR JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India has expressed its inability to award National Highway projects on toll mode during 2013-14;

(b) if so, the details thereof and the reasons therefor;

(c) whether a number of highway projects awarded during the last two fiscals are yet to begin; and

(d) if so, the details thereof and the reasons therefor along with the steps taken by the Government to start these projects?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI)

(a) No, Madam.

(b) Does not arise.

(c) and (d) There have been delays in achieving financial close in 33 projects covering a length of 3,518 km. The reasons for not achieving the financial close are lack of equity with Concessionaire, difficulty in obtaining debt, delay in obtaining forest / environment clearance, land acquisition, procurement of soil / earth / aggregates, etc. Recently, the Government has resolved the issue of delinking environmental clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by the Project Authorities in terms of concession agreement, as secured loan. Dialogues with stakeholders including financial institutes are held to infuse greater funds flow in the road sector. In order to expedite implementation of the projects, Regional Offices have been set up by National Highways Authority of India (NHAI) headed by Chief General Managers. Powers have been delegated to the Chief General Managers. Special Land Acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal Officers to expedite construction of highway projects. Projects are also closely and periodically reviewed at Headquarters as well as field units.

**VVIP Helicopter Deal**

\*554. SHRI J.M. AARON RASHID:

SHRI HARISHCHANDRA CHAVAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has received first set of documents from Italy regarding the alleged irregularities in the Augusta Westland Helicopter deal;

(b) if so, the details thereof;

(c) whether the Central Bureau of Investigation has issued look-out notices for some former chiefs of the Indian Air Force in connection with the said deal;

(d) if so, the details thereof; and

(e) the present status of investigation into the said deal and the steps taken / proposed to be taken by the Government to expedite the investigation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e) The Government has received an initial set of documents from Italy pertaining to the alleged irregularities in the Agusta Westland deal which include, inter alia, copy of the search and seizure order issued by the Judge for the preliminary investigation in Busto Arsizio, Italy, copies of certain Contracts entered by M/s Agusta Westland Spa, Italy, a shareholder of M/s Agusta Westland International Ltd. UK, with various entities in Tunisia and India. The Central Bureau of Investigation (CBI) has issued Look Out Notices against a number of individuals in India including a former Chief of Indian Air Force in connection with the said case. The matter is still under investigation and the Ministry is following it up with the CBI for expediting investigation.

#### National Investment and Manufacturing Zones

\*555. SHRI DHANANJAY SINGH:

Sk. SAIDUL HAQUE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Union Government proposes to provide incentives like exemption from capital gains tax and a liberalised labour and environment norms to promote the National Investment and Manufacturing Zone under the recently unveiled National Manufacturing Policy;

(b) if so, the details thereof;

(c) whether Russia has agreed to invest in the said project and if so, the details thereof along with the proposed investment likely to be made by them;

(d) the number of countries which have agreed to invest in the said project and the total investment made by them till now, country-wise; and

(e) the details of the fields wherein the said countries including Russia have agreed to participate?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a) and (b) The National Manufacturing Policy (NMP) provides inter-alia for:

- i. Relief from Capital Gains Tax on sale of plant and machinery of a unit located in a National Investment and Manufacturing Zone (NIMZ), in

case of re-investment of sale consideration, within a period of three years, for purchase of new plant & machinery in any other unit located in the same NIMZ or another NIMZ. [Para 3.5 of the policy]

- ii. Rollover relief from long term Capital Gains tax to individuals on sale of a residential property (house or plot of land), in case of re-investment of sale consideration in the equity of a new start-up SME company in the manufacturing sector, for the purchase of a new plant and machinery. [Para 6.2(i) of the policy]
- iii. Simple and expeditious exit mechanism for closure of sick units while protecting labour interests; [Para 1.12(H) of the policy]
- iv. In respect of environmental laws/regulations, inspection by specially trained/designated/notified agencies for third party inspection to supplement the inspection by the Government agencies for compliance monitoring. [Para 2.3(ii) of the policy]

(c) to (e) Strong expression of interest has been shown by Russia and Germany, both at the Government and industry level. Apart from Japan which is already a partner in the Delhi-Mumbai Industrial Corridor (DMIC) project, USA and Britain have also shown interest in the implementation of the National Manufacturing Policy. No specific investment proposals in respect of NIMZs have been received from these countries.

#### Promotion of Sports

\*556. SHRI SULTAN AHMED:

SHRI BHOOPENDRA SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has formulated any schemes for the promotion of sports including football and cricket across the country through National Sports Federations (NSFs);

(b) if so, the details thereof along with the funds allocated in this regard during the last three years, State-wise;

(c) whether the efforts of the Union Government/NSFs also envisage promotion of sports at school level;

(d) if so, the details thereof; and

(e) the steps taken by the Government to promote sports at school level?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) Under the Scheme of Assistance to NSFs, the Government provides financial assistance to the recognised National Sports Federations (NSFs) for holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams through Indian and foreign coaches, procurement of equipment and consumables etc. as per agreed Long Term Development Plans. The financial assistance given to the NSFs during the last three years is given in the enclosed Statement. State wise allocation of funds is not made under the Scheme.

(c) to (e) The Government has recognised the School Games Federation of India (SGFI) for development and promotion of sports at the School level. In addition, the Government has been giving financial assistance to 'Subroto Mukerjee Sports Education Society' and 'Jawaharlal Nehru Hockey Tournament Society' which promotes the sport of football and hockey respectively at school level.

Apart from this, the Sports Authority of India is running the following promotional schemes in which training by experienced coaches with scientific back-up is provided to players to achieve excellence at national/international level.

Under these Schemes, either schools have been adopted for development of sports or school children are among the beneficiaries.

- (a) National Sports Talent Scheme (NSTC)
- (b) Army Boys Sports Company (ABSC)
- (c) SAI Training Centre (STC)
- (d) Special Area Games (SAG)
- (e) Centre of Excellence (COE)
- (f) Come and Play Scheme

The Government has taken a number of policy measures/initiatives such as enacting the Right of Children to Free & Compulsory Education (RTE) Act, 2009, which inter alia, makes it mandatory for schools to have a play ground for each school, a part time instructor for physical education in upper primary school, supply of play material, games and sports equipment, as required, to schools; providing for one compulsory period for sports everyday in classes upto 10th class and two periods in a week for classes 11 and 12. Under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme of the Ministry, playfields have been developed in village panchayats and block panchayats. Most of these playfields are located in schools. Under PYKKA, sports competitions at block, district, State and National levels are organized. Most of the participants in these competitions are school children.

#### **Statement**

*The grants released to National Sports Federations from the Scheme of Assistance to NSFs during last three years and current year (upto February 2013)*

(Rs. In lakhs)

S. No	Name of the Federation	2009-10	2010-11	2011-12	2012-13	TOTAL
1	2	3	4	5	6	7
1	Athletics Federation of India, New Delhi	309.94	308.30	790.00	63.37	1471.61
2	Archery Association of India, New Delhi	360.31	42.10	606.00	131.40	1139.81
3	All India Chess Federation, Chennai	163.00	180.05	162.13	218.98	724.16
4	National Rifle Association of India, New Delhi	658.45	509.53	1440.00	486.00	3093.98
5	All India Tennis Association, New Delhi	263.81	256.64	11.29	20.50	552.24
6	Judo Federation of India, N. Delhi	49.66	62.33	425.00	58.28	595.27

1	2	3	4	5	6	7
7	Rowing Federation of India, Secunderabad	88.79	64.71	319.00	37.49	509.99
8	Table Tennis Federation of India, New Delhi	375.51	356.36	360.00	347.66	1439.53
9	Swimming Federation of India, Ahmadabad	125.07	35.36	122.00	104.45	386.88
10	Squash Racket Federation of India, Chennai	168.25	146.54	68.40	11.76	394.95
11	Indian Amateur Boxing Federation, New Delhi	174.30	165.89	1531.00	183.40	2054.59
12	Organizations relating to the discipline of Hockey (Men) & (Women)	762.82	435.76	1809.00	429.08	3436.66
13	Indian Weightlifting Federation, New Delhi	101.13	116.53	567.00	219.24	1003.90
14	Badminton Association of India,	435.48	150.71	910.00	328.47	1824.66
15	Equestrian Federation of India, New Delhi	5.05	0.00	0.00	13.44	18.49
16	All India Football Federation, Delhi	41.90	610.51	174.99	228.32	1055.72
17	Indian Golf Union, New Delhi	16.43	41.69	23.53	54.46	136.11
18	Wrestling Federation of India, I.G. Stadium Delhi	470.00	153.98	983.00	512.74	2119.72
19	Yachting Association of India, New Delhi	147.85	85.95	255.00	50.38	539.18
20	Indian Amateur Kabaddi Federation, Jaipur	11.77	10.00	121.00	11.44	154.21
21	Volleyball Federation of India, Chennai	73.91	150.53	84.68	118.90	428.02
22	Gymnastics Federation of India, Jodhpur	87.80	18.43	636.00	0.00	742.23
23	Amateur Handball Federation of India, J&K	13.55	46.44	78.70	24.40	163.09
24	Basketball Federation of India, N Delhi	61.60	24.24	227.89	40.23	353.96
25	Fencing Association of India, Patiala	30.56	174.06	36.06	9.00	249.68
26	Indian Kayaking & Canoeing Association, New Delhi	26.21	0.00	185.72	46.48	258.41
27	All India Sports Council of the Deaf, New Delhi	23.98	47.65	75.82	63.20	210.65
28	Paralympic Committee of India, Bangalore	142.83	221.39	13.38	147.83	525.43
29	Special Olympic Bharat, New Delhi	3.81	12.00	285.89	74.25	375.95
30	All India Carrom Federation, New Delhi	13.58	23.77	10.96	7.83	56.14
31	All India Karate-Do-Federation, Chennai	0.00	10.18	0.00	0.00	10.18

1	2	3	4	5	6	7
32	Amateur Baseball Federation of India, Delhi	12.49	14.75	12.75	8.25	48.24
33	Atya Patya Federation of India, Nagpur.	5.92	12.00	10.50	12.75	41.17
34	Cycle Polo Federation of India, New Delhi	9.34	7.76	12.00	16.30	45.40
35	Indian Polo Association, N. Delhi	0.00	0.00	0.00	0.00	0.00
36	Indian Power lifting Federation	11.50	0.00	0.00	3.50	15.00
37	Kho-kho Federation of India, Kolkata	4.50	7.50	16.50	16.50	45.00
38	Korfbal Federation of India, New Delhi.	13.31	5.50	2.50	0.00	21.31
39	Netball Federation of India, Delhi	65.00	0.00	0.00	0.00	65.00
40	Sepak Takraw Federation of India, Nagpur.	8.00	12.00	12.00	6.50	38.50
41	Shooting Ball Federation of India, New Delhi	12.00	12.00	12.00	486.02	522.02
42	Softball Federation of India, Indore	12.25	13.75	11.75	19.00	56.75
43	Taekwondo Federation of India, Bangalore	11.89	55.10	490.00	28.05	585.04
44	Tenni-Koit Federation of India, Bangalore	9.00	19.75	15.25	14.00	58.00
45	Tennis Ball Cricket Federation of India, Gorakhpur.	5.00	9.00	8.50	0.00	22.50
46	Tug of War Federation of India, New Delhi	9.75	16.00	11.25	9.25	46.25
47	Wushu Association of India, New Delhi	30.91	0.00	90.56	75.28	196.75
48	Billiards & Snooker Federation of India, Kolkatta	38.87	50.11	50.20	72.16	211.34
49	Indian Rugby Football Union, Mumbai	2.02	1.41	0.00	0.00	3.43
50	Winter Games Federation of India, New Delhi	0.00	0.00	0.00	0.00	0.00
51	Cycling Federation of India, Delhi	49.78	82.34	0.00	50.30	182.42
52	Malkhamb Federation of India	0.16	11.50	0.00	0.00	11.66
53	Amateur Soft Tennis Federation of India, Ahemdabad	10.75	14.75	11.75	11.22	48.47
54	Bridge Federation of India	0.00	0.00	0.00	4.50	4.50
55	Ice Hockey (NSPO), New Delhi	0.00	0.00	0.00	1.00	1.00
56	School Games Federation of India, Bhopal	71.31	5.20	0.00	0.00	76.51

1	2	3	4	5	6	7
57	Indian Olympic Association, New Delhi	204.00	1324.60	39.54	228.48	1796.62
58	Sports Authority of India, J.N. Stadium, N. Delhi	2000.00	3700.16	322.00	6370.00	12392.16
59	Association of Indian Universities (NSPO)	158.45	381.00	160.89	6.61	706.95
60	Tenpin Federation of India	0.00	55.10	0.00	0.00	55.10
61	Bowling Federation of India	56.86	64.27	0.00	0.00	121.13
62	Ball Badminton Federation of India	0.00	0.00	0.00	2.44	2.44
63	Jump Rope Federation of India	0.00	0.00	0.00	8.09	8.09
		8020.41	10337.18	13603.38	11493.18	43454.15

[Translation]

**PF Facilities to Workers**

\*557. SHRI HANSRAJ G. AHIR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether an employer having more than 20 workers is required to grant the benefits of Provident Fund (PF) Scheme to the workers;

(b) if so, the details thereof;

(c) whether cases of depriving workers of the benefits of PF by industries and business entities have come to the notice of the Government;

(d) if so, the details thereof, State/UT wise; and

(e) the action taken thereon?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) All such

factory/establishment engaged in any industry specified in schedule - I of the Act and such classes of other establishments as notified by the Central Government from time to time and employing 20 or more employees come under the purview of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. All eligible employees of such establishments are enrolled and extended the benefits of social security under Employees' Provident Funds Scheme, 1952, Employees' Deposit Linked Insurance Scheme, 1976 and Employees' Pension Scheme, 1995.

(c) to (e) As and when such cases are noticed, action provided under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and Schemes framed thereunder are initiated against the delinquent employers. State-wise details of action taken under various provisions of the Act and the Schemes against such establishments/employers as on 31.03.2012 are given in the enclosed Statement - I, II, and III.

**Statement - I**

*Initiation and disposal of Assessment Cases under Section 7A of the Act as on 31.03.2012*

Sl. No.	Region	Inquiries under hearing at the beginning of the year	Inquiries initiated during the period	Inquiries disposed during the period	Cases pending as on 31.03.2012
1	2	3	4	5	6
1	Andhra Pradesh	1738	2466	2854	1350
2	Bihar	785	55	134	706

1	2	3	4	5	6
3	Chhattisgarh	97	91	121	67
4	Delhi	810	107	59	858
5	Goa	99	66	75	90
6	Gujarat	1627	310	820	1117
7	Haryana	836	449	754	531
8	Himachal Pradesh	328	176	251	253
9	Jharkhand	363	175	172	366
10	Karnataka	1344	1528	1695	1177
11	Kerala	393	2882	2744	531
12	Madhya Pradesh	1025	637	843	819
13	Maharashtra	3617	802	1206	3213
14	North Eastern Regions	453	94	198	349
15	Odisha	769	303	480	592
16	Punjab	1038	1077	902	1213
17	Rajasthan	855	323	852	326
18	Tamil Nadu	1342	6825	6800	1367
19	Uttar Pradesh	2106	922	1195	1833
20	Uttaranchal	231	6	15	222
21	West Bengal	1443	321	491	1273
Total		21299	19615	22661	18253

**Statement – II**

*The details of 406/409/ IPC Cases file before various courts as on 31.03.2012*

Sl. No.	Region	Work load	Cases disposed during the year	Total case decided	Total pendency in courts
1	2	3	4	5	6
1	Andhra Pradesh	68	0	0	68
2	Bihar	6	0	0	6

1	2	3	4	5	6
3	Chhattisgarh	0	0	0	0
4	Delhi	0	0	0	0
5	Goa	85	0	0	85
6	Gujarat	759	0	0	759
7	Haryana	0	0	0	0
8	Himachal Pradesh	0	0	0	0
9	Jharkhand	25	0	0	25

1	2	3	4	5	6
10	Karnataka	8	0	0	8
11	Kerala	7	0	0	7
12	Madhya Pradesh	2	0	0	2
13	Maharashtra	90	5	5	85
14	North Eastern Regions	17	0	0	17
15	Odisha	49	0	0	49
16	Punjab	19	0	0	19
17	Rajasthan	68	1	1	67
18	Tamil Nadu	29	0	0	29
19	Uttar Pradesh	48	0	0	48
20	Uttaranchal	0	0	0	0
21	West Bengal	0	0	0	0
Total		1280	6	6	1274

**Statement – III***No. of Prosecution under Section 14*

Sl. No.	Region	No. of cases
1	Andhra Pradesh	46
2	Bihar	97
3	Chhattisgarh	1
4	Delhi	0
5	Goa	18
6	Gujarat	61
7	Haryana	0
8	Himachal Pradesh	67
9	Jharkhand	2
10	Karnataka	600

Sl. No.	Region	No. of cases
11	Kerala	116
12	Madhya Pradesh	39
13	Maharashtra	2032
14	North Eastern Regions	7
15	Odisha	55
16	Punjab	249
17	Rajasthan	1
18	Tamil Nadu	49
19	Uttar Pradesh	264
20	Uttaranchal	0
21	West Bengal	189
Total		3893

**Export From Service Sector**

558. DR PADMASINHA BAJIRAO PATIL:

SHRI BALIRAM JADHAV:

Will the Minister of COMMERCE and INDUSTRY be pleased to state:

(a) whether the exports from the services sector including information technology and software have witnessed a sharp fall in comparison to the export of commodities during the last three years and the current year and if so, the details thereof and the reasons therefor, sector-wise;

(b) whether the Government has laid down specific policies for the promotion of export from the services sector including outsourcing of the information technology based solutions;

(c) if so, the details thereof including the policies being followed in this regard and the steps taken/being taken by the Government to boost export from the services sector along with the outcome thereof;

(d) whether the Government proposes to initiate special scheme to promote the export of consultancy and management services from India and if so, the details thereof and if not, the reasons therefor; and



(e) whether the Government proposes to involve private sector in any of the aforesaid schemes and if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER TEXTILES (SHRI ANAND SHARMA): (a) No, Madam.

(b) and (c) The Government of India has taken a number of measures to boost export of services. The Foreign Trade Policy (FTP) 2009-14 of the Government of India aims at accelerating the growth of export of services so as to create a powerful and unique 'Served from India' brand. As per para 3.12 of the Foreign Trade Policy (2009-14), which is available on the website of Directorate General of Foreign Trade (DGFT) at [www.dgft.gov.in](http://www.dgft.gov.in), incentive is available to providers of specified services in the form of duty credit scrip equivalent to 10% of free foreign exchange earned. With effect from 18.04.2013, the entitlement is on the basis of the net foreign exchange earned.

In addition, financial assistance is provided to Services Export Promotion Council (SEPC), Telecom Exports Promotion Council (TEPC) and Electronics & Computer Software Export Promotion Council (ESC EPC) under Market Access Initiative (MAI) and Market Development Assistance (MDA) schemes for promotion of exports.

(d) and (e) There is no such proposal at present. The schemes of the Department of Commerce and provisions of the Foreign Trade Policy are applicable to all service providers including those from consultancy and management services and also service providers from private sector. The assistance and incentives are given to all service providers as admissible under respective schemes/policy.

#### **Violations of EPR**

\*559. SHRI RATAN SINGH:

SHRI GORAKH PRASAD JAISWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has incorporated the concept of Extended Producer's Responsibility (EPR) under the Plastic Waste (Management and Handling) Rules, 2011;

(b) if so, the details thereof including the terms and conditions of the said concept;

(c) the number of times when the said concept has been violated by the persons/ manufacturers and the action

taken against them for the said violations during the last three years and the current year; and

(d) the extent to which success has been achieved in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Ministry of Environment and Forests (MoEF) has notified the Plastic (Waste Management and Handling) Rules, 2011 incorporating the concept of Extended Producer's Responsibility (EPR) for environmentally sound management of the product until the end of its life for manufacturers of plastic carry bags and multilayered plastic pouches or sachets and the brand owners using such products.

The mechanism for plastic waste management has been prescribed in these rules. As per the mechanism, the concerned municipal authority is responsible for setting up collection systems for plastic waste. For this purpose, they may seek assistance of manufacturers of plastic carry bags, multilayered plastic pouches or sachets or brand owners using such products.

As per these Rules, Municipal authority may work out the modalities of a mechanism based on EPR involving such manufacturers, registered within its jurisdiction and brand owners with registered offices within its jurisdiction either individually or collectively, as feasible or set up collection systems through its own agencies.

The notification incorporating the concept of EPR has been issued only about two years back. No complaints of violation in this regard have been received in the Ministry of Environment and Forests.

*[English]*

#### **Sustainable Development Targets**

\* 560 SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the economically rich countries are forcing costly technology in the name of green economy on the poor and developing countries;

(b) if so, the details thereof;

(c) whether a high profile panel of the United Nations on global sustainability has recommended that the world adopts sustainable development targets;

(d) if so, the details thereof;

(e) the response of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) At the United Nations Conference on Sustainable Development, also known as Rio+20, held on June 20-22, 2012 at Rio De Janeiro, Brazil, the developing countries succeeded in getting the required domestic policy space on green economy. One of the themes of the Conference was "Green Economy in the context of Sustainable Development and Poverty Eradication". The Outcome Document of the Conference affirms that there are different approaches, visions, models and tools available to each country, in accordance with its national circumstances and priorities, to achieve sustainable development. The document firmly rejects the prescriptive policies of the developed countries, unilateral measures and trade barriers as well as un-warranted conditionality on official developmental assistance and finance under the guise of green economy.

(c) to (e) The United Nations Secretary General's High-Level Panel on Global Sustainability had submitted a report titled "Resilient People, Resilient Planet: A future worth choosing" in January 2012, before the Rio+20 Conference. The Panel presented 56 recommendations covering inter alia the subjects of empowering people to make sustainable choices, sustainable economy and strengthening institutional governance.

On the issue of Sustainable Development Goals (SDGs), the developing countries including India succeeded in getting incorporated in the Outcome Document of the Conference, the principles that would guide the development of these goals. The Conference recommends the importance and utility of having set up SDGs, based on Agenda 21 and the Johannesburg Plan of Implementation, which fully respect all the Rio Principles, taking into account different national circumstances, capacities and priorities, which are consistent with international law, built upon commitments already made, and contribute to the full implementation of the outcomes of all major summits in the economic, social and environmental fields, including the Rio+20 Document. The Outcome Document underscores that the SDGs should be aspirational, global in nature and universally applicable to all countries while taking into account different national realities, capacities and levels of development and respecting national policies and priorities. Subsequently, the United Nations General Assembly has

decided to establish the Open Working Group on SDGs, in accordance with paragraph 248 of the Outcome Document.

#### **Funds for Road and Bridge Projects**

6194. SHRI BAL KUMAR PATEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry of Finance has held back the release of over Rs. 2,700 crore collected through the cess on petrol and diesel and toll on highways;

(b) if so, the reasons therefor and the reaction of the Ministry of Road Transport and Highways thereto;

(c) whether a number of road and rail over-bridge projects are proposed to be taken up with this amount and if so, the details thereof; and

(d) whether the said collected amount is transferred to Central Road Fund (CRF) and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA) (a) and (d) An amount of Rs. 1,878.95 crore and Rs. 1,777.03 crore collected through cess on petrol & diesel and toll on National Highways (NHs) respectively, which was supposed to be released to National Highways Authority of India (NHAI) for development of NHs under various phases of National Highways Development Programme (NHDP), was held back by Ministry of Finance. However, a portion of this amount was allocated to this Ministry at Revised Estimate (RE) stage for development of Non-NHDP stretches under NH (Original) and utilised accordingly.

#### **Natural Resources**

6195. SHRIMATI ANNU TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is adopting the methodology proposed by The Economics of Ecosystems and Biodiversity to quantify the value of natural resources;

(b) if so, the details thereof;

(c) whether the Government is also considering other mechanisms to adequately measure the value of natural resources and biospheres;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Economics of Ecosystems

and Biodiversity (TEEB) is a global study that compiles and presents a case for the economic basis for conservation of ecosystems and biodiversity. The final report of the study was released in 2010 at the Tenth Conference of Parties to the Convention on Biological Diversity (CBD CoP-10) in Nagoya, Japan. The International TEEB report is largely based on secondary data and case studies. It does not provide any standard methods and/or guidelines. However, it provides a framework for considering the value of ecosystem services in policy and decision making based on recognizing, valuing and capturing the value of ecosystem services through a range of economic and non-economic instruments.

Pursuant to the international TEEB report, the Ministry of Environment and Forests commissioned three scoping studies to cover corresponding three important ecosystems of the country namely forests, inland waters and coastal and marine. Based on the scoping reports, a working document entitled 'The Economics of Ecosystems and Biodiversity (TEEB) -India: Initial Assessment and Scoping Report' was prepared and showcased at the CBD CoP-11 in October 2012, Hyderabad.

(c) to (e) In order to assess the feasibility of developing sector-wise uniform methodology for Natural Resource Accounting (NRA), the Central Statistics Office (CSO), Ministry of Statistics and Programme Implementation (MOSPI) commissioned 8 studies on NRA covering sectors of land, forest, air, water and mining in 8 states to various specialised institutions during 2000-2006. Based on the reports of the 8 studies, a Synthesis Report has been prepared. Subsequently, an Expert Group on Green National Accounting for India was constituted by MOSPI under the chairmanship of Prof. Sir Partha Dasgupta, Professor Emeritus of Economics, University of Cambridge, United Kingdom to develop a framework for Green National Accounts and prepare a road map for India to implement the framework in August 2011. The Group has submitted its report to CSO on 24th March 2013. An International Workshop has been held during 5-6 April, 2013 to discuss the Report. No specific proposal on valuation is under active consideration in the Central Statistics Office.

#### **Strike in Ordnance Factories**

6196. SHRI HARIBHAU JAWALE: Will the Minister of DEFENCE be pleased to state:

- (a) whether the employees of Ordnance factories in the country had gone on strike during the last three years;
- (b) the details of the issues raised by them each time;
- (c) whether the operations of ordnance factories were affected due to strike of employees;

(d) if, so the details thereof; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND THE MINISTER OF STATE ON THE MINISTRY OF DEFENCE (SHRI JTTENDRA SINGH): (a) Yes, Madam.

(b) The trade unions have raised a number of demands. Most of the demands are common with other departments of the Government of India. However, there are certain demands specific to the ordnance factories such as payment of time wages to the piece workers, grant of 30 days Earned Leave to Industrial Workers who have opted Leave under the Factories Act, 1948, co-relation of piece work rates in the revised 6th Central Pay Commission (CPC) pay scales etc.

(c) and (d) Production in ordnance factories was affected adversely due to poor attendance at various shop level. Overall attendance in the organization on the days of the strike was 59.28% (7.9.2010), 23.27% (28.2.2012), 30.19% (20.2.2013) and 28.69% (21.2.2013). The production come down to less than 50% (7.9.2010), less than 20% (28.2.2012) and less than 25% (20.2.2013 & 21.2.2013) due to poor attendance.

(e) The demands are being examined at appropriate levels.

(d) if so, the details thereof; and

(e) the steps taken / being taken by the Government in this regard?

#### **Trauma Centres on National Highways**

6197. SHRI DILIP SINGH JUDEV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any request for establishment of trauma centres by National Highways Authority of India on the National Highways passing through the State of Chhattisgarh especially in Jashpur, Raipur and Bilaspur;

(b) if so, the details and present status thereof; and

(c) the time by which the said project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) A proposal was received

from Shri Dilip Singh Ju Dev, Member of Parliament (Lok Sabha) for setting up Trauma Care Centere at Jashpur District, Chhattisgarh. As the establishment of Trauma Care Centres at different destinations of the country falls under the purview of Ministry of Health and Family Welfare, the proposal has been transferred to them for taking necessary action in the matter.

*[Translation]*

#### **Encroachment on Defence Land**

6198. SHRI RAJENDRA AGRAWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the incident of illegally occupying / selling the land of the army known as 'Fauz Ka Padaw' at Hapur in Uttar Pradesh has come to the notice of the Government;

(b) if so, the details thereof; and

(c) the action taken against the persons found guilty in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Yes, Madam. 5.519 acres of defence land had been illegally occupied in the Hapur Camping Ground (Fauz Ka Padaw) by Servants of Children Society.

(b) Total area of Hapur Camping Ground is 38.019 acres. Out of this, 2.50 acres was transferred to Post & Telegraph Department on November, 1980. Subsequently, in February, 1988, 30 acres of land was transferred to Servants of Children Society through an outright sale. Balance, 5.519 acres was also offered for sale to the same Society by Ministry of Defence in 1993. This was challenged by Saraswati Balika Vidya Mandir, Hapur in High Court of Allahabad and the case is subjudice. The Servants of Children Society, however illegally occupied the remaining 5.519 acres of land.

(c) Proceedings under the PPE Act, 1971 were initiated by the Defence Estates Officer (DEO), Meerut Circle against the illegal occupants. The land unauthorisedly occupied has since been taken over by the DEO and handed over to the Local Military Authorities for watch and ward.

#### **Akshay Vat in Allahabad under Army**

6199. SHRI KAPIL MUNI KARWARIA: Will the Minister of DEFENCE be pleased to state:

(a) whether the ancient 'Akshay Vat' tree is located in the historical fort of Akbar in Allahabad which is under control of the Indian Army;

(b) whether Indian Army is likely to hand over the historical fort of Akbar to the Archaeological Survey of India (ASI);

(c) if so, the details thereof and the time by which it is likely to be handed over to ASI; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Yes, Madam. There are two 'Akshay Vat' trees located in the historical fort of Akbar in Allahabad, also known as OD Fort.

(b) There is no such proposal to hand over the Fort to Archaeological Survey of India (ASI).

(c) Does not arise.

(d) The OD Fort is an important Military installation and hence it would not be feasible to hand over the same to ASI.

*[English]*

#### **Compensation to Farmers in Border Areas**

6200. SHRI SHER SINGH GHUBAYA: Will the Minister of DEFENCE be pleased to state:

(a) whether the farmers settled near the western border areas of Rajasthan and Punjab have demanded compensation for the loss of their farmlands and low output of crops due to strict terms and conditions imposed by the Government;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard including policies, if any, proposed to be formulated for redressal of grievances of farmers regarding growing of crops?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) No compensation has been demanded by farmers settled near the Western border areas of Rajasthan and Punjab from Army except for 'OP PARAKRAM' and routine training exercises.

(c) As per our policy, compensation is paid only when land is occupied by the Armed Forces or farmer is deprived of cultivating his land for operational reasons.

#### **Illegal Taxes on Goods Transport Vehicles**

6201. SHRI KULDEEP BISHNOI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any complaints regarding illegal taxes being imposed on goods

transport vehicles having National Permit plying on various National Highways of the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) The Ministry of Road Transport & Highways has received complaints / representations from transporters' associations and individuals regarding collection of entry tax / mechanical tax etc. by States, mainly by West Bengal, Maharashtra, Bihar, Chhattisgarh, Odisha, Jharkhand and Rajasthan.

(c) Taxation is a State subject. However, advisories are issued to State / Union Territories from time to time, to take necessary measures to avoid harassment to the truckers / transporters and take steps to withdraw levy of additional tax, such as 'mechanical tax' / 'entry tax', which are not provided under Motor Vehicles Act, 1988, on entry of motor vehicles registered in other States.

#### **Scrap of Defence Aircraft**

6202. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of DEFENCE be pleased to state:

(a) whether there have been several instances of theft of scrap of defence aircraft at Sidditek in Ahmednagar, Maharashtra during the last decade;

(b) if so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There has been no instance of theft of scrap of Indian Air Force aircraft at Sidditek in Ahmednagar, Maharashtra during the last decade. However, some parts of old aircraft in use during the World War were recovered by the labourers in 2001-2002 while quarrying sand from the Bhima river near village Sidditek, which were kept with local Police authorities. A few items from these parts went missing but were subsequently recovered. On 14th January, 2011 these parts were shifted to Police Station, Karjat by Revenue authorities. On 7th July, 2012 two more parts were recovered from the same location. All these parts have now been brought to Air Force Station Pune.

(c) Does not arise.

#### **Land Scam in Srinagar Airport**

6203. SHRI SOMEN MITRA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is aware about the land scam of Srinagar Airport in which 30 per cent of Airport's land has been sold to private parties;

(b) if so, the details thereof;

(c) whether the CBI and the Defence Ministry have accepted through its recent investigation that very high officials of Defence Ministry were allegedly involved in the Srinagar Airport land scam;

(d) if so, the details thereof; and

(e) the action taken by the Government against the officials / persons involved in the scam?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) As per records of Defence Estates Office, Srinagar, some No Objection Certificates (NOC) were issued in respect of land under occupation of Defence. After conducting preliminary enquiry in the matter, it was found that prima-facie there have been irregularities in the issue of NOCs. As per investigations of CBI a total of 62.25 acres land is involved. As per records there are 2678.281 acres of Defence Land at Srinagar Airport.

(c) and (d) To get the matter thoroughly investigated and fix responsibility, the Government have entrusted the enquiry to Central Bureau of Investigation (CBI). CBI instituted a Preliminary Enquiry in the matter on 21.11.2011. Subsequently, CBI has registered a regular case vide RC AC-1 2012 A 0006 dated 03.05.2012 against Shri Ajay Kumar Chaudhary, the then Defence Estates Officer (DEO) Srinagar, Shri Vijay Kumar, the then Sub Divisional Officer (SDO) Grade-I, Srinagar, Smt. Amarjeet Kaur, the then Sub Divisional Officer (SDO) Grade-II, Srinagar and some unknown public servants / private persons.

(e) Shri Ajay Kumar Chaudhary, the then DEO Srinagar Circle and Shri Vijay Kumar, the then SDO-1, Srinagar Circle have been placed under suspension.

#### **Control of Fighter Helicopters**

6204. SHRIMATI DARSHANA JARDOSH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any dispute between Army and Air Force regarding control of fighter helicopters;

(b) if so, the details thereof; and

(c) the steps taken by the Government to resolve the matter?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No, Madam. There is no dispute between Army and Air Force for control of fighter helicopters.

#### **Court Martial of Defence Personnel**

6205. SHRI P. KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Army Court of Inquiry has recommended Court Martial proceedings against 168 personnel including Commanding Officers of the artillery unit;

(b) if so, the details thereof; and

(c) the details of the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Based on an Army Court of Inquiry, disciplinary action has been initiated against 04 officers including Commanding Officer, 17 JCOs and 147 Other Ranks. Government has taken various steps for improving working environment in all units and formations which include opportunity for articulation of problems in free and fair manner, sensitization of environment for harmonizing officers-man relationship, higher discipline quotient, participation of officers in unit level activities, adequacy and timeline of leave, reduction in turmoil due to transfers, improvement in accommodation, transport arrangement and medical facilities etc.

#### **Skill Development Project**

6206. SHRI M. SREENIVASULU REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has received any proposal from the Confederation of Indian Textile Industry to undertake a large skill development project to train millions of workers for the textile industry to meet increasing requirement of skilled workers to bridge huge gap in demand and supply; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Ministry of Textiles implements the Integrated Skill Development

Scheme (ISDS) to cater to the skilled manpower needs of Textiles and related segments. At present, no proposal of the Confederation of Indian Textile Industry to undertake skill development project under the scheme is under consideration of the Government.

#### **National Fitness Policy**

6207. SHRI NAVEEN JINDAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has drafted national fitness policy for school children and youths of the country;

(b) if so, the details thereof and the salient features of the draft policy along with the timeline by which the policy will be finalised;

(c) whether the Government has taken note of the recently released World Health Statistics-2012; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. National Physical Fitness Programme (NPFP) envisages that every school going child studying in class V and above should be evaluated on the six basic components of physical fitness e.g. cardio respiratory endurance, muscular strength, muscular endurance, flexibility, explosive strength and body composition (percentage of body fat) and will be made to participate and compete in the enumerated eight measurable fitness tests. Students of 5th standard onwards shall undergo the eight tests in January and June every year, graded and fed into 'Assessment card' and the schools 'Fitness Assessment Forms'. It has been proposed to motivate and introduced reward scheme for top 10 percentage of performers in each gender and in each district in the battery of tests. An International Workshop was organized on promotion of Sports and Physical Education in school system. As a result of decision taken, two Experts Groups were formed to develop on "Curriculum Framework Development" and "Work Force Development". The Expert Groups under the aegis of Ministry of Youth Affairs & Sports (MYAS) and composed of eminent educationists are examining interalia the draft exposure on the National Physical Fitness Programme (NPFP) for submitting the report to MYAS.

(c) and (d) Does not pertain to Ministry of Youth Affairs & Sports.

#### **Development of Community Forest Resources**

6208. SHRI N. CHELUVARAYA SWAMY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Forest Departments have been directed by the Government to implement the Forest Rights Act, 2006 in right earnest;

(b) if so, the details thereof;

(c) whether the development of Community Forest Resources (CFRs) is included in this regard;

(d) if so, the details of the findings of monitoring reports of the Ministry; and

(e) the steps taken by the Government for development of CFR on a priority basis, and their outcomes so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was enacted in 2006 and has come in force on 2.1.2007. The Ministry of Tribal Affairs is the nodal Ministry for implementation of the Act. The Ministry has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 on 1.1.2008 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 on 6.9.2012. Guidelines for implementation of the Act have also been issued by the Ministry of Tribal Affairs on 12.07.2012. The Ministry of Tribal Affairs has also written to all States and U.T. Governments for effective implementation of the Act including the recent communication dated 12.4.2013. Further, the Ministry of Environment & Forests has also written to Principal Chief Conservator of Forests of all States/UTs on 15.1.2013.

(c) to (e) The Forest Rights Act, 2006 recognises the right to protect, regenerate or conserve or manage any community forest resource which they have been traditionally protecting and conserving for sustainable use. Monitoring of implementation of the Forest Rights Act, 2006 is the mandate of the Ministry of Tribal Affairs.

#### **Subsidy for Ship Building**

6209. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of SHIPPING be pleased to state:

(a) whether the ship building subsidy scheme has been continued by the Government;

(b) if not, the reasons therefor;

(c) whether the Government has any proposal to introduce any other scheme in its place; and

(d) if so, the details and the benefit of the proposed scheme over and above the earlier subsidy scheme?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) and (b) No, Madam. The Government had a shipbuilding subsidy scheme for shipbuilders from 25th October, 2002 to 14th August, 2007, whereafter it expired. Continuation of this shipbuilding subsidy scheme has not been approved by the Government.

(c) and (d) The Shipbuilding industry have requested for revival of the subsidy scheme for shipbuilders. However, no final decision has been taken in regard to the revival of the scheme.

#### **Voyage and Towage Permission**

6210. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of SHIPPING be pleased to state:

(a) the action being taken by the Government to issue necessary notification authorising the State Maritime Boards for voyage and towage permission;

(b) whether the Government has received any communication from Gujarat State Government or public authorities for issue of notification to extend the IV limits to huge size of vessels and barges so that such barges, tugs and other IV craft can work up to an area where the significant height is a maximum of two metres; and

(c) if so, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) As on date, Directorate General (Shipping) notification vide Merchant Shipping Notice No. 03 of 2008 governs plying of vessels registered under Inland Vessel's Act, 1917, for making single voyages on coast of India without cargo, passengers or tow. Under this notice there is a provision of 'Delegation of Authority' for authorizing a coastal State to embark upon this responsibility of inspection and certification on basis of proper justification, displaying their capacity in respect of technical expertise and adequacy in

the required strength of qualified persons to conduct this task effectively and efficiently. Notification vide MS Notice No. 08 of 2013 governs towage on coast of India. There is, however, no provision to delegate authority to a coastal State, under this Notice, for the purpose of towing, as higher degree of technical expertise is considered necessary for safe and efficient execution of towage.

(b) and (c) Yes, Madam. A communication dated 06/02/2013 has been received from the Gujarat Maritime Board (GMB), Gujarat for extension of IV limits. The Directorate General of Shipping has advised the Gujarat Maritime Board on 18.2.2013, to provide details such as qualification, expertise and experience of its officers, for whom, the provision of 'delegation of authority' may be exercised under MS Notice No. 03 of 2008. Further, a committee has been constituted to give its report on fixing the Inland Vessel (IV) limits and make port-wise recommendations, within a period of three months.

#### **Pollution by Leather Tanneries**

6211. SHRI NARAHARI MAHATO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to strengthen the relevant environment laws and by-laws for criminal action to be taken against owners of polluting leather tanneries;

(b) if so, the details thereof;

(c) whether the Government proposes to clean up areas affected by arsenic and lead poisoning by the untreated effluents released illegally by leather tanning units; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTER ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) As informed by the Central Pollution Control Board (CPCB), there is no proposal under consideration at present to amend the environment laws to enable criminal action against owners of polluting industries, including tanneries. There are already provisions existing under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 for taking criminal action against the defaulting leather industries. Further, a National Green Tribunal has been constituted before which complaints can be filed for matters relating to environmental protection and compensation can be claimed. As reported, the leather tanning unit's effluent

characteristically does not contribute to arsenic and lead pollution.

#### **Re-opening of Youth Hostels**

6212. SHRI LAXMAN TUDU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has decided to close the hostel of Sports Authority of India (SAI) at Chandua under Mayurbhanj district of Odisha;

(b) if so, the details thereof;

(c) the reasons for closing of the said hostels; and

(d) if not, the steps taken/being taken to re-open the said Hostel in the interest of sports encouragement among the tribals?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Madam, there is no Hostel of Sports Authority of India (SAI) at Chandua under Mayurbhanj district of Odisha. However, SAI had adopted Chandua Govt. High School, Distt Mayurbhanj (Odisha) under the Extension Scheme of SAI Training Centres (STC) and Special Area Games (SAG). The said School was de- adopted in September 2012 due to non-performance of trainees and non-availability of coaches to be posted there.

(b) to (d) In view of reply to part (a) , question does not arise.

#### **Static Sensors Project**

6213. SHRI HAMDULLAH SAYEED: Will the Minister of DEFENCE be pleased to state:

(a) whether piracy and trespassing activities are on rise in many islands including Lakshadweep;

(b) if so, the details thereof;

(c) whether the Government has planned to set up six radar stations in various islands including Lakshadweep as a part of the static sensors project;

(d) if so, the details of the total cost of setting up these plants in the islands; and

(e) the timeline by when these stations are likely to be set up and made operational?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Madam.

(b) Does not arise.



(c) Ten Radar stations in various islands (including six in Lakshadweep and Minicoy) are planned to be set up as a part of the Static Sensor Project.

(d) The total cost of the project, including setting up radar stations at the 10 Island sites and 36 mainland sites is Rs.601.75 crore.

(e) The 10 radar stations in the islands are likely to be operational by end of 2013.

#### **Management of Garbage Disposal**

6214. SHRI PONNAM PRABHAKAR: Will the MINISTER of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the pending proposals with regard to the new technologies in garbage disposal management and air quality control for recognition by the Central Pollution Control Board;

(b) if so, the details of the technologies between 2007 to 2012; and

(c) the action taken by the Government against each proposal, State-wise particularly for Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the information provided by Central Pollution Control Board, there is no proposal pending with them with regard to new technologies in garbage disposal management and air quality control for recognition by the Central Pollution Control Board including from the State of Andhra Pradesh. The existing technologies on Municipal Solid Waste management in the country are being regulated under the Municipal Solid Waste (Management and Handling) Rules, 2000 and the standards have been specified at schedule IV of these Rules.

(b) and (c) Does not arise.

#### **Road Connectivity to Remote Areas**

6215. SHRI ANANTHA. VENKATARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the State Government of Andhra Pradesh has submitted any proposals to the Union Government for providing road connectivity to the remote areas within 30 km. corridor along the Inter-State Borders of the State;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) and (c) The proposal was included under the proposed Road Requirement Plan (RRP) Phase-II for development of road network in Left Wing Extremism (LWE) affected areas. The RRP Phase-II was included in the draft 12th Five Year Plan. However, due to paucity of funds, the scheme could not find place in the Final 12th Five Year Plan.

*[Translation]*

#### **Toll Evasion Complaints**

6216. SHRIMATI PUTUL KUMARI:

SHRIMATI SUSMITA BAURI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any complaints regarding evasion of toll tax at various toll plazas;

(b) if so, the details thereof;

(c) whether the Government has taken any action against the persons involved in cases of toll evasion; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (d) Madam, no such report regarding evasion of toll tax has been reported.

*[English]*

#### **Check on Population of Neelgai**

6217. SHRI MANOHAR TIRKEY:

SHRI NRIPENDRA NATH ROY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken note that the population of 'Neelgai' is very high in Gangetic region and its nearby areas due to which farmers are not able to do their farming as reported by some State Governments;

(b) if so, the details thereof;

(c) whether the Government proposes to check the population of 'Neelgai';

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has been receiving reports from State Governments including Uttar Pradesh, Bihar, etc. regarding crop depredation by *Neelgai*. However, the Ministry does not collate the population figures of *Neelgai* in the country.

(c) to (e) The important steps taken by the Government for management of *Neelgai* are as given below:

- (i) *Neelgai* is included in Schedule-II of the Wild Life (Protection) Act, 1972 and Section 11 of the Act empowers the Chief Wildlife Warden to grant permission to any person to hunt such wild animals that have become dangerous to human life or to property including standing crops.
- (ii) The Ministry of Environment and Forests had got the issue studied by the Wildlife Institute of India for assessment of the nature of problem and possible ways to deal with it. The results have been provided to the State Governments.
- (iii) The Central Government provides financial assistance to State/Union Territory Governments under Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' for construction/erection of fences to stop wild animals entering agricultural crops.
- (iv) An advisory has been issued by the Ministry of Agriculture and the Ministry of Environment and Forests jointly to the Agriculture Departments of all concerned State Governments for management of Blue Bulls (*Neelgai*), which suggests a multi pronged approach including mapping of problematic areas and planning scientific management with methods like chemical capture of blue bulls, fertility control, bio-fencing etc.

#### Insurance for Major Ports

6218. SHRI A. K. S. VIJAYAN: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has any policy for allowing major ports to go in for insurance;

(b) if so, the details thereof;

(c) whether the Government has also drafted a policy that classifies the risks categories under the said policy;

(d) if so, the details thereof; and

(e) the extent to which the said scheme is likely to be beneficial to the shipping industry?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (e) :No, Madam. No final decision has been taken on devising a policy allowing major ports to go in for insurance.

#### Workers in Ship Breaking Industry

6219. SHRI D.B. CHANDRE GOWDA:

SHRI S.R. JEYADURAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether many workers have lost their lives in various hazardous workplaces including ship breaking industry and the Sterile Copper Smelter plant at Tuticorin due to poisonous gas leaks and utter disregard for workers safety;

(b) if so, the details of such cases during the last three years and the current year, year-wise and factory/company-wise;

(c) whether any compensation has been paid to families of the deceased workers and if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has inspected such workplaces for safety and other labour law violations;

(e) if so, the details thereof during the last three years and current year and if not, the reasons therefor; and

(f) the steps taken by the Government for the safety and environmentally friendly workplaces for workers specially in such hazardous industry/workplaces?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) The details of workers who lost their lives in various hazardous workplaces and compensation paid to their families is not centrally maintained. However, as per Information received from Directorate General Factory Advice Service and Labour Institutes (DGFASLI), the fatal and non fatal injuries in factories including ship breaking industry registered under the Factories Act, 1948 for the last three years i.e. 2009, 2010 & 2011 are in the enclosed Statement-I. As per available information received from Chief Inspector of Factories of Tamilnadu, no worker

has lost his life due to poisonous gas leaks in the Sterlite Copper Smelter plant at Tuticorin.

(d) and (e) Yes, the Government have inspected such hazardous factories registered under the Factories Act, 1948, so as to ensure that the occupiers comply with the provisions on safety, health, welfare and provisions related to hazardous processes contained under Factories Act, 1948 and Rules framed thereunder. The Act and the State Factories Rules are enforced by the respective State Governments through their State Factories Inspectorate/ Directorate.

The details of the number of factories inspected and State-wise prosecutions and convictions under Section 92&96A of the Factories Act, 1948 during last three years i.e. 2009, 2010 and 2011 are enclosed as Statement-II to VII.

(f) Yes, Adequate provisions already exist under the Factories Act, 1948 and the Model Factories Rules framed thereunder for the manufacturing sector.

Government of India, Ministry of Labour & Employment, had declared the National Policy on Safety, Health and Environment at Workplace (NPSHEW) on 20th February, 2009 which is applicable to all economic activities.

**Statement – I**

*Fatal and Non-fatal Injuries in Factories registered under the Factories Act, 1948*

Sl No.	States/ Union Territories	2009		2010		2011(P)	
		Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries	Fatal Injuries	Non Fatal Injuries
1	2	3	4	5	6	7	8
1	Andaman and Nicobar Islands	0	49	..	..	..	..
2	Andhra Pradesh	165	927	188	923	154	898
3	Assam	4	48	6	46	8	69
4	Bihar	14	34	1	15	3	91
5	Chandigarh	0	8	0	2	8	6
6	Chhattisgarh	114	342	84	341	92	308
7	Daman and Diu and Dadra and Nagar Haveli	14	13	14	31	17	38
8	National Capital of Delhi	14	26	15	39	29	43
9	Goa	10	134	12	97	11	92
10	Gujarat	173	2984	221	2430	249	3014
11	Haryana	51	104	38	51	64	62
12	Himachal Pradesh	19	32	5	11	17	25
13	Jammu and Kashmir	2	52	Nil	99	4	4
14	Jharkhand	36	180	43	149	..	..
15	Karnataka	80	927	92	779	86	813
16	Kerala	41	106	7	79	19	73

1	2	3	4	5	6	7	8
17	Madhya Pradesh	51	1173	68	848	53	1264
18	Maharashtra	217	2911	225	2540	183	2266
19	Manipur	..	..	..	..	..	..
20	Meghalaya	0	14	2	12	Nil	1
21	Nagaland	0	0	0	0	Nil	Nil
22	Odisha	122	426	103	457	60	418
23	Pudduchery	8	102	10	46	10	45
24	Punjab	35	248	14	212	22	198
25	Rajasthan	56	699	65	534	59	531
26	Tamil Nadu	137	826	75	860	117	624
27	Tripura	0	4	1	5	Nil	1
28	Uttar Pradesh	61	235	64	152	63	78
29	Uttarakhand	20	33	9	24	19	78
30	West Bengal	65	18947	97	19264	86	17364
Total		1509	31584	1459	30046	1433	28404

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim

NA.. : Not Available Source, P—Provision.

#### Statement – II

*Number of Factories (registered under the Factories Act, 1948) inspected in the year 2009*

Sr. No.	States/ Union Territories	All Factories
1.	Andaman and Nicobar Islands	19
2.	Andhra Pradesh	5504
3.	Assam	749
4.	Bihar	2070
S.	Chandigarh	25
6.	Chhattisgarh	499
7.	Daman and Diu and Dadra and Nagar Haveli	190
8.	Delhi	730
9.	Goa	32

Sr. No.	States/ Union Territories	All Factories
10.	Gujarat	12002
11.	Haryana	IMA
12.	Himachal Pradesh	NA
13.	Jammu and Kashmir	858
14.	Jharkhand	3106
15.	Karnataka	7362
16.	Kerala	14149
17.	Madhya Pradesh	3084
18.	Maharashtra	11950
19.	Manipur	NA
20.	Meghalaya	18

Sr. No.	States/ Union Territories	All Factories
21.	Nagaland	247
22.	Odisha	1926
23.	Pudduchery	1208
24.	Punjab	0
25.	Rajasthan	5619
26.	Tamil Nadu	25022
27.	Tripura	1313
28.	Uttar Pradesh	2733
29.	Uttrakhand	65
30.	West Bengal	3198
Total		103728

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim

NA.. : Not Available

Source: Data collected by DGFASLI through conespence with Chief Inspector of Factories of States/UTs

**Statement – III**

*Number of Factories (registered under the Factories Act, 1948) inspected in the year 2010*

Sl. No.	States/ Union Territories	All Factories
1	Andaman and Nicobar Islands	26
2	Andhra Pradesh	9247
3	Assam	713
4	Bihar	2188
5	Chandigarh	20
6	Chhattisgarh	553
7	Daman and Diu and Dadra and Nagar Haveli	160
8	Delhi	2103
9	Goa	54
10	Gujarat	11827

Sl. No.	States/ Union Territories	All Factories
11	Haryana	1191
12	Himachal Pradesh	NA
13	Jammu and Kashmir	983
14	Jharkhand	8455
15	Karnataka	7826
16	Kerala	16460
17	Madhya Pradesh	2803
18	Maharashtra	13566
19	Manipur	209
20	Meghalaya	33
21	Nagaland	0
22	Odisha	2380
23	Pudduchery	1714
24	Punjab	0
25	Rajasthan	5757
26	Tamil Nadu	35321
27	Tripura	1121
28	Uttar Pradesh	1205
29	Uttarakhand	234
30	West Bengal	2758
Total		128907

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim

NA.. : Not Available

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs

**Statement – IV**

*Number of Factories (registered under the Factories Act, 1948) inspected in the year 2011 (P)*

Sl. No.	States/ Union Territories	All Factories
1	Andaman and Nicobar Islands	21

Sl. No.	States/ Union Territories	All Factories	Sl. No.	States/ Union Territories	All Factories
2	Andhra Pradesh	7643	19	Manipur	205
3	Assam	1169	20	Meghalaya	42
4	Bihar	2055	21	Nagaland	0
5	Chandigarh	38	22	Odisha	2472
6	Chhattisgarh	836	23	Pudduchery	1345
7	Daman and Diu and Dadra and Nagar Haveli	180	24	Punjab	0
8	Delhi	1830	25	Rajasthan	4103
9	Goa	161	26	Tamil Nadu	25335
10	Gujarat	11602	27	Tripura	1001
11	Haryana	2744	28	Uttar Pradesh	NA
12	Himachal Pradesh	NA	29	Uttarakhand	NA
13	Jammu and Kashmir	1052	30	West Bengal	3418
14	Jharkhand	15973	<b>Total</b>		<b>115374</b>
15	Karnataka	8542	Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim		
16	Kerala	15894	P : Provisional NA : Not Available		
17	Madhya Pradesh	NA	Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs		
18	Maharashtra	8113			

**Statement – V**

*State-wise Prosecution and Convictions under Section 92 & Section 96A of the Factories Act, 1948 for the year 2009*

Sl. No	States/ UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	3280	1551	644	432	0	5804300
3.	Assam	0	7	0	19	0	0
4.	Bihar	31	10	0	0	0	0
5.	Chandigarh	6	0	2	2	0	27000

1	2	3	4	5	6	7	8
6.	Chattisgarh	673	273	229	199	82	4862900
7.	Daman and Diu and Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Delhi (NCT)	334	96	93	93	0	1580000
9.	Goa	23	14	8	4	0	80000
10.	Gujarat	24866	1344	942	690	0	3764400
11.	Haryana	0	0	0	0	0	0
12.	Himachal Pradesh	0	0	0	0	0	0
13.	Jammu and Kashmir	110	0	1	0	0	0
14.	Jharkhand	153	14	3	2	1	0
15.	Karnataka	438	290	142	94	0	1864750
16.	Kerala	169	50	68	46	0	622440
17.	Madhya Pradesh	3205	163	146	0	0	1156200
18.	Maharashtra	1074	538	350	350	39	132500
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1132	78	21	21	0	398000
23.	Pudduchery	2	8	9	8	0	190000
24.	Punjab	510	74	36	4	0	368000
25.	Rajasthan	914	131	89	33	0	398000
26.	Tamil Nadu	11459	5434	4069	2077	0	12527535
27.	Tripura	26	24	25	25	0	150000
28.	Uttar Pradesh	2136	109	164	146	0	260210000
29.	Uttarakhand	139	16	0	0	0	80000
30.	West Bengal	437	104	34	34	0	1111700
Total		51117	103238	7075	4279	122	295327725

**Statement – VI***State-wise Prosecution and Convictions under Section 92 & Section 96A of the Factories Act, 1948 for the year 2010*

Sl. No	States/ UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	3273	1548	642	430	0	5692800
3	Assam	0	4	0	10	0	0
4	Bihar	41	3	0	0	0	0
5	Chandigarh	0	0	0	0	0	0
6	Chhattisgarh	621	230	168	168	69	4453500
7	Daman and Diu and Dadra and Nagar Haweli	0	0	0	0	0	0
8	Delhi (NCT)	337	158	101	101	0	784500
9	Goa	29	6	8	8	0	111000
10	Gujarat	25268	2359	1319	829	0	3798750
11	Haryana	6031	1395	1440	975	0	4826400
12	Himachal Pradesh	NA.	NA	NA	NA	NA	NA
13	Jammu and Kashmir	72	0	19	0	0	0
14	Jharkhand	164	27	0	0	0	0
15	Karnataka	483	235	161	101	0	2202101
16	Kerala	51	43	23	22	0	373440
17	Madhya Pradesh	3222	174	124	0	0	2593300
18	Maharashtra	1262	552	577	577	0	5283050
19	Manipur	0	0	0	0	0	0
20	Meghalaya	0	0	0	0	0	0
21	Nagaland	0	0	0	0	0	0
22	Odisha	1189	138	15	15	0	230000
23	Pudduchery	1	13	12	8	0	307000
24	Punjab	548	1039	239	33	1	2519300



1	2	3	4	5	6	7	8
25	Rajasthan	932	74	134	39	2	271500
26	Tamil Nadu	12824	4497	4918	4723	0	18420780
27	Tripura	28	22	25	25	1	305394
28	Uttar Pradesh	2081	108	98	85	0	2168100
29	Uttarakhand	142	25	0	0	0	80000
30	West Bengal	507	97	45	45	0	632550
Total		59106	12747	10068	8195	73	55053465

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim

NA : Not Available

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs

**Statement – VII**

*State-wise Prosecution and Convictions under Section 92 & Section 96A of the Factories Act, 1948 for the year 2011(P)*

Sl. No	States/ UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	4164	1357	844	0	0	0
3.	Assam	7	17	0	1	0	0
4.	Bihar	53	12	0	0	0	0
5.	Chandigarh	0	0	0	0	0	0
6.	Chhattisgarh	722	428	314	226	16	9654600
7.	Daman and Diu and Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Delhi (NCT)	394	398	107	107	0	1377000
9.	Goa	27	12	9	9	0	175500
10.	Gujarat	25268	2359	1319	829	0	3798750
11.	Haryana	5760	4249	1565	1477	0	4921000
12.	Himachal Pradesh	Not received	Not received	Not received	Not received	Not received	Not received
13.	Jammu and Kashmir	96	66	25	0	0	83000

1	2	3	4	5	6	7	8
14.	Jharkhand	185	45	0	0	0	0
15.	Karnataka	557	227	191	101	0	4756700
16.	Kerala	71	27	26	25	0	323000
17.	Madhya Pradesh	Not received	Not received	Not received	Not received	Not received	Not received
18.	Maharashtra	1237	652	713	713	0	11836350
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1312	291	8	0	0	52600
23.	Pudduchery	2	10	10	8	0	393000
24.	Punjab	1348	89	267	57	0	2069700
25.	Rajasthan	321	121	31	31	1	227825
26.	Tamil Nadu						
27.	Tripura	25	3	14	14	0	81000
28.	Uttar Pradesh	Not Received	Not Received	Not Received	Not Received	Not Received	Not Received
29.	Uttarakhand	Not Received	Not Received	Not Received	Not Received	Not Received	Not Received
30.	West Bengal	516	518	25	25	0	632550
Total		42665	10881	5468	3623	17	40382575

[Translation]

**Increase in Road Construction Cost**

6220. SHRI RAM SUNDAR DAS:

SHRI KAPIL MUNI KARWARIA:

SHRI S. PAKKIRAPPA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is an increase in road construction costs after having entrusted the construction work to private companies;

(b) if so, the details thereof and the reasons therefor and the reaction of the Government thereto;

(c) the percentage of increase in the road construction costs during each of the last three years and the current year;

(d) whether the National Highways Authority of India also proposes to increase the construction cost of National Highway roads;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps being taken by the Government to reduce the existing construction cost of roads?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATIYANARAYANA): (a) No, Madam

(b) Does not arise.

(c) The cost of construction of road under Build, Operate and Transfer (BOT)

(Toll) and BOT (Annuity) projects does not increase after the award.

(d) No, Madam.

(e) and (f) Does not arise.

[English]

#### Training Centres of Armed Forces

6221. SHRI N. PEETHAMBARA KURUP: Will the Minister of DEFENCE be pleased to state:

(a) the details of the training centres set up for the personnel of the three Services of the armed forces at present, State-wise;

(b) whether the Government proposes to set up some new training centres; and

(c) if so, the details thereof, State-wise including the locations identified in Gujarat?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): The details of the training centres set up for the personnel of three services of the armed forces at present, statewide are as under:

States	Number of Training Centres		
	Army	Navy	Air Force
1	2	3	4
Andhra Pradesh	05	03	04
Assam	01	-	-
Bihar	01	-	-
Goa	01	05	-
Gujarat	01	01	-
Himachal Pradesh	02	-	-
Jammu and Kashmir	01	-	-
Jharkhand	01	-	-
Karnataka	09	-	11
Kerala	01	16	-
Madhya Pradesh	09	-	-
Maharashtra	16	07	-
Odisha	02	01	-

	1	2	3	4
Rajasthan		02	-	-
Tamil Nadu		02	02	03
Uttarakhand		03	-	-
Uttar Pradesh		09	-	03
		01*	-	-
Total		67	35	21

\*Infantry Regimental Centres located in various States.

(b) and (c) There is a proposal to set up one Senior Non Commissioned Officer (SNCO) Academy at Air Force Station Tilpat (Haryana).

#### NCC Offices

6222. SHRI ABDUL RAHMAN: Will the Minister of DEFENCE be pleased to state:

(a) whether a number of offices of National Cadet Corps (NCC) are being run from rented accommodation;

(b) if so, the details thereof;

(c) whether the NCC has refused to vacate the rented accommodation in some States which were taken on rent three or four decades ago though the States have provided sufficient land / accommodation to house the NCC offices; and

(d) if so, the details thereof and the reasons for not vacating the rented premises?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Madam. State-wise details of NCC offices being run from rented accommodation are given in the enclosed Statement-I.

(c) and (d) State-wise details of NCC offices run from rented accommodation but not vacated with reasons thereof are given in the enclosed Statement-II.

#### Statement – I

*State-Wise Details of NCC Offices Being Run From Rented Accommodation:*

Sl. No.	State NCC Directorates	No. of NCC Units
01	Andhra Pradesh	63
02	Bihar and Jharkhand	24
03	Delhi	Nil

Sl. No.	State NCC Directorates	No. of NCC Units
04	Gujarat	11
05	Jammu and Kashmir	08
06	Karnataka and Goa	24
07	Kerala and Lakshadweep	35
08	Maharashtra	22
09	Madhya Pradesh and Chhattisgarh	13
10	North Eastern Region	09
11	Odisha	11
12	Punjab, Haryana, Himachal Pradesh and Chandigarh	37
13	Rajasthan	18
14	Tamil Nadu, Puducherry and Andaman and Nicobar	59
15	Uttar Pradesh	86
16	Uttarakhand	18
17	West Bengal and Sikkim	35

**Statement – II**

*State-wise details of NCC offices run from rented accommodation but not vacated with reasons thereof:*

Sl. No.	State NCC Directorates	No. of cases where accommodation could not be vacated	No. of cases where accommodation not vacated and land is available	Reasons
1	2	3	4	5
01	Bihar and Jharkhand	01	—	—
02	Gujarat	02	01	Accommodation being constructed by the State Public Works Department.

1	2	3	4	5
03	Maharashtra	02	—	—
04	Madhya Pradesh and Chhattisgarh	02	—	—
05	Punjab, Haryana, Himachal Pradesh and Chandigarh	02	—	—
06	Rajasthan	04	—	—
07	Uttar Pradesh	12	01	Construction yet to start for want of budget allocation
08	West Bengal and Sikkim	02	—	—

[Translation]

**Check on Desertification**

6223. SHRI HARSH VARDHAN:

SHRIMATI SUSHILA SAROJ:

SHRIMATI SEEMA UPADHYAY:

SHRI MAHESHWAR HAZARI:

SHRIMATI USHA VERMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the action plan of the United Nations Convention to Combat Desertification (UNCCD) to combat desertification in the country;

(b) the steps taken so far in this regard;

(c) the action plan for environment management in heritage sites, pilgrimage places and other tourist places in 12th Five Year Plan; and

(d) the steps taken so far for implementation of the Action Plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) India submitted its National Action Programme (NAP) to Combat Desertification to the

Secretariat of United Nations Convention to Combat Desertification in 2001; providing an overview of the status of natural resources in the country, the status and impacts of desertification, measures under implementation, and in particular, the initiatives taken for combating desertification.

(c) and (d) Ministry of Environment and Forests has a sub-scheme related to "Environment Management in Heritage, Pilgrimage and Tourist Centres including Taj Protection" under "Conservation of Natural Resources and Ecosystems". There is no action plan for the sub scheme under 12th Five Year Plan.

However, India being a member of World Heritage Convention, the Ministry is associated with the conservation of natural World Heritage Sites. Currently six natural World Heritage Sites has been recognized by UNESCO in India viz. Nanda Devi National Park, Kaziranga National Park, Manas National Park, Keoladeo National Park, Sundarbans National Parks and serial cluster of 39 sites from Western Ghats spread for States. The Ministry provides financial assistance to the UNESCO recognized World Heritage Sites under various Centrally Sponsored Schemes.

[English]

#### **Development of National Highway Stretches**

6224. SHRI YASHBANT LAGURI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to develop National Highway stretches between Vijayawada and Ranchi via Keonjhar;

(b) if so, the details and present status thereof; and

(c) the time by which the said developmental work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The entire route from Vijayawada to Ranchi via Keonjhar has been declared National Highway in August, 2012. The total length of the Vijayawada -Ranchi route is 1622 Km, out of which 833 km length has been developed. The development works in the 723 km length are at various stages of progress and targeted to be completed by March, 2015. The balance length of 66 km is identified for development under National Highways Development Project (NHDP)/NH(O) Programme.

[Translation]

#### **Training to Employees of Steel Psus**

6225. SHRI BADRI RAM JAKHAR: Will the Minister of STEEL be pleased to state:

(a) whether any training is imparted to the employees of the steel Public Sector Undertakings (PSUs) for augmenting their skills and the production capacity and if so, the details thereof and the reasons therefor;

(b) the number of employees benefited under the said training programmes organised during each of the last three years;

(c) whether the employees in the steel sector are motivated for pursuing higher education and research and if so, the details thereof; and

(d) the extent to which the steel sector has benefited from these research and training programmes?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **On the Job Training**

6226. SHRI DEVJI M. PATEL:

SHRI KAMESHWAR BAITHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to provide on the job training to men and women employed in various conventional and other jobs to give new skills to youths for their better livelihood and to prevent them from migrating to other cities/States for employment;

(b) if so, the details thereof;

(c) the total number of youths of Rajasthan including those of Jalore, Sirohi targeted to be given training under this programme; and

(d) the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) The Government in Ministry of Youth Affairs & Sports, Department of Youth Affairs does not have any scheme to provide on the job training to men and women employed in various conventional and other jobs to give new skills to youth. However, Ministry of Micro, Small

and Medium Enterprises (MSME) and Ministry of Labour & Employment (L&E) have such schemes as per the details provided in the enclosed Statement-I.

(c) and (d) The details of youth targeted in the State of Rajasthan under the programmes being implemented by Ministry of Micro, Small and Medium Enterprises (MSME) and Ministry of Labour & Employment (L&E) are given in the enclosed Statement-II.

#### **Statement – I**

Ministry of Micro, Small and Medium Enterprises has been implementing a credit-linked subsidy programme named Prime Minister's Employment Generation programme (PMEGP) since 2008-09 with Khadi and Village Industries Commission (KVIC) as nodal agency at the national level for generating self-employment in the Country by setting up of micro-enterprises in the non-farm sector by unemployment youth and traditional artisans. PMEGP, inter alia, aims at providing continuous and sustainable employment to a large segment of traditional and prospective artisans and rural and urban unemployed youth in the country, so as to help arrest migration of youth to urban areas. Entrepreneurship Development Programme (EDP) training is a mandatory requirement under PMEGP. KVIC has accredited around 558 Training Centers for providing EDP training and has also tied-up with national level entrepreneurship development institution such as National Institute for Entrepreneurship and Small Business development (NIESBUD), National Institute for Micro, Small and Medium Enterprises (NIMSME) and Indian Institute of Entrepreneurship (IIE), Guwahati, etc., for this purpose.

Ministry of Labour & Employment under the Apprentices Act, 1961 provides on the job training to school leavers and Industrial Training Institute pass outs in the industry to make them fully skilled persons. Under the Apprentices Act, 1961, 252 trades have been designated for training of trade apprentices. Entry qualification varies from 8th class to 12 class pass. The period of training varies from 6 months to 4 years depending upon the trade.

During the period of apprenticeship training, a monthly stipend is paid to trade apprentices by the employer. Ministry of Labour & Employment has also operationalized Skill Development Initiative (SDI) Scheme from May 2007 with an objective to provide training and employment to school leavers, existing workers especially in informal sector to improve their employability. Existing skills of the persons can also be tested and certified under the scheme. Training

under the scheme is provided by various Vocational Training Providers (VTPs). Testing assessment of the competencies are being done by the independent empanelled assessing bodies.

Under the SDI Scheme:

- \* Demand Driven short term training course based on Modular Employable Skills (MES) decided in consultation with industry and is sufficient for gainful employment.
- \* Central Government facilitates and promotes training while industry, private sector and State Governments train the persons.
- \* Flexible delivery mechanism (part-time, weekends, full time, on site/offsite) to suit needs of the various target groups.
- \* Different levels of programmes (foundation level as well as skill up gradation) to meet demands of various target groups.
- \* Courses are also available for persons having completed 5th standard and onwards.
- \* The essence of the scheme is in the certification that is national and internationally recognised in the world of work.

#### **Statement – II**

*Ministry of Micro, Small and Medium Enterprises provided EDP training under PMEGP to youth during the last three years as per the following details:*

Year	Number of persons
2010-11	31167
2011-12	30923
2012-13(provisional)	13000

Ministry of Labour and Employment during the Financial Year 2013-14, based on the demographic profile, have targeted 28640 persons in the state of Rajasthan to whom training is to be given under SDI scheme. An amount of Rs. 21.48 crore has been tentatively allocated for the same. Under the Apprenticeship Training Scheme, about 7000 seats are located for trade apprentices.

The District wise information is not maintained centrally.

[English]

**Highway Building Target**

6227. SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI SANJAY BHOI:  
DR. P. VENUGOPAL:  
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India has reduced the target of awarding road projects for the current financial year;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry of Finance has relaxed its norms for appraising and approving highway projects upto Rs. 500 crore by the Ministry of Road Transport and Highways; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) No, Madam. National Highways Authority of India (NHAI) has fixed the target of awarding about 2,000 km of highway projects on Engineering Procurement Construction (EPC) mode of delivery and about 2,000 km in Build-Operate-Transfer (BOT) mode of delivery under Public-Private Partnershi (PPP) during the current financial year.

(c) and (d) In order to address the need for simplification and rationalization of the appraisal and approval procedure, the Government has revised the delegation of powers in respect of the Ministry of Road Transport & Highways to the effect that the Public funded projects [except projects being implemented under Public Private Partnership] upto the cost of Rs. 500 crore would be appraised by the Standing Finance Committee (SFC)/Expenditure Finance Committee (EFC) headed by the Secretary in the Ministry of Road Transport & Highways with participation of representatives of the Planning Commission and Ministry of Finance, provided the cost of the project exceeds Rs. 100 crores, and the same would be approved by the Minister (Road Transport & Highways), subject to

availability of necessary/requisite funds in the Annual Plan and Five Year Plan outlay.

**Corridor Projects**

6228. SHRI C. RAJENDRAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the present status of the Golden Quadrilateral, North-South and East-West Corridor Projects;

(b) the details of the funds earmarked, allocated and spent on these projects during each of the last three years and the current year, project-wise;

(c) whether the construction work on the said projects is going on at snail's pace; and

(d) if so, the reasons therefor and the steps taken or being taken by the Government to expedite completion of the same?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) The entire length of Golden Quadrilateral (GQ) has been completed, except 110 meters. The North - South and East - West Corridor has also been completed, except 636 km under implementation and 372 km to be awarded.

(b) The details of funds allocated and released to National Highways Authority of India (NHAI) for National Highways Development Project (NHDP) including GQ and North - South and East - West projects during the last three years are as under:

	(Rs in crore)		
	2010-11	2011-12	2012-13
Allocation	10,464.94	10,948.90	7,780.00
Release	10,463.34	8,879.89	7,780.00

(c) and (d) There are some delays in implementation of some projects due to land acquisition, shifting of utilities, non-availability of soil / aggregates, environmental / forest / wild life clearance, non-availability / lack of equity with the Concessionaires, poor performance of contractors, public agitation for additional facilities, arbitration / contractual disputes with contractors, delay in achieving financial closure, clearance of rail over bridges / rail under bridge, shortage of skilled / semi-skilled manpower, law & order problem and economic slowdown. In order to expedite

implementation of the Projects, Regional Offices have been set up by National Highways Authority of India (NHAI) headed by Chief General Manager. Powers have been delegated to the Chief General Managers. Special land acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite construction of highway projects. Projects are also closely and periodically reviewed at Headquarter as well as field units. Recently, the issues of delinking environmental clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha have been resolved. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by Project Authorities in terms of concession agreement, as secured loan.

### Condition of ESI Hospitals

6229. SHRI M.B. RAJESH:

SHRI HEMANAND BISWAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the condition of the Employees State Insurance (ESI) hospitals in the country is far from satisfactory;

(b) if so, the details thereof along with the reasons therefor;

(c) the schemes formulated by Government to improve the condition of the said hospitals;

(d) the amount likely to be allocated for implementation of the said schemes during the current financial year;

(e) whether the Government has any proposal for the construction of permanent buildings for housing the ESI dispensaries across the country particularly in Odisha; and

(f) if so, the details thereof along with the financial allocation for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The condition of ESI Hospitals in the country is generally satisfactory. However, it varies from State to State and location to location.

(c) Schemes formulated by ESI Corporation to improve the condition of the hospitals inter-alia includes:

1. The ceiling on reimbursement of expenditure on medical care to the State Government has been increased from Rs. 1200/- to 1500/- per Insured Person (IP) per year with effect from 01.04.2012. In addition, it has been decided to reimburse up to Rs. 200/- per IP per annum to the State Governments for the year in which the bed occupancy in all the State ESI Hospitals is more than 70% during the completed financial year. This additional amount is borne fully by the ESI Corporation.
2. Hospital Development Committees have been constituted in ESI Hospitals and have been given adequate administrative and financial powers for taking decisions for improvement in medical care facilities.
3. Modernization and up-gradation of hospitals by providing modern equipment for diagnostic and clinical services.
4. Norms and standards have been formulated for staff and equipment for smooth functioning of the hospitals and dispensaries.
5. Super Specialty treatment is provided through tie-up hospitals and expenditure thereon is totally borne by the ESIC.
6. Decision has been taken to appoint part time specialists in State run hospitals on contract basis till the State Governments make regular appointment.

(d) An amount of Rs. 4950.45 crore has been allocated for implementation of the schemes during the financial year i.e. 2013-14 which includes medical care expenditure payable by ESIC to State Governments, expenditure on medical care in Model/ESIC Hospitals, expenditure on Super Specialty treatment, expenditure on Indian System of Medicine (ISM). In addition, Rs. 640 crore has been allocated for construction/ renovation/up-gradation of hospitals and dispensaries during the financial year 2013-14.

(e) ESI Corporation has decided to set up 51 ESI Dispensaries in the country. Out of which, 13 ESI Dispensaries are under construction including 02 dispensaries at Jharsuguda and Jagatpur in Odisha.



(f) Details of ESI dispensaries under construction and planned to be set up are given in the enclosed Statement-I and II respectively.

**Statement – I**

*Details of Esi Dispensaries Under Construction*

Sl. No.	Name of the Dispensary	Fund allocated (In Crore)
1	2	3
1	Construction of ESI Dispensary cum Branch Office at Auto Nagar, Vijayawada, A.P.	7.1
2	Construction of ESI Diagnostic Centre, Dispensary and Staff Quarters at Jeedimetla, A.P.	43.19
3	Construction of ESI Dispensary & Staff quarters at Khokhara, Mani Nagar, Ahmedabad, Gujarat	24.79
4	Construction of 3 Doctor Dispensary at Poruvazhy, Kerala	3.45
5	Construction of 3 Doctor Dispensary at Perinad, Kerala	3.48
6	Construction of 5 Doctor Dispensary at Kollam, Kerala	3.27
7	Construction of 2 Doctor Dispensary & Branch Office at Kottarakkara, Mylom, Kerala	2.52
8	Construction of ESI Model Dispensary & Diagnostic Centre at: Colaba, Mumbai	15.55
9	Construction of ESI Dispensary & Branch Office at Chinchwad, Pune, Maharashtra	11.95
10	Construction of ESI Dispensary & Branch Office at Waiuj, Aurangabad, Maharashtra	5.91
11	Construction of 5 Doctor Dispensary, Branch Office & Staff Quarters at Jharsuguda, Odisha	12.4

1	2	3
12	Construction of 2 Doctor Dispensary, Branch Office & Staff Quarters at Jagatpur, Odisha	6.1
13	Construction of ESI Dispensary and Branch Office at Matigara, Siliguri	3.74

**Statement – II**

*Details of ESI Dispensaries Planned to Be Set Up*

S.No.	Name of the Dispensary	Approximate project cost
1	2	3
1	Construction of Dispensary at Alchutapuram, Visakhapatnam, A.P.	Rs. 3 Crore
2	Construction of ESI Dispensary at Khammam, A.P.	Rs. 3 Crore
3	Construction of ESI Dispensary at Shammerpet, A.P.	Rs. 3 Crore
4	Construction of ESI Dispensary at IDA, Cherlapally, A.P.	Rs. 3 Crore
5	Construction of ESI Dispensary at Pydibheemavaran, A.P.	Rs. 3 Crore
6	Construction of ESI Dispensary & Diagnostic Centre at Narela, New Delhi	Rs. 15 Crore
7	Construction of ESI Dispensary at Arjun Nagar, New Delhi	Rs. 4 Crore
8	Construction of ESI Dispensary at Mayur Vihar, New Delhi	Rs. 4 Crore
9	Construction of ESI Dispensary at Surender Nagar, Wadhwan, Gujrat	Rs. 4 Crore
10	Construction of ESI Dispensary and Branch Office at Dangepark, Davnagre, Karnataka	Rs. 7 Crore
11	Construction of ESI Dispensary at Bellary, Karnataka	Rs. 4 Crore
12	Construction of ESI Dispensary cum Diagnostic Centre at Nanjangud Industrial Area, Bangaluru, Karnataka	Rs. 15 Crore

1	2	3
13	Construction of 2 Doctor ESI Dispensary at Villakudy	Rs. 3 Crore
14	Construction of 5 Doctor Dispensary at Kadampanand, Kerala	Rs. 4 Crore
15	Construction of 4 Doctor Dispensary at Navaikulam, Kerala	Rs. 4 Crore
16	Construction of 2 Doctor Dispensary at Kulasekhrapuram, Kerala	Rs. 3 Crore
17	Construction of 3 Doctor Dispensary at Vadavathur, Kerala	Rs. 3 Crore
18	Construction of 2 Doctor Dispensary at Enath, Kerala	Rs. 3 Crore
19	Construction of 3 Doctor Dispensary at Korraty, Kerala	Rs. 3 Crore
20	Construction of ESI Dispensary /Diagnostic Centre at Mira Road, Mumbai, Maharashtra	Rs. 15 Crore
21	Construction of ESI Dispensary /Diagnostic Centre, Bawali, Haryana	Rs. 15 Crore
22	Construction of ESI Dispensary /Diagnostic Centre, Panchkula, Haryana	Rs. 15 Crore
23	Construction of ESI Model Dispensary cum Diagnostic Centre at Rajpura & Barnala, Punjab	Rs. 15 Crore
24	Construction of ESI Dispensary & Staff Quarters at Alwar, Rajasthan	Rs. 5 Crore
25	Construction of ESI Dispensary, Branch Office and Staff Quarters at Abu Road, Rajasthan	Rs. 7 Crore
26	Construction of ESI Dispensary & Staff Quarters at Bahrur, Rajasthan	Rs. 3 Crore
27	Construction of ESI Dispensary at Trugur, Coimbatore, Tamilnadu	Rs. 3 Crore
28	Construction of ESI Dispensary at Irugur, Tamilnadu	Rs. 3 Crore
29	Construction of ESI Dispensary, NOIDA	Rs. 5 Crore

1	2	3
30	Construction of ESI Dispensary and Branch Office at Sahjanwa, Gorakhpur, U.P.	Rs. 5 Crore
31	Construction of ESI Dispensary & Branch Office at Panki site, Kanpur	Rs. 5 Crore
32	Construction of ESI Dispensary & Branch Office at Raibareilly	Rs. 5 Crore
33	Construction of ESI Diagnostic Centre at Dehradun, Uttrakhand	Rs. 10 Crore
34	Construction of ESI Dispensary at Udham Singh Nagar, Uttrakhand	Rs. 3 Crore
35	Construction of ESI Dispensary & Branch Office at: Salaqui, Uttrakhand	Rs. 5 Crore
36	Construction of ESI Dispensary cum diagnostic Centre at Tarla Nangul, Uttrakhand	Rs. 10 Crore
37	Construction of ESI Dispensary at Farrakka, West Bengal	Rs. 3 Crore
38	Construction of ESI Dispensary at Falta, West Bengal	Rs. 3 Crore

#### Clearance for Drilling of Wells

6230. SHRI ASADUDDIN OWASI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Oil and Natural Gas Commission (ONGC) has sought clearance from the Government to drill 24 development wells and to establish production facility at Krishna-Godavari Basin;

(b) if so, the details thereof;

(c) whether necessary clearance has been granted to ONGC in this regard;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which the clearance is likely to be granted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) M/s. Oil and Natural Gas Corporation Ltd. (ONGC) have submitted a proposal for

obtaining environmental clearance under the Environmental Impact Assessment (EIA) Notification for development of 24 development drilling wells in the Krishna Godavari Basin.

(c) , to (e) The Expert Appraisal Committee (Industry) has appraised the proposal in its meeting held in April, 2013 and decided to reconsider it again. The EIA Notification, 2006 prescribes a time period of 105 days for taking the decision on the proposal after receipt of complete information from the project proponent.

#### Medical Assistance and Insurance

6231. SHRI P.K. BIJU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government/Sports Authority of India (SAI) has constituted any monitoring committee to ensure the working pattern of providing 'Medical Assistance and Insurance' under SAI Training Centres Scheme, during the last three years;

(b) if so, the details thereof, State/UTwise;

(c) the total amount spent in this regard during the last three years; and

(d) the number of schemes and the total amount spent for the development of the Lakshmibai National College of Physical Education?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) As of now, no monitoring committee has been constituted to ensure the working pattern of providing 'Medical Assistance & Insurance' under SAI Training Centre(STC) scheme during the last three years.

However, all STC Trainees, as well as trainees under other schemes of Sports Authority of India (SAI) viz. National Sports Talent Contest (NSTC), Army Boys Sports Company (ABSC), SAI Training Centre (STC), Special Area Games (SAG) and Centre of Excellence (COE) are provided with insurance cover of Rupees one lakh each year. Non-residential trainees are also provided with equal insurance cover.

SAI has medical facilities/health centres at its Regional Centres at, Netaji Subhash Western Centre (NSWC), Gandhi Nagar, and North Eastern Regional Centre (NERC), Imphal and at the Netaji Subhash National Institute of Sports (NSNIS), Patiala which hires doctors. Medical issues at other STCs are referred to local doctors and medical

expenditure is reimbursed. Serious and complicated cases are referred to specialist hospitals.

(c) The total amount spent on medical/insurance cover during the last three years is given in the enclosed Statement-I.

(d) The number of schemes and the total amount spent for the development of the Lasksmibai National College of Physical Education is given in the enclosed Statement-II.

#### Statement – I

*Details of total amount (in Rs.) spent on medical/insurance cover during the last three years*

S. No.	Region	2010-11	2011-12	2012-13
1.	NS NIS, Patiala	81,534/-	47,029/-	89,501/-
2.	SC, Guwahati (states covered Assam, Arunachal Pradesh, Sikkim and Meghalaya)	103785/-	70511/-	63890/-
3.	NSEC, Kolkata (states covered Bihar, Odhisha, Jharkhand, Andaman and Nicobar, Tripura and West Bengal)	111127/-	116402/-	121464/-
4.	NSWC, Gandhi Nagar (states covered Gujrat, Rajasthan, Maharashtra and Goa)	293033/-	282100/-	177247/-
5.	LNCPE, Trivanthapuram	109648/-	288303/-	582210/-
6.	NR, Chandigarh (states covered Punjab, Himachal Pradesh, and Jammu and Kashmir)	394168/-	105443/-	135905/-
7.	NSSC, Bangalore (states covered Karnataka, Andhra Pradesh, Tamil Nadu and Podicherry)	550186/-	246687/-	227662/-

S. No.	Region	2010-11	2011-12	2012-13
8.	NSCC, Bhopal (states covered Madhya Pradesh and Chattisgarh)	86363/-	330542/-	541713/-
9.	Lucknow (states covered UP and Uttarakhand)	141109/-	266282/-	193313/-
10.	Sonepat (states covered Harayana and Delhi)	181715/-	45460/-	118327/-
11.	NERC, Imphal (states covered Manipur and Mizoram)	106561/-	70756/-	75411/-

### Statement – II

*The number of schemes and the total amount (in lacs) spent for the development of the Laskmibai National College of Physical Education*

Sl. No.	Name of Scheme	Year(s)		
		2010-11	2011-12	2012-13
1.	Special Area Games (SAG)	—	34.33	94.96
2.	SAI Training Centres	93.54	169.36	262.17
3.	Centre of Excellence	3.15	4.53	18.01
4.	National Coaching Scheme	—	66.48	488.42
5.	Plan Scheme Staff and other facilities	368.87	386.86	523.75
6.	Physical Education Programme	96.22	61.11	69.66
7.	Maintenance of Stadia/Buildings	—	103.38	85.84
8.	Capital/Construction Work	429.92	84.17	8.82
Total		991.30	910.22	1551.45

### Performance of SAIL

6232. SHRI P.R. NATARAJAN: Will the Minister of STEEL be pleased to state:

(a) whether the Government has finalised a long term strategic plan for the Steel Authority of India Limited (SAIL) to achieve the production targets fixed by the Government;

(b) if so, the details thereof;

(c) whether the SAIL is having sufficient funds to achieve these targets;

(d) if so, the details thereof including the total funds utilised and their achievements so far in this regard; and

(e) if not, the manner in which the funds are likely to be mobilised for the expansion plan for the SAIL and other public sector steel plants?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) Yes, Madam. The Steel Authority of India Limited (SAIL) has undertaken modernisation and expansion plan at its five integrated steel plants Bhilai Steel Plant (BSP) at Bhilai, Bokaro Steel Plant (BSL) at Bokaro, Rourkela Steel Plant (RSP) at Rourkela, Durgapur Steel Plant (DSP) at Durgapur and IISCO Steel Plant (ISP) at Burnpur and Special Steel Plant (SSP) at Salem to enhance its crude steel production capacity from 12.8 Million Tonne Per Annum (MTPA) to 21.4 MTPA in the current phase.

(c) to (e) The indicative investment for current Phase of Modernisation and Expansion is Rs. 61,870 crore. Besides, a provision of Rs. 10,264 crore has been made towards investment in existing mines under Raw Materials Division (RMD) and development of Rowghat Mine. Against this, an expenditure of Rs. 44,112 crore has been incurred till March' 2013. The funding for modernisation and expansion plan of SAIL is being done through a combination of debt and equity (including internal resources) while maintaining debt-equity ratio of 1:1. The investment of Rs. 12,291 crore for modernisation and expansion plan of Rashtriya Ispat Nigam Limited (RINL), other public sector steel plant under Ministry of Steel, is being funded mainly through internal accruals. RINL has incurred an expenditure of Rs. 10,236 crore till March, 2013.

### Developmental Work on National Highway No. 45

6233. SHRI M. KRISHNASSWAMY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the developmental work on National Highway No. 45 including construction of underpasses and over-bridges is underway;

(b) if so, the details and present status thereof;

(c) whether the said project has been delayed; and

(d) if so, the reasons therefor and the steps being taken by the Government for timely completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Four laning of 386.49 Km of NH-45 Chennai (Tambaram) - Dindigul Section including 41 Underpasses / Overbridges taken up under NHDP has been completed.

(c) and (d) Does not arise.

[Translation]

#### Overcharging of Toll

6234. SHRI JITENDRA SINGH BUNDELA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of toll collecting agencies on National Highway (NH) - 1, NH-2 (Delhi-Agra stretch) and NH-8;

(b) whether the toll collecting agencies on the said NHs are over charging toll even before completion of widening work on these NHs;

(c) if so, the facts in this regard;

(d) whether the Government has taken any action against these toll collecting agencies; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) The details of toll collecting agencies on National Highway (NH)-1, NH-2 (Delhi-Agra) and NH-8 are enclosed as Statement.

(b) and (c) The user fee is being collected as per user fee notification and provisions of the concession agreement.

(d) and (e) Does not arise.

#### Statement

S. No.	NH	Section	Stretch	Present Agency
1	1	Panipat Elevated Highway	Km 86.00 - Km 96.00	M/s L&T Panipat Elevated Corridor Ltd.
2	1	Panipat-Ambala	Km 96 - km 206	M/s Soma-Isolux NH One Tollway Pvt. Ltd.
3	1	Ambala-Khanna	Km 206 - km 272	M/s Soma-Isolux NH One Tollway Pvt. Ltd.
4	1	Khanna-Jalandhar	Km 272 - km 372	M/s Soma-Isolux NH One Tollway Pvt. Ltd.
5	1	Jalandhar - Amritsar	Km 407.100-Km 456.100	M/s Jalandhar Amritsar Tollways Ltd.
6	1	Amritsar - Wagah Border	Km 455.400-Km 491.620 (New Chainage Km 456.100-Km 492.030)	Vinay Kumar Singh
7	8	Delhi - Gurgaon	Km 14.30-Km42.00	M/s Delhi-Gurgaon Super Connectivity Ltd.
8	8	Gurgaon-Kotputli	Km 42.0-km 162.5	M/s Pinkcity Expressway Pvt. Ltd.
9	8	Kotputli-Chandwazi	Km 162.5-km220	M/s Pinkcity Expressway Pvt. Ltd.
10	8 & 11	Jaipur Bypass Phase I & II	Phase I taking off at Km 246 of NH 11 and Joining at Km 273.5 of NH 8 length 13.7 Km & Phase	M/s Pinkcity Expressway Pvt. Ltd.

S. No.	NH	Section	Stretch	Present Agency
			II taking off at Km 220 of NH 8 & joining at Km 246.00 of NH 11 length 34.70 Km)	
11	8	Jaipur - Kishangarh	Km 273.50 - Km 363.885	M/s GVK Jaipur Kishangarh Expressway Co. Ltd.
12	8	Udaipur-Kherwara	Km 278.00-Km 348.00	M/s Konark Infrastructure Ltd.
13	8	Kherwara-Ratanpur	Km 348.00-Km 388.180	M/s Konark Infrastructure Ltd.
14	8	Ratanpur -Himatnagar	Km 388.180-Km 443.00	M/s Skylark Securitas Pvt. Ltd.
15	8	Himatnagar-Chiloda	Km.443.00-Km. 495.00	M/s Skylark Securitas Pvt. Ltd.
16	8	Ahmedabad -Vadodra	Km 6.400 to Km 104.00	M/s IRB Infrastructure Developers (P) Ltd
17	8	Vadodara - Bharuch	Km 108.7-Km 192	M/s L&T Vadodara Bharuch Tollway Ltd.
18	8	Narmada Bridge and its approach on Vadodara-Surat Section 4 laned	Km 192.00-Km 198.00	M/s Konark Infrastructure Ltd.
19	8	Bharuch - Surat	198.00-Km 263.00	M/s IDAA Infrastructure Pvt. Ltd.
20	8	Chalthan (Surat)-Waghaladhara	Km 263.4-Km 318.6	M/s IRB Surat Dahisar Tollway Pvt. Ltd.
21	8	Waghaladhara-Kajali	Km 318.60-Km 381.60	M/s IRB Surat Dahisar Tollway Pvt. Ltd.
22	8	Kajali - Manor	Km 381.6-km 439.0	M/s IRB Surat Dahisar Tollway Pvt. Ltd.
23	8	Manor-Baseen Dahisar Creek	Km 439.00- km 502.00	M/s IRB Surat Dahisar Tollway Pvt. Ltd.
24	2	Badarpur Highways Elevated	Km 16.100-Km 20.500	M/s Badarpur Faridabad Elevated Tollway Ltd.
25	2	Delhi - Agra	Km 20.500-Km 110.250	M/s DA Toll Road Pvt. Ltd.
26	2	Delhi - Agra	Km 110.250-Km 199	M/s DA Toll Road Pvt. Ltd.

[English]

**Solid Waste Management**

6235. SHRI R. DHYUVANARAYANA:

SHRI RAJIAH SIRICILLA

Will the MINISTER of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any study has been done by the Pollution Control Boards about the contribution of existing

technologies in the solid waste management to the air pollution in the country;

(b) if so, the details thereof State-wise during the 11th Plan period;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) As per the information provided by

the Central Pollution Control Board (CPCB), no such study has been undertaken by them, however, CPCB sponsored studies in Meghalaya, Himachal Pradesh and Andhra Pradesh for "Assessment of Ground Water Quality and Ambient air quality around Municipal Solid Waste (MSW) landfills and compliance verification.

Ministry of Environment and Forests has notified the Municipal Solid Wastes (Management & Handling) Rules, 2000. The provisions relating to pollution prevention, monitoring and standards for composting, treated Leachate and incineration have inter-alia been provided in these Rules. The prescribed authority, for monitoring compliance of aforesaid provisions by MSW landfills facilities, is the concerned State Pollution Control Board or Pollution Control Committee in the Union Territory.

### Functioning of EPFO

6236. SHRI P.C. GADDIGOUDAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of Employees Provident Fund (EPF) members and pensioners under the Employees Pension Scheme (EPS) in the country at present;

(b) the present composition of the Central Board of Trustee of the Employees Provident Fund Organisation (EPFO);

(c) the basis on which the total composition and strength of the trustees is being decided;

(d) whether there is any representation from the existing PF members/pensioners and if so, the details thereof and if not, the reasons therefor;

(e) the rate of contribution to PF from the (employees, employers and from the Central and State Governments; as on date; and

(f) the total amount of contribution received under the Employees' Pension Scheme as on date along with the details of investments and the interest accrued thereon during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As on 31.03.2012, the total members of Employees' Provident Fund are 8.55 crore and pensioners under Employees' Pensions Scheme are 41.03 Lakh.

(b) and (c) The present composition of Central Board of Trustees (CBT), Employees' Provident Fund (EPF) is enclosed as Statement. The composition of the CBT, EPF is as per Section 5A of the Employees' Provident Fund & Miscellaneous Provisions Act, 1952.

(d) As per clause (e) of sub-section (1) of Section 5A of the Employees' Provident Fund & Miscellaneous Provisions Act, 1952, ten persons representing employees in the establishments to which the Scheme applies, appointed by the Central Government after consultation with such organisations of employees as may be recognized by the Central Government in this behalf.

(e) The Employees and Employers contribute 12% and 3.67% of wages respectively, to the Provident Fund. In addition,, the employers and Central Government contribute 8.33% and 1.16% of wages respectively, to the Pension Fund.

(f) As per audited Balance Sheet of EPFO 1For the year 2011-12, total balance amount as on 31.03.2012 under the Employees' Pension Scheme(EPS), 1995 is Rs.162980.03 Crore.

As per latest figure (unreconciled), the balance in EPS, 95 as on 31.03.2013 is Rs.183,405.36 Crore, (on face value of securities), details of which are as follows:

S.No.	Category	Amount (Rs. In Crore)
1.	Central Government Securities	43,475.28
2.	State Government Securities	21,690.92
3.	Government Guaranteed Securities	4,640.30
4.	Special Deposit Scheme	1,400.52
5.	Public Account	63,593.44
6.	Public Sector	39,255.64
7.	Private Sector	9,349.26
	Total	183,405.36

The interest accrued thereon during the last three years and current year is as under:-

Year	Interest amount (Rs. In Crore)
2009-10	9,532.34
2010-11	10,888.49
2011-12	13,315.80
2012-13	14,416.65
	(unaudited)

**Statement**

*List of Members of the CBT (EPF) as on date*

**(a) Appointed under clause (a) of Sub-section (1) of Section 5A.**

## 1. CHAIRMAN

Union Minister for Labour & Employment

## 2. VICE-CHAIRMAN

Minister of State for Labour & Employment

**(b) Representatives of the Central Government under clause (b) of sub-section (1) of Section 5-A (Member)**

3. Secretary, Ministry of Labour & Employment, Government of India

4. Additional Secretary, Ministry of Labour & Employment, Government of India

5. Joint Secretary, Social Security, Ministry of Labour & Employment, Government of India

6. Representative from the Ministry of Finance, Government of India

7. Financial Advisor, Ministry of Labour & Employment, Government of India

**(c) Representatives of State Governments under clause (c) of sub-section (1) of section 5A State Government Representatives; (Member).**

8. Secretary to the Government of Andhra Pradesh, Labour & Employment Department.

9. Secretary to the Government of Assam, Labour & Employment Department.

10. Secretary to the Government of Bihar, D/o Labour & Employment.

11. Secretary to the Government of Gujarat, Labour & Employment Department.

12. Secretary to the Government of Haryana, Labour & Employment Department.

13. Secretary to the Government of Karnataka, Labour Department.

14. Principal Secretary to the Government of Madhya Pradesh, Labour Department.

15. Secretary to the Government of Maharashtra Industry, Labour & Energy Department.

16. Secretary to the Government of Odisha, Labour & Employment Department.

17. Secretary to the Government of Punjab, Labour Department.

18. Secretary to the Government of Rajasthan, Labour & Employment Department.

19. Secretary to the Government of Tamil Nadu, Labour & Employment Department.

20. Secretary to the Government of Uttar Pradesh, Labour Department.

21. Secretary to the Government of West Bengal, Labour Department.

22. Secretary to the Government of NCT of Delhi, Labour Department, Delhi.

**(d) Representatives of Employers under clause (d) of sub-section (1) of Section 5A (Member)**

23. Shri J.P. Chaudhary, All India Organization of Employers, (Council of Indian Employers)

24. Shri Ram S. Tarneja, Employer's Federation of India, (Council of Indian Employers)

25. Shri Sharad Patil, Employees' Federation of India, (Council of Indian Employers)

26. Dr. U.D. Choubey, Director General, Scope (Council of Indian Employers)

27. Shri Santosh Saraf, ASSOCHAM

28. Shri Sushanta Sen, Confederation of Indian Industry

29. Shri B.P. Pant, FICCI

30. Shri Babulal Todi, AIMO

31. Shri Badish Jindal, (FASII).

32. Shri Ravi Wig, PHD Chamber of Commerce and Industry

**(e) Representatives of employees under clause (e) of sub-section (1) of Section 5A (Member)**

33. Shri Girish Awasthi, BMS



34. Shri Bajj Nath Rai, BMS
35. Shri M. Jagadishwara Rao, BMS
36. Shri G. Sanjeeva Reddy, INTUC
37. Shri Ashok Singh, INTUC
38. Shri D.L. Sachdev, AITUC
39. Shri A.D. Nagpal, HMS
40. Shri A.K. Padmanabhan, CITU
41. Shri Shankar Saha, UTUC(LS)
42. Shri Ramen Pandey, INTUC

**Appointed under clause (aa) of sub-section (1) of section 5A**

43. Central Provident Fund Commissioner – Ex officio Member

**Issues Related to Scrap Market**

6237. SHRI E.G. SUGAVANAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Green Tribunal has set up a Committee to look into the issues of scrap market located at Mayapuri in New Delhi, where a radioactive leak killed one person;

(b) If so, the details thereof and the reasons for appointing the Committee after three years of delay; and

(c) the time by which its Report is likely to be submitted to the Government?

MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) During the hearing of application Nos.50 and 51 of 2013 on 4th April, 2013 in the matters of "SC Jain vs Government of NCT of Delhi" and "Nagender Deswal vs Chief Secretary, Government of NCT of Delhi", respectively, in order to ensure the true and correct facts in the case, the National Green Tribunal (NGT) passed an Order constituting a Committee under the Chairmanship of Secretary, Environment, National Capital Territory of Delhi with the following members:

- (i) A representative not below the rank of a Director to be nominated by the Secretary of MoEF.
- (ii) Representative of the DDA to be nominated by the Chairman with proper background in the subject.

(iii) Environmental Engineer of the Delhi Pollution Control Committee.

(iv) A Scientific Officer to be nominated by Head of the Atomic Energy Regulatory Commission.

(v) A representative of the MCD nominated by the Commissioner of the MCD, South preferably an expert in the field.

The matter was passed on to NGT by Hon'ble High Court of Delhi on 13.02.2013 and NGT during the first hearing itself on 04.04.2013 ordered constitution of the Committee. Accordingly, there is no delay on part of the NGT in appointing the Committee.

As per the above order of NGT, a Committee under the Chairmanship of Secretary (Environment), NCT of Delhi, was constituted and the committee conducted an inspection of Scrap Market, Mayapuri on 16.04.2013 and submitted its report to the NGT on 29.04.2013.

**Clearances to Power Projects**

6238. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of hydroelectric power projects pending clearance on Ganga River;

(b) whether the Central Pollution Control Board is monitoring the 40 odd Ganga districts for violation of pollution control norms; and

(c) If so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No Hydroelectric power project on the mainstream of Ganga River is pending in the Ministry for Environment Clearance (EC). However, a proposal seeking reconsideration of the decision of the Ministry to decline prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land required for construction of Kotlibhel hydropower project phase -II on River Ganga has been received.

(b) and (c) Central Pollution Control Board (CPCB) is monitoring water quality of River Ganga at 61 locations in the country. The water quality of River Ganga indicates that hydrogen ion concentration (pH), conductivity and dissolved oxygen levels are meeting the water quality criteria at a majority of locations.

### Intensification of Forest Management

6239. SHRI S. PAKKIRAPPA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry has received a proposal from the State Government of Karnataka regarding the utilization of the amount under Intensification of Forest Management and Net Present Value;

(b) if so, the present status of the proposal and time limit, if any, fixed for finalising the proposal;

(c) whether the possibility of the hike in the expenditure on the work increases due to long time taken in the approval of the proposal; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has not received any proposal for the year 2013-14 under Centrally Sponsored Scheme Intensification of Forest Management (IFMS). There is no scheme implemented by this Ministry by the name of Net Present Value. However, the Ministry had received a proposal from Karnataka under IFMS in the year 2012-13 for which an amount of Rs 3.61 Crores was released to the State. The Ministry had also received a proposal under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in the year

2012-13 for which a sum of Rs.43.72 Crores was released to the State.

(c) and (d) As no proposals for the State of Karnataka are pending for approval, the question does not arise.

[Translation]

### Clearance of Proposals for Release of Funds

6240. SHRI LALJI TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) Whether the Government has received several proposals for clearances from the State Government of Uttar Pradesh for releasing funds;

(b) if so, the details thereof during the last three years and the current year;

(c) the number of proposals related to releasing of fund lying pending along with the reasons for their delay; and

(d) the time by which the said pending proposals are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The details of funds released under different schemes and projects in the State of Uttar Pradesh during the last three years and the current financial year are as under:

Sl. No.	Title of Project/Programme	Amount released (Rs. in crore)			
		2010-11	2011-12	2012-13	2013-14
1	National Afforestation Programme	21.33	26.23	15.27	-
2	Green India Mission	-	1.19	-	-
3	CAMPA Fund	35.35	30.48	-	-
4	National Mission for Clean Ganga	-	53.44	109.10	-
5	National Lake Conservation Plan (NLCP)	12.70	19.00	30.00	-
6	Integrated Development of Wildlife Habitat	2.96	2.04	3.19	-
7	Project Tiger	4.07	4.46	3.34	-
8	Project Elephant	0.80	0.49	0.14	-

(c) and (d) A proposal amounting to Rs. 898.43 crore for providing Sewerage Scheme in Trans Hindon Area, Ghaziabad with Japan International Cooperation Agency (JICA) assistance was received from Uttar Pradesh Jal Nigam in July, 2012. The proposal is being processed for submission to Department of Economic Affairs for posing it to JICA for assistance. Another proposal on 'Pollution Prevention and Conservation of Laxmi Tal' at Jhansi, with its estimated cost as Rs. 63 crore, for consideration under the National Lake Conservation Plan was received from the State Government of Uttar Pradesh in 2012-13. The State Government of Uttar Pradesh has been requested to review and consider alternate options of sewage treatment, based on land availability.

#### **Facilities to Soldiers**

6241. SHRI JAGDISH SINGH RANA: Will the Minister of DEFENCE be pleased to state:

(a) whether the personnel of armed forces deployed on borders in tough conditions are underpaid and not being provided with adequate facilities;

(b) if so, the details of facilities and pay being given to them at present;

(c) whether the Government proposes to provide adequate facilities and increase the salary of such defence personnel; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Pay and allowances and other benefits / facilities are provided to the Armed Forces personnel as per Government orders issued from time to time. Apart from pay, the Armed Forces personnel deployed on borders in tough conditions, are being given certain compensatory allowances i.e. Field Area Allowance, Siachen Allowance, High Altitude Allowance, Island Special Duty Allowance, etc. and special clothing and ration as per extant rules. Improvement of facilities, service conditions, pay and allowances of the Armed Forces personnel is also a continuous process.

[English]

#### **CRZ Notification, 2011**

6242. SHRI NARANBHAI KACHHADIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any representation from State Governments on Coastal

Regulation Zone (CRZ) Notification, 2011 for the Ports and Harbour in the country;

(b) if so, the details thereof, State-wise and the response of the Government thereto;

(c) whether the concerns of State Governments have been addressed by the Government;

(d) if so, the details thereof; and

(e) if not, the reasons and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The Government of Gujarat requested to consider projects for Coastal Regulation Zone (CRZ) clearance in low and medium eroding coastal stretches based on rapid Environment Impact Assessment (EIA) instead of comprehensive EIA Report.

A rapid EIA may not address all the environmental concerns in the low and medium eroding stretches of the coast. Therefore, as per the procedure prescribed for seeking prior clearance under the CRZ Notification, 2011, all project proposals in stretches classified as low and medium eroding as well as stable coasts shall be accompanied by comprehensive EIA studies. This requirement is uniformly applicable throughout the country. To conserve and protect such coastal stretches, promote development through sustainable manner based on scientific principles, it is important that comprehensive EIA studies are carried out and Environment Management Plans worked out accordingly before considering proposals in such stretches.

Further, Ministry of Environment and Forests before finalizing the CRZ Notification, 2011 had a detailed review through an Expert Committee headed by Prof. M.S. Swaminathan and extensive consultations were held with various stakeholders, including the State Governments. The opinion and suggestions from various stakeholders were taken into consideration while finalizing the CRZ Notification, 2011.

#### **Medium Lift Helicopter**

6243. SHRI RUDRAMADHAB RAY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to scrap Coast Guard tender for eight medium-lift helicopters in view of alleged manipulation in the deal; and

(b) if so, the details thereof along with the other defence deals being scrutinized for allegations of manipulation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) Indian Coast Guard has not entered into any deal for eight medium lift helicopters.

(b) Does not arise.

[Translation]

#### Gallantry Awards to Martyrs

6244. SHRI ARJUN RAM MEGHWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to honour all the martyrs with gallantry awards compulsorily; and

(b) if so, the details thereof and the strategy prepared in this regard?

THE MINISTER OF DEFENCE (SHRI A. K. ANTONY):

(a) No, Madam.

(b) Does not arise.

[English]

#### Rajiv Gandhi Adventure Scheme

6245. SHRIMATI JYOTI DHURVE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has launched the Rajiv Gandhi Adventure Scheme;

(b) if so, the salient features of the scheme along with the amount sanctioned and allocated to various State Governments including Gujarat and Madhya Pradesh for implementation of the scheme so far;

(c) whether the Government monitors the activities carried out under the scheme and the utilisation of allocated amount; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes Madam. With a

view to promote adventure activities among student youth, "Rajiv Gandhi Adventure Scheme", a component under National Service Scheme(NSS) was launched on 26th June, 2009. Under this component, camps are conducted all over the country from Himalayan Region in the North to Kannur and Thekkadi in South India, on a yearly basis. The adventure activities undertaken in these camps include trekking, mountaineering, white water rafting, para-sailing, para-gliding and basic skiing. Annually camps are held in summer and winter of 10 days duration each. In these Camps 2000 NSS volunteers participate each year of which at least 50% are girl students. No funds are sanctioned to the State Governments for this component as the adventure activities are directly organised by this Ministry.

(c) and (d) Yes Madam. The activities carried out under the Rajiv Gandhi Adventure Scheme, component of NSS are monitored by the Ministry through the NSS Regional Centers.

#### Hyderabad-Bangalore National Highway

6246. SHRI ANJANKUMAR M. YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the development of several stretches on Hyderabad-Bangalore National Highway (NH) is underway;

(b) if so, the details and present status thereof;

(c) whether the developmental work on the said NH is running behind the schedule; and

(d) if so, the reasons therefor and the steps being taken by the Government for timely completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (d) The details of on-going projects on Hyderabad – Bangalore section of NH-7 alongwith reasons for delay and steps taken for expediting completion are annexed as Statement.

#### Statement

S. No.	Stretch	NH No.	Length (km)	Status	Reasons for delay and steps taken for expediting completion
1	2	3	4	5	6
1	Km 9.42 to Km 22.3 of Hyderabad-Bangalore Section	44 (Old No.7)	22.9	84.4% Completed	In a length of about 2.3 km only the work is not completed. NHAI had terminated the contract but the contractor had brought stay from

1	2	3	4	5	6
					Hon'ble Supreme Court against termination. Arbitrator appointed by the Supreme Court has given time up to July, 2013 for completions the pending Road Over Bridge work.
2	Upgradation of Hebbal to New Bangalore International Airport (km 534.720 to km 556.840)	7	22	73.63% Completed	Delay due to delay in acquisition / transfer of land pertaining to Air force, Army and Jakkur Aerodrome & also slow progress by Concessionaire due to shortage of fund flow. Regular meetings were held with Government of Karnataka officials to resolve the issues.

[Translation]

#### Construction of Foot Overbridge

6247. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has given its approval for the construction of foot overbridge in place of level crossing No.27 near Shegaon Station at Shyaswal-Badnera section of Bhusawal Division; and

(b) if so, the details and present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) This ministry is primarily responsible for the development and maintenance of National Highways in the country and the Shyaswal-Badnera section is not a National Highway.

[English]

#### Bilateral Investment Treaties

6248. SHRI M.K. RAGHAVAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India has entered into Bilateral Investment Treaties (BIT) with other countries and if so, the details thereof along with the names of the countries in this regard;

(b) whether the provisions of these BITs encroach upon the domestic decision making process in the country;

(c) if so, the details thereof along with the remedial measures being taken by the Government to amend its laws without any international constraints;

(d) whether India has lost any investment treaty arbitration to any industrial house abroad in the last three years and if so, the details thereof along with the penalty imposed on India in this regard; and

(e) whether despite the threat of new arbitration claims India is negotiating new BITs with other countries including the United States of America, Canada and host of other countries and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Government of India has, so far, signed Bilateral Investment Promotion and Protection Agreements (BIPAs) with 82 countries, of which 72 BIPAs have come into force. A list of countries with whom BIPAs have been signed or enforced is enclosed as Statement.

(b) No, Madam.

(c) Does not arise, in view of reply to part (b) above.

(d) In relation to an arbitration award relating to M/s White Industries Australia Limited (WIAL), Australia, Coal India Ltd paid Australian dollar 98,12,077 to the investor.

(e) In view of the above, it has been decided to review the model BIPA text.

**Statement**

*Countries with whom BIPAs have been signed or enforced:*

1. United Kingdom	28. Morocco	56. Slovak Republic	70. Latvia
2. Russian Federation	29. Indonesia	57. China	71. Bangladesh
3. Germany	30. Australia	58. Jordan	72. Lithuania
4. Malaysia	31. Qatar	59. Trinidad and Tobago	73. Djibouti
5. Denmark	32. Uzbekistan	60. Hellenic Republic (Greece)	74. Ethiopia
6. Turkmenistan	33. Argentina	61. Mexico	75. Ghana
7. Netherlands	34. Austria	62. Libya	76. Uruguay
8. Italy	35. Philippines	63. Iceland	77. Zimbabwe
9. Tajikistan	36. Portugal	64. Macedonia	78. Colombia
10. Israel	37. Sweden	65. Brunei Darussalam	79. Democratic Republic of Congo
11. South Korea	38. Thailand	66. Syrian Arab Republic	80. Seychelles
12. Poland	39. Lao PDR	67. Myanmar	81. Slovenia
13. Czech Republic	40. Mongolia	68. Senegal	82. Nepal
14. Kazakhstan	41. Croatia		
15. Sri Lanka	42. Kuwait		
16. Vietnam	43. Ukraine		
17. Oman	44. Cyprus		
18. Switzerland	45. Yemen		
19. Egypt	46. Finland		
20. Kyrgyz	47. Belarus		
21. France	48. Taiwan		
22. Spain	49. Serbia		
23. Belgium	50. Armenia		
24. Romania	51. Sudan		
25. Mauritius	52. Hungary		
26. Turkey	53. Bahrain		
27. Bulgaria	54. Saudi Arabia		
55. Bosnia and Herzegovina	69. Mozambique		

**Handloom Reservation Act**

6249. SHRI JOSE K. MANI: Will the Minister of TEXTILES be pleased to state:

(a) whether new technological developments like screen printing and computer aided embroidery design system have made the Handloom (Reservation of Articles for Production) Act, 1985 redundant;

(b) if so, the details thereof along with its impact on the livelihood of embroiders and block-printers;

(c) whether the share of handloom sector in the overall allocation for the textile sector has steadily declined; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No Madam. The Handlooms (Reservation of Articles for Production) Act, 1985 has been enacted to protect the interest of poor handloom weavers and rich cultural heritage of the country. Presently 11 textiles articles are reserved with certain technical specifications for exclusive production on handlooms, namely, 1) Saree, 2) Dhoti, 3) Towel, Gamcha

and Angawastaram, 4) Lungi, 5) Khes, Bedsheet, Bedcover, Counterpane, Furnishing (including tapestry, upholstery), 6) Jamakkalam Durry or Durret, 7) Dress Material, 8) Barrack Blankets, Kambal or Kamblies, 9) Shawl, Loi, Muffler, Pankhi etc., 10) Woollen Tweed, 11) Chaddar, Mekhala/Phanek.

The Central and State Government implementing agencies are implementing the provisions of the Act in letter and spirit. During the year 2012-13, the Implementing agencies have inspected 249344 powerlooms and also reported 72 cases of violation of the Act. The Handlooms (Reservation of Articles for Production) Act, 1985 has no impact on the livelihood of embroiders and block-printers.

(c) and (d) No Madam. The share of plan allocation for handloom sector in the overall plan allocation for textile sector during the last 3 year is increasing. The year wise details are as follows:-

(Rs. in Crores)			
	BE (2010-11)	BE (2011-12)	BE (2012-13)
Allocations to Handlooms	426.00	660.00	3253.00
Allocations to Ministry of Textiles	4725.00	5000.00	7000.00

The allocation to handloom sector in 2012-2013 was higher due to Revival, Reform and Restructuring package for loan waiver of handloom sector, for which Rs.2450 crore was allocated during 2012-2013.

[Translation]

#### **Training to Skilled/Unskilled Youths**

6250. SHRIMATI KAMLA DEVI PATLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) Whether any training institutes have been set up/are being set up under the industrial policy to provide specialised training to skilled/unskilled youths of the families displaced due to setting up of industries/power plants in the country including Chhattisgarh;

(b) if so, the details thereof;

(c) whether employment being provided to such trained youths by these industries/power plants after the training;

(d) if so, the power plant-wise number of such persons benefitted as on date;

(e) if not, the reasons therefor and the reaction of the Government thereto; and

(f) the present status of providing jobs to the persons trained under various skill development programmes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (f) There is no proposal for setting up specialized training institutes to provide training to skilled/unskilled youth of the families displaced due to setting up of industries/power plants in the country including Chattisgarh. However, government and private Industrial Training Institute located nearby are being used to provide skills to such youth.

For skill development of the workforce for power sector, the Ministry of Power and the Central Electricity Authority (CEA) have started "Adopt an ITI" initiative since July 2007. Under this initiative, 60 government ITIs including 3 ITIs in Chattisgarh have been adopted by the Central Power Sector Undertakings (CPSUs) and Private Project developers under Public Private Partnership (PPP) scheme of the Directorate General of Employment and Training, Ministry of Labour and Employment to invest in augmentation and up-gradation of the training assets of ITIs around their project areas, especially in respect of trades that are relevant to the power industry.

1534 persons from the project affected families have been trained in these ITIs since the "Adopt an ITI" Scheme was launched.

There are 74 training institutes recognized by CEA across the country for the training and skill development of in service personnel and induction training to new entrants. Out of these, 9 institutes of National Power Training Institute are imparting training to the engineers and supervisor level in-service personnel.

Under the Scheme "Indian Leather Development Programme(ILDP) of Department of Industrial Policy and Promotion, Ministry of Commerce & Industry" training has been provided to 50250 skilled and unskilled persons during 11th Plan. Out of these 41486 were placed in the Leather Industry. During the year 2012-13, 27051 persons have been trained and 20835 have been placed in Leather Industry.

According to a study conducted by Quality Council of India in 2011, placement of trainees in modernized ITIs has increase to a level of 81 to 99%.

[English]

#### Homes for Elderly Ex-Servicemen

6251. DR. P. VENUGOPAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken a decision to run homes for elderly ex-servicemen who do not have anyone to look after them in their old age;

(b) if so, the details thereof;

(c) whether the army will open such old age homes in every Command;

(d) whether the ex-servicemen who wish to live in these homes will have to pay for the same from their pensions; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) to (e) Question does not arise.

#### Aadhaar Card for EPF

6252. SHRI P. KARUNAKARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees Provident Fund Organisation (EPFO) has made it mandatory to submit Aadhaar Card details of employees for any PF transactions;

(b) if so, the details thereof;

(c) whether the Government has also extended the deadline of making

the Aadhaar number mandatory for subscribers; (d) if so, the details thereof and the reasons therefor; and (e) the measures taken by the Government to provide the said card to all the citizens speedily and in time?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) to (d) The Employees' Provident Fund Organisation (EPFO), vide their letter dated 21st January, 2013, made it mandatory to submit Aadhaar number details for the New EPF members joining on or after March 1, 2013. Subsequently, during discussions with Unique Identification

Authority of India, it emerged that UID is not enrolled in all the states. Therefore, it was decided not to make Aadhaar number mandatory for new members joining on or after March 1, 2013 and these revised instructions were issued by EPFO vide their letter dated 6th February, 2013.

(e) Unique Identification Authority (UIDAI) is implementing the Aadhaar project in partnership with various State/UT Governments/Financial institutions/India Post etc. The enrolment agencies are engaged by these partners to carry out enrolments in the field. UIDAI has recently supplemented with CSC e-Governance Services India Limited, a company under the Department of Information Technology, Government of India. UIDAI has also worked with its partner Registrars to increase the number of active enrolling agencies from approximately 90 in 2012 to more than 100 currently. The enrolling agencies have been directed to upload the resident data packets within 20 days of enrolment. At backend, multiple printers have been engaged to print the Aadhaar letters.

#### Delay in Transfer of Forest Land

6253. SHRI G.M. SIDDESHWARA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether various development projects in the State of Karnataka have been affected due to delay in transfer of forest land for the required project;

(b) if so, the details thereof;

(c) whether the Government has looked into the matter;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The transfer of forest land for non-forestry purposes including various developmental projects can be done by any State including Karnataka State only after prior approval of the Central Government under the provisions of the Forest (Conservation) Act, 1980. Proposals seeking prior approval of Central Government under the aforementioned Act for use of forest land for development projects are processed in accordance with the procedure stipulated in the aforementioned Act, the Forest (Conservation) Rules, 2003 and the guidelines issued thereunder and approvals for diversion of forest land are granted accordingly.



### Overseas Manufacturing Units

6254. SHRI JAGDISH THAKOR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether several industrial export houses have opened their manufacturing units in the neighbouring countries and are exporting goods from India and claiming subsidies on such exports;

(b) if so, the details thereof and the norms laid down in this regard;

(c) whether there have been instances of irregularities committed by any of these export houses; and

(d) if so, the action taken against those found guilty for committing any irregularities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI. D. PURANDESWARI): (a) to (d) The business establishments abroad of any Indian company are governed by the laws of the respective countries. The Foreign Trade Policy does not prohibit export to such units located abroad. Department of Commerce administers schemes for promotion of exports, which are in the nature of duty remission or reward/incentive. Benefits are given to the exporters for specified export products or for export to certain specified focus markets under the Foreign Trade Policy. Identity of the importer is not relevant for grant of benefits under Foreign Trade Policy. Similarly, Department of Revenue grants drawback on exports which is in the nature of refund of duty. No irregularity in such exports has come to notice.

[Translation]

### Steel Plants in Bihar

6255. SHRI MAHABALI SINGH: Will the Minister of STEEL be pleased to state:

(a) whether the foundation stone for setting up three steel plants one each in Bettiah, Vaishali and Gaya districts in Bihar was laid in 2008 after getting the in-principle approvals from the concerned authorities and if so, the details thereof;

(b) whether the Steel Authority of India Limited (SAIL) has acquired the land for setting up the proposed steel plants and if so, the details thereof;

(c) whether the work pertaining to the setting up of steel plant in Mahnaar and Gaya have not started even after a lapse of more than four years and if so, the details thereof and the reasons therefor;

(d) whether the delay is due to fact that the land acquired for setting up the Mahnaar plant is low lying land and the land quality at Gaya is not suitable for setting up the steel plant and if so, the details thereof and if not, the reasons for the delay in setting up these plants; and

(e) whether the SAIL has taken up the matter with the State Government for redressal of the land related problems and if so, the response of the State Government thereto and the time-frame within which these plants are likely to become functional?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Yes, Madam. The foundation stone for setting up of Steel Processing Units (SPU) were laid at Bettiah in November, 2007, at Mahnar (Distt. Vaishali) in April, 2008 and at Gaya in December, 2008 after in-principle approval of the projects by SAIL Board.

(b) to (e) 50 acres of land was acquired in November 2007 for SPU at Bettiah, 50 acres of land was acquired in March 2008 for SPU at Mahnar and 27.3 acres of land was acquired in November 2008 for SPU at Gaya.

Soil investigation and site survey report indicated that the land is low lying at Mahnar and significant land filling is required. On account of this, the project has been found to be financially unviable and the project is on hold. For SPU at Gaya, soil investigation and site survey work has been completed. The Steel Authority of India Limited (SAIL) / Bokaro Steel Plant (BSL) had applied to Government of Bihar for conversion of Agriculture land to Industrial use. However, the agriculture land procured for the project is yet to be converted for industrial use.

[English]

### Deduction of Salaries

6256. SHRI S.S. RAMASUBBU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees Provident Fund Organisation (EPFO) has asked the employers to deduct the subscription of the employees from their gross salary;

(b) if so, the details thereof and the reasons therefor;

(c) the number of employers and employees unions that have objected to the proposal of EPFO;

(d) whether the Government has taken any steps to solve the issue amicably and to reduce the burden of both the employees and employers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (f) The Employees' Provident Fund Organisation had, vide its circular dated 30th November, 2012, *inter alia* reiterated the statutory definition of "basic wages" as provided in the Employees' Provident Fund & Miscellaneous Provisions Act, 1952.

References were received from Hind Mazdoor Sabha (HMIS) and the Employers' Federation of South India opposing the said circular. References were also received from Centre for Indian Trade Union (CITU) & PHD Chamber of Commerce & Industry (PHDCCI) supporting the said circular. The said circular has since been kept in abeyance.

#### Four – Laning of Kharar and Kurali Section on NH - 205

6257. SHRI RAVNEET SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the commuters are facing traffic problems between Kharar and Kurali section on National Highway (NH) No. 205 passing through Punjab;

(b) if so, whether the Government proposes to convert the said section into four-lane; and

(c) if so, the details thereof and the time by which the four-laning work on this section is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The proposal for 4 – lane construction of section between Kharar and Kurali of NH:205 in the State of Punjab is not approved. Accordingly, it is too early to indicate the time for its start and completion at this stage.

[Translation]

#### Setting up of Wildlife Sanctuaries

6258. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received proposals from various State Governments including Bihar to set up new Wildlife Sanctuaries/Zoos;

(b) if so, the details thereof;

(c) the number of proposals lying pending with the Government during the last three years; and

(d) the time by which these are likely to be granted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has not received any proposals for setting up of new wildlife sanctuaries from the State Governments including Government of Bihar.

However, proposals for setting up of following new zoos during 2012-13 have been received by the Central Zoo Authority.

- i. New Zoological Park at Udhayagiri Fort at Kalkulam Village of Kanyakumari District, Tamil Nadu.
- ii. Siberian Crane Semi-captive Exhibit Centre at Keoladeo National Park, Bharatpur, Rajasthan.
- iii. Amphibian Park and Rodent Park at Naga, North Sikkim, Sikkim.

No proposal for setting up of new zoo in Bihar has been received.

(c) and (d) No proposal is lying pending with Central Zoo Authority. Proposals for a new Zoological Park at Udhayagiri Fort at Kalkulam Village of Kanyakumari District, Tamil Nadu and Siberian Crane Semi-captive Exhibit Centre at Keoladeo National Park, Bharatpur, Rajasthan are under scrutiny for consideration.

[English]

#### Setting up of Tiger Reserve Parks

6259. SHRI K. SUGUMAR.: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is considering to set up more tiger reserve parks in the country;

(b) if so, the details thereof;

(c) whether the Government has received any request from the State Governments in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The in-principle approval has been accorded by the National Tiger Conservation Authority for

creation of four new tiger reserves, and the sites are: Pilibhit (Uttar Pradesh), Ratapani (Madhya Pradesh), Sunabeda (Odisha), and Mukundara Hills (including Darrah, Jawahar Sagar and Chambal Wildlife Sanctuaries) (Rajasthan). Final approval has been accorded to Kudremukh (Karnataka) for declaring as a tiger reserve. The State Governments have been advised to send proposals for declaring the following areas as tiger reserves: (i) Bor (Maharashtra), (ii) Suhelwa (Uttar Pradesh), (iii) Nagzira-Navegaon (Maharashtra), (iv) Guru Ghasidas National Park (Chhattisgarh), (v) Mhadei Sanctuary (Goa) and (vi) Srivilliputhur Grizzled Giant Squirrel / Megamalai Wildlife Sanctuaries / Varushanadu Valley (Tamil Nadu).

[Translation]

### Setting up of Wildlife Health Centre

6260. SHRI RAKESH SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Wildlife Health Centre is being set up in the veterinary University of Jabalpur;

(b) if so, whether the Government has provided economic assistance for this purpose;

(c) if so, the details thereof;

(d) whether the Government is likely to consider to release the remaining amount expeditiously; and

(e) if so, the details thereof and the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the information received from the State Government of Madhya Pradesh, the State Government has set up a Centre for Wildlife Forensic and Health in Veterinary University of Jabalpur.

(b) and (c) No economic assistance has been provided by the Government of India. However, the State Government of Madhya Pradesh has provided the financial assistance to the Centre for Wildlife Forensic and Health. The details of financial assistance provided by the State Government of Madhya Pradesh are as follows:

Year	Name of Scheme	Amount (Rs. In Lakhs)
1	2	3
2008-09	10-2406(4342)	50.00
	10-2406(0252)	5.10

1	2	3
2009-10	12th Finance Commission	100.00
	10-2406(0252)	5.50
2010-11	10-2406(0252)	5.35
2011-12	10-2406(6349)	38.40
	10-2406(0252)	4.85
2012-13	10-2406(5108)	5.72
	10-2406(0252)	4.35
2013-14	CAMPA fund	100.00

\* CAMPA: Compensatory Afforestation Fund Management and Planning Authority

(d) and (e) As informed by the State Government of Madhya Pradesh, the infra-structure of the Centre is almost complete. The balance amount of Rs. 100.00 lakh would be provided by the State Government on receipt of the funds from the State Budget.

### Defence Deals with Other Countries

6261. SHRI KAMESHWAR BAITHA:

SHRI PURNMASI RAM:

SHRI R. DHRUVA NARAYANA:

Will the Minister of DEFENCE be pleased to state:

(a) whether India has made new defence deals with other countries including US recently;

(b) if so, the details thereof and the present status thereof; and

(c) the manner in which it is likely to benefit India?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Procurement of defence equipment is made from various Indigenous as well as foreign sources including United States in accordance with the Defence Procurement Procedure. This is a continuous process undertaken for the modernisation of the Armed Forces to keep them in a state of readiness to meet any eventuality.

Defence equipment has been imported from various countries including Russia, USA, Israel, France, United Kingdom, Germany, Poland etc. The imports cover various types of weapon systems and platforms.

Some of the recently concluded defence deals with foreign vendors are for Konkurs Missiles, UBK Invar

Missiles, Basic Trainer Aircraft, MI-17 V5 helicopters, Sonobuoys, Torpedoes and Surveillance Radar Systems.

A broader base of vendors and countries helps the country obtain equipments on a competitive basis while reducing dependence on any particular source.

#### Classification of Defence Documents

6262. SHRI HARISH CHOUDHARY: Will the Minister of DEFENCE be pleased to state:

(a) whether most of the documents relating to war with neighbouring countries including India and Pakistan are in classified category;

(b) if so, the details thereof including extant rules thereof;

(c) whether the Government proposes to declassify such documents;

(d) if so, the details thereof;

(e) whether the officers having worked at top level in armed forces and intelligence agencies are allowed to disclose the information of strategic importance in the books and other communication mediums after their retirement;

(f) if so, the details in this regard; and

(g) if not, the number of cases relating to leaking such confidential information brought to the notice of the Union Government along with the action taken in those cases?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (g): The Question is about Classified Defence Documents. Divulging details of Classified Documents would not be in the interest of national security.

#### Funds for Repairing of National Highways

6263. SHRI RAJU SHETTI:

RAJKUMARI RATNA SINGH:

SHRI IJYARAJ SINGH:

SHRI CHANDRAKANT KHAIRE:

SHRI MANSUKHBHAI D.VASAVA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the State Governments are getting funds from the Union Government as per their demands for the repair and maintenance of National Highways (NHs);

(b) if so, the details thereof and if not, the reasons therefor along with the demands made by the State Governments for the said purpose and the amount sanctioned/allocated by the Government in respect of their demands during the last three years and the current year;

(c) whether only 40 percent of the required amount is being received from the Ministry of Finance for the repair and maintenance of NHs and if so, the reasons therefor; and

(d) whether the Government has taken up this issue with the Ministry of Finance and if so, the details thereof?

THE MINISTER OF STATE FN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (d) Allocation of funds to the States for Maintenance and Repair (M&R) of National Highways (NHs) is made based on the lane-length distribution and condition of NHs in the States and availability of resources. The non-plan allocations available for M&R of NHs were of the order of about 40% of the actual requirements as per the Ministry's stipulated norms. Accordingly, it was not possible to allocate sufficient funds for M&R of NHs as per the requirement projected by the State Governments. This Ministry has taken up the issue with the Ministry of Finance. Accordingly, the allocation under M&R has been enhanced to about Rs. 2,000 crore.

The State/UT-wise details of funds allocated and expenditure incurred for M&R of NHs during each of the last three years are annexed as Statement. The State/UT-wise allocation of funds for M&R of NHs during the current year is not finalized.

#### Statement

*The State/UT-wise details of funds allocated and expenditure incurred for M&R of NHs during each of the last three years*

(Amount in Rs. Crore)

Sl. No.	State / Union Territory	2010-11		2011-12		2012-13 <sup>®</sup>	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	67.06	64.13	68.92	62.33	62.80	62.80
2.	Arunachal Pradesh	26.53	27.07	6.00	5.18	1.78	1.78



1	2	3	4	5	6	7	8
30.	National Highways Authority of India (NHAI) <sup>§</sup>	617.65	617.65	95.42	95.42	343.56	343.56
31.	Border Roads Organization (BRO) <sup>§</sup>	65.00	44.50	55.00	55.00	48.00	48.00

<sup>@</sup> - Provisional.

<sup>§</sup> - State-wise allocations are not made.

[English]

### Defence Procurements

6264. SHRI A.T. NANA PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether the specification of purchase are changed after receipt of tenders for certain defence upgradation projects from 2005 to till date;

(b) if so, the details thereof along with the reasons therefor, project-wise; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Madam, Capital acquisitions for modernization of Armed Forces are carried out as per the Defence Procurement Procedure (DPP). Once a Request for Proposal (RFP) is issued, the DPP does not permit changes to be carried out in the specifications of the Services Qualitative Requirement (SQRs).

### Commercial Flights from Cochin Naval Airport

6265. SHRI CHARLES DIAS: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry of Defence will consider to facilitate commercial operation of some domestic flights from the naval Airport at Willington Island, Cochin, in view of the fact that this airport is close to Cochin city and convenient for many who can easily reach to their destinations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Commercial operation of civil flights from the Naval Air Station at Willington Island, Kochi is not feasible due to

lack of requisite infrastructure as well as restricted usage of the limited runway length and that too in one direction. However, urgent civil flights requiring medical casualty evacuation and / or aircraft in emergency are accommodated as and when required.

[Translation]

### Funds for Traffic Control Gadgets

6266. SHRI SHIVRAJ BHAIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is a proposal to provide funds under various Government Schemes to meet the shortage of traffic control gadgets/equipments for better coordination of traffic in the States;

(b) if so, the details and present status thereof; and

(c) the time by which the said proposal is likely to be approved by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No, Madam.

(b) and (c) Does not arise in view of (a) above.

### CNG Vehicles

6267. SHRI VARUN GANDHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether several incidents of CNG cars catching fire have been reported in the country;

(b) if so, the details thereof;

(c) whether the Government has conducted any inquiry into such incidents and if so, the details thereof;

(d) whether the Government has taken any steps to ensure that such mishaps do not take place in future; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) Central Motor Vehicles Rules-Technical Standing Committee(CMVR-TSC), in its 38th meeting held on 9th July, 2012, suggested that action should be initiated by Bureau of Indian Standards (BIS) to introduce mandatory marking for CNG/LPG safety components. BIS requested Ministry of Road Transport and Highways(MoRTH) to notify twelve Indian Standards for mandatory compliance under a license from BIS as per Section 14 of BIS Act and for inclusion of mandatory certification of CNG kit components in Central Motor Vehicles Rules, 1989. The suggestion of BIS has been referred to Automotive Research Association of India (ARAI).

[English]

#### Defence Projects

6268. SHRI SURESH ANGADI: Will the Minister of DEFENCE be pleased to state:

(a) the details of number of defence establishments / projects set up in the country during the last five years, State-wise;

(b) whether about 90% defence establishments / projects are being set up in Kerala only and the, other States have been neglected; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Social Welfare Fund

6269. DR. SANJEEV GANESH NAIK:

SHRI PASHUPATI NATH SINGH:

SHRI SANJAY DINA PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether there is any provision of social welfare fund in the various Defence Public Sector Undertakings (PSUs) in the country;

(b) if so, the details thereof along with the projects on which such fund was spent during the last year, PSU-wise;

(c) whether the Government has received any complaint regarding arbitrary use of such fund by certain PSUs;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) The Department of Public Enterprises have issued guidelines with regard to undertaking of activities under Corporate Social Responsibility (CSR) by the Central Public Sector Enterprises (CPSEs), including the Defence PSUs (DPSUs). These guidelines provide that budgetary allocation would be made by the CPSEs on the basis of the profitability of the Company.

The major projects implemented by the DPSUs, as part of CSR activities, include education to poor children; sanitation and waste management; educational, nutritional and medical support to orphans; support to mentally deficient children; aid to cancer patients; etc.

The amount spent by the DPSUs under CSR activities during 2012-13 is as under:-

	(Rs. in lakhs) (Provisional)
Hindustan Aeronautics Ltd.	867.01
Bharat Electronics Ltd.	420.00
BEML Ltd.	299.84
Bharat Dynamics Ltd.	131.99
Mazagon Dock Ltd.	262.99
Goa Shipyard Ltd.	135.00
Garden Reach Shipbuilders & Engineers Ltd.	300.00
Hindustan Shipyard Ltd.	0.63
Mishra Dhatu Nigam Ltd.	155.00

(c) No, Madam.

(d) and (e) Do not arise, in view of reply to part (c) above.

[Translation]

### Spying by China

6270. SHRI VILAS MUTTEMWAR:

SHRI JAGDISH SHARMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether China is involved in spying activities at Gwadar port of Pakistan and in Sind areas adjoining Indo-Pak border and at Indo-Nepal border with the help of unmanned air vehicle radar cameras and other espionage equipments; and

(b) if so, the steps taken by the Government to accurately detect and prevent the spying activities of China?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) As per the report of the Border Security Force (BSF), there is no intelligence input pertaining to Chinese activities at Gwadar Port. However, some Chinese Commercial as well as military activities have been reported in Sind province. Chinese commercial activities are reported close to Indo-Pak border at many places.

(b) BSF has been continuously monitoring and gathering intelligence inputs relating to all Chinese activities along Indo-Pak border and sharing the same with other concerned Indian Intelligence agencies for appropriate preventive measures.

[English]

### Coaching Centres FOR SCs/STs

6271. SHRI RAMSINH RATHWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of coaching-cum-guidance centres for SCs/STs in the country, State-wise including Gujarat;

(b) whether the Government proposes to set up more such centres; and

(c) if so, the details thereof, location-wise along with the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Coaching-cum-Guidance Centres (CGCs) for SCs/STs have been set up in 24 States including Gujarat, one each at Delhi, Jabalpur, Kanpur, Chennai, Hyderabad, Thiruvananthapuram, Kolkata, Jaipur, Ranchi, Surat, Aizwal, Bangalore, Imphal, Hisar, Nagpur,

Bhubaneswar, Guwahati, Mandi, Kohima, Jowai, Jammu, Jalandhar, Naharlagun and Puducherry. Continuous efforts are made to set up CGCs in the States not covered so far in a phased manner.

[Translation]

### Vacancy in BRO

6272. CAPT. JAI NARAIN PRASAD NISHAD: Will the Minister of DEFENCE be pleased to state:

(a) whether the Cabinet Committee on Security (CCS) of the Government of India had cleared the recruitment of thousands of personnel in the Border Road Organisation (BRO) in 2006, which were to be filled in a span of three years;

(b) if so, the details thereof;

(c) whether the Government intends to fill these vacant posts; and

(d) if so, the time by which the vacant posts are likely to be filled up?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) Yes, Madam. In 2006 Cabinet Committee on Security (CCS) had approved restoration of sanctioned manpower strength of Border Roads Organisation from 36945 in 2006 to the level of 2002 which was 42646. Induction of 5701 personnel was to be done in a phased manner over a three year period commencing from the year 2006-07.

Recruitment is an ongoing process and after approval of CCS in 2006, 9381 candidates have been inducted while 6274 vacancies were created due to retirements, resignations, deaths, etc. Action for filling up of the vacant posts through Union Public Service Commission, Staff Selection Commission and departmentally have been initiated and are at different stages.

### Clearance to Power Plant

6273. SHRI PURNMASI RAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the areas of land for which environmental clearance has been given for 4000 MW power plant which is under construction in Kodarma and Hazaribag in Jharkhand;

(b) whether environmental rules are being violated constantly by the authorities of the above projects; and



(c) if so, the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment and Forests has accorded environmental clearance on 07.04.2008 for 4000 MW Ultra Mega Power Project of M/s Jharkhand Integrated Power Ltd. near Tilaiya village, in District Hazaribagh, in Jharkhnad, for an area of 2695 acres.

(b) and (c) No violation of environmental rules in implementation of the power project has been reported to this Ministry.

[English]

#### **Naresh Chandra Task Force**

6274. SHRI SURESH KALMADI: Will the Minister of DEFENCE be pleased to state:

(a) whether Naresh Chandra Task Force on national security has observed while suggesting new initiatives to reform the security establishment that many of the key recommendations of Kargil Review Committee (KRC) for overhaul of national security and defence structure have not yet been implemented;

(b) if so, the brief of such recommendations of KRC and reaction of the Government thereto;

(c) the reasons for not implementing these recommendations even after lapse of more than a decade; and

(d) the time likely to be taken by the Government to implement these recommendations?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The Naresh Chandra Task Force constituted by Government has submitted its recommendations. The National Security Council Secretariat is conducting inter-ministerial consultations on the recommendations of the Task Force. The Report of the Group of Ministers, which was constituted on the basis of Kargil Review Committee Report, contained 75 recommendations relating to the 'Management of Defence', of which 8 recommendations, relating to the Chief of Defence Staff (CDS), are still under consideration of Government. A decision on creation of the post of CDS will be taken by Government after completion of ongoing consultations with political parties.

#### **DRDO Scientists**

6275. SHRI GURUDAS DASGUPTA:

SHRI PRABODH PANDA:

SHRI ABDUL RAHMAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the services of some DRDO scientists, allegedly involved in terror plot, were terminated;

(b) if so, the details thereof;

(c) whether these scientists now have been acquitted by the competent courts;

(d) if so, whether the Government proposes to reinstate them in the same position as before being sacked; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No Scientist of Defence Research and Development Organisation (DRDO) has been allegedly involved in terror plot. However, services of Shri Aijaz Ahmed Mirza who was holding the post of Junior Research Fellow (JRF) in the Centre for Air Borne Systems (CABS) at Bengaluru, got terminated on 12th February 2013 due to prolonged absence from his duty from 30th August 2012 and also arrest by the Police for his alleged involvement in terror plot. Shri Aijaz Ahmed Mirza was appointed as JRF on short term basis for a period of two years with effect from 9th January 2012. He was not a regular scientist of DRDO and not assigned any sensitive / classified job.

(c) to (e) National Investigation Agency (NIA) Special Court, Bengaluru has granted him bail on 5th March 2013. Further investigation is being continued by the investigating agency. Reinstatement of Shri Aijaz Ahmed Mirza can be considered after getting confirmation of his innocence from Investigation Agency / Court.

#### **Debarring of Foreign Companies**

6276. SHRI SUSHIL KUMAR SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether M/s IMI, Israel has been debarred from doing further business dealing with the Ministry of Defence for ten years;

(b) if so, the details thereof including the other projects affected thereby;

(c) whether M/s IMI had been awarded the tender for supply of BMCS plant for the Nalanda Coach factory; and

(d) if so, the progress of work at the Nalanda factory post the debarment?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. Ordnance Factory Board (OFB) vide its order dated 5th March 2012 debarred M/s. IMI, Israel for further business dealings for a period of ten years. Consequent to OFB's order, the Ministry of Defence vide its letter dated 11.04.2012 extended the order of debarment to all the wings of the Ministry of Defence. Following projects have been affected on account of debarment of M/s IMI, Israel.

- (i) Bi Modular Charge System (BMCS) Plant for Ordnance Factory Nalanda of Ordnance Factory Board (OFB).
- (ii) Contract for 'Consultancy for MBT Arjun Mk II improvement' of DRDO.

(c) In March 2009, OFB had concluded a contract with M/s. IMI Israel for main BMCS Plant which was cancelled, in March 2012, as the firm got debarred.

(d) Consequent upon cancellation of contract with M/s IMI, Israel for supply of BMCS Plant OFB has planned to create complete manufacturing facilities at Ordnance Factory Nalanda for BMCS by procurement / fabrication of main BMCS Plant indigenously. The Expression of Interest (EOI) for supply of plants has been issued to Indian Industry.

#### **Irregularities in External Trade**

6277. SHRI UDAY SINGH:

SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

SHRI M. KRISHNASSWAMY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there have been major irregularities in the external trade with most of the export data found not matching against their corresponding banking transactions and if so, the details thereof along with the facts in the matter;

(b) whether the Government proposes to take steps to ensure that exporters do not hide or fudge their export

transactions with the various banks and if so, the details thereof and if not, the reasons therefor;

(c) the details of claims paid by the Export Credit Guarantee Corporation of India Limited (ECGCIL) to various banks as per the cover provided to banks against any unforeseen losses during the last three years, bank-wise;

(d) whether the ECGCIL has suffered huge losses and repeatedly ignored the bank's failure to update customers list and if so, the details thereof and the reasons therefor; and

(e) whether the Government proposes to release subsidy to the Government scheme beneficiaries online from the current fiscal year by involving banks and if so, the details thereof and if not, the reasons therefor including the amount of subsidy released during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No Madam. Reserve Bank of India (RBI) has, however, informed that there has been mismatch (not irregularities) in exports data as communicated to RBI by Customs (based on shipment of goods and services) and banks (based on documents deposited with banks). This mismatch is on account of various factors like lead and lag in undertaking exports and approaching bank for discounting/negotiation of documents, part negotiation of bills, errors of multiple level data entry / wrong data entry at either level, etc.

(b) A mechanism already exists in this regard. Under the present procedure, exporters have to declare the exports details in GR/PP/SOFTEX Forms which are verified by Customs. All the transactions are routed through banking channel and it is mandatory to realise and repatriate export proceeds within the stipulated period, which is presently, twelve months.

For ensuring timely and proper realisation of export value and fulfilment of conditions of order, RBI shares Caution List of defaulting exporters with Customs Authorities in India and Banks.

(c) Details are given in the enclosed Statement.

(d) Export Credit Guarantee Corporation of India Limited (ECGCIL) provides cover to banks under ECIB (Export Credit Insurance for Banks) on 'account to account basis' and a not on transaction to transaction basis. Therefore, updation of customer list may not be relevant. The bank lodges a claim only when the entire account becomes an NPA, generally with a consequent time lag, generally perceived to be of over one year.

The claims paid to banks in respect of short term ECIB covers is as under:-

Particulars	2008-09	2009-10	2010-11	2011-12	2012-13	Average
Claim to premium ratio	50%	76%	90%	104%	63%	74%

(e) Under certain export facilitation schemes like Duty Drawback, administered by Department of Revenue and Interest Subvention Scheme, administered by RBI through banks, money is deposited in the bank account of the exporter.

### Statement

#### *Details of Claim Paid to Banks by Export Credit Guarantee Corporation of India Limited*

		Rs. In Crores		
Sl.No.	Name of the Bank	2010-11	2011-12	2012-13
1	Allahabad Bank	11.38	6.56	27.97
2	Andhra Bank	2.65	2.69	0.95
3	Axis Bank Ltd.	63.04	29.98	2.47
4	Bank of Baroda	2.50	13.78	5.30
5	Bank of India	10.08	26.46	10.26
6	Bank Of Maharashtra	2.81	1.29	0.52
7	Bombay Mercantile Co-Operative Bank Ltd.	0.00	0.00	1.59
8	Canara Bank	29.52	12.84	22.85
9	Central Bank of India	5.67	77.99	2.01
10	City Union Bank Ltd.	1.53	0.21	0.00
11	Corporation Bank	1.38	6.39	13.20
12	Dena Bank	16.95	9.34	1.02
13	Federal Bank Ltd.	5.22	4.11	3.23
14	ICICI Bank	0.00	1.42	0.00
15	Indian Bank	1.15	0.00	10.49

Sl.No.	Name of the Bank	2010-11	2011-12	2012-13
16	Indian Overseas Bank	13.69	22.64	1.64
17	Jammu and Kashmir Bank Ltd	0.93	22.75	0.06
18	Karnataka Bank Ltd.,	27.19	18.51	40.89
19	Karur Vysya Bank Ltd.	0.07	0.22	9.58
20	Oriental Bank of Commerce	23.64	17.15	71.64
21	Punjab & Sindh Bank	1.50	7.73	9.53
22	Punjab National Bank	11.81	116.83	43.22
23	State Bank of Bikaner and Jaipur	4.65	1.17	4.68
24	State Bank of India	7.33	48.80	35.24
25	State Bank of Mysore	0.08	1.03	0.00
26	State Bank of Patiala	0.00	3.17	0.00
27	State Bank of Travancore	0.00	10.28	0.00
28	Syndicate Bank	22.27	9.07	13.16
29	Tamilnad Mercantile Bank Limited	0.00	0.48	0.44
30	The Lakshmi Vilas Bank Ltd	4.12	0.59	6.32
31	The Saraswat Co-operative Bank Ltd.	15.97	7.20	10.64
32	The South Indian Bank	0.00	0.00	0.44
33	UCO Bank	34.82	38.27	12.37
34	Union Bank of India	47.00	85.47	34.90
35	United Bank of India	4.38	0.28	0.00

Sl.No.	Name of the Bank	2010-11	2011-12	2012-13
36	Vijaya Bank	21.57	21.30	0.00
37	ING Vysya Bank Limited	60.62	0.00	0.00
38	Exim Bank of India	0.08	0.00	0.00
39	IDBI Bank	0.43	0.00	0.00
40	The Dhanlaxmi Bank Ltd	0.05	0.00	0.00
41	Shamrao Vithal Cooperative Bank Ltd,	3.54	0.00	0.00
<b>Total</b>		<b>459.62</b>	<b>626.00</b>	<b>396.61</b>

#### Implementation of Award/Order of Court

6278. SHRI MANSUKHBHAI D. VASAVA:  
 SHRI GORAKH PRASAD JAISWAL:  
 SHRI CHANDRAKANT KHAIRE:  
 SHRI ANJANKUMAR M. YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the order of Central Government Industrial Tribunal (CGIT)/Labour Courts are binding on the employers;

(b) if so, the details thereof;

(c) whether there are provisions to apprise the Courts with the follow-up action taken by the employers on the implementation of the order given by the Courts;

(d) if so, the details thereof;

(e) the number of prosecution cases lodged, State-wise during each of the last three years and the current year against the employers for not implementing the award/order of the CGIT/Labour Court and its outcome at present; and

(f) the reaction of the Government on the above outcome?

THE MINISTER OF STATE IN THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) and (b) Yes Madam. As per Section 18 of the Industrial Disputes Act, 1947, an Award of Central

Government Industrial Tribunal (CGIT)/ Labour Court shall be binding on the employer.

(c) and (d) There is no provision to apprise the Court with follow-up action taken by the employer on the implementation of the order given by the Courts.

(e) and (f) State-wise break-up of number of prosecution lodged during each of the last three years and the current year against the employer for not implementing the award/order of the CGIT/Labour Court and its outcome are given in the enclosed Statement.

#### Statement

State-wise break-up of number of prosecution lodged during each of the last three years and the current year against the employer for not implementing the award/order of the CGIT/Labour Court and its outcome.

States	2010	2011	2012	upto April 2013	Present outcome
1	2	3	4	5	6
Andhra Pradesh	-	-	-	-	NA
Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Tripura	-	-	-	-	NA
Bihar	-	-	-	-	NA
Chhatisgarh	-	-	-	-	NA
Delhi	-	-	-	-	NA
Gujarat	-	-	-	-	NA
Haryana	-	-	-	-	NA
Himachal Pradesh	-	-	-	-	NA
Jammu and Kashmir	-	-	-	-	NA
Jharkhand	4	3	8	-	Pending in the Court.
Karnataka	-	-	-	-	NA

1	2	3	4	5	6
Kerala	-	-	-	-	NA
Madhya Pradesh	-	-	-	-	NA
Maharashtra	-	-	-	-	NA
Odisha	9	-	-	-	Pending in the Court.
Punjab	-	-	-	-	NA
Rajasthan	1	2	1	-	Pending in the Court.
Tamilnadu	-	1	1	-	Pending in the Court.
Uttar Pradesh	-	-	-	-	NA
Uttranchal	1	-	-	-	Pending in the Court.
West Bengal, Sikkim	-	-	-	-	NA

#### India-Iran Shipping Joint Venture

6279. SHRI GUTHA SUKHENDER REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has any proposal to wind up the 39 year old entity with United Nation Sanctions on Tehran crippling operations of the India-Iran shipping joint venture;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):  
(a) and (b) Yes, Madam. Irano Hind Shipping Company (IHSC) is a Joint Venture between Islamic Republic of Iran Shipping Lines (IRISL), Tehran and the Shipping Corporation of India Ltd. (SCI). The proposal for its dissolution has been approved by the Government.

(c) Does not arise.

[Translation]

#### Supply of Pinaka Rockets

6280. SHRI RADHE MOHAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ordnance factory, Chanda has failed to supply the Pinaka rocket to the army;

(b) if so, the details thereof and the reasons therefor; and

(c) the corrective steps taken by the Government to ensure smooth supply of arms / equipment to Armed Forces?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Ordnance Factory Board (OFB) manufacturers two versions of Pinaka Rockets (i.e. Reduced High Explosive (RHE) & Pre Fragmentation (PF). Army Headquarters had placed an indent for Pinaka Rocket for quantity RHE-672 nos & PF-4080 nos. Till date OFB has completed delivery of the entire indented quantity of RHE rocket and 2767 nos of PF rocket. The balance quantity of 1313 nos of PF rockets will be delivered in 2013-14. There was some delay during initial establishment phase due to certain design modifications. All the problems associated with design have been, overcome. OFB does not anticipate any problem for future production.

(c) Ministry has taken steps to ensure long term indents to OFB from the Users to enable OFB to plan their production on a long term basis aligning it with the User requirement.

To meet the augmented requirement of the Armed Forces, a number of capacity augmentation projects involving an investment of Rs.4098 crores have been sanctioned by the Ministry in the last 3 years.

[English]

#### Handing Over of Dornier Aircraft

6281. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of DEFENCE be pleased to state:

(a) whether India has handed over a Dornier surveillance aircraft to Seychelles in the recent past;

(b) if so, the details thereof along with the salient features of the aircraft; and

(c) the details of the reasons and the conditions under which the aircraft has been handed over?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (c) Based on the request of the Government of the Republic of Seychelles and in view of the longstanding and

cordial bilateral relations between both countries, a Dornier 228 has been gifted to Seychelles. The aircraft can be used for maritime surveillance functions.

### Import of Food Products

6282. SHRI NISHIKANT DUBEY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the import of processed food products in the country is putting adverse impact on the country's food processing industries;

(b) if so, the details thereof;

(c) whether the Government has taken note of several Indian companies using the foreign companies brand name for marketing their processed food products within the country; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) India is a net exporter of processed food products. Import of processed food products are permitted subject to compliance to regulatory standards and on payment of prescribed import duties as per the prevailing rates. Food Processing Industries have been growing at an Average Annual Growth Rate of around 8.6 percent in terms of its contribution to GDP as compared to little less than 4 percent and 8 percent by Agriculture and manufacturing sectors respectively. Therefore there is no indication of any adverse impact on Food Processing Sector in general, solely on account of import of processed food products.

(c) No such information has been received by the Ministry of Commerce & Industry.

(d) Does not arise.

### Setting up of Bio-Diversity Museum

6283: SHRI RAJIAH SIRICILLA:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has set up bio-diversity museum in the State of Andhra Pradesh; and

(b) if so, the details thereof and the amount spent for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No, Madam. However, to commemorate the successful hosting of the eleventh Conference of the Parties (CoP) to the Convention on Biological Diversity and the sixth Conference of the Parties serving as Meeting of the Parties (CoP/MoP-6) to the CBD's Cartagena Protocol Biosafety in Hyderabad from 1-19 October, 2012, the Prime Minister unveiled a commemorative Pylon in Hyderabad on October 16, 2012. It has been decided by the Government to establish a Biodiversity Museum on this site, for which the Government of Andhra Pradesh has confirmed the availability of about 10 acres of land for the Museum. So far, no amount has been spent for this purpose.

### Manual Scavenging

6284. SHRIMATI MANEKA GANDHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received any complaints regarding the wages paid to manual scavengers in most States being lower than the set amount according to the minimum wages Act;

(b) if so, the details thereof;

(c) whether the Government is taking any steps to ensure that they are paid the right amount for the work they do; and (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Under the provisions of the Minimum Wages Act, 1948 both the Central and State Governments are the appropriate Governments to fix and revise the minimum wages in the scheduled employment under their respective jurisdiction. Manual scavenging/sweeping comes within the purview of both Central and State Governments. Central Government has not received any complaint that the wages being paid to scavengers is lower than the minimum wages in most of the States/Union Territories. Statement-I showing rates of minimum wages for scavengers/ Safai Karamcharis based on available information in respect of the Centre and the States is enclosed.

(c) and (d) The implementation of Minimum Wages Act is carried out by the Centre as well as the States in respect of their respective jurisdictions. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery

(CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any casts of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked. Data on enforcement of minimum wage in respect of specific employments included in the Schedule are not maintained. However, the same for the State as a whole are available which is given in the enclosed Statement-II for the year 2010-11.

**Statement – I**

*As available the Rates of Minimum Wages for Safai Karmcharis under the Minimum Wages Act, 1948 in different States/Union Territories.*

Sl. No	Name of State/UT	Category of Workers	Range of Minimum wages per day (in Rs.)
1	2	3	4
	Central sphere	Sweeping and Cleaning	198.00-297.00
	State Governments		
1	Andhra Pradesh	Safai Karmchari	260.56-278.25
2	Arunachal Pradesh	Safai Karmchari	134.62-153.85

1	2	6	4
3	Bihar	Safai Karmchari	151.00-235.00
4	Jharkhand	Sweeping and cleaning	145.54-225.88
5	Karnataka	Sweeper/Scavenger	149.69-209.69
6	Kerala	Sweeping and cleaning	192.40-207.40
7	Maharashtra	Sweepers scavengers	221.12-232.65
8	Meghayala	Safaikarmchari	100.00-140.00
9	Punjab	Sweeping and cleaning	164.06-209.18
10	Rajasthan	Sweeper and Sanitary services	147.00-217.00
11	Tamil Nadu	Sweeper	194.50
12	Tripura	Safaikarmchari	150.85
13	Dadra and Nagar Haveli	Sweeping	156.20
14	Daman and Diu	Sweeper	156.20
15	Puducherry	Sweeper	119.38

**Statement-II**

*Details Regarding Enforcement Of Minimum Wages Act, 1948 During 2010-11*

Sl.No.	Name of the States/UTs	Inspections made	Irregularities		Claims		Prosecution cases		Amount of Compensation Awarded (Rs.'000)	Amount of Fine (Rs. '000)		
			Detected	Rectified	Filed	Settled	Pending	Filed		Decided	Imposed	Recovered
(a)	Central Sphere	16780	165728	173607	3091	3424	51375	6008	6145	18475	68193	69883
(b)	STATE SPHERE OF WHICH:											
1	Andhra Pradesh											
2	Arunachal Pradesh	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
3	Assam											
4	Bihar	164320	37065	38861	13965	9837	2677	223	18	9803	1377	
5	Chhattisgarh	2835	190	43	44	44	1632	291				2916
6	Delhi	4618	4465	3368	198	27	1272	693	178	2136	149	2
7	Goa	988	6313	50	18	0	12	18	34	0	33	0
8	Gujarat	11743	57258	47149	0	0	45272	4444	4282	13349	3338	0
9	Haryana	1506	321	321	213	160	1237	362	230	4041	184	
10	Himachal Pradesh											
11	Jharkhand	68778	9366	8389	22591	943	1369	21	6	7944	4	4
12	Jammu and Kashmir(2010)	1485	153	45	15	3	701	17	125	0	0	
13	Karnataka											
14	Kerala	28138	59693	20565	432	228	873	1333	1373	1159	1411	1411
15	Madhya Pradesh											
16	Maharashtra	47409	58876	45045	13	0	2597	112	112	45166	121	31



17	Manipur	2546	16	16	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
18	Meghalaya	786	0	0	0	0	0	0	0	0	0	0
19	Mizoram	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
20	Nagaland	68	2	0	2	0	2	0	0	31		0
21	Odisha	11216	7619	5770	59	1	10994	300	6	0	1.450	
22	Punjab	15550	2902	2212	253	132	5209	427	235	130	143	
23	Rajasthan	7157	126	47	126	217	841	97	98	3437	37	NA
24	Sikkim	100	5	5	nil	nil	nil	nil	nil	nil	nil	nil
25	Tamil Nadu	176530	616	473	939	645	5426	398	322	5466	639	631
26	Tripura											
27	UTTARAKHAND	2191	958	271	97	92	413	314	258	2427	39	11
28	Uttar Pradesh											
29	West Bengal	6773	1907	531	0	2	1120	262	167	0	90	
30	Andaman and Nicobar Islands-2010	133	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	232	109	23	21	6		97	22	13	0	25
32	Dadra and Nagar Haveli	47	28	28	1	1	1	1				
33	Daman and Diu	384	0	0	0	0	0	0	0	0	0	0
34	Lakshadweep	nil	0	0	0	0	0	0	0	0	0	0
35	Puducherry	7790	265	258	nil	nil	2	7	5	nil	1	1

Figures for the States of Andhra Pradesh, Assam, HP, MP, Tripura, UP, Dadra and Nagar Haveli and Karnataka are pending.

### Violation of SEZ Rules

6285. SHRI ADHI SANKAR: Will the Minister of COMMERCE AND INDUSTRY to state:

(a) whether the Government has deferred a decision on the request of a Special Economic Zone (SEZ) developer seeking permission to lay a pipe rack through its SEZ connecting its refinery and chemical production complex situated outside the SEZ;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Board of approval for SEZs has stated that the issue was complicated as it leads to violation of SEZ rules; and

(d) if so, the details thereof along with the details of the norms laid down by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI):

(a) to (d) Yes Madam. A request received from M/s Reliance Industries Limited for permission to install a pipe rack through Special Economic Zone (SEZ) connecting Domestic Tariff Area (DTA) Refinery and up-coming C2 Complex of M/s Reliance Industries Limited, Reliance Jamnagar SEZ had been placed before the 57th Board of Approval (BoA) meeting held on 15th March, 2013 for consideration. After deliberations, the Board decided to defer the matter to allow for further examination.

[Translation]

### Private Investment in Highway Sector

6286. DR. MURLI MANOHAR JOSHI:

DR. P. VENUGOPAL:

SHRI M.K. RAGHAVAN:

SHRI ANANT KUMAR HEGDE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the private investment in highway sector is currently coming for two types of road projects—BOT (toll) and BOT (annuity);

(b) if so, the details of these road projects under implementation along with the length of roads covered therein;

(c) the role of Government investment and Private investment, separately, in road projects under BOT (toll) and BOT (annuity); and

(d) the number of private companies engaged in highway building across the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Yes, Madam. The length of BOT (toll) and BOT (annuity) projects under implementation are as under:

BOT (toll)	:	6009 km
BOT (annuity)	:	1771 km

(c) The entire expenditure towards pre-construction activities including land acquisition in both the types of road projects is borne by the Government. In case of BOT (toll), some portion of the civil project cost up to a ceiling of 40% may also be borne by the Government to make the project viable, whereas, in BOT (annuity), entire civil project cost is borne by the private developer.

(d) Presently, there are 186 number of projects under implementation in the country.

### Decline in Number of 'Sea-Cow'

6287. SHRI JAGDISH SHARMA:

SHRI VILAS MUTTEMWAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the population of marine mammal also known as 'Sea-cow' is declining in the coastal areas of Gujarat, Tamil Nadu and Andaman and Nicobar Islands;

(b) if so, the reasons therefor;

(c) whether the said marine mammals have been listed as endangered species in the Red List of International Union for Conservation of Nature;

(d) if so, the details thereof; and

(e) the steps taken by the Government to protect the said mammals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) As per the survey conducted by the Wildlife Institute of India, Dehradun in 2012-13, the population of Dugong (sea-cow) in the country is declining in two regions, viz., Gujarat and Tamil Nadu. However, dugong

population in Andaman and Nicobar Islands is stable. The decline in population of dugong is due to unscientific fishing methodology, pollution, habitat degradation, hunting etc.

The International Union for Conservation of Nature (IUCN) has declared the dugong population across the world as 'Vulnerable'.

(e) The steps taken by the Government to protect the habitats of wild animals including marine animals in the country are as follows:

- i. Dugong has been identified as one of the 16 selected species for initiating recovery programmes in their respective habitats under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats'. Financial and technical assistance is provided to the Union Territory Government of Andaman and Nicobar Islands under the component 'Recovery of Critically Endangered Species'.
- ii. Legal protection has been provided to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972. According to the conservation and threat status, wild animals are placed in different schedules of the Act. Dugongs are included in Schedule I of the Act, which affords it the highest degree of protection under the Act.
- iii. The Wild Life (Protection) Act, 1972, provides for punishment of offences for violation of its provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- iv. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- v. The Wildlife Crime Control Bureau has been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.
- vi. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection)

Act, 1972 to apprehend and prosecute wildlife offenders.

- vii. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
- viii. Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

#### **Setting up of Khelgram**

6288. SHRI GOPINATH MUNDE:

SHRI SAJJAN VERMA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to develop 'Khelgram' in various parts of the country including the rural areas of Maharashtra;

(b) if so, the details thereof, State-wise;

(c) the funds allocated for the purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) and (c) Does not arise.

(d) There is no proposal under consideration with Ministry of

Youth Affairs & Sports to develop 'Khelgram' in various parts of the country.

[English]

#### **Problems of Weavers**

6289. SHRI BADRUDDIN AJMAL: Will the Minister of TEXTILES be pleased to state:

(a) whether any meeting has been held between officials of the Assam handloom and Textile Department and the National handloom Development Corporation recently to look into the grievances of weavers of Assam and to investigate the allegations raised by the weavers in terms of supply of silk yarn to various depot operating agencies;

(b) if so, the outcome thereof and the steps taken by the Government to solve the problems being faced by the weavers of Assam in this regard;

(c) whether the Government proposes to bring legislation to ensure that trade in local products from outside Assam is barred; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam. A meeting has been held recently between officials of Assam Handlooms and Textile Department and National Handloom Development Corporation to look into the grievances of weavers and investigate into the allegations raised by the weavers in terms of supply of silk yarn to various depot operating agencies;

(b) The Government has constituted a State level Committee to look into the grievances of the weavers.

(c) and (d) There is no proposal to restrict/bar trade in handloom products from outside Assam. However, to protect local products, the Government of India (GOI) has promulgated Geographical Indications of Goods (GIG) (Registration & Protection) Act 1999. The Act provides legal protection to the geographical indications of goods etc. and prevents unauthorized use of these by others.

#### Technical Textile Products

6290. SHRI M.I. SHANAVAS: Will the Minister of TEXTILES be pleased to state:

(a) the total consumption of technical textile products (Agro-textiles) during the last three years;

(b) whether the Government proposes to initiate marketing plan for technical textiles/technical textile products used in agriculture, horticulture, fisheries and forestry;

(c) if so, the details thereof;

(d) whether the Government also proposes to initiate marketing and the use of technical textiles for agriculture and harvesting purpose through Self-help Groups and Non-Governmental Organisations; and

(e) if so, the details thereof along with subsidy, if any, being provided for these products to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The estimated / projected domestic consumption of agrotextiles is as under:

Year	Agrotextiles Domestic Consumption (in Rs. Crore)
2012-13	709
2011-12	657
2010-11	610

Source: *Baseline Survey of Technical Textile Industry in India, Ministry of Textiles*

(b) and (c) Ministry of Textiles is already supporting marketing of technical textiles including agrotextiles under Technology Mission on Technical Textiles (TMTT) through organising Buyer-Seller meets across the country; financing the participation of technical textiles units in reputed Technical Textiles fairs/exhibitions and organising seminars/workshop to create awareness and enhance usage and consumption of technical textiles. The Centre of Excellence (COE) for agrotextiles established and upgraded under the TMTT also works inter-alia towards promoting marketing of agrotextiles. Further, under the Scheme for promoting usage of agrotextiles in the North-Eastern Region, usage of the technical textiles in agriculture, horticulture, fisheries and forestry is also being promoted.

(d) and (e) The scheme for Promoting usage of agrotextiles in North-Eastern Region supports the setting up of Demonstration Centres for generating awareness and marketing of agrotextiles, and NGOs inter-alia can participate in this activity. The scheme also supports providing of agrotextile-kits to farmers at a subsidy of 90% and an upper ceiling of Rs.5 lakhs per beneficiary.

#### Check on Smuggling of Sandalwood

6291. SHRI NAMA NAGESWARA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether indiscriminate cutting and smuggling of sandalwood is going on in the country particularly in Andhra Pradesh and Karnataka;

(b) if so, the details thereof;

(c) the total geographical area having sandalwood trees particularly in the above two States ten years ago and as of now; and

(d) the steps taken by the Government to stop such illegal sandalwood smuggling in these States?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS SHRIMATI JAYANTHI NATARAJAN: (a) and (b) As per the information received from the States/UTs including Andhra Pradesh and Karnataka there are no reports of indiscriminate cutting and smuggling of sandalwood in the country.

(c) Forest Survey of India, Dehradun conducts biennial survey of forest and tree cover in the country using satellite data which is published in the India State of Forest Report. However no specific survey of geographical area having sandalwood trees is conducted. The geographical area under forest cover State/UT wise as per the India State of Forest Report 2011 is given in the enclosed Statement.

(d) The Ministry implements a Centrally Sponsored Scheme "Intensification of Forest Management Scheme" under which funds are released to States/UTs to supplement their efforts in forest protection. In addition, various States /UTs under their respective Plan schemes provide funds for forest protection. Under Joint Forest Management programme forests are being protected with people's participation.

**Statement**

S. No. State		Total Forest Cover as in SFR 2011 (area in km <sup>2</sup> )
1	2	3
1	Andhra Pradesh	46,389
2	Bihar	6,845
3	Chhattisgarh	55,674
4	Gujarat	14,619
5	Goa	2,219
6	Haryana	1,608
7	H.P	14,679
8	J&K	22,539
9	Jharkhand	22,977
10	Karnataka	36,194
11	Kerala	17,300
12	M.P	77,700
13	Maharashtra	50,646
14	Odisha	48,903

1	2	3
15	Punjab	1,764
16	Rajasthan	16,087
17	Tamil Nadu	23,625
18	U.P.	14,338
19	Uttarakhand	24,496
20	West Bengal	12,995
21	Assam	27,673
22	Arunachal	67,410
23	Manipur	17,090
24	Meghalaya	17,275
25	Mizoram	19,117
26	Nagaland	13,318
27	Sikkim	3,359
28	Tripura	7,977
29	Andaman and Nicobar Islands	6,724
30	Chandigarh	17
31	Dadra and Nagar Haveli	211
32	Daman and Diu	6
33	Lakshadweep	27
34	Delhi	176
35	Puducherry	50
Total		692,027

**Employment Information Centres**

6292. SHRI NRIPENDRA NATH ROY:

SHRI NARAHARI MAHATO:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Union Government has issued instructions to the States to set up Employment Information Centres (EICs) in each village for job related information;

(b) if so, whether these instructions are being followed by the State Governments;

(c) if so, the names of the villages where EICs have been set up during each of the last three years and the current year, Statewise;

(d) the time by which EICs are likely to be set up in each village; and

(e) the steps taken by the Union Government to set up Bureau for Private Sector in the Employment Exchange of each district for providing job opportunities in the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Ministry of Labour & Employment have not issued instructions to the State Governments to set up Employment Information Centres in each village. However, Common Service Centers have been set up in the rural areas by Department of Electronics and Information Technology (earlier named as Department of Information Technology) which may be used as outreach centres for Employment Exchanges for online registration by job seekers.

(b) to (d) Questions do not arise.

(e) The Employment Exchanges are already performing this activity. Employment assistance and vocational guidance to the registered job-seekers is provided about job opportunities in both public & private sectors by Employment Exchanges functioning in all States/UTs. Employment Exchanges book/receive vacancies notified by the non agricultural establishments in the private sector employing 25 or more persons under the provisions of Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 and submit the names of registered job-seekers. Vacancies/ information about job opportunities from establishments in the private sector employing 24 or less persons are received on voluntary basis and names of candidates are submitted as per the requirement of the employers.

#### **Marine Exports**

6293. SHRI ANTO ANTONY:

SHRI SULTAN AHMED:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity of processed meat of different animals and beef exported along with the foreign exchange earned thereon during each of the last three years and the current year, country-wise and value-wise;

(b) the quantum of marine products exported/imported during the said period, item-wise, year-wise and country-wise;

(c) whether the Government has fixed any target for export of marine products, meat and meat products in the current financial year along with the total assistance/subsidies provided to the exporters for the export of these products;

(d) whether the Government has decided to lift the ban imposed on export of beef and if so, the reasons therefor; and

(e) whether several social and religious organisations have represented the Government against the decision for removal of any such ban imposed on the export of beef from the country and if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) The quantity of meat of different animals exported alongwith foreign exchange earned during the last three years and current year are enclosed as Statement-I and II, respectively. As per current Foreign Trade Policy, Export of beef (meat of cow and it's progeny) is prohibited.

(b) As per the data compared to the corresponding period of previous year 2011-12, provisional marine products exports during the period 2012-13 (+ or -5% variation expected) registered an increase of 3.51% in terms of quantity, 10.69% In terms of rupee value and a decline of 2.47% in terms of US \$ earnings as per the details given in the enclosed Statement-III and IV.

(c) The target for the Marine Products Export for 2012-13 was US\$ 3500 million. During the year 2012-13 an assistance of Rs. 1474.26 lakh was disbursed by Marine Products Export Development Authority (MPEDA) as financial assistance under various schemes to the exporters of Marine Products.

Regarding meat and meat products, Agriculture Products Export Development Authority (APEDA) had submitted Central Sector Plan Scheme to be implemented during XIIth Plan period. The scheme has following four components:

- a. Infrastructure development
- b. Quality development
- c. Market development
- d. Transport assistance

assistance to registered exporters including exporters of meat and meat products under the scheme for promoting their exports.

(d) and (e) Some representations were received by the Department of Commerce. There is no such proposal to lift the ban on the export of beef.

The scheme is under consideration of the Govt. for approval. It has been proposed to provide financial

**Statement-I**

*India Export Statistics*

Product	Qty in MT Value in US\$ Mill							
	2009-10		2010-11		2011-12		2012-13 (April -January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
Buffalo Meat	495019.7	1156.24	726287.3	1888.5	985491.3	2862.66	912263.97	2613.49
Sheep / Goat Meat	52868.01	157.64	12298.38	56.78	11181.04	53.23	12673.16	60.3
Poultry Meat	1276.14	1.25	5371.69	6.71	9730.74	14.48	3790.5	5.08
Processed Meat	716.19	2.02	1305.96	4.28	1703.13	6.26	1230.76	3.8
Animal Casings	2020.56	6.65	1804.72	7.29	923.56	5.64	537.56	2.85
Swine Meat	1117.96	2.18	1009.91	2.06	305.97	0.73	123.62	0.33
<b>Total</b>	<b>553018.6</b>	<b>1,325.98</b>	<b>748077.9</b>	<b>1,965.62</b>	<b>1009336</b>	<b>2,943.00</b>	<b>930619.57</b>	<b>2,685.85</b>

**Statement-II**

*India Export of Buffalo Meat*

Country	Qty in MT Value in US\$ Mill							
	2009-10		2010-11		2011-12		2012-13 (April-January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
VIETNAM SOCIAL REPUBLIC	116974.66	303.98	102433.56	277.18	272796.42	843.91	260611.73	723.51
MALAYSIA	55826.97	132.60	94360.76	237.03	99704.82	292.86	92561.85	286.30
THAILAND	27.98	0.08	10058.57	30.39	29382.19	89.87	73398.62	223.21
EGYPT ARAB REPUBLIC	32923.24	81.23	75848.33	231.56	70173.01	238.43	60553.06	198.12
SAUDI ARABIA	28372.64	69.51	53742.39	145.82	65542.57	197.50	58167.01	179.45
JORDAN	17724.39	40.90	52896.41	112.93	68398.06	183.09	45226.15	125.10
IRAN	7645.50	17.91	20266.64	49.98	33019.93	91.06	39107.76	111.13

1	2	3	4	5	6	7	8	9
IRAN	7645.50	17.91	20266.64	49.98	33019.93	91.06	39107.76	111.13
UNITED ARAB EMIRATES	21419.84	46.29	33285.41	83.92	40338.25	103.08	37256.60	103.36
ALGERIA	0.00	0.00	22591.11	63.43	43098.73	120.45	34682.00	98.27
PHILIPPINES	40525.86	91.25	45532.95	115.93	45476.72	114.14	36318.99	86.50
ANGOLA	14885.82	35.54	20199.63	50.70	22152.78	59.23	26348.05	71.51
IRAQ	13000.29	27.23	18399.31	47.13	22528.09	59.26	21350.22	56.17
KUWAIT	33873.96	75.25	27862.21	67.91	21089.09	59.14	15365.63	43.10
CONGO P REPUBLIC	12789.45	25.71	13049.22	28.67	12911.77	32.99	14098.35	35.79
OMAN	13923.87	22.48	11376.31	28.44	13968.82	40.25	9556.34	28.81
GEORGIA	6928.32	14.21	12792.77	31.89	15451.02	43.54	8745.84	25.14
SYRIA	7983.69	19.39	16322.52	43.16	16763.48	47.63	8257.89	24.59
HONG KONG	4512.51	12.55	947.40	3.08	1539.00	5.33	6158.00	21.84
AZERBAIJAN	2519.24	6.62	4949.29	13.94	4879.00	15.58	6860.11	21.18
QATAR	4716.82	9.75	5264.96	12.88	7234.40	23.41	4645.58	13.07
GABON	5885.90	11.16	8810.44	18.99	8087.40	18.88	4519.00	11.29
LEBANON	6075.38	14.15	9222.74	24.97	7991.95	23.15	3804.00	10.86
LAOS	0.00	0.00	0.00	0.00	338.00	1.10	3401.00	10.67
ARMENIA	4294.14	10.01	3171.30	8.11	4828.78	13.69	3276.00	10.63
MAURITIUS	3343.03	8.77	2797.22	7.84	3417.00	11.23	2843.22	9.63
SENEGAL	5546.73	12.42	4387.45	10.41	4697.14	12.03	2989.37	7.35
BRUNEI	868.29	2.51	1400.00	4.14	1776.00	5.63	2100.60	7.24
UZBEKISTAN	224.00	0.52	853.42	2.19	1348.00	3.78	2149.00	6.23
BAHRAIN	2616.07	6.62	2757.87	7.59	2730.52	8.86	1826.24	5.59
TAJIKISTAN	2064.21	4.83	1840.82	4.76	1677.47	4.75	1886.20	5.27
COMOROS	1906.58	4.28	1692.72	4.61	1706.46	4.06	1872.00	4.60
YEMEN REPUBLIC	1457.06	3.14	2645.61	6.09	1851.73	4.39	1765.66	4.53
CHINA P RP	783.00	2.64	110.00	0.31	1778.00	6.06	1523.14	4.35
CONGO D. REPUBLIC	376.51	0.52	0.00	0.00	0.00	0.00	1374.00	3.93



1	2	3	4	5	6	7	8	9
PAKISTAN	3038.23	4.00	3308.62	4.51	4230.49	5.26	3258.45	3.39
MALDIVES	248.85	0.63	745.20	1.90	891.89	2.81	797.00	2.84
SIERRA LEONE	308.03	0.40	689.75	0.97	1141.00	2.09	1485.43	2.48
GHANA	5928.60	9.00	5600.82	9.36	4859.10	8.88	1869.00	2.46
INDONESIA	682.79	1.16	0.00	0.00	0.00	0.00	812.00	2.42
COTE D IVOIRE	3746.10	6.80	3071.87	5.43	1786.40	3.41	1228.47	2.26
MYANMAR	389.18	1.40	21367.95	70.13	7120.14	23.95	503.50	1.84
EQUATL GUINEA	1318.40	2.65	1974.83	4.13	3632.00	8.55	758.00	1.84
SINGAPORE	196.01	0.35	511.42	0.71	131.00	0.24	574.99	1.73
BENIN	86.67	0.15	258.21	0.55	477.03	1.13	728.00	1.72
CANADA	280.30	0.35	0.00	0.00	2426.92	5.64	708.27	1.71
LIBERIA	340.69	0.46	1158.11	1.48	2229.20	2.80	1458.54	1.66
AFGHANISTAN	618.23	0.81	860.64	1.39	1264.03	2.77	789.40	1.43
TURKMINISTAN	560.00	1.14	169.00	0.64	1285.03	2.82	461.00	1.32
CHAD	0.00	0.00	0.00	0.00	0.00	0.00	484.23	1.18
LIBYA	0.00	0.00	0.00	0.00	0.00	0.00	252.00	0.81
SEYCHELLES	238.46	0.56	280.31	0.62	292.95	0.77	276.00	0.80
NAMIBIA	337.04	0.63	868.42	1.87	1319.00	3.22	252.00	0.70
TURKEY	374.30	0.86	782.48	2.16	1168.35	3.17	277.50	0.57
MOLDOVA	0.00	0.00	0.00	0.00	0.00	0.00	196.00	0.53
TUNISIA	0.00	0.00	0.00	0.00	0.00	0.00	126.00	0.39
GAMBIA	84.00	0.21	154.27	0.39	140.00	0.40	144.00	0.36
ALBANIA	812.37	1.59	0.00	0.00	60.00	0.16	27.66	0.20
KYRGHYZSTAN	0.00	0.00	0.00	0.00	562.00	1.69	56.00	0.20
MOZAMBIQUE	28.00	0.06	224.00	0.49	0.00	0.00	28.00	0.08
ROMANIA	0.00	0.00	0.00	0.00	0.00	0.00	28.00	0.07
BHUTAN	0.00	0.00	0.00	0.00	0.00	0.00	24.12	0.05
GUINEA	84.79	0.16	61.00	0.17	145.00	0.25	16.00	0.05
GERMANY	401.24	0.99	0.03	0.00	0.00	0.00	7.50	0.03

1	2	3	4	5	6	7	8	9
MEXICO	0.00	0.00	148.81	0.44	0.00	0.00	28.00	0.02
UNITED STATES	240.65	1.38	3.93	0.01	0.00	0.00	2.40	0.01
NETHERLAND	6.40	0.03	0.00	0.00	7.30	0.04	2.50	0.01
UNITED KINGDOM	432.60	0.83	105.48	0.40	0.00	0.00	1.34	0.01
ZIMBABWE	0.00	0.00	0.00	0.00	0.00	0.00	2.00	0.00
UNSPECIFIED	84.30	0.17	0.00	0.00	0.00	0.00	0.93	0.00
NEPAL	43.59	0.01	10.10	0.02	1.75	0.01	0.21	0.00
KOREA REPUBLIC	0.00	0.00	0.00	0.00	0.00	0.00	0.23	0.00
FRANCE	0.00	0.00	0.00	0.00	0.00	0.00	0.10	0.00
GUYANA	0.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00
BANGLADESH	286.00	0.72	0.00	0.00	0.30	0.00	0.00	0.00
NORWAY	28.70	0.07	0.00	0.00	0.00	0.00	0.00	0.00
SPAIN	70.51	0.19	149.00	0.49	90.00	0.21	0.00	0.00
MONTSERAT	0.00	0.00	56.00	0.13	0.00	0.00	0.00	0.00
CAMEROON	0.00	0.00	0.00	0.00	50.00	0.15	0.00	0.00
AUSTRIA	0.00	0.00	0.14	0.00	0.00	0.00	0.00	0.00
DENMARK	0.00	0.00	0.00	0.00	29.00	0.07	0.00	0.00
ITALY	6.60	0.03	444.00	0.46	28.00	0.08	0.00	0.00
BULGARIA	0.00	0.00	23.50	0.12	5.00	0.05	0.00	0.00
AUSTRALIA	0.00	0.00	28.00	0.07	0.00	0.00	0.00	0.00
KAZAKHSTAN	686.45	1.67	0.00	0.00	354.00	0.99	0.00	0.00
ISRAEL	260.19	0.64	0.00	0.00	0.00	0.00	0.00	0.00
PORTUGAL	0.48	0.01	0.00	0.00	0.00	0.00	0.00	0.00
SERBIA	100.00	0.21	0.00	0.00	0.00	0.00	0.00	0.00
SOUTH AFRICA	375.36	0.84	1154.03	2.99	821.80	2.03	0.00	0.00
TANZANIA REPUBLIC	0.85	0.00	208.00	0.51	266.00	0.69	0.00	0.00
COLOMBIA	193.22	0.77	0.00	0.00	0.00	0.00	0.00	0.00
HUNGARY	56.85	0.25	0.00	0.00	0.00	0.00	0.00	0.00
JAPAN	28.65	0.05	0.00	0.00	0.00	0.00	0.00	0.00
Total	495,019.70	1,156.28	726,287.26	1,888.52	985,491.28	2,862.69	912,263.98	2,613.49

Source: DGCIS

*India Export of Sheep / Goat Meat*

Qty in MT Value in US\$ Mill

Country	2009-10		2010-11		2011-12		2012-13 (April-January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
UNITED ARAB EMIRATES	5140.52	17.06	3126.86	12.83	3066.53	13.28	6283.27	28.58
SAUDI ARABIA	9552.66	36.77	6727.43	33.63	5122.34	27.22	3244.74	17.63
QATAR	838.77	3.18	480.88	2.39	866.58	5.13	1163.15	6.59
KUWAIT	2157.14	6.08	1013.92	4.43	519.52	2.92	707.74	4.01
OMAN	1192.06	3.91	474.60	1.74	286.36	1.27	278.84	1.25
VIETNAM SOCIAL REPUBLIC	303.90	0.80	55.71	0.14	482.03	0.80	313.41	0.46
BAHRAIN	104.28	0.36	24.94	0.11	13.96	0.07	75.49	0.41
EGYPT ARAB REPUBLIC	11535.10	29.72	10.00	0.04	1.43	0.01	44.13	0.24
LEBANON	950.80	2.88	42.20	0.21	18.99	0.13	35.60	0.22
ALBANIA	0.00	0.00	0.00	0.00	0.00	0.00	20.50	0.20
THAILAND	20.00	0.08	0.00	0.00	457.07	1.24	87.00	0.15
SYRIA	1082.40	2.52	0.00	0.00	74.79	0.47	17.47	0.13
PAKISTAN	56.77	0.13	1.00	0.00	44.99	0.07	224.00	0.12
LIBERIA	0.00	0.00	0.00	0.00	0.00	0.00	112.00	0.08
MALDIVES	17.69	0.07	40.64	0.18	60.71	0.20	16.33	0.07
SEYCHELLES	16.26	0.03	62.07	0.11	26.00	0.11	12.00	0.05
SOUTH AFRICA	4.30	0.02	4.80	0.03	2.00	0.02	3.60	0.04
TURKEY	8.00	0.03	15.00	0.06	13.00	0.05	1.50	0.02
ANGOLA	3009.59	7.88	0.00	0.00	0.00	0.00	28.00	0.02
UNITED KINGDOM	44.05	0.16	0.00	0.00	0.00	0.00	2.78	0.02
AFGHANISTAN	0.00	0.00	0.00	0.00	0.00	0.00	0.70	0.00
SRI LANKA	0.43	0.00	0.00	0.00	0.05	0.00	0.75	0.00
ITALY	72.80	0.25	0.00	0.00	0.00	0.00	0.16	0.00

1	2	3	4	5	6	7	8	9
BAHAMAS	28.70	0.08	0.00	0.00	0.00	0.00	0.00	0.00
DENMARK	56.00	0.15	0.00	0.00	0.00	0.00	0.00	0.00
CONGO D. REPUBLIC	816.76	1.80	0.00	0.00	0.00	0.00	0.00	0.00
RUSSIA	267.50	0.61	0.00	0.00	0.00	0.00	0.00	0.00
ARGENTINA	0.00	0.00	2.39	0.01	0.00	0.00	0.00	0.00
ARMENIA	284.00	0.68	0.00	0.00	0.00	0.00	0.00	0.00
COTE D IVOIRE	0.00	0.00	0.00	0.00	28.00	0.03	0.00	0.00
CZECH REPUBLIC	6.61	0.04	0.00	0.00	0.00	0.00	0.00	0.00
GABON	0.00	0.00	0.00	0.00	7.00	0.01	0.00	0.00
GERMANY	335.88	0.99	26.50	0.10	12.00	0.02	0.00	0.00
HONG KONG	7.50	0.02	7.02	0.03	21.57	0.09	0.00	0.00
NETHER LAND	117.99	0.27	12.72	0.04	0.00	0.00	0.00	0.00
UNITED STATES	121.42	0.33	0.01	0.00	2.84	0.02	0.00	0.00
YEMEN REPUBLIC	314.78	0.60	0.00	0.00	0.00	0.00	0.00	0.00
SENEGAL	2.00	0.01	0.20	0.00	0.00	0.00	0.00	0.00
SPAIN	21.14	0.15	4.90	0.03	0.00	0.00	0.00	0.00
BANGLADESH	2.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00
CANADA	44.00	0.12	0.13	0.00	28.00	0.03	0.00	0.00
CHINA P RP	1.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00
FRANCE	5.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00
ROMANIA	38.35	0.15	3.60	0.02	0.00	0.00	0.00	0.00
EQU TL GUINEA	0.20	0.00	0.00	0.00	6.00	0.01	0.00	0.00
MOZAMBIQUE	0.00	0.00	0.00	0.00	0.16	0.00	0.00	0.00
NEPAL	88.67	0.26	6.86	0.01	19.11	0.03	0.00	0.00
AZERBAIJAN	5.00	0.02	0.00	0.00	0.00	0.00	0.00	0.00
MALAYSIA	4132.65	11.08	0.00	0.00	0.00	0.00	0.00	0.00
MALI	0.00	0.00	0.11	0.00	0.00	0.00	0.00	0.00
PORTUGAL	0.00	0.00	0.62	0.01	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9
GHANA	7.00	0.03	0.00	0.00	0.00	0.00	0.00	0.00
IRAQ	7821.50	22.92	140.44	0.57	0.00	0.00	0.00	0.00
JAPAN	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00
UNSPECIFIED	0.00	0.00	12.83	0.06	0.00	0.00	0.00	0.00
GEORGIA	140.00	0.41	0.00	0.00	0.00	0.00	0.00	0.00
BHUTAN	13.50	0.03	0.00	0.00	0.00	0.00	0.00	0.00
CONGO P REPUBLIC	762.36	1.70	0.00	0.00	0.00	0.00	0.00	0.00
IRAN	204.00	0.48	0.00	0.00	0.00	0.00	0.00	0.00
JORDAN	1114.92	2.79	0.00	0.00	0.00	0.00	0.00	0.00
TOTAL	52,868.01	157.7	12,298.38	56.78	11,181.03	53.23	12,673.16	60.29

*India's Export of Poultry Meat*

Qty in MT Value in US\$ Mill

Country	2009-10		2010-11		2011-12		2012-13 (April -January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
OMAN	0.00	0.00	1056.90	1.82	3946.90	7.15	818.00	1.59
AFGHANISTAN	46.39	0.06	0.00	0.00	38.00	0.07	768.59	1.10
VIETNAM SOCIAL REPUBLIC	431.34	0.25	1935.37	1.49	3231.52	2.69	1019.34	0.74
BHUTAN	162.87	0.32	335.11	0.67	229.97	0.47	317.63	0.58
MALDIVES	1.18	0.00	0.21	0.00	35.10	0.07	291.15	0.43
BAHRAIN	210.31	0.29	298.39	0.50	380.90	0.68	175.20	0.32
HONG KONG	386.55	0.25	622.90	0.45	122.88	0.08	327.00	0.23
GUINEA	0.00	0.00	0.00	0.00	0.00	0.00	47.24	0.05
TAJIKISTAN	0.00	0.00	0.00	0.00	0.00	0.00	21.00	0.03
NEPAL	0.00	0.00	0.04	0.00	63.97	0.13	1.67	0.01
UNSPECIFIED	0.00	0.00	0.00	0.00	0.00	0.00	2.25	0.00
SINGAPORE	0.00	0.00	0.00	0.00	0.00	0.00	1.42	0.00

1	2	3	4	5	6	7	8	9
UNITED STATES	37.50	0.08	0.20	0.00	0.00	0.00	0.00	0.00
EQUATL GUINEA	0.00	0.00	50.00	0.05	25.00	0.02	0.00	0.00
NIGERIA	0.00	0.00	18.00	0.02	0.00	0.00	0.00	0.00
PAKISTAN	0.00	0.00	263.28	0.36	431.00	0.56	0.00	0.00
SRI LANKA	0.00	0.00	453.00	0.96	0.05	0.00	0.00	0.00
KENYA	0.00	0.00	0.00	0.00	75.00	0.10	0.00	0.00
CONGO P REPUBLIC	0.00	0.00	100.00	0.10	0.00	0.00	0.00	0.00
IRAN	0.00	0.00	68.86	0.12	70.00	0.12	0.00	0.00
COTE D IVOIRE	0.00	0.00	0.00	0.00	29.00	0.04	0.00	0.00
GERMANY	0.00	0.00	12.40	0.05	0.00	0.00	0.00	0.00
BENIN	0.00	0.00	0.00	0.00	25.00	0.03	0.00	0.00
HAITI	0.00	0.00	38.00	0.02	0.00	0.00	0.00	0.00
JAPAN	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00
UNITED ARAB EMIRATES	0.00	0.00	0.00	0.00	83.00	0.33	0.00	0.00
AUSTRALIA	0.00	0.00	0.80	0.00	0.00	0.00	0.00	0.00
MYANMAR	0.00	0.00	0.00	0.00	421.29	1.07	0.00	0.00
CHINA P RP	0.00	0.00	48.45	0.04	0.00	0.00	0.00	0.00
LIBERIA	0.00	0.00	25.00	0.02	50.00	0.05	0.00	0.00
SENEGAL	0.00	0.00	25.00	0.03	0.00	0.00	0.00	0.00
SIERRA LEONE	0.00	0.00	19.00	0.01	0.00	0.00	0.00	0.00
THAILAND	0.00	0.00	0.00	0.00	362.16	0.73	0.00	0.00
TOGO	0.00	0.00	0.00	0.00	25.00	0.03	0.00	0.00
ANGOLA	0.00	0.00	0.00	0.00	85.00	0.06	0.00	0.00
QATAR	0.00	0.00	0.78	0.00	0.00	0.00	0.00	0.00
Total	1276.14	1.25	5371.69	6.71	9730.74	14.48	3790.50	5.08

Source: DGCIS

Note: Poultry Meat includes: HsCode: '02071100 Meat of fowls of species Gallus domesticus, not cu','02071200 Meat of fowls of species Callus domesticus, not cu','02071300 Cuts and offals, fresh or chilled 100%','02071400 Cuts and offals, frozen 100% of turkeys','02072400 Not cut in pieces, fresh or chilled','02072500 Not cut in pieces, frozen','02072600 Cuts and offals, fresh or chilled','02072700 Cuts and offal,frozen or chilled','02073200 Not cut in pieces, fresh or chilled','02073300 Not cut in pieces, frozen or chilled','02073400 Fatty livers,fresh or chilled','02073500 Other, fresh or chilled','02073600 Other, frozen'

*India Export of Processed Meat*

Country	Qty in MT Value in US\$ Mill							
	2009-10		2010-11		2011-12		2012-13 (April -January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
THAILAND	0.00	0.00	49.00	0.16	326.50	1.43	289.02	1.10
AUSTRALIA	147.02	0.25	190.27	0.42	331.52	0.54	488.31	0.79
MYANMAR	0.00	0.00	373.86	1.51	631.30	2.60	119.01	0.61
UNITED ARAB EMIRATES	175.17	0.47	245.83	0.82	68.00	0.37	84.73	0.49
SAUDI ARABIA	30.20	0.11	40.00	0.16	82.00	0.42	60.00	0.25
VIETNAM SOCIAL REPUBLIC	75.00	0.28	174.08	0.35	169.39	0.25	47.50	0.19
ALBANIA	0.00	0.00	0.00	0.00	24.00	0.31	14.90	0.17
CHINA P RP	0.00	0.00	0.00	0.00	0.00	0.00	53.84	0.06
MALAWI	0.00	0.00	0.00	0.00	0.00	0.00	20.00	0.05
EGYPT ARAB REPUBLIC	0.00	0.00	0.00	0.00	0.10	0.00	1.20	0.04
HONG KONG	56.00	0.26	48.00	0.15	0.00	0.00	31.37	0.02
UNITED KINGDOM	1.60	0.03	0.00	0.00	4.65	0.01	12.26	0.01
OMAN	0.00	0.00	4.00	0.01	6.00	0.03	2.00	0.01
QATAR	0.00	0.00	2.50	0.01	1.00	0.01	2.00	0.01
KUWAIT	0.04	0.00	0.00	0.00	0.00	0.00	3.00	0.01
TURKEY	0.00	0.00	3.60	0.02	0.00	0.00	0.15	0.00
HUNGARY	0.00	0.00	0.00	0.00	0.45	0.01	0.10	0.00
NEPAL	0.50	0.00	0.00	0.00	0.47	0.00	0.77	0.00
SPAIN	1.78	0.04	0.00	0.00	0.00	0.00	0.05	0.00
MALAYSIA	53.67	0.12	36.00	0.08	0.00	0.00	0.53	0.00
AUSTRIA	0.00	0.00	0.00	0.00	0.00	0.00	0.02	0.00
BELGIUM	0.00	0.00	28.00	0.06	0.00	0.00	0.00	0.00
DENMARK	0.23	0.00	0.00	0.00	0.25	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9
ITALY	0.00	0.00	0.10	0.01	0.00	0.00	0.00	0.00
ROMANIA	9.50	0.05	13.25	0.09	0.00	0.00	0.00	0.00
SRI LANKA	5.01	0.03	1.09	0.02	1.51	0.03	0.00	0.00
MOZAMBIQUE	16.23	0.06	0.00	0.00	0.00	0.00	0.00	0.00
SYRIA	0.00	0.00	0.00	0.00	29.00	0.16	0.00	0.00
FRANCE	0.68	0.01	2.00	0.01	0.00	0.00	0.00	0.00
SEYCHELLES	71.67	0.15	49.00	0.20	0.00	0.00	0.00	0.00
CANADA	0.95	0.00	9.10	0.02	6.56	0.03	0.00	0.00
PORTUGAL	0.00	0.00	0.80	0.02	0.00	0.00	0.00	0.00
SOUTH AFRICA	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00
TANZANIA REPUBLIC	0.00	0.00	0.00	0.00	0.20	0.00	0.00	0.00
BAHRAIN	0.00	0.00	0.00	0.00	11.00	0.04	0.01	0.00
GHANA	52.35	0.11	0.00	0.00	3.89	0.01	0.00	0.00
CZECH REPUBLIC	0.60	0.02	0.00	0.00	0.00	0.00	0.00	0.00
GERMANY	18.00	0.01	34.10	0.15	0.00	0.00	0.00	0.00
MALDIVES	0.00	0.00	0.20	0.00	0.00	0.00	0.00	0.00
KOREA REPUBLIC	0.00	0.00	1.00	0.01	0.00	0.00	0.00	0.00
NETHERLAND	0.00	0.00	0.00	0.00	5.30	0.02	0.00	0.00
SINGAPORE	0.00	0.00	0.06	0.00	0.00	0.00	0.00	0.00
UNITED STATES	0.00	0.00	0.10	0.00	0.03	0.00	0.00	0.00
Total	716.2	2	1,305.95	4.28	1,703.13	6.27	1,230.77	3.81

Source: DGCIS

*India Export of Animal Casings*

Qty in MT Value in US\$ Mill

Country	2009-10		2010-11		2011-12		2012-13 (April-January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
ALBANIA	0.00	0.00	0.00	0.00	29.90	0.42	58.02	0.92
EGYPT ARAB REPUBLIC	0.00	0.00	0.00	0.00	34.05	0.10	30.10	0.33



1	2	3	4	5	6	7	8	9
SYRIA	0.55	0.01	0.00	0.00	64.58	0.76	16.62	0.32
NETHERLAND	0.00	0.00	0.10	0.02	46.61	0.21	197.12	0.29
SOUTH AFRICA	113.59	0.37	158.86	0.54	128.09	0.50	76.85	0.28
TURKEY	2.00	0.07	16.80	0.23	23.40	0.14	12.70	0.22
LEBANON	3.01	0.02	8.01	0.11	49.16	0.61	21.39	0.14
UNITED ARAB EMIRATES	10.11	0.13	2.75	0.03	12.64	0.14	14.75	0.11
GERMANY	41.43	0.20	113.83	0.26	105.94	0.34	96.93	0.11
SPAIN	240.61	0.49	12.52	0.22	21.40	0.29	0.90	0.05
FRANCE	0.01	0.00	0.22	0.00	0.00	0.00	0.56	0.04
DENMARK	0.00	0.00	0.00	0.00	7.90	0.04	4.40	0.02
ARMENIA	0.00	0.00	0.00	0.00	6.75	0.05	3.08	0.02
ZAMBIA	0.00	0.00	0.00	0.00	3.47	0.02	3.33	0.01
NEPAL	34.71	0.01	1.12	0.00	0.00	0.00	0.82	0.00
PAKISTAN	0.00	0.00	0.00	0.00	8.86	0.03	0.00	0.00
ROMANIA	27.69	0.49	19.09	0.43	7.42	0.55	0.00	0.00
QATAR	0.00	0.00	0.00	0.00	5.00	0.01	0.00	0.00
UNITED KINGDOM	0.02	0.00	0.00	0.00	7.91	0.04	0.00	0.00
VIETNAM SOCIAL REPUBLIC	1344.15	3.69	272.33	0.79	55.00	0.18	0.00	0.00
AUSTRIA	0.88	0.03	0.00	0.00	0.00	0.00	0.00	0.00
BELGIUM	0.10	0.00	0.25	0.00	0.00	0.00	0.00	0.00
MEXICO	0.00	0.00	9.26	0.03	0.00	0.00	0.00	0.00
MYANMAR	0.00	0.00	556.20	2.31	43.00	0.19	0.00	0.00
POLAND	0.00	0.00	9.20	0.11	27.95	0.32	0.00	0.00
CHINA P RP	109.02	0.64	0.00	0.00	0.00	0.00	0.00	0.00
BULGARIA	1.09	0.02	1.60	0.05	1.00	0.06	0.00	0.00
GREECE	0.00	0.00	0.00	0.00	0.40	0.00	0.00	0.00
MALDIVES	0.00	0.00	0.00	0.00	13.60	0.02	0.00	0.00
AUSTRALIA	0.00	0.00	0.03	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9
ITALY	14.75	0.16	28.15	0.30	0.00	0.00	0.00	0.00
THAILAND	0.00	0.00	79.00	0.39	23.00	0.06	0.00	0.00
COTE D IVOIRE	0.00	0.00	27.00	0.02	0.00	0.00	0.00	0.00
CZECH REPUBLIC	0.00	0.00	0.00	0.00	18.85	0.20	0.00	0.00
SWITZERLAND	0.00	0.00	12.84	0.03	11.34	0.04	0.00	0.00
HONG KONG	76.30	0.31	421.50	1.32	0.00	0.00	0.00	0.00
UNITED STATES	0.00	0.00	0.00	0.00	0.04	0.00	0.00	0.00
AZERBAIJAN	0.00	0.00	0.00	0.00	0.15	0.00	0.00	0.00
BAHRAIN	0.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00
MALAYSIA	0.00	0.00	53.34	0.07	165.84	0.31	0.00	0.00
PORTUGAL	0.50	0.01	0.70	0.01	0.00	0.00	0.00	0.00
SERBIA	0.00	0.00	0.00	0.00	0.30	0.00	0.00	0.00
Total	2,020.57	6.65	1,804.70	7.27	923.55	5.63	537.57	2.86

Source: DGCIS

*India Export of Swine Meat*

Qty in MT Value in US\$ Mill

Country	2009-10		2010-11		2011-12		2012-13 (April -January)	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value
1	2	3	4	5	6	7	8	9
THAILAND	0.00	0.00	28.00	0.03	29.00	0.02	56.00	0.16
FRANCE	0.00	0.00	0.00	0.00	0.00	0.00	8.50	0.09
BHUTAN	27.17	0.05	112.17	0.22	115.22	0.25	28.83	0.05
ANGOLA	0.00	0.00	0.00	0.00	28.00	0.03	28.00	0.02
SOUTH AFRICA	0.00	0.00	1.31	0.01	5.00	0.01	1.40	0.01
SRI LANKA	0.00	0.00	0.00	0.00	0.00	0.00	0.30	0.00
RUSSIA	0.00	0.00	0.00	0.00	0.00	0.00	0.20	0.00
MALDIVES	2.83	0.01	1.45	0.00	0.15	0.00	0.12	0.00
MALAYSIA	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.00
PORTUGAL	7.70	0.06	165.70	0.38	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9
QATAR	2.93	0.00	0.00	0.00	0.00	0.00	0.00	0.00
UNITED ARAB EMIRATES	28.33	0.06	0.00	0.00	0.00	0.00	0.00	0.00
MAURITIUS	0.00	0.00	0.00	0.00	0.03	0.00	0.03	0.00
NEPAL	7.85	0.02	0.30	0.00	14.00	0.03	0.00	0.00
GERMANY	0.00	0.00	32.60	0.13	0.00	0.00	0.00	0.00
UNITED STATES	13.11	0.03	9.96	0.03	0.00	0.00	0.00	0.00
AUSTRALIA	0.04	0.00	5.18	0.01	0.00	0.00	0.00	0.00
MYANMAR	180.90	0.49	434.69	0.82	20.00	0.09	0.00	0.00
SUDAN	0.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00
ITALY	38.94	0.13	15.29	0.05	0.00	0.00	0.00	0.00
LITHUANIA	0.00	0.00	0.00	0.00	20.62	0.07	0.00	0.00
SWEDEN	0.00	0.00	0.23	0.00	0.00	0.00	0.00	0.00
VIETNAM SOCIAL REPUBLIC	380.88	0.92	188.00	0.34	68.00	0.11	0.00	0.00
CHINA P RP	1.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
SPAIN	4.20	0.00	4.41	0.01	4.80	0.11	0.00	0.00
BAHRAIN	17.90	0.05	10.63	0.03	1.15	0.00	0.00	0.00
IRAQ	404.00	0.35	0.00	0.00	0.00	0.00	0.00	0.00
Total	1,117.95	2.17	1,009.92	2.06	305.97	0.72	123.63	0.33

Source: DGCIS

**Statement – III***Market Wise Export Of Marine Products*

(Q: Quantity in M T, V: Value in Rs. Crore, \$: US Dollar Million)

ITEM		2009-10	2010-11	2011-12	2012-13 (*)
FROZEN SHRIMP	Q:	130553	151465	189125	225935
	V:	4182.35	5718.13	8175.26	9607.93
	\$:	883.03	1261.81	1741.20	1784.98

ITEM		2009-10	2010-11	2011-12	2012-13 (*)
FROZEN FISH	Q:	260979	312358	347118	329107
	V:	2032.33	2623.89	3284.15	3174.54
	\$:	430.94	583.48	683.50	594.91
FR. CUTTLE FISH	Q:	63504	59159	54671	61296
	V:	923.83	1 104.57	1346.72	1307.95
	\$:	195.69	244.62	282.72	242.97
FR. SQUID	Q:	61445	87579	77373	73751
	V:	622.63	1010.57	1228.19	1354.41
	\$:	132.24	223.67	262.72	252.49
DRIED ITEM	Q:	47053	79059	53721	65384
	V:	981.1 1	954.94	562.65	737.50
	\$:	208.72	212.22	117.66	137.48
LIVE ITEMS	Q:	5492	5208	4199	4209
	V:	139.14	142.15	154.61	185.92
	\$:	29.52	31.46	32.46	34.60
CHILLED ITEMS	Q:	28817	211 18	21278	25313
	V:	264.49	257.54	357.42	499.71
	\$:	55.87	56.93	74.03	92.93
OTHERS	Q:	80592	97145	114538	107316
	V:	902.64	1089.67	1488.24	1503.62
	\$:	196.84	242.72	314.16	281.33
TOTAL	Q:	678436	813091	862021	892311
	V:	10048.53	12901.47	16597.23	18371.58
	\$:	2132.84	2856.92	3508.45	3421.70

(\*)Provisional.

**Statement-IV***Item Wise Export of Marine Products*

(Q: Quantity in M T, V: Value in Rs. Crore, \$: US Dollar Million)

Country		2009-10	2010-11	2011-12	2012-13 (*)
Japan	Q:	62690	70714	85800	74802
	V:	1289.58	1683.39	2140.67	1974.42
	\$:	278.56	373.00	456.35	367.90

Country		2009-10	2010-11	2011-12	2012-13 (*)
USA	Q:	33444	50095	68354	92424
	V:	1012.52	1990.26	2977.53	4015.65
	\$:	213.52	438.49	637.53	745.45
European Union	Q:	164800	170963	154221	153911
	V:	3013.33	3459.40	3810.44	4066.48
	\$:	637.40	765.15	805.38	757.02
China	Q:	144290	159147	84515	82756
	V:	1790.89	1977.81	1259.23	1362.19
	\$:	379.70	440.10	263.30	254.10
South East Asia	Q:	149353	233964	343962	326927
	V:	1479.55	2114.48	4193.27	4214.15
	\$:	314.85	469.36	880.09	785.25
Middle East	Q:	34907	43983	38155	39680
	V:	553.55	670.35	894.38	1064.86
	\$:	117.05	148.31	186.85	200.25
Others	Q:	88953	84225	87014	121811
	V:	909.11	1005.77	1321.72	1673.83
	\$:	191.77	222.50	278.94	311.73
Total	Q:	678436	813091	862021	892311
	V:	10048.53	12901.47	16597.23	18371.58
	\$:	2132.84	2856.92	3508.45	3421.70

(\*)Provisional.

### Expressway Authority

6294. SHRI K. NARAYANA RAO:

DR. N. SIVAPRASAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has proposed to establish an Expressway Authority to formulate and implement a master plan to build expressways in the country under National Highways Development Project;

(b) if so, the details and present status thereof;

(c) whether the land has been acquired for construction of these expressways;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken by the Government for timely completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) No decision to set up any

Expressway Authority have been taken by the Government. All the Expressway Projects identified to be undertaken under National Highways Development Project (NHDP) Phase-VI are at initial stages of implementation. These projects are at alignment and feasibility study stages. For early completion of these projects, high level meetings with the concerned State Governments for extending their help have also been held. Exact timeframe for completion of these projects cannot be stipulated at this juncture.

[Translation]

### National Sports Development Fund

6295. SHRI SURENDRA SINGH NAGAR:

SHRI NAVEEN JINDAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the objectives and composition of the National Sports Development Fund (NSDF) along with the details of grants so far received by it since its inception;

(b) the details of the criteria laid down for sanctioning of funds under the scheme;

(c) the details of sportspersons assisted, the funds sanctioned and released under the NSDF scheme during the said period, sports discipline-wise;

(d) the steps taken to create awareness amongst the sportspersons across the country about the availability of Government assistance through NSDF;

(e) whether contribution to NSDF is exempted from payment of income tax; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The National Sports Development Fund (NSDF) has been established under the Charitable Endowments Act 1890 vide the Government of India Notification dated 12.11.1998.

The Fund has been established with the objects \$\$\$\$o promotion of sports and games in the country with emphasis on providing special training and coaching to sportspersons for achieving excellence at national and international level; the fund also provides assistance for development of infrastructure for promotion of excellence in sports.

The management and administration of the Fund vest with the Council of NSDF, constituted by the Central Government. The Council was last re-constituted in March 2012; Union Minister in-charge of Youth Affairs & Sports is the ex-officio Chairperson of the Council; the members of the Council include senior officers in the Department of Sports, representatives of Apex industry bodies and Sports Promotion Boards of some organizations.

The day-to-day working of the Fund is managed by an Executive Committee; the Executive Committee is now headed by Joint Secretary (Sports).

Statement-I giving details of the contributions to the NSDF is attached.

(b) Top level sportspersons, who are medal prospects in Olympics, Asian Games and other major international competitions, are selected for assistance under the scheme. Also proposals of reputed organizations, which are engaged in activities for promotion of sports and games and make significant contribution in the field are considered for assistance. Proposals received from such sportspersons and institutes/organizations seeking financial assistance are cleared by the Executive Committee based on merit, provided they fall within the ambit of the objectives of the Fund

(c) Statement-II giving details of the financial assistance to sportspersons for sports training-cum-competitions during the said period is attached.

(d) The features of the NSDF scheme are uploaded on the website of the Ministry of Youth Affairs & Sports. www.yas.nic.in under department of sports section.

(e) and (f) The contribution to NSDF is exempted from payment of Income Tax in terms of the provisions of 80 G (2) (iiihg) of the Income Tax Act, 1961.

### Statement-I

#### Contributions To National Sports Development Fund

Year	Name of the source through which the funds have been raised (Name of Donor)	Amount donated (in Rs)	Matching Govt contribution, (in Rs)
1	2	3	4
1998-99	-	-	2,00,00,000 (Seed Money)

1	2	3	4
1999-00	Rural Electrification Power Corporation Ltd.	5,00,000	11,60,000
	Oriental Bank of Commerce	5,00,000	-
	M/S Balmer Lawrie & Co Ltd	1,00,000	
	Punjab National Bank	50,000	
	National Mineral Development Corporation	10,000	
	Total (1999-00)	11,60,000	
2000-01	Naptha Jhakri Power Corporation Ltd	2,00,000	1,25,00,000
	Power Finance Corporation	2,00,000	
	Contribution by Shri Kapil Dev few years ago but lying unutilized in the National Welfare Fund for sportspersons with interest transferred to NSDF with the consent of Shri Kapil Dev.	1,21,00,000	
	Total (2000-01)	1,25,00,000	
2001-02	HUDCO	25,00,000	25,00,000
	Total (2001-02)	25,00,000	
2002-03		-	-
	Total (2002-03)	-	
2003-04	Punjab National Bank	5,00,000	19,46,050
	Export Import Bank of India	5,00,000	
	Bank of India	50,000	
	Chennai Petroleum Corporation Ltd.	1,00,000	
	North Eastern Electric Power Corporation of India	20,000	
	State Bank of Mysore	25,000	
	National Mineral Development Corporation	25,000	
	Union Bank of India	1,00,000	
	State Bank of India	5,00,000	
	Central Bank of India	1,25,000	
	Shri K S Rans	300	
	Shri K P Kanhaiya	250	
	Shri S K Gupta	500	
	Total (2003-04)	19,46,050	
2004-05	Power Grid Corporation of India Ltd	5,00,000	19,83,599
	Videocon International Ltd	1,20,000	
	State Bank of Bikaner & Jaipur	20,000	
	Oriental Bank of Commerce	3,00,000	
	Puzzolan Machinery Fabricators	4,00,000	
	Funds collected through Flag Distribution on National Sports Day	6,43,649	
	Total (2004-05)	19,83,649	

1	2	3	4
2005-06	Jindal Steel and Power Ltd	25,00,000	28,79,027
	Funds collected through flag distribution on National Sports Day	3,78,352	
	Total (2005-06)	28,78,352	
2006-07	Funds collected through flag distribution on National Sports Day	84,219	
	Total (2006-07)	84,219	
2007-08	SAIL	1,00,00,000	5,00,00,000
	BCCI	15,00,00,000	
	Total (2007-08)	16,00,00,000	
2008-09	BCCI	35,00,00,000	10,25,00,000
	Total (2008-09)	35,00,00,000	
2009-10	RAI Foundation	10,00,000	8,12,00,000
	Government of MP	1,00,00,000	
	Govt of Haryana	1,00,00,000	
	Total (2009-10)	2,10,00,000	
2010-11	Govt Contribution	-	20,00,00,000
	Total (2010-11)	-	
2011-12	Government of Maharashtra	1,00,00,000	
	Jaypee Sports International Limited	10,00,00,000	
	Total (2011-12)	11,00,00,000	
2012-13	Jaypee Sports International Limited	10,00,00,000	5,00,00,000
	Total (2012-13)	10,00,00,000	
	Total	76,40,52,270	*52,66,68,676

\* Government Contribution includes Rs. 2,00,00,000.00 seed money also.



**Statement-II***NSDF assistance to Sportspersons*

S.No	Name of the Sportsperson	Discipline	Year Wise							
			2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	
1	2	3	4	5	6	7	8	9	10	
1	Anil Kumar	Athlete		5,00,000.00	8,37,794.00					
2	Ms. Anju Bobby George	Athlete			14,91,505.00			71,154.00		
3	Ms. Bobby Aloysius	Athlete		7,50,000.00	18,67,531.00	7,94,071.00				
4	Anup Sridhar	Badminton								
5	Parimarjan Negi	Chess						7,59,463.00	13,91,176.00	
6	Tania Sachdev	Chess								
7	Abhinav Bindra	Shooting	10,00,000.00	5,00,000.00	1,90,000.00	13,42,506.00			37,02,661.00	6,01,248.00
8	Anjali Bhagwat	Shooting								
9	Anwer Sultan	Shooting				5,17,573.00	1,27,301.00	8,32,471.00	4,32,887.00	
10	Avneet Kaur	Shooting								
11	Gagan Narang	Shooting				5,90,549.00	1,92,422.00			
12	Lt Col Rajyavardhan Rathore	Shooting			78,23,496.00	5,89,932.00	32,94,077.00			6,87,124.00
13	Manavjit Singh Sandhu	Shooting				7,99,390.00	1,28,032.00	21,62,425.00	18,73,932.00	
14	Mansher Singh	Shooting				13,28,108.00	1,00,662.00	8,35,041.00	16,32,578.00	
15	Moraad Ali Khan	Shooting					9,00,000.00			
16	Ronjan Sodhi	Shooting						13,18,013.00	14,32,028.00	
17	Sanjeev Rajput	Shooting								
18	Ms. Suma Shirur	Shooting				2,73,213.00			5,86,124.00	
19	Samresh Jung	Shooting								
20	Vikram Bhatnagar	Shooting							8,78,154.00	
21	Zoravar Singh Sandhu	Shooting							3,94,890.00	

1	2	3	4	5	6	7	8	9	10
22	Naresh Kumar Sharma	Shooting (Paralympics)							
23	Sandeep Sejwal	Swimming							
24	Virdhawal Khade	Swimming							3,20,590.00
25	Shiva Keshayan KP	Luge (Winter Games)							
26	Jamyang Namgial	Alpine Skiing							
27	Tashi Lundup	Cross Country Skiing							7,56,805.00
28	Somdev Dewarman	Tennis							
29	Baljit Singh	Hockey							
30	Leander Paes	Tennis							
31	41 Women Players	Hockey							
32	9 Footballers of 1956 Melbourne Olympics								
33	Om Prakash Singh Karhana	Athlete							
34	Krishna Poonia	Athlete							
35	Vikas Gowda	Athlete							
36	Mahesh Bhupathi	Tennis							
37	Sania Mirza	Tennis							
38	Rohan Bopanna	Tennis							
39	Yuki Bhambri	Tennis							
40	Mayookha Johny	Athlete							
41	9 Gymnasts	Gymnastics							
42	4 Athletes (Preeja Sreedharan, Raut, O.P. Jaisha, Sudha Singh)	Athlete							

43	Sanam Singh	Tennis
44	Shagun Chowdhary	Shooting
45	J. Vishnuvardhan	Tennis
46	Karan Rastogi	Tennis
47	Joydeep Karmarkar	Shooting
48	Heena Sidhu	Shooting
49	Dipika Pallikal	Squash
50	Lt Col Rajesh Pattu	Equestrian
51	Abhijeet Gupta	Chess
52	Mary Kom	Boxing

Total	10,00,000.00	17,50,000.00	1,22,10,326.00	62,35,342.00	48,13,648.00	96,10,074.00	1,02,30,731.00
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S.No	Name of the Sports person	Discipline	Year Wise					Total
			2008-09	2009-10	2010-11	2011-12	2012-13	
1	2	3	11	12	13	14	15	16
1	Anil Kumar	Athlete		6,40,977.00		2,26,984.00		22,05,755.00
2	Ms. Anju Bobby George	Athlete						15,62,659.00
3	Ms. Bobby Aloysius	Athlete						34,11,602.00
4	Anup Sridhar	Badminton	5,16,195.00	73,808.00		38,515.00		6,28,518.00
5	Parimarjan Negi	Chess	10,93,237.00	16,85,418.00	5,05,208.00	10,95,234.00	5,88,254.00	71,17,990.00
6	Tania Sachdev	Chess	4,63,599.00	6,73,869.00		3,168.00		11,40,636.00
7	Abhinav Bindra	Shooting	9,81,229.00	90,54,728.00	63,79,820.00	72,88,274.00	58,69,478.00	3,69,09,944.00
8	Anjali Bhagwat	Shooting	10,04,572.00	90,177.00				10,94,749.00
9	Anwer Sultan	Shooting	1,43,165.00					20,53,397.00
10	Avneet Kaur	Shooting	10,61,287.00	1,26,277.00				11,87,564.00
11	Gagan Narang	Shooting	10,61,379.00	1,16,973.00				19,61,323.00
12	Lt Col Rajyavardhan Rathore	Shooting						1,23,94,629.00

1	2	3	11	12	13	14	15	16
13	Manavjit Singh Sandhu	Shooting	43,75,418.00	54,19,244.00	61,48,666.00	48,07,475.00	94,62,253.00	3,51,76,835.00
14	Mansher Singh	Shooting	48,40,220.00	34,50,038.00	39,73,507.00	19,47,758.00		1,81,07,912.00
15	Moraad Ali Khan	Shooting						9,00,000.00
16	Ronjan Sodhi	Shooting	43,36,584.00	47,20,986.00	59,78,644.00	48,31,041.00	91,92,818.00	3,18,10,114.00
17	Sanjeev Rajput	Shooting	10,61,287.00	1,17,511.00			11,07,484.00	22,86,282.00
18	Ms. Suma Shirur	Shooting	2,90,027.00					11,49,364.00
19	Samresh Jung	Shooting	16,06,969.00	64,801.00				16,71,770.00
20	Vikram Bhatnagar	Shooting	1,09,002.00					9,87,156.00
21	Zoravar Singh Sandhu	Shooting	6,00,928.00			64,620.00		10,60,438.00
22	Naresh Kumar Sharma	Shooting (Paralympics)	28,12,904.00	16,36,489.00			39,95,842.00	84,45,235.00
23	Sandeep Sejwal	Swimming	3,44,045.00					3,44,045.00
24	Virdhawal Khade	Swimming	10,30,656.00					13,51,246.00
25	Shiva Keshayan KP	Luge (Winter Games)		16,24,008.00		2,69,384.00	2,25,000.00	21,18,392.00
26	Jamyang Namgial	Alpine Skiing		8,69,322.00				8,69,322.00
27	Tashi Lundup	Cross Country Skiing						7,56,805.00
28	Somdev Dewarman	Tennis			6,19,005.00	33,30,592.00		39,49,597.00
29	Baljit Singh	Hockey			33,08,301.00			33,08,301.00
30	Leander Paes	Tennis			22,08,675.00	8,25,581.00	36,64,590.00	66,98,846.00
31	41 Women Hockey Players			90,20,000.00				90,20,000.00
32	9 Footballers of 1956 Melbourne Olympics		16,31,691.00					16,31,691.00
33	Om Prakash Singh Karhana	Athlete				40,78,692.00	19,18,195.00	59,96,887.00
34	Krishna Poonia	Athlete				31,07,509.00	42,52,909.00	73,60,418.00

35	Vikas Gowda	Athlete			25,84,596.00	28,80,054.00	54,64,650.00			
36	Mahesh Bhupathi	Tennis			15,67,565.00	25,71,573.00	41,39,138.00			
37	Sania Mirza	Tennis			10,94,807.00	23,72,617.00	34,67,424.00			
38	Rohan Bopanna	Tennis			17,38,315.00		17,38,315.00			
39	Yuki Bhambri	Tennis			7,13,678.00	12,03,293.00	19,16,971.00			
40	Mayookha Johny	Athlete			17,19,647.00	16,67,980.00	33,87,627.00			
41	9 Gymnasts	Gymnastics			89,91,000.00		89,91,000.00			
42	4 Athletes (Preeja reedharan, Kavita Raut, O.P. Jaisha, Sudha Singh)	Athlete			22,27,724.00	50,08,229.00	72,35,953.00			
43	Sanam Singh	Tennis			5,43,329.00	4,32,251.00	9,75,580.00			
44	Shagun Chowdhary	Shooting			7,79,740.00	42,46,447.00	50,26,187.00			
45	J. Vishnuvardhan	Tennis				7,24,459.00	7,24,459.00			
46	Karan Rastogi	Tennis				6,74,486.00	6,74,486.00			
47	Joydeep Karmarkar	Shooting				22,31,872.00	22,31,872.00			
48	Heena Sidhu	Shooting				11,13,537.00	11,13,537.00			
49	Dipika Pallikal	Squash				6,40,426.00	6,40,426.00			
50	Lt Col Rajesh Pattu	Equestrian				7,53,865.00	7,53,865.00			
51	Abhijeet Gupta	Chess				3,93,217.00	3,93,217.00			
52	Mary Kom	Boxing				34,18,326.00	34,18,326.00			
Total					2,93,64,394.00	4,01,41,431.00	2,91,21,826.00	5,38,75,228.00	7,06,09,455.00	26,89,62,455.00

233 Written Answers

VAISAKHA 16 1935 (SAKA)

to Questions

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[English]

**Investment in SEZs**

6296. SHRI S. ALAGIRI:

SHRI PURNMASI RAM:

SHRI PRATAPRAO GANPATRAO JADHAO:

SHRI NISHIKANT DUBEY:

SHRI JAYANT CHAUDHARY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Special Economic Zone (SEZ) units have been able to achieve a positive net foreign exchange through deemed exports rather than actual exports and if so, the details thereof;

(b) whether there is any proposal to restrict the share of deemed exports that SEZ units can use to achieve a positive net foreign exchange and if so, the details thereof including the percentage of total SEZ production that has been physically exported outside India during each of the last three years and the current year;

(c) whether there has been slow down in the investments in the SEZ units despite of the concessions and other attractive facilities provided to them and if so, the

details thereof and the reasons therefor along with the steps taken/being taken by the Government for their revival;

(d) whether there has been cases of violation of tariff and tax concessions by the SEZ units and if so, the details thereof along with the action taken by the Government in this regard; and

(e) whether there has been any drop in business in the non-SEZ areas specially in traditional business hubs due to several SEZs in the country and if so, the details of the total loss of revenue from such areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) As per Rule 53 of SEZ Rules 2006 the SEZ units are under an obligation to achieve positive Net Foreign Exchange (NFE) earnings to be calculated cumulatively for a period of 5 years from the commencement of production. Under Rule 53 certain categories of sales/supplies have also been permitted to be counted towards NFE earnings. Value of transactions under such categories are a very small percentage of the total exports made from SEZs. The total exports from the SEZs outside the country and sales to Domestic Tariff Area from SEZs, during the financial years 2009-10 to 2012-13 are as under:

Financial Years	Value of Exports	Supplies which are treated towards positive NFE earnings.	Sales to Domestic Tariff Area	Total Exports	Percentage shared of column III over column V
I	II	III	IV	V	VI
2009-10	2,20,711.39	13,937.04	19,200.92	2,53,849.35	5.49%
2010-11	3,15,867.85	29,093.05	13,881.20	3,58,879.07	8.11%
2011-12	3,64,477.73	32,472.70	29,664.83	4,26,615	8%
2012-13	4,76,158.93	27,884.80	27,545.46	5,31,589	5%

(c) Requests for de-notification of notified SEZs and cancellation of approvals granted for setting up SEZs are received from time to time from the SEZ developers. The reasons for these requests, wherever indicated by the applicants, include global economic meltdown, poor market response, non-availability of skilled labour force and changed fiscal incentives regime for Special Economic Zones (SEZs) etc.

A statement showing cumulative investment made in SEZ during the financial years 2009-10 to 2012-13 is as under:-

Financial Years	Total Investment Made (Rs in Crore)
2009-10	1,48,489
2010-11	2,02,810
2011-12	2,01,875
2012-13	2,36,717

After detailed stakeholders consultation the Government has recently announced a set of reform measures to revive investor interest in SEZs.

(d) The fiscal concessions and duty benefits allowed to SEZs are in built into the SEZ Act, 2005. The performances of SEZs are regularly monitored by the Unit Approval Committees of SEZs, headed by the Development Commissioner. In case of violation of fiscal concessions and duty benefits, Units are liable for penal action under the provisions of the Foreign Trade (Development and Regulation) Act, 1992.

(e) As on 31st March, 2013, an investment of Rs.2,36,717 crore approximately has been made in SEZs and the total direct employment in SEZs is over 10,74,904 persons. Physical exports from the SEZs has increased from Rs.3,64,477.73 crore in 2011-12 to Rs.4,76,159 crore in 2012-13, registering a growth of 31%. There is no reason to believe that these achievements are at the expense of business being carried on non-SEZ area. The GDP growth in recent years suggests that growth has been significant both within and outside SEZs.

#### **Non-Certification from ITIs**

6297. SHRI ANAND PRAKASH PARANJPE:

SHRI A. GANESHAMURTHI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether millions of workers are at risk of losing their jobs as Industrial Training Institute (ITI) fail to issue certificates to diploma holders even after many years of completion of there respective courses;

(b) if so, the reasons therefor;

(c) whether certificates were only issued recently for ITI pass outs from the 1970's as their employers were withholding their pension for want of original certificates;

(d) if so, the reasons for the delay in issue of the said certificates and the extent of backlog in this regard; and

(e) the details of action being taken/proposed to be taken by the Government against the erring authorities?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (e) Students who are admitted in NCVT affiliated Trades/Units, complete their training and after passing All India Trade Test are issued provisional certificates by State Directors immediately after declaration

of result. National Trade Certificates are issued to such students upon receipt of trainee details from the State Directors. The delay takes place primarily because the State Governments do not send the details of trainees on time for issue of regular certificates.

To make the process faster, for issuing of certificates, States have been requested to forward the details of students, passing the examination immediately after declaration of results on a Compact Disc. Certificates are being printed by NCVT directly in the name of trainees and being forwarded to State Directors for issue which has considerably reduced backlog of Certificates.

#### **Projects Under NHDP Phase-IV And Phase IV-B**

6298. SHRI P.T. THOMAS:

SHRIMATI KAMLA DEVI PATLE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the National Highway Projects identified and taken up under Phase IV and Phase IV-B of National Highway Development Programme (NHDP) in the country, State-wise including Chhattisgarh;

(b) whether there is any delay in the completion of these projects;

(c) if so, the reasons therefor and the present status of the same; and

(d) the steps taken by the Government to expedite completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Total 19,285 Km length of National Highways is identified for development under NHDP Phase-IV. Against this, 4500 km length of National Highways has been taken up for development. State-wise list of stretches identified and taken up for development under NHDP Phase-IV is enclosed as Statement-I and II. respectively.

(b) and (c) NHDP Phase-IV is envisaged to be completed by 2017-18. Therefore, there is no delay in completion of the programme. However, there have been some initial delays in implementation of some of these projects on account of delay in achieving financial closure, non-availability of earth/aggregates due to ban on mining and delays in land acquisition, shifting of utilities and environment/forest/wildlife clearances, etc.

(d) In order to expedite implementation of the Projects, Regional Offices have been set up by National Highways

Authority of India (NHAI) headed by Chief General Manager. Powers have been delegated to the Chief General Managers. Special land acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite construction of Highway Projects. Projects are also closely and periodically reviewed at headquarter as well as field units. Recently, the issues of delinking environmental

clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha have been resolved. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by Project Authorities in terms of concession agreement, as secured loan. Further, Government has decided to award contracts on Engineering, Procurement and Contract (EPC) basis also.

**Statement-I**

*State-wise list of stretches identified for development under NHDP Phase-IV*

Sl. No.	State	NH No.	Section	Length (km)
1	Andhra Pradesh	4	Santhipuram - Allkuppam	84
2	Andhra Pradesh	63	Karnataka/AP border - Gooty	56
3	Andhra Pradesh	202	Yadagiri - Warangal	96
4	Andhra Pradesh	214	Kattipudi - Digmaru	140
5	Andhra Pradesh	214A	Digmarru - Ongole	255
6	Andhra Pradesh	221	Vijaywada - A.P./Chattishgarh border	170
7	Andhra Pradesh	222	AP border - Nirmal	54
8	Assam	31	Baxirhat-North Salmara	100
9	Assam	39	Dimapur-Numaligarh	100
10	Bihar	28	Muzaffarpur-Barauni	107
11	Bihar	82	Biharsharif-Barbigha-Mokama	52
12	Bihar	102	Chapra-Rewaghat-Muzzaffarpur	75
13	Bihar	107	Maheshkhut-Saharsa-Purnea	171
14	Bihar	110	Ekangarsarai-Jehanabad-Arwal	54
14A	Bihar	527C	Majholi (Junction with NH-57) – Charout (Junction with NH-104)	65
15	Chattisgarh	6	Chhattishgarh/Odisha Border- Aurang	150
16	Chattisgarh	12A	Chilpi-Simga	128
17	Chattisgarh	43	Raipur-Dhamtari	72
18	Chattisgarh	43	Dhamtari-Jagdarpur	222
19	Chattisgarh	78	Pathalgaon - CG/JH border	130
20	Chattisgarh	78	Ambikapur-Pathlgaon	85
21	Chattisgarh	111	Bilaspur-Ambikapur	190
22	Chhattisgarh	200	Raipur-Bilaspur	127
23	Chattisgarh	200	Bilaspur-Urdawal Odisha Border	197
24	Chattisgarh	216	Raigarh-Sarangah-Saraipali	87
25	Gujarat	8A & 8B	Ahmedabad-Bamanbore Samakhiali & Bamanbore-Rajkot	338
26	Gujarat	8E	Bhavnagar-Veraval	260
27	Gujarat	8E	Gadu-Dwarka	210



Sl. No.	State	NH No.	Section	Length (km)
28	Haryana	10	Hisar-Dabali	160
29	Haryana	65	Kaithal-Rajasthan border	160
30	Himachal Pradesh	21	Ner Chowk - Manali	152
30A	Jammu and Kashmir	144 (1C)	Domel – Katra {Junction with NH-44 (old no.1A)}	15
31	Jharkhand	23	Ranchi-Birmitrapur	210
32	Jharkhand	23	Chas- Bokaro- Ramgarh	78
33	Jharkhand	31	Rajauli-Barhi	48
34	Jharkhand	32	Junction with NH-2 at Govindpur-Chas-upto JH/WB border	71
35	Jharkhand	75	Ranchi-Nagar Untari	260
36	Karnataka	13	Chitradurga - Shimoga	111
37	Karnataka	17	Kundapur-KNT/Goa Border	192
38	Karnataka	48	Hasan-BC Road	130
39	Karnataka	63	Hospet-Bellary-KNT/AP Border	95
40	Karnataka	63	Hospet-Hubli-Ankola	271
41	Karnataka	206	Tumkur-Shinoga-Honnavar	371
42	Karnataka	207	Hoskote-Debespet	89
43	Karnataka	209	Tamil Nadu border-Bangalore	204
44	Karnataka	212	Kerala Border(Gundlipet)-Mysore-Kollegal	151
45	Karnataka	218	Gulbarga-Bijapur-Homnabad	200
46	Kerala	49	Bodimettu-Kundannur Jn on Cochin bypass	Deleted
47	Kerala	208	Kollam-Kazhuthurty	Deleted
48	Kerala	212	Kozikhode-Muthanga	Deleted
49	Kerala	213	Kozikhode-Palakkad	Deleted
50	Kerala	220	Kollam-Kumily	Deleted
51	Madhya Pradesh	3	Gwalior-Shivpuri	125
52	Madhya Pradesh	3	Shivpuri-Dewas	320
53	Madhya Pradesh	7	Jabalpur to Lakhnadon	81
54	Madhya Pradesh	7	Jabalpur-Katni-Rewa	226
55	Madhya Pradesh	12A	Jabalpur-Mandla-Chipli	189
56	Madhya Pradesh	12 ext.	Biaora-Rajasthan Border	66
57	Madhya Pradesh	69	Betul-Nagpur	174
58	Madhya Pradesh	75	Bamitha-Satana	98
59	Madhya Pradesh	78	Katni-Shahdol-Anooppur-Chattisgarh Border	240
60	Madhya Pradesh	92	Gwalior to MP/UP border	108
61	Maharashtra	6	Amravati-Dhule-Gujrat border	483
62	Maharashtra	17	Indapur-Kashedi section (km 84/0 to 161/0) of Panvel-Goa Highway	77
63	Maharashtra	17	Kashedi-Sangameswar section (km 161/0 to 265/0) of Panvel-Goa Highway	104

Sl. No.	State	NH No.	Section	Length (km)
64	Maharashtra	17	Sangameswar-Rajapur section (km 265/0 to 351 /0) of Panvel-Goa Highwa	86
65	Maharashtra	17	Rajapur - Zarap sectio (km 351/0 to 450/170) of Panvel-Goa Highway	99
66	Maharashtra	50	Khed-Sinnar	135
67	Maharashtra	211	Dhule-Aurangabad	140
68	Maharashtra	211	Aurangabad-Vedishi	175
69	Maharashtra	211	Sholapur- Yedishi	85
70	Maharashtra	222	Kalyan-AP Border [km 0-km 232]	232
71	Maharashtra	222	Kalyan-AP Border [km 232-km 284]	51
72	Maharashtra	222	Kalyan-Andhra Pradesh border (km 284 to km 337 Jn withNH-211)	53
73	Maharashtra	222	Kalyan-Andhra Pradesh border (km 342 Jn with NH-211 to km 442)	100
74	Maharashtra	222	Kalyan-AP Border [km 442-km 591]	149
75	Odisha	5	Baleashwar-Baripada-Jharpokhria	90
76	Odisha	6	Baharagora Sambalpur	368
77	Odisha	23	Birimtrapur-Barkote	127
78	Odisha	42	Angul-Sambalpur	153
79	Odisha	200	Kanktora-Jharsuguda Junction	68
80	Punjab	15	SriGanganagar (Rajasthan/Punjab border) - Amritsar	290
81	Punjab	64	Patiyala-Bhatinda	167
82	Punjab	71	Jalandhar-Punjab/Haryana border	199
83	Rajasthan	8	Gomti-Udaipur	85
84	Rajasthan	11A & 11A Extn	Manoharpur-Dausa & Dausa-Lalsot-Kauthun	145
85	Rajasthan	11B	Karauli - Dhaulpur	101
86	Rajasthan	11B	Lalsot-Karauli	85
87	Rajasthan	12	Jhalwad-Rajasthan/Madhya Predesh Border	71
88	Rajasthan	15	Bikaner-Phalodi	162
89	Rajasthan	15	Phalodi-Jaisalmer	167
90	Rajasthan	15	Jaisalmer-Barmer	154
91	Rajasthan	15	Barmer-Sanchor- Gujarat Border	154
92	Rajasthan	58E	Udaipur (NH-8)-Kumdal Naya Kheda-Jhadol-Som-Nalwa Daiya (Gujarat Border)-Idar	154
93	Rajasthan	65	Salasar to Haryana Border	154
94	Rajasthan	65	Salasar-Nagaur	125
95	Rajasthan	112	Bar-Bilara-Jodhpur	125
96	Rajasthan	112	Jodhpur-Barmer	203
97	Rajasthan	113	Padhi-Dahod	85

Sl. No.	State	NH No.	Section	Length (km)
98	Rajasthan	113	Partapgarh-Padhi	100
99	Rajasthan	114	Jodhpur-Pokaran	176
100	Rajasthan	116	Tonk-Sawaimadhopur	78
101	Rajasthan	123	Uncha Nagla-Khanuawa-Roppas-Dholpur	80
102	Rajasthan	148D	Uniara-Gulabpura	205
103	Rajasthan	458	Ladnu( Nimbi Jodhan)- Degna- Merta Citymarta	139
104	Rajasthan	458	Merta City -Lambia- Jaitaran-Raipur	79
105	Rajasthan	458	Raipur-Bheem (Jassa Khera)	32
106	Rajasthan	758	Rajsamand-Bhilwara	86
107	Rajasthan	758	Bhilwara-Ladpura	72
108	Tamil Nadu	45A	Viluppuram- Pondicherry-Nagapattinam	194
109	Tamil Nadu	45C	Vikravandi-Kumbakonam-Thanjavur	165
110	Tamil Nadu	67 Ext.	Mettupalayam-Karnataka border	103
111	Tamil Nadu	209	Dindigul-Karnataka border	266
112	Tamil Nadu	226	Thanjavur-Pudukkotai-Sivaganga- Manamaduri	122
113	Tamil Nadu	227 & 45C	Tiruchirapalli-Lalgudi-Chidambaram & Meenusuriti-Jayamkondam-Kootu Road	135
114	Uttar Pradesh	7	Varanasi-Hanumanha	70
115	Uttar Pradesh	24B	Lucknow-Rai bareilly	82
116	Uttar Pradesh	24B	Raibareilly to Allahabad	119
117	Uttar Pradesh	27	UP/MP Border-Allahabad	41
118	Uttar Pradesh	28C	Barabanki-Bahraich-Nanapara-Rupaidiha	152
119	Uttar Pradesh	29	Varanasi to Gorakhpur	209
120	Uttar Pradesh	29E	Gorakhpur-Ferenda-Nautanwa-Sonouli	99
121	Uttar Pradesh	56	Lucknow-Sultanpur	124
122	Uttar Pradesh	56	Varanasi-Sultanpur	142
123	Uttar Pradesh/ Uttarakhand	72A & 73	Yamunanagar-Haryana/UP Border- Saharanpur-Chutmalpur-Roorkee section of NH-73 & Chutmalpur-Ganeshpur section of NH-72A	109
124	Uttar Pradesh	74	Uttaranchal border -Bareily	87
125	Uttar Pradesh	84	Bharatpur-Mathura-Hathras	90
126	Uttar Pradesh	86	Kanpur to Kabrai section	123
127	Uttar Pradesh	93	Agra to Aligarh	79
128	Uttar Pradesh	91	Aligarh to Kanpur	268
129	Uttar Pradesh	93	Aligarh-Moradabad	145
130	Uttar Pradesh	119	Meerut-Nazibabad	139
131	Uttar Pradesh	231	Raibareilly-Jaunpur	169
132	Uttar Pradesh	232	Ambedkar Nagar-Banda	287

Sl. No.	State	NH No.	Section	Length (km)
133	Uttar Pradesh	232A	Unnao-Lalganj	68
134	Uttar Pradesh	233	Indo Nepal Border- Ghaghra Bridge	122
135	Uttar Pradesh	233	Ghaghra Bridge - Varanasi	177
136	Uttar Pradesh	235	Meerut Bulandshahr	66
137	Uttarakhand	72A	Dehradun-Chutmalpur-Roorkee	70
138	Uttarakhand	74	Haridwar-Kashipur	167
139	Uttarakhand	74	Kashipur-Sitarganj	97
140	Uttarakhand	125	Sitarganj - Tanakpur	52
141	West Bengal	31	Pundlbari-Baxirhat	46
142	West Bengal	32	JHR/WB Border-Purliaya-Balarampur- JHR/WB Border-upto junction with NH-33 at Chandil	83
Total				19,285

**Statement-II***State-wise list of stretches taken up for development under NHDP Phase-IV*

S.No	Strech	State	NH No.	Total Length (In Km)	TPC (Rs.Cr.)	Date of award of work	Implementing Agency
1	2	3	4	5	6	7	8
1	2-Laning with paved shoulder of Muzaffarpur -Barauni	Bihar	28	107.56	356.4	Oct-2011	NHAI
2	4-Laning of Raipur -Bilaspur	Chattisgarh	200	126.525	1216.03	Nov-2011	NHAI
3	Four laning of Odisha/Chattisgarh Boarder - Aurang section	Chattisgarh	6	150.4	1232	Aug-2011	NHAI
4	4-Laning of Hospet- Bellary- Karnataka/AP Border	Karnataka	63	95.44	910.08	Oct-2011	NHAI
5	4-Laning of Goa/Karnataka Border-Kundapur Section	Karnataka	17	187.24	1655.01	Jul-2012	NHAI
6	4-Laning of Hoskote- Dobbaspel	Karnataka	207	80.02	720.69	Mar-2012	NHAI
7	Gwalior to MP/UP Border (2L+P.S.)	Madhya Pradesh	92	108	302.35	Oct-2010	MPRDC
8	Bamitha-Satna (2L+PS) of NH-75	Madhya Pradesh	75	97.6	257.8	Dec-2011	MPRDC
9	Jabalpur to Lakhanadone	Madhya Pradesh	7	80.82	776.76	Jul-2011	NHAI
10	Four laning of Jabalpur- Katni-Rewa Section	Madhya Pradesh	7	225.686	1895.45	Aug-2011	NHAI
11	Four laning of Gwalior- Shivpuri	Madhya Pradesh	3	125.03	1055	Sep-2011	NHAI
12	Four laning of Shivpuri- Dewas	Madhya Pradesh	3	330.21	2815	Sep-2011	NHAI

1	2	3	4	5	6	7	8
13	4 Laning of Nagpur Betul	Madhya Pradesh/ Maharashtra	69	176.3	2498.76	May-2010	NHAI
14	4-Laning of Amravati- Jalgaon	Maharashtra	6	275.225	2537.81	Mar-2012	NHAI
15	4-Laning of Jalgaon- Maharashtra / Gujrat Border	Maharashtra	6	208.844	1968.37	Mar-2012	NHAI
16	4-Laning of Khed -Sinnar Section	Maharashtra	50	137.946	1348.2	Mar-2013	NHAI
17	4-Laning of Angul - Sambalpur	Odisha	42	153	1220.32	Nov-2011	NHAI
18	Rehabitation and Upgradation to Birmitrapur to Barkote (4 Lane-75.66 Km)- (2 Lane-49.955 Km)	Odisha	23	125.615	778.15	Mar-2012	NHAI
19	4-Laning of Patiala-Bhatinda	Punjab	64	166.445	1586.35	Mar-2012	Punjab PWD
20	4-Laning of Rajsamand- Gangapur-Bhilwara	Rajasthan	758	87.25	677.79	Nov-2012	NHAI
21	4 Laning of Gomti Chauraha - Udaipur	Rajasthan	8	79.31	914.5	Mar-2012	NHAI
22	2-Lane with paved shoulder with provision of Capacity Augmentation of Rajasthan Border-Fatehpur-Salasar Section	Rajasthan	65	154.141	530.07	Nov-2012	NHAI
23	2-Laning with PS Agra - Aligarh	Uttar Pradesh	93	79	250.5	Nov-2010	NHAI
24	2-Laning with PS Kanpur - Kabrai	Uttar Pradesh	86	123	373.47	Nov-2010	NHAI
25	2-Laning with PS Raibariely to Allahabad	Uttar Pradesh	24 B	119	291.36	Dec-2010	NHAI
26	2-Laning with PS Aligarh - Kanpur	Uttar Pradesh	91	268	723.68	Dec-2010	NHAI
27	Four laning of Meerut Bulandshahar	Uttar Pradesh	235	66.482	508.57	Sep-2011	NHAI
28	4-Laning of Lucknow - Sultanpur	Uttar Pradesh	56	125.9	1043.51	Oct-2011	NHAI
29	Lucknow - Raebareli	Uttar Pradesh	24 B	70	635.9	Nov-2011	NHAI
30	2-Laning with paved shoulder of Raebareli to Jaunpur	Uttar Pradesh	231	165.5	569.38	Jul-2012	NHAI
31	4-Laning of Kashipur- Sitarganj Section	Uttarakhand/ Uttar Pradesh	74	77.2	605.84	Nov-2012	NHAI
32	4-Laning of Mahulia to Behragora to Kharagpur	West Bengal/ Jharkhand	33 & 6	127	940	Dec-2011	NHAI
Total				4499.689	33195.10		

[Translation]

### **Violations of Child Labour Laws**

6299. SHRI ASHOK KUMAR RAWAT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware of the exploitations of child labourers in the country;

(b) if so, the reaction of the Government in this regard;

(c) whether the International Labour (ILO) has also attracted attention of the Government in this regard;

(d) if so, the details thereof along with the reaction of the Government thereto;

(e) the total number of complaints received against exploitation of child labourers and Child Labour Act violations cases registered during each of the last three years and the current year, State-wise along with the action taken thereon; and

(f) the stringent measures taken/proposed to be taken by the Government to protect the child labourers from exploitation and against the violations of child labour laws?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) and (b) Elimination of child labour is an area of great concern and Government of India is committed to address the issue. Considering the magnitude and nature of problem Government is following a multi-pronged strategy to tackle the problem of child labour. It comprises of statutory and legislative measures, rescue & rehabilitation, universal primary education alongwith social protection, poverty alleviation and employment generation. The objective is to create an environment where families are not compelled to send their children to work. The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or

with fine. For rehabilitation of child labour the Government is implementing the National Child Labour Project Scheme since 1988. The scheme seeks educational rehabilitation of children working in hazardous occupations and processes. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal education system. The; Ministry is also running the awareness generation programme against the evil of child labour.

(c) and (d) Ministry has not received any such report from International Labour Organisation (ILO).

(e) As per the data received from various States, the State wise details of inspections carried out, prosecutions launched, convictions made against the guilty employers under the Child Labour Act during the last three years are annexed as Statement.

(f) The Government is implementing the Child Labour (Prohibition & Regulation) Act, 1986 which prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or with fine. Further to make the provisions of the Act more effective a proposal for amendments in the Child Labour (Prohibition & Regulation) Act, 1986, is under consideration with the Government. The Child Labour (Prohibition & Regulation) Amendment Bill, 2012 has been placed in the Parliament and is presently under examination with Parliamentary Standing Committee. The Amendment Bill inter-alia covers (i) complete prohibition on employment of children below 14 years and linking the age of the prohibition with the age under Right to Free and Compulsory Education Act, (ii) prohibition of working of Adolescents (14 to 18 years) in Mines, Explosives and hazardous occupations set forth in the Factories Act, 1948, (iii) more strict punishment to the offenders and making the offences under the Act cognizable.

**Statement**

*Details of inspections carried out, prosecutions launched, convictions made against the guilt employers under the Child Labour Act during the last three years*

State	No. of Inspection			No. of Prosecution			No of Conviction		
	2010	2011	2012	2010	2011	2012	2010	2011	2012
1	2	3	4	5	6	7	8	9	10
Andmn and Nicobar Island.	108	56	NA	0	0	NA	0	NA	NA
U.T.									
Andhra Pradesh	741	NA	NA	74	1275	NA	22	NA	NA
Arunachal Pradesh	0	0	0	0	0	0	0	0	0
Assam	2332	4785	5748	12	30	112	1	2	8
Bihar	12288	11330	7197	632	1258	716	69 (since 2007)		NA
Chandigarh U.T.	1497	1329	622	33	18	2	2	1	2
Chhattisgarh	1780	NA	NA	62	NA	NA	2	NA	NA
Dadra and Nagar H. U.T.	0	0	0	0	0	0	0	0	0
Daman and Diu U.T.	0	0	0	0	0	0	0	0	0
Delhi U.T.	NA	NA	118	581	614	185	8	NA	NA
Goa	756	225	332	0	0	NA	0	0	NA
Gujarat	12640	18442	6863	112	240	95	23	41	1
Haryana	2537	2934	3955	210	82	105	81	120	100
Himachal Pradesh	NA	NA	NA	22	44	NA	0	NA	NA
Jammu and Kashmir	2144	4681	3868	4	38	27	16	25	2
Jharkhand	5215	NA	NA	14	NA	NA	3	NA	NA
Karnataka	13609	11593	7174	479	232	101	112	48	24
Kerala	1322	3908	5274	NA	NA	NA	1	NA	NA
Lakshadweep UT			2	0	0	0	0	0	0
Madhya Pradesh	5772	NA	NA	5772	170	NA	324	NA	NA
Maharashtra	8472	8617	3573	146	120	125	8	4	3
Manipur			704			4	NA	4	0
Meghalaya	NA	388	NA	NA	2	NA	0	2	NA
Mizoram	12	12	12	0	0	NA	NA	NA	0
Nagaland	NA	NA	NA	0	0	NA	0	NA	NA
Odisha	325	766	474	16	46	34	1	5	NA
Pondicheny U.T.	9932	NA	NA	0	10	NA	0	7	NA
Punjab	12616	26386	9936	415	1011	260	137	478	159
Rajasthan	2707	3429	2768	18	45	17	5	11	NA
Sikkim	0	0	0	0	0	0	0	0	0
Tamil Nadu	142668	NA	NA	38	26	NA	56	26	NA

1	2	3	4	5	6	7	8	9	10
Tripura	5439 (since 1997)			1	NA	NA	NA	NA	NA
Uttar Pradesh	2335	853	455	356	655	36	444	101	156
Uttaranchal	404	NA	NA	2	5	NA	2	NA	NA
West Bengal	380	620	133	0	9	17	0	0	0

NA = Not available.

### **Ban on Exports**

6300. DR. KIRODI LAL MEENA:

SHRI HARIBHAU JAWALE:

Will the Minister of COMMERCE AND INDUSTRY to be pleased to state.

(a) whether the Government has imposed/proposes to impose ban/restrictions on export/import of various products including like onion, sugar, cotton and other agricultural products and if so, the details thereof and the reasons therefor;

(b) whether the Government proposes to review export/import policy relating to such products including onion, sugar, cotton, etc. and other agricultural products;

(c) if so, the details thereof and the reasons therefor along with its impact on the farmers and the revenue earned by the Government;

(d) whether the Government proposes to withdraw minimum export price for onion to promote its export from the country and if so, the details thereof; and

(e) whether the price of onion in the domestic market is likely to be affected by increase in its export and if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Export of certain commodities is prohibited/restricted under the Foreign Trade Policy. These include all wild animals, beef of cows, oxen and calf, bone in meat of buffalo, wood and semifinished wood products, pulses (with a few exemptions), edible oils (with a few exemptions), plants and plant portions covered under the CITES list & Wildlife (Protection) Act, fodder, certain type of fertilizers, wood pulps etc. and items covered under Special Chemicals, Organism, Materials, Equipment & Technologies (SCOMET). The complete list is available on the website of

DGFT [www.dgft.gov.in](http://www.dgft.gov.in). The prohibition/restriction on export is to ensure (i) availability of the commodities for domestic use/consumption at reasonable prices (ii) to safeguard natural resources & environment and (iii) to take care of proliferation concerns. At present, there is no ban on import of onion, sugar, cotton and other agricultural products.

(b) to (e) Review of export/import policy is a continuous process undertaken by the Government from time to time. The Government reviews the export/import policy in consultation with the administrative Ministries and the Departments concerned, keeping in view the various factors such as availability of goods in the domestic market, production, the price situation and various national and international commitments etc. Export of onion, sugar, cotton and other agricultural commodities

[except pulses and edible oils] is free. There is no minimum export price on export of onion w.e.f. 08.05.2012. The prices and availability of onion in the domestic market is reviewed by the Government from time to time.

### **Target of Handicraft Export:**

6301: SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRIMATI ASHWAMEDH DEVI:

SHRI DINESH CHANDRA YADAV:

Will the Minister of TEXTILES be pleased to state:

(a) the target fixed and achieved by the Government for export of handicraft products during the last three years along with target fixed during the current year, if any;

(b) whether the most of the export of handicraft products has gone to United States of America and European countries despite the economic recession;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to organize handicraft exhibitions in foreign countries of handloom cloths made of silk and cotton; and



(e) if so, the details thereof along with such exhibitions organized/proposed to be organized including the financial assistance provided by the Government and number of artisans benefitted from these

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI

PANABAKA LAKSHMI): (a) As reported by Export Promotion Council for Handicrafts (EPCH), and Carpet Export Promotion Council (CEPC), the export target fixed and achieved for Handicraft Products as well as Indian Handmade Carpets & Other Floor Coverings during the last three years and the target fixed for current year are as under:

(IN US Million Dollar)

Year	Handicrafts		Handmade Carpets & other Floor coverings		Total	
	Target	Achievement	Target	Achievement	Target	Achievement
2010-11	2200.00	2301.52	650.00	905.07	2850.00	3206.59
2011-12	2700.00	2705.66	800.00	955.68	3500.00	3661.34
2012-13	3300.00	3304.90	1050.00	1074.29	4350.00	4379.19
2013-14	—	—	—	—	The 12th Plan envisages a 15% year on year increase in export performance	

(b) Yes Madam.

(c) As reported by Export Promotion Council for Handicrafts (EPCH), and Carpet Export Promotion Council (CEPC), the Exports of Handicrafts to USA and Major Countries during last three years is placed as Statement-I.

The Handicrafts products being of decorative nature & most of them are gift items have high demand in USA and other European countries due to their high life style and the lesser cost of such decorative products which are affordable to the consumers. Similarly, Handmade Carpets and other floor coverings are in good demand in USA and European countries.

(d) Office of the Development Commissioner for Handlooms has been implementing Marketing & Export

Promotion Scheme, which provides financial assistance to Handloom Export Promotion Council (HEPC), Handicrafts and Handlooms Export Corporation of India Ltd., (HHEC), Association of Corporations and Apex Societies of Handlooms (ACASH) etc. for organising participation of their members in international fairs and exhibitions of handlooms products made of different fibres including silk and cotton.

(e) The details of international fairs and exhibitions participated in the last three years including financial assistance released and number of participants and details of fairs and exhibitions proposed to be participated during the current financial year along with financial assistance proposed to be released is given in the enclosed Statement-II.

#### Statement-I

Country-wise exports of Handicrafts for the last three years from 2009-10 to 2011-12 (Prov.) in Rupee as well as US\$ term.

S.No.	Country	2009-10		2010-11		2011-12	
		Amount Rupees in Crores	US\$ Million	Amount Rupees in Crores	US\$ Million	Amount Rupees in crores	US\$ Million
1	2	3	4	5	6	7	8
1.	Australia	117.30	24.62	146.11	31.92	187.25	39.05
2.	Canada	248.13	52.09	301.54	65.88	314.82	65.65
3.	France	386.60	81.15	468.99	102.47	536.48	111.87

1	2	3	4	5	6	7	8
4.	Germany	782.57	164.27	947.35	206.98	1025.07	213.75
5.	Italy	294.58	61.84	361.77	79.04	417.43	87.05
6.	Japan	201.65	42.33	243.76	53.26	218.04	45.47
7.	Netherland	248.70	52.21	305.11	66.66	374.35	78.06
8.	UAE	517.99	108.73	633.57	138.43	1148.09	239.40
9.	Switzerland	121.26	25.46	148.94	32.54	136.11	28.38
10.	U.S.A.	2489.19	522.52	3012.45	658.18	3398.98	708.77
11.	U.K.	928.06	194.81	1123.32	245.43	1176.99	245.43
12.	LAC	144.56	30.34	181.15	39.58	418.20	87.21
13.	Other Countries	2238.35	469.86	265990	581.15	3623.44	755.57
Total:		8718.94	1830.23	10533.96	2301.52	12975.25	2705.66

*Country-wise Exports of Handmade Carpets and other floor coverings for the last three years from 2009-10 to 2011-12 in rupee term as well as US\$ term.*

S.No.	Country	2009-10		2010-11		2011-12	
		Amount Rupees in Crores	US\$ Million	Amount Rupees in Crores	US\$ Million	Amount Rupees in crores	US\$ Million
1.	Argentina	5.77	1.21	7.04	1.54	7.88	1.64
2.	Australia	103.08	21.64	125.58	27.44	140.47	29.29
3.	Austria	19.01	3.99	23.45	5.12	26.05	5.43
4.	Belgium	51.71	10.85	63.84	13.95	70.66	14.73
5.	Brazil	45.21	9.49	53.82	11.76	56.65	11.81
6.	Canada	69.56	14.60	84.75	18.52	94.06	19.61
7.	Denmark	29.37	6.17	35.78	7.82	40.04	8.35
8.	Finland	10.00	2.10	10.53	2.30	11.08	2.31
9.	France	74.88	15.72	88.09	19.25	92.73	19.34
10.	Germany	498.14	104.57	553.49	120.93	621.90	129.68
11.	Italy	87.89	18.45	103.40	22.59	108.84	22.70
12.	Japan	40.95	8.60	49.89	10.90	55.83	11.64
13.	Netherlands	63.73	13.38	74.98	16.38	78.93	16.46
14.	Norway	14.50	3.04	15.20	3.32	15.99	3.33
19.	Sweden	51.50	10.81	59.89	13.08	66.54	13.88
16.	Switzerland	14.50	3.04	15.80	3.45	16.63	3.47
17.	Spain	55.60	11.67	58.75	12.84	61.84	12.90
18.	U.S.A.	1327.30	278.62	1617.07	353.30	1794.75	374.25
19.	U.K.	202.68	42.55	238.45	52.10	266.84	55.64
20.	Others	747.50	156.91	862.67	188.48	955.37	199.22
Total		3512.88	737.41	4142.47	905.07	4583.08	955.68

Country-wise Data for the year 2012-13 is not available.

**Statement-II**

*List of international events participated during the last three years under the Marketing & Export Promotion Scheme OF Office of the Development Commissioner (Handlooms)*

SN	Name of the event participated
1	India Home Furnishing Fair, Osaka, Japan
2	Macef Fair, Italy
3	Indian Handicrafts and Gift Fair (Autumn), Greater Noida
4	Indian Handicrafts and Gift Fair (Spring), Greater Noida
5	Pret-a-Porter, Paris, France (September edition)
6	Tex-Styles India Fair, Pragati Maidan, New Delhi
7	Ambiente, Ukraine
8	Hong Kong Megashow, Hong Kong
9	Index, Dubai
10	Maison & Objet Fair, Paris, France
11	Combined India Textiles & Clothing Exhibition, Malaysia
12	Tokyo International Gift Show, Japan
13	Forma Fair, Finland
14	India Show, Lahore, Pakistan
15	India Garment Fair, Osaka, Japan.
16	Heimtextil Fair, Frankfurt, Germany
17	Vision India, Lebanon
18	Geneva Festival, Geneva
19	Australian International Sourcing Fair, Sydney, Australia
20	Atlanta International Home Furnishing Fair, USA
21	India Clothing & Textiles Show, South Africa
22	India International Garment Fair, Pragati Maidan, New Delhi

Details of financial assistance provided during the last three years for participation in the above mentioned international fairs and exhibitions is as under: -

SN	Year	Financial assistance released (Rs. In lakh)	No. of participants
1	2010-11	Rs. 341.00 lakh	93
2	2011-12	Rs. 277.00 lakh	89
3	2012-13	Rs. 141.00 lakh	73

*List of fairs proposed to be participated during the current financial year 2013-14*

SN	Name of the event proposed	No. of participants
1	Pret-a-Porter/WHO's NEXT, Paris, France June/July 2013 (12 participants)	12
2	24th India Home Furnishing Fair, Osaka, Japan July 2013 (15 participants)	15
3	MACEF, Milan, Italy September 2013 (10 participants)	10
4	Pret-a-Porter/WHO's NEXT, Paris, France January 2014 (12 participants)	12
5	Australian International Sourcing Fair November 2013 (10 participants)	10
6	Home Textile Sourcing Expo, USA July 2013 (10 participants)	10
7	Stand Alone Handwoven Show, Chile Oct/Nov. 2013 (10 participants)	10
8	Domotex, Hanover, Germany January 2014 (10 participants)	10
9	Expocomer 2013, Panama April 2013	HHEC
10	India Garment Fair, Osaka, Japan, July 2013	HHEC
11	India Show 2013, Montreal, Canada, September 2013	HHEC
12	Brand India Textile, Fashion & Interior show, Australia, November 2013	HHEC
13	Heimtextil Fair, Frankfurt, Germany, January 2014	HHEC
14	High India 2013, Mumbai	HHEC
15	Tex-Trends India Fair 2014, New Delhi	HHEC
16	India International Handwoven Fair 2014, Chennai	HHEC

Details of financial assistance proposed to be released for participation in above mentioned international fairs and exhibitions during the current financial year 2013-14:-

SN	Year	Financial assistance released (Rs. In lakh)	No. of participants
1	2013-14	Rs. 356.00 lakh	77

[English]

### Helicopter-Borne AWACS

6302. SHRI NITYANANDA PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to purchase helicopter-borne early warning system to boost defence aviation wing;

(b) if so, the details thereof;

(c) whether such a system is also proposed to be used to tackle naxal menace in the country;

(d) if so, the details thereof;

(e) whether it is proposed to be done under Public-Private mode; and

(f) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam. Presently, there is no such proposal to purchase helicopter-borne early warning system.

(b) to (f) Does not arise.

### Monopolistic Pricing by NMDC

6303. DR. N. SIVAPRASAD: Will the Minister of STEEL be pleased to state:

(a) whether National Mineral Development Corporation (NMDC) has been resorting to monopolistic pricing in arbitrary manner and passing on the burden towards end users;

(b) if so, the details thereof and the reasons therefor along with its likely impact on the price of steel in the domestic market;

(c) whether the said price hike by NMDC have adversely affected the small and the medium steel manufacturers and if so, the details thereof;

(d) whether the Government have received various representations from the domestic steel manufacturers complaining against the unilateral pricing by the NMDC; and

(e) if so, the reaction of the Government in this regard along with the steps taken by the Government to address the concerns of the steel manufacturers in the country?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (c) No, Madam. Iron ore and steel are in deregulated sector. Prices of iron ore and steel are fixed by the individual companies based on commercial prudence and general market condition. NMDC Limited is one of the many iron ore producers in the country. Besides NMDC Limited, there are many other public and private sector iron ore mining companies, which supply iron ore to the iron and steel industry in the country. As per the pricing policy being followed by NMDC Limited, the prices of various products of the mines of NMDC Limited are kept in sync with the prevailing domestic iron ore prices in other sectors. NMDC is fixing its domestic prices keeping in view prevailing iron ore prices in other sectors and demand supply scenario for its iron ore.

(d) and (e) Some representations have been received in the Ministry of Steel regarding pricing mechanism of NMDC Limited. Being a Navratna Public Sector Enterprise, the commercial and financial decisions of the company are taken by the Board of Directors of NMDC Limited. The issue of pricing of iron ore is decided by the Board of NMDC Limited based on various factors including prevailing general market conditions. The Government generally does not interfere in commercial decisions of the company. However, to improve availability of iron ore to domestic iron and steel industry at affordable price, the Government has increased the export duty on iron ore to 30% ad valorem on all grades of iron ore (except pellets).

### Sports Training Centres

6304. SHRI BHAKTA CHARAN DAS:

SHRI NARENDRA SINGH TOMAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is considering to set up sports schools in all districts of the country including backward/ tribal and in the States of Odisha and Madhya Pradesh to provide specialized sports training to emerging talents;

(b) if so, the details thereof including the locations identified for the purpose, State/Union Territories-wise;

(c) the funds earmarked and likely to spend by the Government for the purpose; and

(d) the time by which these schools are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (d) There is a proposal for setting up of District Level Sports Schools in the country. The proposal is in conceptual stage. An Inter Ministerial Group (IMG) has been constituted in regard to setting up of sports schools with members from other Ministries/Departments of the Government. The meeting of the IMG was held on 15.02.2013.

A Notice for Expression of Interest (EOI) in this regard was published in all leading newspapers on 05th April, 2013. After obtaining the views of all stakeholders, the scheme will be formulated in due course. Since the project is still under consultation with and consideration by all stake holders and the project is still to be framed, details like location of the project, funds to be earmarked, time-frame for completion of project etc., could not be specified at this stage.

#### **Single Regiment Army**

6305. DR. ANUP KUMAR SAHA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to make one Indian Army Force like Navy and Air Force combining different regiments;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) and (c) Does not arise.

[Translation]

#### **Medical Facilities Under ESIC**

6306. DR. SHAFIQR RAHMAN BARQ:

SHRI BADRI RAM JAKHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the registered workers in the unorganised sector living below poverty line (BPL) are allowed to get medical facilities in empanelled hospitals of Employee State Insurance Corporation (ESIC) by paying user charges under Rashtriya Swasthya Bima Yojna;

(b) if so, the details thereof;

(c) if not, whether the Government proposes to amend the Employee State Insurance Act, 1948 and to take other measures for providing the said facility;

(d) if so, the details thereof along with the number of people likely to be benefited as a result of this;

(e) whether the Government has also any proposal to increase the Pay-limit criteria for the ESI beneficiaries; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) and (b) As per provisions under Sections 73A to 73F of the Employees' State Insurance Act, 1948, Employees' State Insurance Corporation (ESIC) has approved a 'Scheme for other beneficiaries' by opening of under-utilized ESI Hospitals having bed occupancy of less than 60 per cent for medical facilities to non-Insured Persons (IPs). Under the Scheme, registered workers in the unorganized sector, living below poverty line under Rashtriya Swasthya Bima Yojana, can also avail medical facilities on payment of user charges.

(c) and (d) Not applicable in view of reply to parts (a) and (b) above.

(e) and (f) No such proposal is under consideration of the Government.

#### **Four-Laning of National Highway Nos. 23 and 75**

6307. SHRI SUDARSHAN BHAGAT:

SHRI GANESH SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has given approval for four-laning of National Highway NH No. 23 and NH No. 75 including Bela-Jabalpur section on this National Highway passing through Madhya Pradesh;

(b) if so, the details and present status thereof along with the time-frame fixed for these projects;

(c) whether the acquisition of land for Bela-Jabalpur section on NH No. 75 has been completed and if so, the details thereof;

(d) whether the Government has received any proposal with regard to providing compensation to the farmers for acquiring their land for this project and if so, the action taken by the Government in this regard;

(e) whether funds have been released/provided for the project and if so, the details thereof and if not, the reasons therefor; and

(f) whether there is any delay in the completion of the said project and if so, the reasons therefor and the steps taken by the Government for expeditious completion of the same?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) National Highway No. 23 does not pass through Madhya Pradesh. Four laning of National Highway No. 75 from Bameetha to Satna and Satna to Bela Section has already been awarded with the schedule of completion of 24 months from the appointed date. The four laning of NH No. 75 from Jhansi to Khajuraho is not found to be viable on BOT(Toll). National Highways Authority of India (NHAI), the implementation agency, has been advised to restructure the project to make it viable. Bela-Jabalpur stretch is a part of Rewa-Katni-Jabalpur Section of NH-7 (not on NH-75), the work for four-laning has been awarded and scheduled for completion in 30 months from the appointed date.

(c) and (d) Out of six Competent Authority for Land Acquisition (CALA) appointed for the project of four laning of Rewa-Katni-Jabalpur section of NH-7, award from one CALA has been received.

(e) Funds for pre-construction activities including land acquisition are available through budgetary resources. As regards the construction, the project is on BOT(Toll) basis.

(f) The delay in acquisition of land and environment clearance delayed the project. The matter is pursued with the State Government at the top level for expediting the land acquisition and other pre-construction activities. Environment clearance has been received on 21.03.2013.

#### **Protection of Environment in Himalayan Region**

6308. SHRI FRANCISCO COSME SARDINHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) Whether the Government has prepared any policy to protect the environment in the Himalayan region;

(b) If so, the details of the projects undertaken in the States located in the Himalayan region; and

(c) the outcome thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam. The policies have been

prepared to protect the Environment and Forests in the country including the Himalayan region.

National Forest Policy, 1988 envisages the maintenance of environmental stability through preservation and restoration of the ecological balance and aim to maintain two-thirds of the area in the hills and mountainous regions of the country under forest cover in order to prevent erosion and land degradation and to ensure the stability of the fragile ecosystems.

The National Environment Policy has been adopted in 2006 for protection of environment including the environment of Himalayan Region. The Policy recognises the role of mountain ecosystems in maintaining the ecological balance of the region and emphasizes upon to promote appropriate land use planning and watershed management for sustainable development of mountain ecosystems.

(b) and (c) Several Projects and initiatives have been taken by the Government of India to protect the environment of Indian Himalayan Region(IHR) details of which are given below:-

(i) The National Mission for Green India has been launched under the National Action Plan on Climate Change (NAPCC) through which 20 landscapes in 6 states in Himalayan Region have been identified to increase and improve quality of forest cover with initial funding of Rs.7.74 crore in the year 2011-12.

(ii) The National Mission on Sustaining Himalayan Ecosystem (NMSHE) aims at evolving management measures for sustaining and safeguarding the Himalayan glaciers and mountain ecosystem through enhanced monitoring of Himalayan ecosystem through establishment of monitoring network, promotion of community based management, investment in human resource development, and strengthening of regional cooperation with the countries that share the same ecology. The document has been already prepared by the DST on National Mission on Sustaining Himalayan Ecosystem in consultation with MoEF.

(iii) World Bank assisted Project "Biodiversity Conservation and Rural Livelihood Improvement (BCRLI)" is being implemented at biodiversity rich landscapes including Askot Landscape, Uttarakhand with a total outlay of Rs. 30 crore for conservation through enhanced capacity and

institution building for mainstreaming conservation outcomes.

- (iv) Funds are being provided by Ministry to the States under Centrally Sponsored Scheme of National Afforestation Programme (NAP) Scheme for generation of degraded forests and adjoining areas including Himalayan States in the country through Forest Development Agency(FDA) at state level and Joint Forest Management Committees (JFMC) at village level. As on 31.3.2012. 800 FDA projects have been approved to treat an area of 19.40 lakh ha through 42535 JFMCs in 28 states in the country which also covers 25473 ha area in 3 Himalayan states and 69909 ha in entire north East States.
- (v) The 13th Finance Commission has provided Rs. 5000 crore for forest protection & development to different states in this Plan Period. The 12 Himalayan states are the major beneficiaries (allocated approx. 42%) under this scheme.
- (vi) Under National Ganga River Basin Authority, several schemes have been sanctioned in 10 towns which are in core area of Himalayan region in Uttarakhand states for abatement of pollution and conservation of the river Ganga with total cost of Rs.155.61 crores.
- (vii) G. B. Pant Institute of Himalayan Environment and Development (GBPIHED) has been established in August 1988 as an autonomous institute under MOEF acting as a focal agency, to advance scientific knowledge, to evolve integrated management strategies, demonstrate their efficacy for conservation of natural resources and to ensure environmentally sound development in the entire Indian Himalayan Region (IHR). The Institute developed an Action Plan for the sustainable development of the Himalaya (1992). The MoEF and GBPIHED have also jointly prepared a document on "Governance for Sustaining Himalayan Ecosystem: G-SHE" highlighting the guidelines and best practices followed in different parts of IHR.
- (viii) The project of Global Environment Facility (GEF), Government of India and United Nations Development Programme (UNDP) entitled 'Mainstreaming Conservation and sustainable Use of Medicinal Plants Diversity in Three Indian

States' namely Arunachal Pradesh, Chhattisgarh and Uttarakhand is operational since 2008.

- (ix) Setting up of Himalayan Sustainable Development Forum (HSDF) under the Shimla Declaration adopted during the Himalayan Chief Ministers' Conclave held at Shimla on Oct 29-30, 2009. The Declaration includes, i) setting-up, in each of the Himalayan States, a Council on Climate Change; ii) catalyzing research for policy action; iii) ensuring payment for ecosystem services; iv) managing water resources for sustainable development; v) addressing challenges of urbanization; vi) promoting green transportation; vii) dealing with impacts of climate change on livelihoods; viii) decentralizing energy security; ix) managing growth of eco-friendly tourism and pilgrimage; x) encouraging green industries; and xi) creating green jobs.

[English]

#### Offshore Patrol Vessel

6309. PROF. SAUGATA ROY: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to deliver offshore patrol vessel to Mauritius;
- (b) if so, the details thereof;
- (c) whether there is any demand / proposal to deliver such vessel to any other countries; and
- (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) and (b) Yes, Madam. An offshore patrol vessel is proposed to be supplied to the Government of Mauritius in 2014.

(c) and (d) Supply of defence stores and equipment to friendly foreign countries is undertaken from time to time, based on requests from the concerned countries and keeping in view mutual interests of both sides.

[Translation]

#### Jobloss Due to Closure of Industries

6310. PROF. RAM SHANKAR:

SHRIMATI J. HELEN DAVIDSON:

SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:





1	2	3	4	5	6	7	8	9
MEGHALAYA	—	—	—	—	—	—	—	—
MIZORAM	—	—	—	—	—	—	—	—
NAGALAND	—	—	—	—	—	—	—	—
ORISSA	1	427	—	—	—	—	—	—
PUNJAB	—	—	—	—	—	—	—	—
RAJASTHAN	—	—	—	—	—	—	—	—
SIKKIM	—	—	—	—	—	—	—	—
TAMILNADU	—	—	1	73	—	—	—	—
TRIPURA	33	897	72	2384	24	224	4	53
UTTAR PRADESH	—	—	—	—	—	—	—	—
UTTARAKHAND	—	—	1	660	—	—	—	—
WEST BENGAL	—	—	—	—	—	—	—	—
ANDAMAN AND NICOBAR ISLANDS	—	—	—	—	—	—	—	—
CHANDIGARH	—	—	—	—	—	—	—	—
DADRA AND NAGAR HAVELI	—	—	—	—	—	—	—	—
DAMAN AND DIU	—	—	—	—	—	—	—	—
DELHI	—	—	—	—	—	—	—	—
LAKSHADWEEP	—	—	—	—	—	—	—	—
PUDUCHERRY	2	6	—	—	1	22	—	—
GRAND TOTAL	42	2401	83	3604	37	677	5	89

A : Number of Units closed (P) Provisional

B : Workers affected - = Nil or Not reported

**Statement-II***Number Of Companies Registered Sick, State Wise During The Last 3 Years & Current Year*

S.NO	STATE/UNION TERRITORY	2010	2011	2012	2013 (upto March)
1.	ANDAMAN AND NICOBAR ISLAND	3	1	1	0
2.	ANDHRA PRADESH	1	6	10	3
3.	CHANDIGARH	0	3	1	0
4.	CHHATISGARH	0	0	1	0
5.	DADRA AND NAGAR HAVELI	0	1	1	0
6.	DAMAN AND DIU	0	0	1	0
7.	GUJARAT	10	7	4	2
8.	HARYANA	1	4	2	0
9.	HIMACHAL PRADESH	0	1	0	0
10.	KARNATAKA	7	0	1	0
11.	KERALA	0	1	1	1
12.	MADHYA PRADESH	2	3	0	0

S.NO	STATE/UNION TERRITORY	2010	2011	2012	2013 (upto March)
13.	MAHARASHTRA	16	25	20	2
14.	NCT OF DELHI	8	4	7	1
15.	ORISSA	0	1	0	0
16.	PUNJAB	6	1	5	0
17.	RAJASTHAN	2	5	2	1
18.	TAMILNADU	7	3	6	4
19.	UTTAR PRADESH	4	1	3	1
20.	UTTRANCHAL	0	1	0	0
21.	WEST BENGAL	5	5	13	2
TOTAL		72	73	79	17

Source: Board for Industrial and Financial Reconstruction (BIFR)

[English]

### Revision in Levy Charges

6311. SHRI TARACHAND BHAGORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to revise the levy charged from project developers for using forest land;

(b) if so, whether the Indian Institute of Forest Management is going ahead revising the net present value of forest land to be charged from project developers as part of the Compensatory Afforestation Fund Management and Planning Authority; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests has assigned a study to the Indian Institute of Forest Management, Bhopal to make recommendations on revision of the rates of Net Present Value (NPV) of the forest land diverted for non-fore purpose. Terms of Reference (ToR) of the said study are as below:

(i) Critically examine the methodology adopted by the committee constituted under the Chairmanship of Mrs. Kanchan Chopra for estimation of NPV for different category/classes of forests, suggest appropriate amendment(s) if any, and recommend revised rates of NPV for different classes/category of forests;

(ii) Formulate objective parameter(s) to make a project eligible for exemption from payment of NPV, in part or in full, and prepare an exhaustive

list of the category of projects eligible for exemption from payment of NPV, in full or in part (along with extent of exemption), along with terms of conditions, if any, to be fulfilled by such projects to avail such exemption;

(iii) Recommend period of validity of NPV realized for a project; and

(iv) Make any other recommendation(s) in the furtherance of the realization of the NPV more objective and scientific.

The IIFM, Bhopal is holding extensive consultations with various stakeholders and has also organized a National Consultation Workshop and a Group Convergence Method (GCM) Workshop.

[Translation]

### Awards to Players and Coaches

6312. SHRIMATI SUMITRA MAHAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the International and National level sports persons and coaches of various games are awarded and honoured by the Government;

(b) if so, the details of the awards conferred on them during the last one year, sports discipline-wise;

(c) whether the Government proposes to give any additional incentives to such sports personalities; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA

SINGH): (a) Yes, Madam. Outstanding sportspersons and coaches are honoured and conferred with National Sports Awards such as Rajiv Gandhi Khel Ratna Award, Arjuna Award, Dronacharya Award and Dhyan Chand Award in recognition of their achievements and contributions.

(b) The details of awards, sports discipline-wise conferred upon sportspersons and coaches during the last one year are as under:

S. No.	Sports Disciplines	No. of Awardees
1	2	3
<b>RAJIV GANDHI KHEL RATNA AWARDS, 2012</b>		
1.	Shooting	1
2.	Wrestling	1
<b>ARJUNA AWARDS, 2012</b>		
1.	Archery	2
2.	Athletics	2
3.	Badminton	2
4.	Billiards & Snooker	1
5.	Boxing	1
6.	Cricket	1
7.	Hockey	1
8.	Judo	1
9.	Kabaddi	1
10.	Polo	1
11.	Shooting	3
12.	Squash	1
13.	Swimming	1
14.	Weightlifting	1
15.	Wrestling	3
16.	Wushu	1
17.	Athletics-Paralympics	2
<b>DRONACHARYA AWARDS, 2012</b>		
1.	Athletics	2
2.	Kabaddi (Women)	1
3.	Wrestling	1
4.	Hockey	1
5.	Athletics-Paralympics	1
6.	Table Tennis	1
7.	Boxing	1
<b>DHYAN CHAND AWARDS, 2012</b>		
1.	Athletics	1

1	2	3
2.	Hockey	1
3.	Wrestling	1
4.	Para- Sports	1

(c) and (d) There is already a scheme of Special Awards to Medal winners in International Sports Events and their Coaches, under which cash awards are given to the sportspersons who win medals in international sports events and their coaches, as under:

Name of event	Gold Medal / First Position	Silver Medal / Second Position	Bronze Medal / Third Position
<b>(a) Seniors</b>			
(i) Olympic Games	Rs. 50 lakh	Rs. 30 lakh	Rs. 20 lakh
(ii) Asian Games/Commonwealth Games	Rs. 20 lakh	Rs. 10 lakh	Rs. 6 lakh
(ii) World Championships in the disciplines of Olympic Games, Asian Games and Commonwealth Games	Rs. 10 lakh	Rs. 5 lakh	Rs. 3 lakh
Asian Championships/Commonwealth Championships	Rs. 3 lakh	Rs. 2 lakh	Rs. 1.5 lakh
<b>(b) World Championships (Juniors &amp; Sub-Juniors)</b>			
(i) Juniors	Rs. 2 lakhs	Rs. 1.5 lakhs	Rs. 1 lakh
(ii) Sub-Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
<b>(c) Asian and Commonwealth Championships (Juniors and Sub- Juniors)</b>			
(i) Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
(ii) Sub-Juniors	Rs. 50,000	Rs. 40,000	Rs. 30,000

For team events, the amount of Special Cash Award is determined as under:-

Strength of 'Team' on the ground	Number of times the award amount for the corresponding event and medal
1	2
(i) A team of two persons	: 1 1/2 times
(ii) A team of 3 or 4 persons	: 2 times

	1	2
(iii)	A team of 5 to 10 persons	: 3 times
(iv)	A team of more than 10 persons	: 5 times
<b>Chess</b>		
(i)	International Grand Master (IGM)	: Rs. 3 lakhs
(ii)	International Master (IM)	: Rs. 1 lakhs
(iii)	International Women Master (IWM)	: Rs. 1 lakhs

The women chess players are eligible for the Special Award either for the title of IWM or IM but not both.

#### **Defence Estate**

6313. SHRI SAJJAN VERMA: Will the Minister of DEFENCE be pleased to state:

(a) the details of office of the Ministry of Defence (MoD) establishments and immovable properties located in Madhya Pradesh and Chhattisgarh;

(b) whether there is any dispute with the State Government regarding the above properties; and

(c) if so, the steps taken by the Government to resolve these disputes?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
fa) to (c) The information is being collected and will be laid on the Table of the House.

#### **Mahatma Gandhi Setu**

6314. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the four-lane Mahatma Gandhi Setu over River Ganga is in dilapidated condition;

(b) if so, the details thereof;

(c) whether this bridge bears heavy traffic pressure from Hajipur to Chappra, Hajipur to Muzaffarpur and Hajipur to Mushrigharari thereby causing heavy traffic jams on this bridge; and

(d) if so, whether the Government has taken any action to repair this bridge and construct big bridges across the river in order to ease traffic problem?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY

SATYANARAYANA): (a) and (b) Yes Madam. The Mahatma Gandhi Setu is constructed with pre-stressed cantilever arms having central hinge bearing between connecting arms. Arms are experiencing large deflection due to loss of pre-stresses. Further, the Patna side arm of upstream two lane bridge, connected to pier No. 44 has drooped beyond the tolerable limit.

(c) Yes Madam.

(d) Estimates for repair has been sanctioned by Ministry and work is in progress. State Government of Bihar has appointed consultant for feasibility of new bridge over river Ganga connecting Kachhi Dargah to Bidupur.

[English]

#### **Pollution by Industrial Units in U.P.**

6315. DR. BALIRAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Pollution Control Board (CPCB) monitors the pollution emitting from the industrial units located in various districts of Uttar Pradesh;

(b) if so, the names of industrial units of the State found violating the norms during the last three years; and

(c) the steps taken by the CPCB against the erring units?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Central Pollution Control Board (CPCB) is monitoring the pollution control compliance in the industrial units located in the various districts of Uttar Pradesh. This monitoring is being done particularly in the Ganga basin / districts under the National Ganga River Basin Authority programme.

Under this programme, the CPCB has inspected 364 industries in the last three years. Out of 364 industries inspected, 148 industries were found to be non-complying with the prescribed standards. Directions have been issued to 136 industries under Section 5 of Environment (Protection) Act, 1986 for show cause, compliance and closure. Out of 136, directions were issued under Section 5 of E (P) A, 1986 to 36 industries for closure and 12 directions were issued under Section 18 (i) (b) of the Water (Prevention and Control of Pollution), Act, 1974 to the Uttar Pradesh Pollution Control Board. The details are given in the enclosed Statement-I, II and III respectively.

**Statement-I***Directions issued under Section 5 of E(P) Act, 1986*

S.No.	Name of Industries	Sector
1.	M/s Garg Duplex & Paper Mills (P) Ltd., Bhopa Road, Muzaffarnagar, U.P.	Paper & Pulp
2.	M/s DevPriya Industries Ltd., 8th K.M. Mawana Road, Meerut, U.P.	Paper & Pulp
3.	M/s DevPriya Product Ltd., Vill. Saini, Mawana Road, Meerut, U.P.	Paper & Pulp
4.	M/s Anand Duplex Ltd., 9th KM., Meerut, U.P.	Paper & Pulp
5.	M/s Anand Triplex, Meerut, U.P.	Paper & Pulp
6.	M/s Coral News Prints Ltd., Gajraula, J.P. Nagar	Paper & Pulp
7.	M/s Bathwal Udyog (P) Ltd., Sector-13 GIDA, Gorakhpur, U.P.	Textile
8.	M/s Thread India Ltd., Kanpur, U.P.	Textile
9.	M/s Daurala Organics, Daurala, Meerut, U.P.	Chemical
10.	M/s Dhampur Sugar Mills Ltd., Bijnaur, U.P.	Sugar
11.	M/s Tikaula Sugar Mills Ltd. Tikaula. Jansath Road Mujaffarnagar U.P.	Sugar
12.	M/s ModiSugar Ltd., Modinagar, U.P.	Sugar
13.	M/s Daurala Sugars Works, Daurala, Meerut, U.P.	Sugar
14.	M/s Daurala Sugar Works (Distillery Unit), Daurala, Meerut, U.P.	Distillery
15.	M/s Bajaj Hindustan Ltd., Mujaffar Nagar U.P.	Distillery
16.	M/s Nibi steels Ltd. (Chemical division), Jamdih, Ghosi, District-Mau U.P.	Distillery
17.	M/s Majhola Distillery & Chemical Works Majhola, Pilibhit, Bareilly, U.P.	Distillery
18.	M/s Nanglamal Sugar Complex (Distillery Division), Nanglamal, Garh Road, Meerut, U.P.	Distillery
19.	M/s Lords Distillery Ltd. Nandgunaj, Ghazipur, U.P.	Distillery

S.No.	Name of Industries	Sector
20.	M/s Jain Distillery, 8th km, Stone, Nagina Road, Bijnor, U.P.	Distillery
21.	M/s Wave Distilleries & Breweries Ltd. Vill-Ahmedpura, Ramghat Road, Tehsil Atrauli, Distt-Aligarh, U.P.	Distillery
22.	M/s Superior Industries Ltd. (Distillery Division), C.B.Ganj, Bareilly, U.P.	Distillery
23.	M/s The Kisan Sahkari Chini Mills Ltd., (Distillery Unit), Ghosi, Mau U.P.	Distillery
24.	M/s United Spirits Ltd. Unit, Roja, Shajahanpur, U.P.	Distillery
25.	M/s Triveni engineering Industries Ltd. (Distillery unit), Alko chemical complex, Bilaspur, Jolly Road, Bhikki, Muzaffarnagar, U.P-251001	Distillery
26.	M/s Mohit Petro Chemicals Pvt.Ltd., 9th Km. Stone, Nagina Road, Bijnor, U.P.	Distillery
27.	M/s K.M. Sugar Mills (Distillery division), Moti Nagar, Faizabad, U.P.	Distillery
28.	M/s Kisan Sahkar Chini Mills Ltd (Distillery Unit) Farrukhabad, U.P.	Distillery
29.	M/s Tikaula Distillery. Tikaula, Jansath Road Mujaffarnagar U.P.	Distillery
30.	M/s Oudh Distillery, Hargaon, Sitapur, U.P.	Distillery
31.	M/s India Glycols (P) Ltd., Sector-15, GIDA, Gorakhpur, U.P.	Distillery
32.	M/s National Industrial Corporation Limited, Raja-Ka-Sahaspur, Bilari, Distt. Moradabad, U.P.	Distillery
33.	M/s United Sprits Ltd. (Distillery Unit), Meerut Cantt, Meerut, U.P.	Distillery
34.	M/s Alig tannery, A-25, UPSIDC, LTP, Banther, Unnao, U.P.	Tannery
35.	M/s Allied exim, Plot No. A-36, LTP, Banther, Unnao, U.P.	Tannery
36.	M/s Calico Trends, 17, Site-II, UPSIDC, Unnao, U.P.	Tannery
37.	M/s Everest Tanners, A-41, LTP, Banther, Unnao, U.P.	Tannery
38.	M/s Homera tanners Pvt. Ltd. A-4, LTP, Banther, Unnao, U.P.	Tannery

S.No.	Name of Industries	Sector	S.No.	Name of Industries	Sector
39.	M/s Islam Tanners, Plot no.-B-10, LTP, Banther, Unnao, U.P.	Tannery	59.	M/s Hamid Lether Finisher, 150 Ft. Road, Jajmau, Kanpur	Tannery
40.	M/s Lader fabrics,D-16, site-II, Industrial area, Unnao, U.P.	Tannery	60.	M/s Haque Tanners 97 -A Wazidpur, Jajmau, Kanpur	Tannery
41.	M/s Model Tanners (India) Pvt Ltd. ,A-22,23,24, LTP, Banther, Unnao, U.P.	Tannery	61.	M/s HaziBadde Tanner, Makku Said KaBhatta, Jajmau, Kanpur	Tannery
42.	M/s Model Tannery (India) Pvt Ltd. A 7/1, B /3 , Site-II, UPSIDC, Unnao, U.P.	Tannery	62.	M/s Karamat Tanning Industries, 783, Sanjay Nagar, Kanpur	Tannery
43.	M/s Mustang Leathers; New Name: M/s Treadstone International Ltd. Magarwara, Unnao, U.P.	Tannery	63.	M/s Leather World, 184 A-1, Wajidpur, Jajmau, Kanpur	Tannery
44.	M/s Omega International, G-11, 14, Site-II,UPSIDC, Unnao, U.P.	Tannery	64.	M/s Mash Internatinal, 85/69, Hindutsathan Compound, Jajmau, Kanpur	Tannery
45.	M/s Pacific Export, A-33, LTP, Banther, Unnao, U.P.	Tannery	65.	M/s Merit Leather Finisher, 414, Sanjay Nagar, Kanpur	Tannery
46.	M/s Ruksh Enterprises, LTP, Banther, Unnao, U.P.	Tannery	66.	M/s Rennat Estern Exports, Plot no. 2/B, Sarai ram rai, Jajmau, Kanpur	Tannery
47.	M/s Ruksh International Leathers Ltd. LTP, Banther, Unnao, U.P.	Tannery	67.	M/s Rider Tanning Ind., 242, Gajjupura, Jajmau, Kanpur	Tannery
48.	M/s Sultan Tannery & Leather Products,D-21, UPSIDC Industrial area, Site -II, Unnao, U.P.	Tannery	68.	M/s Rizwan Tannery, 104/90-A (22), Sanjay Nagar, Jajmau, Kanpur	Tannery
49.	M/s Super House Ltd.A-1,C-1, Site-II UPSIDC, Unnao	Tannery	69.	M/s Shams Leathers, 150 Ft.Road, Jajmau, Kanpur	Tannery
50.	M/s Super House Ltd. Unit-III (Buffalo Division) B-16/17, UPSIDC, Unnao, U.P.	Tannery	70.	M/s Super Leather Finishers, 603 Sanjay Nagar, Jajmau, Kanpur	Tannery
51.	M/s Mirza International Ltd, Tannery division, Magwara, Unnao, U.P.	Tannery	71.	M/s Aman Tannery, 127-Iqbal Street Jajmau-Kanpur, U.P.	Tannery
52.	M/s Aizaz Tanners, 406/377 Asharafabad, Jajmau, Kanpur	Tannery	72.	M/s Aslam Tannery, 42 K, Bhuriyaghat, Jajmau, Dist: Kanpur, U.P.	Tannery
53.	M/s Anwar Ahamad Tannery, Bhuriyaghat, Jajmau, Kanpur	Tannery	73.	M/s Bharat Tanning Industry, 150 Ft. Road, Jajmau, Dist: Kanpur	Tannery
54.	M/s Farhat Javi Ki Tannery 175/158 B-4 BurhiaghatJ ajmau, Kanpur	Tannery	74.	M/s Feroz Tanners, Unit-I. Road, Jajmau, Dist: Kanpur, U.P.	Tannery
55.	M/s Gauth Leather Finisher, Bhalla State, Jajmau, Kanpur	Tannery	75.	M/s FidaHussain Tannery (M/s Nafees Leather Finishers), 24-A-175/158 A, Budhhighat, Jajmau, Dist: Kanpur, U.P.	Tannery
56.	M/s Gujrat Tanners, 104/90 Sanjay Nagar, Wajidpur, Jajmau, Kanpur	Tannery	76.	M/s Indian Tanning Industry, 150 Feet Road, Jajmau, Dist: Kanpur, U.P.	Tannery
57.	M/s H K tanning, 150 feet road, Jajmau, Kanpur	Tannery	77.	M/s Sajid Tanners, New Name: M/s Kalid Tanners, 86 A, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
58.	M/s Habib Leather Finishers, UNIT-2 150 feet Road, Jajmau, Kanpur	Tannery	78.	M/s Saliq Leather Finishers, Plot No. 53, 150 Feet Road, Jajmau, Kanpur, U.P.	Tannery

S.No.	Name of Industries	Sector	S.No.	Name of Industries	Sector
79.	M/s Sartaj Tanners, New Name: M/s MMZ Tanners, 140/90 A, Wajidpur, Jajmau, Kanpur, U.P.	Tannery	98.	M/s Shariq Tanners, 786, Chabilepurwa, Jajmau, Dist: Kanpur, U.P.	Tannery
80.	M/s Supreme Tanning Industry, 104/90 (A-7), 150 Feet Road, Jajmau, Kanpur, U.P.	Tannery	99.	M/s Finished Leather Job Work, Jajmau, Dist: Kanpur, U.P.	Tannery
81.	M/s Swan Tanning Industry, 199,205,207, Gajjupurwa, Jajmau, Kanpur, U.P.	Tannery	100.	M/s Sajid Tanners, Plot No. 361-1 D(30 B-2), Jajmau, Kanpur	Tannery
82.	M/s Feroz Tanners, Unit-II. Road, Jajmau, Dist: Kanpur, U.P.	Tannery	101.	M/s Sunrise Tannery, 150 feet road, Jajmau, Kanpur	Tannery
83.	M/s GBS Tanners ,B-6, Site-II, UPSIDC, Unnao, U.P.	Tannery	102.	M/s Best Tanning Industry, 150 Ft. Road, Jajmau, Dist: Kanpur, U.P.	Tannery
84.	M/s Kings International Ltd. D-13,19 , Site-II, UPSIDC, Industrial, area, Unnao, U.P.	Tannery	103.	M/s A.P.F. Tanners (ShabnamTanneres)70/59, Gajjupurwa, Jajmau, Kanpur	Tannery
85.	M/s Super House Ltd. Unit-II (Goat Division), B-15, UPSIDC, Unnao, U.P.	Tannery	104.	M/s Meraj Tanning Industries, 108/87, Wajidpur, Jajmau, Kanpur	Tannery
86.	M/s Leayan Global (P) Ltd, A-5,6, UPSIDC, Industrial area, Banther, Unnao, U.P.	Tannery	105.	M/s New Javed Tannery Old Name / M/s Javed Tannery 480/379, Gajjupurwa, Kanpur	Tannery
87.	M/s Model Exim, Unit-II, Plot no.-A-32, LTP, Banther, Unnao, U.P.	Tannery	106.	M/s Imperial Leather Finishers, 336, Chabilepurwa, Jajmau, Kanpur, U.P.	Tannery
88.	M/s Northern Tannery Pvt Ltd., A-42, 43, LTP, Banther, Unnao, U.P.	Tannery	107.	M/s Star tannery, 19, Sarai, Jajmau, Kanpur	Tannery
89.	M/S Saba Exports ,B-2, 3, LTP, Banther, Unnao, U.P.	Tannery	108.	M/s M.M. Leather Finishers(Anna Tannery) 109/90 (e) , Wajidpur, Jajmau, Kanpur	Tannery
90.	M/s Super Tannery Ltd. Unit-III, LTP, Banther, Unnao, U.P.	Tannery	109.	M/s Alig International, 150 feet road Jajmau, Kanpur	Tannery
91.	M/s Upper India Tanners Pvt Ltd., A-40, Banther, Unnao, U.P.	Tannery	110.	M/s Aman Enterprise Trader, Sitalabzar, Jajmau, Kanpur	Tannery
92.	M/s Iqbal leathers, plot-3, Site-II, UPSIDC, Unnao, U.P.	Tannery	111.	M/s Ajj Leather Finishers, 171/155 BudhiyaGhat, Jajmau, Kanpur	Tannery
93.	M/s Globe Industry, 37 B, 150 Feet Road, Jajmau, Kanpur, U.P.	Tannery	112.	M/s M.I.Saddel Work, 24-C, Wajidpur, Jajmau, Kanpur	Tannery
94.	M/s Akhlak Tanners, 104/99 Gajjupurwa, Jajmau, Kanpur	Tannery	113.	M/s Jajmau leather finishers, Bihari Tannery, Jajmau, Kanpur	Tannery
95.	M/s Leather Tend (Fayaj Tanners), D.T.S. Road, Jajmau, Kanpur	Tannery	114.	M/s Kamal Enterprises, Bhalla Estate, Jajmau, Kanpur	Tannery
96.	M/s Saud Tanners 12/9, Purwa Jajmau, Kanpur	Tannery	115.	M/s Everest Tanners, 184-C-2 Burhiaghat Jajmau, Kanpur	Tannery
97.	M/s Abdullah Tannery Pvt. Ltd., 150 Feet Road, Jajmau, Kanpur-208012	Tannery	116.	M/s Everest Export 175/158 B-3 Burhiaghat Jajmau, Kanpur	Tannery
			117.	M/s Jamal Industries, 712, Gajjupurwa Jajmau, Kanpur	Tannery

S.No.	Name of Industries	Sector
118.	M/s Habib Tannery Pvt Ltd Jajmau, Kanpur	Tannery
119.	M/s Khan Leather Finishers, Makkar SahidKaBhatta, Jajmau, Kanpur	Tannery
120.	M/s MakdoomTaining Industry, 103/89, Jajmau, Kanpur	Tannery
121.	M/s Bablu Enterprises, 90/76, Eidagh Road, Jajmau, Dist: Kanpur, UP.	Tannery
122.	M/s Farhan Tanners, 172/156, Burhiaghat Jajmau, Kanpur	Tannery
123.	M/s Gem Tanners, 112 A/3, Wajidpur Jajmau, Kanpur	Tannery
124.	M/s Sultan Tanners, Jajmau, Kanpur	Tannery
125.	M/s Reliance Tanning Ind. 487-488,150 Ft. road, Jajmau, Kanpur	Tannery
126.	M/s Ahmed Internationals, 367 & 368-A, Sanjay Nagar, Jajmau, Kanpur(UP.)	Tannery
127.	M/S Globe Leather Industries, 37a, 150 Ft. Road, Jajmau, Kanpur	Tannery
128.	M/s Sarfraj Tanners 382/353 BagalighatJajmau, Kanpur	Tannery
129.	M/S Top Tanners,406/377-A, Asarfabad, Jajmau, Kanpur	Tannery
130.	M/S Navratanindustries,532,150 Ft.Road, Jajmau, Kanpur	Tannery
131.	M/S Roshan Leather,9/10,Gajipurwa Jajmau, Kanpur	Tannery
132.	M/S Nisar Sons (Lari Tannery), 166, Gajipurwa Jajmau, Kanpur	Tannery
133.	M/S Naaz Leather Finishers, 14-A, 150 Ft.Road, Jajmau, Kanpur	Tannery
134.	M/S Greater Arafattannery Pvt.Ltd.12c, 150 Ft.Road, Jajmau, Kanpur	Tannery
135.	M/S Islam Tanners, 150 Ft.Road, Jajmau, Kanpur	Tannery
136.	M/s Umang Dairies Ltd., Gajraula. J.P. Nagar	Food & Dairy

**Statement-II**

*Closure Directions issued under Section 5 of E(P) Act, 1986*

S.No.	Name of Industries	Sector
1.	M/s Allied exim, Plot No. A-36, LTP, Banther, Unnao, U.P.	Tannery
2.	M/s Calico Trends, 17, Site-II, UPSIDC, Unnao, U.P.	Tannery
3.	M/s Everest Tanners, A-41, LTP, Banther, Unnao, U.P.	Tannery
4.	M/s Homera tanners Pvt. Ltd. A-4, LTP, Banther, Unnao, U.P.	Tannery
5.	M/s Islam Tanners, Plot no.-B-10, LTP, Banther, Unnao, U.P.	Tannery
6.	M/s Lader fabrics, D-16, site-II, Industrial area, Unnao, U.P.	Tannery
7.	M/s Model Tanners (India) Pvt Ltd., A-22,23,24, LTP, Banther, Unnao, U.P.	Tannery
8.	M/s Model Tannery (India) Pvt Ltd. A 7/1, B/3, Site-II, UPSIDC, Unnao, U.P.	Tannery
9.	M/s Mustang Leathers; New Name: M/s Tannery Treadstone International Ltd. Magarwara, Unnao, U.P.	Tannery
10.	M/s Omega International, G-11, 14, Site-II, UPSIDC, Unnao, U.P.	Tannery
11.	M/s Pacific Export, A-33, LTP, Banther, Unnao, U.P.	Tannery
12.	M/s Ruksh Enterprises, LTP, Banther, Unnao, U.P.	Tannery
13.	M/s Ruksh International Leathers Ltd. LTP, Banther, Unnao, U.P.	Tannery
14.	M/s Sultan Tannery & Leather Products, D-21, UPSIDC Industrial area, Site -II, Unnao, U.P.	Tannery
15.	M/s Super House Ltd.A-1,C-1, Site-II UPSIDC, Unnao	Tannery
16.	M/s Super House Ltd. Unit-III (Buffalo Division) B-16/17, UPSIDC, Unnao, U.P.	Tannery
17.	M/s Habib Leather Finishers, UNIT-2 150 feet Road, Jajmau, Kanpur	Tannery
18.	M/s Indian Tanning Industry, 150 Feet Road, Jajmau, Dist: Kanpur, U.P.	Tannery
19.	M/s Globe Industry, 37 B, 150 Feet Road, Jajmau, Kanpur, U.P.	Tannery



S.No.	Name of Industries	Sector
20.	M/s Alig tannery, A-25, UPSIDC, LTP, Banther, Unnao, U.P.	Tannery
21.	M/s Jain Distillery, 8th Km, Stone, Nagina road, Bijnor, U.P.	Distillery
22.	M/s Kisan Sahkari Chini Mills Ltd (Distillery Unit), Kaimganj, Farrukhabad, U.P.	Distillery
23.	M/s Lords Distillery Ltd., Nandgunaj, Ghazipur, U.P.	Distillery
24.	M/s Majhola Distillery & Chemical Works, Majhola, Pilibhit, Bareilly, U.P.	Distillery
25.	M/s Mohit Petro Chemicals Pvt. Ltd., 9th Km. stone, Nagina road, Bijnor, U.P.	Distillery
26.	M/s Nanglamal Sugar Complex (Distillery Division) Nanglamal, Garh Road, Meerut, U.P.	Distillery
27.	M/s National Industrial Corp.Ltd., Raja ka Sahaspur Bilari, Moradabad, UP	Distillery
28.	M/s Nibi steels Ltd. (Chemical division), Jamdih, Ghosi, District-Mau(U.P)	Distillery
29.	M/s The Kisan Sahkari Chini Mills Ltd (Distillery Unit) Ghosi, Mau, U.P.	Distillery
30.	M/s United Spirits Ltd. Unit, Roja, Shajahanpur, U.P.	Distillery
31.	M/s Wave Distilleries & Breweries Ltd. Vill-Ahmedpura, Ramghat Road, Tehsil Atrauli, Distt-Aligarh, U.P.	Distillery
32.	M/s Tikaula Sugar Mills Ltd. Tikaula, Jansath Road Mujaffarnagar, U.P	Sugar
33.	M/s Bathwal Udyog (P) Ltd., Sector-13, Other GIDA, Gorakhpur, U.P.	Other
34.	M/s Anand Duplex Ltd., 9th K.M., Meerut, U.P.	Paper & Pulp
35.	M/s Daurala Sugars Works(Sugar Unit), Sugar Daurala, Meerut, U.P.	Sugar
36.	M/s Daurala Organics, Daurala, Meerut, U.P.	Chemical

**Statement-III**

*Directions issued under Section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974*

S.No.	Name of Industries	Sector
1	M/s Gem Tanners, 112A/3 Wazidpur, Kanpur, U.P.	Tannery

S.No.	Name of Industries	Sector
2.	M/s Akhtar Tanners, 112A Wazidpur, Kanpur, U.P.	Tannery
3.	M/s International Tanning Industry, 645, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
4.	M/s Merit Leather Product, 91/1, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
5.	M/s Mobin Tanners, 91A, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
6.	M/s Hafiz Sons Tannery, 93A, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
7.	M/s Unique International Uniquen Exports 980 D, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
8.	M/s N. S. Tanners-2 83-A, Wajidpur, Jajmau, Kanpur, U.P.	Tannery
9.	M/s New light Leather Tanners, 59 A, Jajmau, Kanpur, U.P.	Tannery
10.	M/s Allig Industries, 36A 150 Road, Jajmau, Kanpur, U.P.	Tannery
11.	M/s Homera Tanning Industries Pvt. Ltd., Jajmau, Kanpur, U.P.	Tannery
12.	M/s Lohiya Starlinger Ltd., Kanpur, U.P.	Other

[Translation]

**Diamond Exchanges**

6316. SHRIMATI BHAVANA PATIL GAWALI:

SHRI PRATAPRAO GANPATRAO JADHAO:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a provision for setting up of diamond market in the Foreign Trade Policy 2009-2014 and if so, the details thereof along with the action taken by the Government in this regard;

(b) whether the Government proposes to set up International Diamond Trade Centres, a Diamond Exchange and diamond markets to provide impetus to the diamond trade;

(c) if so, the details thereof and if not, the reasons therefor along with the places where they are operating and is proposed to be set up and the time likely to be taken in this regard;

(d) whether the Government has conducted any study regarding the estimated benefits from the opening of the centres and exchange; and

(e) if so, the details thereof and the reaction of the Gems and Jewellery Export Promotion Council thereto along with the steps taken by the Government to promote the gems and jewellery sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (d) A token budget of Rs. 1 crore has been provided in the budget of Department of Commerce during 2013-14 for the following projects of Gem & Jewellery Export Promotion Council:

- (i) Convention Centre at Mumbai,
- (ii) Gem & Jewellery Park at Mumbai,
- (iii) Setting up of Common Facility Centers in Gujarat,
- (iv) Setting up of Gem Bourse at Jaipur,
- (v) Technology Upgradation Fund for Gem & Jewellery Sector.

(e) Government of India has taken following measures to promote the gem and jewellery sector:-

- (i) Liberal financial assistance under Market Assess Initiative (MAI), Market Development Assistance (MDA) scheme of the Department of Commerce.
- (ii) All Industry for Duty Drawback on Gold (Rs 100.70/gm) and Silver Jewellery (Rs 2590.80/kg).
- (iii) Abolition of licensing regime for rough diamonds.
- (iv) Abolition of import duty on rough diamonds, rough corals and rough coloured gemstones.
- (v) Import of precious metals (gold/silver/platinum) through nominated agencies.
- (vi) Increase in the value limit of personal carriage from US\$ 2 million to US\$ 5 million in case of participation in overseas exhibitions and increase in the limit in case of personal carriage, as samples, for export promotion tours, from US\$ 0.1 million to US\$ 1 million.
- (vii) Reduction in Customs duty on Rhodium from 10% to 2%.
- (viii) Withdrawal of levy of 1% Central Excise on both branded & unbranded jewellery with effect from March 17, 2012.

(ix) Formation of Gem & Jewellery Sector Skill Council for skill development in the sector.

The Gem and Jewellery Export Promotion Council had welcomed the decision and steps taken by the Government of India in this regard.

[English]

#### **Monitoring Mechanism for CRF Projects**

6317. SHRI ADHALRAO PATIL SHIVAJI:

SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to set up a monitoring mechanism for the road projects taken up under the Central Road Fund (CRF) scheme;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The projects sanctioned under Central Road Fund (CRF) schemes are monitored from time to time by the Ministry at various levels.

[Translation]

#### **Raw Material Requirement**

6318. SHRI PASHUPATI NATH SINGH:

SHRI BADRI RAM JAKHAR:

Will the Minister of STEEL be pleased to state:

(a) the total number of steel based industries in the country, State-wise along with the quantum of crude steel/finished steel/steel products exported/imported during the said period;

(b) the estimated quantum of raw coal and iron ore required by the public sector steel plants during each of the next three years, plant-wise and during each of the three years and the current year;

(c) whether indigenous production of coal and iron ore are sufficient to fulfil the entire demand of the steel sector and if so, the details thereof along with the quantum of coal and iron ore supplied against the total demand during the said period;

(d) if not, the quantum of coal and iron ore imported/exported by the public sector steel plants along

with the rates at which the same were imported/exported during the said period; and

(e) the steps being taken by the Government to ensure regular supply of raw materials like coal and iron ore and to produce indigenously the steel products that are being imported?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Information on steel-based industries in the country is not available. However, state-wise distribution of units producing crude steel in the country, the total production of crude steel, and production for sale, export, import and real consumption of total finished steel, for the last five years, are at given in the enclosed Statement-I and II.

(b) The estimated quantum of raw coal and iron ore required by public sector steel plants during the next three years as well as the current year are as follows:-

Name of the PSU	Item (in MT)	Year		
		2013-14	2014-15	2015-16
RINL, Vishakhapatnam	Coal	6.254	6.594	7.089
	Iron Ore	6.6	8.3	9.2

Plant	Unit: Million Tonnes					
	2013-14		2014-15		2015-16	
	Coking Coal	CDI Coal	Coking Coal	CDI Coal	Coking Coal	CDI Coal
Bhilai Steel Plant (BSP)	4.5	0.3	5.6	0.4	6.4	0.6
Durgapur Steel Plant (DSP)	1.9	0.1	1.9	0.1	2.0	0.2
Rourkela Steel Plant (RSP)	3.0	0.1	3.2	0.3	3.3	0.5
Bokaro Steel Plant (BSL)	2.9	0.2	3.9	0.2	4.9	0.4
IISCO Steel Plant (ISP)	2.1	-	2.3	0.1	2.6	0.2
Total	14.4	0.7	16.9	1.1	19.2	1.9

(c) The production of iron ore during the year 2011-12 (provisional) was 167.28 million tonnes as against the total estimated consumption of about 116.3 million tonnes of iron ore by the domestic iron and steel industry. Therefore, production of iron ore in India was in excess of the total estimated domestic consumption by the iron and steel industry.

However, there are constraints regarding availability of quality coking coal in the country and presently, a major portion of coking coal requirement of domestic steel industry is being fulfilled through imports. During the year 2011-12, 16.05 million tonnes of coking coal was made available to

Year-wise Plant-wise tentative iron ore requirement of SAIL Plants is as follows:-

Plant/Year	Unit: Million Tonnes		
	2013-14	2014-15	2015-16
Bhilai Steel Plant (BSP)	9.25	10.23	12.21
Durgapur Steel Plant (DSP)	3.54	3.47	3.63
Rourkela Steel Plant (RSP)	5.80	6.11	6.93
Bokaro Steel Plant (BSL)	7.09	6.93	8.91
IISCO Steel Plant (ISP)	1.82	3.96	4.80
Visvesvaraya Iron & Steel Plant (VISP)	0.29	0.27	0.32
Total	27.79	30.97	36.80

The plant-wise estimated requirement of coking coal for use in coke oven batteries and CDI coal for injection in blast furnaces at SAIL plants during next three years, based on projected production, is as follows:-

Plant	Unit: Million Tonnes					
	2013-14		2014-15		2015-16	
	Coking Coal	CDI Coal	Coking Coal	CDI Coal	Coking Coal	CDI Coal
Bhilai Steel Plant (BSP)	4.5	0.3	5.6	0.4	6.4	0.6
Durgapur Steel Plant (DSP)	1.9	0.1	1.9	0.1	2.0	0.2
Rourkela Steel Plant (RSP)	3.0	0.1	3.2	0.3	3.3	0.5
Bokaro Steel Plant (BSL)	2.9	0.2	3.9	0.2	4.9	0.4
IISCO Steel Plant (ISP)	2.1	-	2.3	0.1	2.6	0.2
Total	14.4	0.7	16.9	1.1	19.2	1.9

Steel sector and 30.04 million tonnes of coking coal was imported {Source: Coal Statistics 2011-12 (Provisional)}

The total production and demand of iron ore in the country during the last three years are given below:-

(Quantity in million tonnes)

Year	Iron Ore produced @	Demand / Domestic consumption
2009-10	218.55	96.3@
2010-11 (P)	207.15	105.23@
2011-12 (P)	167.28	116.3#

@ - Source for production - IBM, Ministry of Mines

# - Source - estimates of Ministry of Steel

(d) There was no import of iron ore by RINL.

About 4.4 million tonnes of Coking Coal is being procured from Australia, US and New Zealand.

	Receipts volume in (million tonnes)				Landed Cost (in Rs. Per metric ton)			
	2010-11	2011-12	2012-13	2013-14	2010-11	2011-12	2012-13	2013-14*
Coking coal and PCI	3.455	3.676	3.343	0.459	11,345.65	14,339.04	12,015.42	9,997.17
Boiler Coal	0.08	-	-	-	3,681.07	-	-	-

\* (Receipts till April, 2013)

SAIL procures imported Metallurgical Coal based on the requirements of the SAIL steel plants every year. The quantity and weighted average price of Imported Metallurgical Coal procured by SAIL during last three years are as under:-

Year	Quantity imported on receipt basis (Million Tonnes)	Weighted Avg. Price (US\$ PMT FOBT)
1	2	3
2010-11	10.27	\$223.60

	1	2	3
2011-12		10.42	\$272.80
2012-13		10.12	\$182.00

(e) To improve availability of iron ore to domestic iron and steel industry, the Government has increased the export duty on iron ore to 30% ad valorem on all grades of iron ore (except pellets). Import duty on coking coal and steam coal has also been kept at Nil. Besides, a Special Purpose Vehicle namely International Coal Ventures Limited (ICVL) has been formed for acquisition of coal assets abroad.

#### Statement-I

State-Wise Distribution of Number of Steel Plants in terms of crude steel (2010-11)

SEGMENT: Main Producers

Plant	State	Crude Steel		
		Capacity	Production	(%) Utilization
Unit: '000 tonnes				
SAIL Plants (PSU)				
Bhilai Steel Plant	Chhattisgarh	3925	5329	136
Durgapur Steel Plant	West Bengal	1802	1961	109
Rourkela Steel Plant	Odisha	1900	2160	114
Bokaro Steel Ltd	Jharkhand	4360	3592	82
IISCO Steel Plant	West Bengal	500	411	82
Alloy Steel Plant	West Bengal	234	200	85
Visveswariya Steel Ltd	Karnataka	118	108	92
TOTAL (SAIL):		12839	13761	107
RINL/Vizag Steel Plant (PSU)	Andhra Pradesh	2910	3235	111
Tata Steel Ltd	Jharkhand	6800	6856	101
Total: Main Producers		22549	23852	106

Source: JPC

SEGMENT: Electric Arc Furnace (in private sector) -  
Majors and Others

State	Capacity & Production '000 tonnes		
	Working Units	Capacity	Total Production
1	2	3	4
Chattisgarh	3	2520	2280

	1	2	3	4
Goa		2	110	78
Gujarat		4	5335	4564
Maharashtra		10	7829	7072
Madhya Pradesh		2	2	1
Region Total		21	15796	13995
West Bengal		6	528	302

1	2	3	4	1	2	3	4
Odisha	3	624	625	Uttar Pradesh	3	211	58
Jharkhand	3	384	553	Region Total	13	1430	1371
Region Total	12	1536	1480	Andhra Pradesh	1	500	27
Chandigarh	1	75	31	Kerala	2	55	12
Harayana	4	804	906	Region Total	3	555	39
Punjab	5	340	376	Grand Total: EAF	49	19317	16885

Source: JPC

*SEGMENT: Induction Furnace (in private sector) - Majors and Others*

Capacity &amp; Production '000 tonnes

State	Working Units	Capacity	Total Production	(%) Utilization
Chhattisgarh	68	2733	2043	75
Daman	40	367	405	110
DNH	23	263	237	90
Goa	22	437	346	79
Gujarat	56	978	1078	110
Madhya Pradesh	15	201	235	117
Maharashtra	77	1962	1893	96
Region Total	301	6941	6237	90
Assam	11	113	108	96
Bihar	16	532	388	73
Jharkhand	81	1219	1156	95
Meghalaya	12	255	145	57
Odisha	95	3492	2628	75
West Bengal	73	4355	3430	79
Region Total	288	9966	7855	79
Chandigarh	3	56	65	116
Harayana	34	189	201	106
Himachal Pradesh	16	380	210	55
Jammu and Kashmir	8	169	174	103
New Delhi	5	27	27	100
Punjab	139	2480	1718	69
Rajasthan	55	719	712	99
Uttar Pradesh	149	1864	1693	91
Uttaranchal	34	457	365	80
Region Total	443	6341	5165	81
Andhra Pradesh	77	2208	1244	56
Karnataka	27	916	537	59
Kerala	42	608	361	59
Puducherry	27	560	343	61

State	Working Units	Capacity	Total Production	(%) Utilization
Tamilnadu	102	2735	1199	44
Region Total	275	7027	3684	52
Grand Total: IF	1307	30275	22941	76

Source: JPC

### **Statement-II**

1. Data on overall capacity, production and capacity utilization of crude steel in India during the last five years is shown in the table below.

Year	India: Crude steel (million tonnes or MT)		
	Capacity	Production	Capacity utilization (%)
2008-09	66.34	58.44	88
2009-10	75.00	65.84	88
2010-11	80.36	70.67	88
2011-12	90.87	74.29	82
2012-13*	96.71	78.31	81

Source: JPC; \*provisional

2. Data on production for sale, import, export, real consumption of total finished steel in the country during the last five years is shown below.

Year	Total Finished Steel (MT)			
	Production for sale	Import	Export	Real Consumption
2008-09	57.16	5.84	4.44	52.35
2009-10	60.62	7.38	3.25	59.34
2010-11	68.62	6.66	3.64	66.42
2011-12	75.69	6.86	4.59	71.02
2012-13*	77.62	7.87	5.25	73.33

Source: JPC; \*provisional

### **Conservation of Birds**

6319. SHRI MAHABAL MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the State-wise total number of bird habitats in the country;

(b) whether the Government provides funds/assistance to State Governments for proper maintenance and upkeep of bird habitats and conservation of rare birds species; and

(c) if so, the details of funds provided to various State Governments during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) State-wise total number of bird sanctuaries in the country, as available in the Ministry, is given in the enclosed Statement-I. The Ministry provides financial

and technical assistance to the State/Union Territory Governments for the protection and conservation of the wildlife including rare birds species and their habitats under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats'.

Details of financial assistance provided to the State/ union Territory Governments by the Ministry for protection and conservation of Protected Areas including bird sanctuaries during the last three years under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' are given in the enclosed Statement-II.

### **Statement-I**

#### *State/Union Territory-wise number of bird sanctuaries*

States/UTs	No of. Bird Sanctuaries
Andaman and Nicobar Islands	12
Andhra Pradesh	8
Arunachal Pradesh	3
Assam	5
Bihar	6
Chhattisgarh	1
Goa	1
Gujarat	10
Haryana	2
Himachal Pradesh	5
Jammu and Kashmir	4
Jharkhand	1

States/UTs	No of. Bird Sanctuaries
Karnataka	8
Kerala	3
Madhya Pradesh	4
Maharashtra	4
Manipur	1
Odisha	4
Punjab	1
Rajasthan	3
Sikkim	1
Tamil Nadu	13
Uttar Pradesh	12
West Bengal	5
<b>Total</b>	<b>117</b>

**Statement-II**

*Details of financial assistance provided to the State/ Union Territory Governments during the last three years under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats'*

(RS IN LAKHS)

Sl. No.	Name of the State/UTs	2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andaman and Nicobar Islands	87.872	127.06	109.50
2.	Andhra Pradesh	64.341	71.50	180.335
3.	Arunachal Pradesh	213.197	168.11	162.3755
4.	Assam	186.63	234.17	146.00
5.	Bihar	19.889	00	64.685
7.	Chhattisgarh	281.966	241.783	449.5655
8.	Chandigarh	12.29	19.98	00
9.	Goa	32.879	21.458	148.12
10.	Gujarat	1106.749	1126.589	517.926
11.	Haryana	15.114	28.70	52.00
12.	Himachal Pradesh	253.80	242.1104	318.9668
13.	Jammu and Kashmir	537.336	445.085	515.957
14.	Jharkhand	63.64	64.2615	81.6195
15.	Karnataka	412.252	335.851	434.5018

	1	2	3	4	5
16. Kerala			366.786	941.79	1210.08
17. Madhya Pradesh			635.366	506.164	467.707
18. Maharashtra			343.32	322.391	425.883
19. Manipur			88.316	86.65	73.925
20. Meghalaya			58.03	43.80	22.08
21. Mizoram			707.763	153.445	96.392
22. Nagaland			33.595	30.333	25.855
23. Odisha			315.331	331.2651	368.2084
24. Punjab			25.12	00	00
25. Rajasthan			348.068	291.387	478.249
26. Sikkim			183.78	131.793	177.579
27. Tamil Nadu			334.449	256.027	258.479
28. Tripura			2.84	00	00
29. Uttar Pradesh			296.179	204.371	319.09
30. Uttarakhand			134.90	201.144	220.27
31. West Bengal			276.385	246.425	164.135
<b>TOTAL</b>			<b>7438.183</b>	<b>6873.643</b>	<b>7489.4845</b>

[English]

**Marine Accidents**

6320. SHRIMATI BOTCHA JHANSI LAKSHMI: Will the Minister of SHIPPING be pleased to state:

(a) the number of marine accidents in Indian waters registered in the country during the last three years and the current year;

(b) the reasons for each of the accidents along with the details of loss of life and property as well as marine flora and fauna due to the said accidents;

(c) the number of ships of Shipping Corporation of India affected due to the said accidents; and

(d) the action taken by the Government in this regard particularly with regard to prevent such accidents/collisions and also to protect the marine environment?

THE MINISTER OF SHIPPING (SHRI G.K.VASAN):  
(a) and (b) The total number of marine accidents in Indian waters, including the ships registered in the country, along with the reasons for each of the accidents during the last three years and the current year and the details of loss of life due to the said accidents are given below:

Sr. No.	Reasons for marine accidents	2010	2011	2012	2013 (till 31st March)
1	Fire	2	10	9	5
2	Flooding	2	2	0	0
3	Loss of ship	4	6	2	0
4	Collision	9	3	4	4
5	Grounding	7	15	5	1
6	Oil pollution	0	4	2	0
7	Slips and falls	5	4	7	0
8	Machinery failure	7	7	6	1
9	Contact damage	4	5	5	3
10	Cargo related	4	4	6	2
11	Mooring accidents	2	3	3	0
12	Accidents on deck (injury)	5	5	7	2
13	Accidents in Engine-Room ( E/R) (injury)	9	0	3	1
Total		60	68	59	19

## Details of loss life:-

Sr. No.	Loss of life	2010	2011	2012	2013 (till 31st March)
1	Missing seafarers	13	3	7	4
2	Due to accidents	18	45	18	4
3	Due to suicide	1	1	3	2
4	Due to natural causes	22	36	33	12
Total		54	85	61	22

No records are maintained about loss of property as well as marine flora and fauna.

(c) The number of ships of Shipping Corporation of India affected by the said marine accidents is given below:-

Year	No. of accidents
2010	0
2011	2
2012	3
2013 (till 31st March)	1

(d) In all cases of marine accidents, including Indian ships, a Preliminary Inquiry is conducted and wherever required, penal proceedings are initiated in accordance with the relevant provisions under Merchant Shipping Act, 1958 and the rules made thereunder, for suspension of Certificate of Competency (COC) of Master/Engineer/Officer, as the case may be, of seafarers, suspension of International Safety Management (ISM) certification etc. Casualty circulars are also issued for disseminating 'lessons learnt'. Directorate General Shipping has been conducting seminar/workshops in consultation with Company of Master Mariners of India (CMMI) where cases of marine accident investigations are discussed with seafarers and shipping industry.

For cases of marine accidents on board foreign flag ships and involving Indian seafarers, requests are forwarded to (a) concerned flag administration of the ship for conducting casualty investigation and (b) the Indian missions concerned for fact finding inquiry. The reports of such inquiries are shared with families of the concerned Indian seafarers also.

**Scorpene Project**

6321. SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

SHRI ASADUDDIN OWAISI:

Will the Minister of DEFENCE be pleased to state:

(a) whether Spanish consultants have left the Scorpene project;

(b) if so, the details thereof and the reasons therefor;

(c) whether already delayed Scorpene project would again miss the revised target for induction by 2015;

(d) if so, the details thereof;

(e) the reasons for repeated failure to meet targets for its induction; and

(f) the steps taken / being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
 (a) and (b) Yes, Madam. The Collaboration Agreement between M/S. DCNS and M/s. Mazagon Dock Limited (MDL) provides for an Advising and Overseeing Team (AOT) to advise MDL during construction for a period of 87 months. This AOT of M/s. DCNS also had few persons from Navantia, Spain as subcontractor to M/s. DCNS who have since returned to Spain on completion of their term.



(c) and (d) The proposal of M/s. MDL for further extension of the delivery date is under examination.

(e) and (f) The project is delayed due to several reasons which include initial teething troubles, delay in augmentation of infrastructure, procurement of Yard Procured Materials and absorption of new processes and procedures of completely new technology. However, M/s. MDL has taken up the construction of six submarines concurrently, placed orders for complete material package required for construction of submarines, augmented its manpower and infrastructure while outsourcing certain tasks in order to mitigate the delay.

#### Sericulture College/Apparel Parks

6322. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to set up Eri (Endi) yarn production plant, Sericulture College and apparel parks in the Bodoland Territory;

(b) if so, the details thereof along with the funds released/utilised for the development and promotion of sericulture with special mention to Eri and Muga silk sectors during the last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The Union Government through Central Silk Board (CSB) have supported for establishment of an Eri Spun Silk Mill at Kokrajhar in Bodoland Territorial Council (BTC) under Centrally Sponsored Scheme, namely, Catalytic Development Programme (CDP) during the X Plan. But there is no specific proposal for setting up a Sericulture College or an Apparel park in the Bodoland Territory

(b) A financial assistance of Rs.112.50 lakhs has been provided towards construction of building, procurement of machinery and equipments for the said project. The mill has started its commercial production with effect from the year 2009. A Regional Silk Technological Research Station (RSTRS) at Guwahati (Assam) has also been established to provide necessary training support in post cocoon sector for the benefit of people of North Eastern region including BTC.

The CDP schemes implemented in Assam including Bodoland Territorial Council (BTC) focus on the development of Muga and Eri culture. A list of such Eri, Muga and Post Cocoon components under CDP during 11th Plan is enclosed as Statement. The details in respect of funds released/utilized by Assam & BTC for the development and promotion of sericulture under the CDP during the last three years (2009-10 to 2011 -12) are as under:

(Rs.in Lakhs)

State	2009-10		2010-11		2011-12	
	Total CDP Funds released	For Muga & Eri schemes	Total CDP Funds released	For Muga & Eri schemes	Total CDP Funds released	For Muga & Eri schemes
Assam	1162.19	692.20	2482.15	1863.82	2392.44	1491.56
B.T.C.	453.39	302.06	571.40	404.92	775.56	576.30
Total	1615.58	994.26	3053.55	2268.74	3168.00	2067.86

(c) Does not arise.

#### Statement

#### CATALYTIC DEVELOPMENT PROGRAMME DURING XI PLAN

List of ERI, MUGA AND POST COCOON COMPONENTS UNDER CDP DURING XI PLAN (2007-'12)

Name of the Scheme

I Seed Sector (ERI)

1 Assistance to State Depts., for Strengthening of existing Eri farm cum Grainages including assistance to Seed Rearer cum Private Graineurs (Nos.)

Muga

- 2 Assistance to Muga Private Graineurs (nos.)
- 3 Assistance to State Departments for Strengthening of Muga seed multiplication infrastructure (No.)
- II VANYA Cocoon sector
- 4 Augmentation of perennial Eri food plants with supply of Start-up tools (Ac)
- 5 Construction of Rearing houses (nos.)

Muga

- 6 Raising of nursery of Muga food plants / Augmentation of Muga plantations with supply of farming tools/

assistance to Muga silkworm rearers & seed rearers (Ac)

- III Post Cocoon Sector  
Silk Reeling & Spinning Components
- 7 Support for Hot Air Driers-Elcctrical/Multi-fuel Ushnakoties for Reeling units (Nos.)
- a) 50 kg. capacity (Nos.)
- 8 Quality linked price Support system for cocoons and raw silk - for State Govts. / Co-operatives / NGOs / SHGs
- 9 Establishment of Cocoon Banks / Market Support to Vanya Sector - RMBs for Tasar, Oak Tasar, Eri & Muga
- 10 Providing Services of Master Reelers/Weavers/ Dyers to reeling/weaving/dyeing Units - through / for State Governments/ NGOs/Coop Soc./SHGs (Nos.)
- 11 Support for Vanya Reeling/Spinning Sector (Nos.)
- a) Spinning  
b) Reeling-cum-Twisting  
Silk Weaving Components
- 12 Support for Handloom Sector for Loom upgradation (Nos.)
1. Support for Certified Handlooms specially designed for [Parallel beat-up / Swing beat-up, Negative let off, 5 - Wheel take - up, Separate cloth ruler along with Jacquard (240 hooks)]
2. Loom Upgradation through Jacquards (or doobby / pneumatic lifting machanism / Ball to beam conversion device etc.)
- 13 Support for setting up of Common Facility Centre for yarn dyeing / Fabric processing: (Nos.)
1. Yarn Dyeing: 25 Kg. capacity
- IV Support Services Sector
- 14 Entrepreneurship Development & Management Development Programmes.
- 15 Beneficiary Empowerment Programme conducted by States and Seri related exposure visits.(nos.)
- 16 Publicity for the sector (Audio visuals / Printing / Exhibitions / BSMs / Awareness programmes, Workshops / Seminars etc.)
- 17 Cluster Development Projects through NGOs / SHGs / Support for special SGSY Projects / Scheme of Fund for Regeneration of Traditional Industries (SFURTI) etc.
- 18 Emphasis on Tribal areas

### Staff for Retired Officers

6323. SHRI KALIKESH NARAYAN SINGH DEO:

DR. SANJAY JAISWAL:

SHRI PRALHAD JOSHI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is aware of a practice whereby serving defence personnel are posted with retired defence officers;

(b) whether the Government has received any other complaints of personnel serving in the Indian Army being posted with retired Army Officers;

(c) if so, the details thereof;

(d) whether any enquiry has been conducted into such complaints; and

(e) if so, the details thereof along with details of the action taken against those found responsible for such practice?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There is no such practice of posting serving defence personnel with retired officers.

(b) to (e) One complaint has been received for which an enquiry has been initiated.

[Translation]

### Clearance to Highway Project

6324. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has accorded environmental clearance to Nizamabad-Jagdapur (National Highway No. 16) passing through Shironcha under tribal constituency Gadchiroli Chimur in the State of Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor along with the time by which the environmental clearance is likely to be granted to the said National Highway?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The proposal for grant of environmental clearance to Nizamabad-Jagdapur section of National Highway No. 16 passing through Shironcha in Maharashtra has not been received.

(c) Does not arise in view of the reply to parts (a) and (b) above.

[English]

#### **Acquisition of Land for NH Projects**

6325. DR. SANJAY SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has conducted any assessment of the unutilised land that was previously acquired by the National Highways Authority of India (NHA1) for National Highways Development projects;

(b) if so, the details thereof, State-wise including Uttar Pradesh during each of the last three years and the current year;

(c) the number of projects which have come to a standstill despite availability of such land during the period and the action taken by the Government to re-start work on these projects and complete the same;

(d) whether the Government has come up with a scheme for protecting such unused land from encroachers and if so, the details thereof; and

(e) whether the Government has fixed any time-limit for utilisation of the said land and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) National Highways Authority of India (NHA1) has not made any assessment of unutilised land that was previously acquired for implementation of National Highways Development Projects (NHDP). Land for NHDP is acquired by the NHA1 based on the current as well as future requirement for further widening of the road/facilities to be developed keeping in view the traffic growth.

#### **Monitoring of Tiger Reserves**

6326. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has reviewed Phase-IV Monitoring in Tiger Reserves in the country;

(b) if so, the details along with the outcome thereof;

(c) the details of the areas need to be strengthened in various Tiger Reserves;

(d) whether the Government has strengthened its bilateral cooperation with neighbouring and other countries on tiger and leopard conservation;

(e) if so, the details in this regard; and

(f) the extent to which various projects in the country have been benefited from such cooperation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes Madam. The Phase-IV monitoring in tiger reserves was reviewed in 2012. The said monitoring is being implemented in all tiger reserves as per protocol issued in this regard.

(c) to (f) The Phase-IV monitoring has been strengthened in areas with low tiger density, and those affected by left wing extremism (where camera trapping is not feasible) by prescribing DNA analysis from scats for obtaining the minimum tiger number. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sundarban. A sub-group on tiger and leopard conservation has been constituted for cooperation with the Russian Federation. The said bilaterals have strengthened tiger conservation.

#### **NH Projects**

6327. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the trend of projects being bagged with premium has shown the high interest of road developers in National Highway (NH) projects and if so, the details thereof;

(b) whether the Government is getting unexpected premium in NH projects which are financially viable; and

(c) if so, the details of premium received by the Government during the last three years and the current year along with the details of highway projects taken up by this premium amount, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The road developers had shown high interest in bidding National Highway (NH)

projects during 2010-11 and 2011-12. However, this trend does not continue now. During the last three years 3,878 crore were offered as premium. Premium received is ploughed back to financing plan of National Highway Development Project (NHDP).

### **Sports Infrastructure in NER**

6328. SHRI VINCENT H. PALA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of sports infrastructure build in each State of the North Eastern Region during the last five years;

(b) the details of sports personalities who have brought laurels to the country in International and National Sports event from each of the State in North Eastern Region, event-wise, during the last five years;

(c) the special facilities and concession given by the Government to North Eastern States as well as sportspersons for promotion of sports in this Region;

(d) the amount spent on Sports, sports facilities, infrastructure, awards etc., exclusively for each State in the North Eastern Region for promotion of sports, State-wise;

(e) the details of National or International level Sports infrastructure build in any State in the North Eastern Region other than Assam; and

(f) the details of proposals for constructing sports infrastructure in North Eastern States including Meghalaya?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Under the Scheme of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), introduced from 2008-09 with the objective of creating/developing basic playfields in all village Panchayats of the country in a phased manner over a period of 10 years. Under the scheme for development of playfield in the North Eastern States, a sum of Rs. 66.03 crore was released during the years 2008-09 to 2012-13 and 4726 Village Panchayats and 369 Block Panchayats were covered during this period. The state-wise details of number of Village/block panchayats covered and fund released under PYKKA scheme for development of playfields during the above mentioned period are given in the enclosed Statement-I. Under the Urban Sports Infrastructure Scheme (USIS), grant approved and released to the North Eastern States for creation/up-gradation of sports infrastructure projects in 2010-11, 2011-12 & 2012-13 (The Scheme was launched in the year 2010-11). The State-wise details showing the grant approved and released

to the North Eastern States under the USIS are given in the enclosed Statement-II. The infrastructure created by Sports Authority of India (SAI) are given in the enclosed Statement-III.

(b) The details of sports personality who have brought Laurels to the country in International and national sports events from each of states in North Eastern Region event-wise, during last five years are given in the enclosed Statement-IV.

(c) The funding pattern of various components of the PYKKA Scheme such as one-time capital grant, annual acquisition and annual operational grants is given in the enclosed Statement-V. The component of one time capital grant of Rs. one lakh to each Panchayat is shared in the ratio of 75:25 between the Central and States Government but for North Eastern States, it is 90:10-. In other words, the Central Grant is Rs. 75,000 for normal states and it is 90,000/- for North Eastern States.

(d) The amount spent on sports, sports facilities, infrastructure and awards etc. for promotion of sports, the state-wise details are given in the enclosed Statement-VI. The Sports Authority of India (SAI) has spent on Infrastructure works for each state In North Eastern Region as given in the enclosed Statement-VII.

(e) The information on sports infrastructure created by individual State Governments & Private bodies is not compiled in this Ministry.

(f) The proposals for constructing sports infrastructure under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme in following North Eastern States including Meghalaya have been received.

Year	State	Village Panchayat	Block Panchayat
2010-11	Meghalaya	416	39
2011-12	Mizoram	817	26
2012-13	Mizoram	817	26
2011-12	Nagaland	330	15
2012-13	Nagaland	218	12

Under the Urban Sports Infrastructure Scheme (USIS), the following number of proposals have been approved:-

State	Sanctioned
Arunachal Pradesh	01
Assam	01

State	Sanctioned
Manipur	01
Meghalaya	01
Mizoram	02
Nagaland	01

**Statement-I**

State wise details of number of village/block panchayats covered and fund released under PYKKA scheme for development of playfields during the years 2008-09, 2009-10, 2010-11, 2011-12 and 2012-13 to North Eastern States.

S. No	Name of the State/ UT	Coverage of village/ block panchayats under PYKKA scheme		Rs. (in crore)
		No. of village panchayats	No. of block panchayats	
1.	Arunachal Pradesh	1065	96	14.95
2.	Assam	999	66	14.13
3.	Manipur	79	04	1.09
4.	Meghalaya	249	24	3.97
5.	Mizoram	572	18	7.47
6.	Nagaland	660	30	9.14
7.	Sikkim	166	95	6.86
8.	Tripura	936	36	8.42
Total		4726	369	66.03

**Statement-II***Urban Sports Infrastructure Scheme (USIS)*

The details of grant approved and released to the North Eastern States under the Urban Sports Infrastructure Scheme (USIS) for creation/up-gradation of sports infrastructure projects in 2010-11, 2011-12 and 2012-13 (The Scheme was launched in the year 2010-11).

2010-11		(Rs. in crore)		
S. No.	State	Project	Grant approved	Grant released
1	2	3	4	5
1	Mizoram	Laying of Synthetic Hockey Field at Boys'	5.00*	4.00

1	2	3	4	5
		Hockey Academy, Kawnpuri		
2011-12				
1	Nagaland	Laying of Synthetic Athletic Track at Indira Gandhi Stadium, Kohima	5.00	3.00
2	Mizoram	Construction of Multi-purpose Indoor Hall at at Mualpui, Aizawl	6.00	4.50
3	Meghalaya	Laying of Synthetic Athletic Track at JN Sports Complex, Shillong	5.50	4.30
4	Assam	Construction of Multi-purpose Indoor Hall SAI-SAG centre Tinsukia	6.00	3.20
2012-2013				
1	Manipur	Construction of Multi-purpose Indoor Hall at Senapati Dist. HQs.	5.9999	1.80
2	Arunachal Pradesh	Laying of Astro-turf Hockey field at Sports Complex, Chimpu, Itanagar.	5.00	1.26

\*Note: The Utilization Certificate (UC) was submitted by Mizoram for the amount of Rs. 4 Crore released in the year 2010-11. Hence, the balance amount of Rs. 1 Crore was released in the year 2012-13

**Statement-III**

*The details of Sports Infrastructure build by SAI in each state of the North Eastern Region during the Last five years.*

S.No.	Location/State	Name of the scheme/work	Approx Rs.In lac	Present Status
1	ASSAM			
	Guwahati	C/o Multipurpose Hall	401.00	Completed
2	-do-	C/o Campus Hostel	62.00	Completed
3	-do-	Laying of Synthetic Athletic Track	400.00	-do-
	MEGHALAYA			
1	Shillong	Development of site for playfields including earth work, retaining wall and fencing etc. (for Archery ground)	148.00	-do-
2	-do-	Development of site for playfields including earthwork, retaining walls and fencing etc.(For football ground and athletics track	487.00	-do-
3	-do-	C/o roads,retaining walls for roads and culverts etc.	211.00	-do-
4	-do-	Development of site and Bulk services(Civil)	213.00	-do-
5	-do-	C/o 100 bedded hostel for boys	456.00	-do-
6	-do-	C/o 100 bedded hostel for girls	408.00	In progress
7	-do-	C/o MP Indoor Hall	920.00	-do-
8	-do-	Football ground and Synthetic Athletic Track ground football ground in lieu of swimming pool	442.00	-do-
9	-do-	Staff quarters (T-II-2nos.,T-III-2 nos.,T-IV-4 nos.,T-V-Ino.	227.00	completed
10	-do-	Development of site and bulk services electrical and mechanical	97.00	-do-
11	-do-	C/o Boundary wall and guard room(inclusive and contingency and tax)	116.00	-do-
	MANIPUR			
1	Imphal	Laying of Syn. Hockey Surface at Takyel, Imphal	536.00	In progress
2		Laying of Syn. Athletic Track at Takyel, Imphal	721.00	-do-
3	-do-	C/o 6 units of Type: III Qtrs. At Takyel, Imphal	102.00	Completed
4	-do-	C/o MP Hall at Takyel, Imphal	1881.00	In progress
5		C/o 100 Bedded hostel at Takyel, Imphal	898.00	-do-
6	-do-	C/o MP Hall cum hostel at Khuman Lampak	542.00	-do-
7	-do-	C/o MP Hall at SAG Centre, Ultou	591.00	In progress
8	-do-	C/o 100 bedded hostel at SAG Centre, Utlou	1054.00	-do-
	MIZORUM			
1	AIZWAL	C/o 100 bedded hostel For 60 boys + 40 girls for SAI SAG at Aizwal,Mizoram	660.00	-do-
	NAGALAND			
1	Dimapur	Renovation of hostel Bldg. At STC Dimapur Civil/ Elect.	16.00	Completed

**Statement-IV**

*International players who have performed in Olympics/Asian Games/ Commonwealth Games Regional Centre (Assam, Arunchal Pradesh, Meghalaya & Sikkim)*

**1. Name: SHIVA THAPA, BOXING (Ex-SAI Trainee STC Guwahati)**

Performance in International Level Competition

- ❖ Gold medal in Hyder Aliyev Cup held in Azerbaijan (Russia) 6th - 10th May 2008
- ❖ Bronze medal in IV Children of Asia Games held in Yakutsk (Russia) 3rd to 14th July 2008
- ❖ Bronze medal in AIBA Junior Boxing Champ, held in Armenia (Yerevan) 23 rd May to 30th May 2009
- ❖ Silver Medal in 2010 Youth Olympic Games held at Singapore 14 to 26 August 2010
- ❖ Gold medal and qualified for 2012 London Olympics in 56 kg category at 2012 Asian Boxing Olympic Qualification Tournament was held in Astana, Kazakhstan April 5 to April 2012.
- ❖ Participation in London Olympics 2012

**2. Name: TARUNDEEP RAI, ARCHERY (58 GTC SHILLONG)**

Performance in International Level Competition

- ❖ Gold Medalist, Recurve Men's Individual, Asian Grand Prix, Bangkok, Thailand, 2004
- ❖ Silver Medalist, 43th World Outdoor Target Archery Champ.s, Madrid, Spain, 2005
- ❖ Bronze Medalist, Recurve Men's Individual, The 3rd Asian Archery Grand Prix Tournament, Jakarta, Indonesia, 2005
- ❖ Bronze Medalist, Recurve Men's Team, Asian Games, Doha, Qatar, 2006
- ❖ Silver Medalist, Recurve Men's Individual, 2nd Asian Grand Prix Tournament, Teheran, I.R. Iran, 2009

- ❖ Gold Medalist, Recurve Men's Team, 2nd Asian Grand Prix Tournament, Teheran, I.R. Iran, 2009
- ❖ Gold Medalist, Recurve Men's Individual, 5th Asian Grand Prix Tournament, Dakha, Bangladesh, 2009
- ❖ Gold Medalist, Recurve Men's Team, 5th Asian Grand Prix Tournament, Dakha, Bangladesh, 2009
- ❖ Gold Medalist, Recurve Men's Team, 2nd Asian Grand Prix, Bangkok, Thailand, 2010
- ❖ Bronze -Team, Commonwealth Games 2010 held at New Delhi (India) 2010
- ❖ Silver -Individual Recurve, XVI Asian Games held at Guangzhou (China) 2010
- ❖ Silver Medalist, Recurve Men's Team, Archery World Cup, Porec, Croatia, 2010
- ❖ Gold Medalist, Recurve Men's Team, Archery World Cup, Shanghai, P.R. China, 2010
- ❖ Silver Medalist, Recurve Men's Individual, Asian Games, Guangzhou, P.R. China, 2010
- ❖ Silver Medalist, Recurve Men's Team, Archery World Cup, Porec, Croatia, 2011

**3. Name: JAYANTA TALUKDAR, ARCHERY (ASSAM STATE)**

Talukdar was part of the Indian team that won the silver medal at the 2004 Junior World Champ.s. He followed up with a gold medal at the FITA Meteksan World Cup in 2006, becoming the first Indian archer to win gold at the event. In 2006 he also won a gold medal at the South Asian Games and a bronze medal in the team competition at the 2006 Asian Games.

Despite losses in 2009, the Tata Steel sponsored Talukdar was seeded Number 1 for the 2009 World Cup in Copenhagen. On 21 June 2012, Jayanta Talukdar made it to the Indian men's recurve archers' team for London Olympics 2012

*ACHIEVEMENT AND DETAILS OF TRAINEES UNDER SPORTS PROMOTIONAL SCHEME WHO HAVE SECURED POSITIONS AT INTERNATIONAL LEVEL FOR 5 YEARS (2009, 2010, 2011, 2012 till date).*

**MANIPUR**

S.NO.	NAME OF THE SCHEME	SPORT	NAME OF RAINEE	NAME, DATE & VENUE OF COMPETITION	ACHIEVEMENT
1	2	3	4	5	6
1.	SAG, Imphal	Karate	Miss L.Bibikarni Devi	2nd South Asian Champ at Kolkata from 25th & 26th January 2009.	Gold, Kumite

1	2	3	4	5	6
2.	SAG, Imphal	Karate	Miss Ch.Sarita Devi	-do-	Silver, Kumite
3.	SAG IMPHAL	WT.LIFTPNG	KH.SANGITA CHANU	Youth & Junior C'wealth Wt.Lifting Championship from 12th to 16th January 2011 at Penang (Malaysia)	1 Gold, 1 Silver
4.	SAG	WT.LIFTING	KH. SANJITA CHANU	Sr. Asian Championship, Tonglu, China from	Bronze 13th to 18th April 2011.
IMPHAL					
5.	SAG IMPHAL	Boxing	SH. SARJUBALA DEVI	Youth Women World Championship at Atlanta from 24th to 30th April 2011.	Gold
6.	SAG IMPHAL	W/Lifting	M. PURNIMA CHANU	Youth and Jr. Asian Wt. Lifting Championship at Thailand.	Silver
7.	SAG IMPHAL	W/Lifting	M. PURNIMA CHANU	Youth/Junior/Senior Commonwealth Wt. Lifting Champ at Cape Town, South Africa from 10th to 15th Oct 2011.	Bronze
8.	SAG IMPHAL	W/Lifting	KH. BIDYABATI CHANU	Youth/Junior/Senior Commonwealth Wt. Lifting Champ at Cape Town, South Africa from 10th to 15th Oct 2011.	Silver
9.	SAG IMPHAL	W/Lifting	L. AJIT SINGH	Youth/Junior/Senior Commonwealth Wt. Lifting Champ at Cape Town, South Africa from 10th to 15th Oct 2011.	Silver
10.	SAG IMPHAL	W/Lifting	KH. SANJITA CHANU	Youth/Junior/Senior Commonwealth Wt. Lifting Champ at Cape Town, South Africa from 10th to 15th Oct 2011.	Silver
11.	SAG IMPHAL	W/Lifting	N. SUMANBALA	Youth/Junior/Senior Commonwealth Wt. Lifting Champ at Cape Town, South Africa from 10th to 15th Oct 2011.	Silver
12.	SAG IMPHAL	Wushu	L. SANATOMBI CHANU	11th World Wushu Champ from 6th to 15th Oct. 2011 at Ankara, Turkey	Silver
MANIPUR					
13.	SAG UTLOU	Taekwondo	S.BIKRAMJIT SINGH	5mC'wealth Taekwondo Championship from 28th to 31st January 2011 at Chennai	Bronze



1	2	3	4	5	6
MANIPUR					
1.			L. Anand Meitei		
2.	STC Imphal	Football	L. Arunkumar Singh	Indo-Nepal -Sri Lanka Int.7-A-Side Champ. 4th to 6th Feb.09,Nepal	Gold
3.			S. Dhanabir Singh		
4.	STC Imphal	Kabaddi	K.SANAHANBI DEVI	16TH Asian Games at Guangzhou, China from 13th to 27th Nov. 2010.	Gold
5.	STC Imphal	Kabaddi	K.SANAHANBI DEVI	4th Asian Kabaddi Champ Italy 9-14 July 2010	Gold (Team)
6.	STC Imphal	Football	W. RANJIBALA MDEVI	U-16 Asian Girls Qualifying Tournament held at Colombo.	Bronze
7.	STC Imphal		PH. ICHAL DEVI		
MANIPUR					
1.	SAG Imphal	FEN	W. ROSHAN SINGH	2nd South Asian Fencing Champ at Hyderabad from 17th to 19th April 2012.	Gold & Bronze
2.	SAG Imphal	WT. LIFT	KH. SANJITA	Sr. Asian Wt Lifting Championship at Pyeongtaek, Korea from 22nd to 30th April 2012.	XII- Position
3.	SAG Imphal		THASANA CHANU		Gold
4.	SAG Imphal		N. SUMANBALA DEVI		Gold
5.	SAG Imphal	WT. LIFT	O, GEETA DEVI	Youth/ Jr. Sr. Commonwealth 2012 at SAMOA from 6th to 9th June 2102.	Gold
6.	SAG Imphal		KH. SANJITA CHANU		Gold
7.	SAG Imphal		N. SUMANBALA DEVI		Silver
8.	SAG Imphal		PH. BISHOP MEITEI	1st Federation Cup Wushu Championship held at Rohtak from 1st to 3rd June 2012.	Gold
9.	SAG Imphal		KH. NANDARANI CHANU		Gold
10.	SAG Imphal	WUSHU	M. MAMTAJ CHANU		Silver
11.	SAG Imphal		TH. BINAPANI DEVI		Bronze
12.	SAG Imphal		KH. BIDYASHWOR		3 Gold
13.	SAG Imphal	FEN	S. SARITA CHANU	11th Navy Open Fencing Champ held at Bangkok, Thailand from 22nd to 25th June 2012.	Gold

1	2	3	4	5	6
14.	SAG Imphal		L. SANATOMBI CHANU	8th Asian Wushu Champ at Aochi Minh City, Vietnam from 19th to 25th Aug 2012.	Participate
15.	SAG Imphal	WUSHU	KH. BIDYASHWORI CHANU	Youth World Wt. Lifting Championship from 16th to 22nd Sept. at Slovakia	Participate
16.	SAG Imphal	WT.LIFT.	N. KHOMDONBI CHANU		Participate
17.	SAG Imphal	WUSHU	L. MEMCHA DEVI	4th World Champ from 17th to 25th Sept 2012, Macau	Bronze
MANIPUR					
1.	COE, Imphal	Karate-do	Th.Sushan Singh	2nd South East Asian Karate-do Championship from 25th to 26th January 2009 at kolkata	Bronze
2.	COE, Imphal	Judo	A.SumilaDevi	2nd South East Asian Karate-do Championship from 25th to 26th January 2009 at kolkata	Bronze
3.	COE, Imphal	Cycling	Miss Ch.Rameshwori Devi	10th South Asian Games from 18th to 27th August 2006 at Colombo	Silver, 30 Km TTT
4.	COE,	Cycling	Miss N.Chaoba Devi	-do-	1 Silver & 1 Bronze, 30 Km TTT & 20 Km ITT
Imphal					
5.			TH.SUSHAN SINGH	4th Asian NSKF Karate Championship from 25-27 February 2011 at Columbo	1 Silver, 1 Bronze
6.	COE Imphal	Karate	K.KENSON SINGH		1 Gold, 1 Bronze
7.	COE Imphal	CYC	Y.SUNITA DEVI	Asia Cup, 12-14 June 2010 at Hakodata, Japan	Participant
8.	COE Imphal	FEN	M. USHARANI DEVI	2nd SAF Championship 2012 at Hyderabad from 26th to 28th March 2012	2 Gold & 1 Silver
MIZORAM					
1.			ArjunPandey		Silver
2.			F.Lalrempuii	5th C'Vealth Taekwondo Championship from 28th to 31st January 2011 at Chennai	Silver
3.	SAG Aizawl	Taekwondo	F.Lalhunhlua		Bronze
4.			T.Thangneihkimi		Bronze

1	2	3	4	5	6
5.	SAG Aizawl	Judo	VANLALPEKPI	South Asia cadet Judo Champ from 27th to 31st July 2011 at Kathmandu, Nepal.	Gold
6.	SAG Aizawl	BOX	LALDINMAWIIA	PRESIDENT Haider Ali Cup from 7th to 12th May 2012 at Baku Ajerbaijan.	Q-Final.
7.	SAG Aizawl	BOX	LALRUATFELI	Golden Gloves of VOSVODINA International Champ from 6th to 9th July 2012 at Novasad, Serbia	Bronze
8.	SAG Aizawl	BOX	LALRUATFELI	2nd Nation's Cup International Boxing Champ at Zrehjanin, Serbia from 9th to 12th Jan 2013.	Bronze
<b>NAGALAND</b>					
1.	STC, Dimapur	SepakTakraw	Mr. ZashevotoPusa	24th Kings Cup World Sepaktakraw Championship from 2nd to 7th July 2009 at Bangkok	Silver, Team Event

*OLYMPIAN PRODUCED BY SAI, NERC, IMPHAL*

1.	Ng. Dingku Singh	-	Boxing -	Sydney 2000.
2.	S. Suresh Singh	-	Boxing -	Sydney 2000.
3.	Th. Sanamacha Chanu	-	Weightlifting	Sydney 2000.
4.	Y. Brojeshori	-	Judo -	Sydney 2000.
5.	N. Kunjarani Devi	-	Weightlifting	Athens 2004
6.	L Bombayla Devi	-	Archery-	Beijing 2008 London 2012
7.	M.C. Mary Kom	-	Boxing -	London 2012
8.	L. Devendro	-	Boxing -	London 2012
9.	N. Soniya Chanu	-	WeightLifting-	London 2012

Arjuna Awardees Produced By SAI, NERC, Imphal

1.	N. Kunjarani Devi	-	Weightlifting-	1990
2.	Ng. Dingku Singh	-	Boxing -	1998
3.	Ksh. Tingongleima Chanu	-	Hockey -	2000
4.	Th. Sanamacha Chanu	-	Weightlifting -	2000
5.	W. Surjalata	-	Hockey -	2003
6.	M.C. Mary Kom	-	Boxing -	2003
7.	A. Anita Chanu	-	Judo -	2004
8.	L. SARITA DEVI	-	BOXING -	2009
9.	M. Suranjoy Singh	-	Boxing -	2011

10.	Y. Sandhyarani Devi	-	Wushu -	2011
11.	N. Soniya Chanu	-	Weight Lifting -	2012

Padma Shri Awardee Produced By SAI NERC, Imphal

1.	M.C. Mary Kom	-	Boxing -	2006
2.	N. Kunjarani Devi	-	Weightlifting	2011
3.	Ng. Dingku Singh	-	Boxing -	2013

Padma Bhushan Awardee Produced By SAI NERC, Imphal

### Statement-V

Details of funding pattern under the Scheme of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)

#### 1. Funding for development of playfields:

S.No.	Component	Village Panchayat	Block Panchayat
1.	One-time Capital Grant for leveling of playfields, etc. (in the ratio of 75:25 between centre and states; and 90:10 in the case of special category States / North Eastern States (100% central grant)	Rs.1 lakh	Rs.5 lakh
2.	Annual Acquisition Grant for 5 (five) years for sports kits/ equipments	Rs. 10,000/-	Rs.20,000/-
3.	Annual Operational Grant- for 5 (five) years for maintenance expenses, including honorarium to Kridashrees.	Rs.12,000/-	Rs.24,000/-

- (i) One-time capital grant is to be utilized for development of playfields, improvement of existing sports infrastructure, etc.
- (ii) Annual Acquisition grant is for a period of five years for acquisition of sports equipments, accessories, sports fixtures, consumables and repairs/maintenance.
- (iii) Annual operational grant is provided for a period of five years to maintain playfields including

honorarium to Kridashree (Rs.500/- p.m for village panchayat and Rs.1,000/-p.m. for block panchayat) and maintenance of infrastructure etc.

#### 2. Rural sports Competitions (100% central grant):

Quantum of grant-in-aid for holding rural competitions at block, district, state and national level is given below:-

Competitions	Funding
4.2.1 PYKKA Rural Competitions:	
(i) Block Level Competitions	Rs.50,000/- @ Rs. 10,000/- per discipline for 5 disciplines + Rs. 45,000/- prize money for the first three winning village panchayats
(ii) District Level Competitions	Rs. 2 lakh @ Rs. 20,000/- per discipline for 10 disciplines + Rs. 90,000/- prize money for the first three winning block panchayats
(iii) State Level Competitions	(i) Rs.10 lakh for state @ Rs. 1 lakh per discipline for 10 disciplines; (ii) Rs. 5 lakh for UT @ Rs. 50,000/- per discipline, for 10 disciplines. Note: 20% of total amount may be utilized for award of prizes.
(iv) National Level Competitions	Rs.70 lakh (Rs. 3.5 lakh per discipline for 20 disciplines) to host state. Note: Rs.50, 000/- out of Rs.3.5 lakh per discipline is earmarked for award of prizes.

**3. Women competitions/Championship:** 100% central grant is provided to States/UTs for conducting National Women Championships at district, state and National level as follows:-

**Women Competitions:**

Level of Competitions	Funding
(i) District level	Rs. 1.20 lakh @ Rs. 10,000/- per discipline for 12 disciplines.
(ii) State Level	Rs. 6 lakh for State @ Rs. 50,000/- per discipline for 12 disciplines; Rs. 3 lakh for UT @ Rs. 25,000/- per discipline for 12 disciplines.
(iii) National Level	Rs. 42 lakh @ Rs. 3.5 lakh per discipline for 12 disciplines.

Note:

- (i) Earlier, the women competition was called 'National Sports Festival for Women'. With a view to upscale the standard of the competitions, the nomenclature of the competitions has been rechristened as 'National Sports Championship for Women' and age limit of 25 years has been introduced for a women to be eligible for participating in the championship.
- (ii) The women competitions are conducted annually at district, state and national level. Women players from North Eastern States participating in the National level Women Championship are given transport as in the case of Rural Competitions.
- (iii) As per report received from the States, 2.53 lakh women took part in the competitions held in 2011-12. (Around 9.56 lakh women took part in the rural competitions held in that year). Previous year i.e. 2010-11, the figure was around 3.14 lakh in the 'Women Championship' and about 15.8 lakh in the rural competitions.

**4. North Eastern Games:**

- (i) Besides rural and women competitions, North Eastern games are also conducted amongst North Eastern States with a view to promote tribal sports and martial arts. 100% Central grants is provided to the NE States for conducting the games at district, state and national level.

Funding norms for national level North Eastern Games has been standardized at a higher level (Rs. 55.90 lakh). The details are:

North East Games:	Funding
(i) District Level	Rs. 50,000/-
(ii) State Level	Rs. 6 lakh @ Rs. 75,000/- per discipline for 8 disciplines.
(iii) National Level	Rs. 55.90 lakh

**Statement-VI**

*State wise details of fund released under PYKKA scheme for development of playfields and conducting the annual sports competition during the years 2008-09, 2009-10, 2010-11, 2011-12 and 2012-13 to North Eastern States.*

(Rs. In crore)

S. No	Name of the State/ UT	Fund released for development of playfields under PYKKA scheme	Fund released for conducting the annual sports competition
1.	Arunachal Pradesh	14.95	2.98
2.	Assam	14.13	5.22
3.	Manipur	1.09	1.49
4.	Meghalaya	3.97	1.54
5.	Mizoram	7.47	2.47
6.	Nagaland	9.14	1.72
7.	Sikkim	6.86	2.64
8.	Tripura	8.42	3.22
Total		66.03	21.28

**Statement-VII**

*The amount spent on Infrastructure works for each State in the North East Region*

S.No.	State	Amount in Lacs
1.	Assam	863.00
2.	Meghalaya	3725.00
3.	Manipur	6325.00
4.	Mizoram	660.00
5.	Nagaland	16.00

**Amendment in Indian Forest Act, 1927**

6329. SHRI ADAGOORU H. VISHWANATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has planned to revisit the Indian Forest Act, 1927, to bring in more benign legal regime for settlements between local tribal communities and Government;

(b) if so, the details thereof along with the amendments likely to be proposed and the extent to which proposed

amendments help in reducing encroachment degradation etc. in the country;

(c) whether the Government has constituted any Committee for this purpose; and

(d) if so, the details thereof and the recommendations made by the Committee, if any?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) A Drafting Committee was constituted in 1989 to suggest amendments to Indian Forest Act, 1927. The proposed amendments and comments/suggestions received thereafter were examined and reviewed through various Committees. Based on the recommendations, the draft amendments to the Indian Forest Act, 1927 were approved in the Ministry by the then Minister for Environment & Forests. Thereafter a Draft Note for Cabinet was moved by the Ministry of Environment & Forests to obtain the comments and views of various stakeholders. In the meantime the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006 was enacted and therefore, an Examination Committee for re-examining the proposed amendments to Indian Forest Act, 1927 with respect to the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006 was constituted on 13.9.2007. However, a decision was taken in the Ministry to amend section 68 of the Indian Forest Act, 1927. Accordingly, a Bill "The Indian Forest (Amendment) Bill, 2012" was introduced in the Rajya Sabha on 15.02.2012, which seeks to amend Section 68 (Power to Compound Offences) of the Indian Forest Act, 1927 to enhance compounding limit for petty forest offences and to obtain and record the views of Gram Sabha in Schedule V areas, before compounding the offence, so as to ensure the transparency in the process and participation of people at Gram Sabha level.

The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 also known as Forest Rights Act, 2006 recognises and vests the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The Ministry of Tribal Affairs is the nodal ministry for implementation of the Forest Rights Act, 2006.

*[Translation]*

#### **Number of White Lions/Tigers**

6330. SHRI SATPAL MAHARAJ: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has formulated any scheme for increasing the number of white tigers/lions in the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) There are no white tigers and lions in the wild within the country.

(b) Question does not arise.

(c) Question does not arise.

*[English]*

#### **Clearance to Centre of DRDO Organisation**

6331. SHRI R. THAMARASELVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to grant environmental clearance to the proposed Defence Research Centre of the Defence Research and Development Organisation at Dharmapuri in Tamil Nadu;

(b) if so, the details thereof; and

(c) the time by which it is likely to be granted clearance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Madam, Ministry has not received any proposal from Defence Research Centre of the Defence Research and Development Organisation at Dharmapuri in Tamil Nadu so far.

(b) and (c) In view of (a) above, question does not arise.

#### **Diversion of Forest Land**

6332. SHRI MANICKA TAGORE:

SHRI RAJU SHETTI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Forest Advisory Committee (FAC) has allowed to divert the forest land into non-forest including

industrial purposes under the Forest Conservation Act, 1980;

(b) if so, the details thereof;

(c) whether a million trees to be fell down due to this policy;

(d) if so, the details thereof and the reasons therefor; and

(e) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Section-3 of the Forest (Conservation) Act, 1980 provides that the Central Government may constitute a Committee consisting of such number of persons as it may deem fit to advise the Government with regard to (i) the grant of approval under Section 2 of the aforementioned Act; and (ii) any other matter connected with the conservation of forests, which may be referred to it by the Central Government. Accordingly, Central Government refers every proposal seeking its prior approval under the Forest (Conservation) Act, 1980, involving diversion of forest land more than forty hectares, complete in all respects, received by it including site inspection reports, wherever required, to the Forest Advisory Committee for its advice thereon.

The Forest Advisory Committee has due regard to all or any of the following matters while tendering its advice on the proposals referred to it, namely:-

(i) Whether the forests land proposed to be used for non-forest purpose forms part of a nature reserve, national park, wildlife sanctuary, biosphere reserve or forms part of the habitat of any endangered or threatened species of flora and fauna or of an area lying severely eroded catchment;

(ii) Whether the use of any forest land is for agricultural purposes or for the rehabilitation of persons displaced from their residences by reason of any river valley or hydro-electric project;

(iii) Whether the State Government or the other authority has certified that it has considered all other alternatives and that no other alternatives in the circumstances are feasible and that the required area is the minimum needed for the purpose; and

(iv) Whether the State Government or the other authority undertakes to provide at its cost for the acquisition of land of an equivalent area and afforestation thereof.

The Central Government, after considering the advice of the Forest Advisory Committee and after such further enquiry as it may consider necessary, grant approval to the proposal with or without conditions or reject the same.

Keeping in view the above facts, the FAC is only a recommendatory authority. Final authority to accord approval under the Forest (Conservation) Act, 1980 lies with the Central Government.

(b) to (d) In view of reply to part (a) above, reply to parts (b) to (d) does not arise.

(e) As per details given in reply to part (a) above, adequate safeguards are already in place to ensure that approvals under the Forest (Conservation) Act, 1980 for diversion of forest land are accorded only after ascertaining that the area of forest land to be diverted is bare minimum and its diversion for non-forest purpose is unavoidable.

#### **Models Adopted for NH Projects**

6333. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government adopts three different models for awarding contracts for the construction of National Highways (NHs) in the country;

(b) if so, the details thereof and the percentage of NH roads constructed under these models during the last three years and the current year along with the role of public and private sector in each of these models; and

(c) whether there is any proposal to make changes in the said models and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) The traditional mode for awarding of contracts for construction of National Highways (NHs), is item rate contract. In the item rate contract, entire cost towards civil works is borne by the Government. The other modes of implementation of highway projects are Build, Operate and Transport (BOT) (Toll) and BOT (Annuity). In case of BOT (toll), some portion of the civil project cost up to a ceiling of 40% of total project cost (TPC) may be borne by the Government to make the project

viable, whereas, in BOT (Annuity), entire civil project cost is borne by the private developer. In BOT (Toll), cost is recovered by the developer through collecting the users' fee from the road users, whereas, in BOT (Annuity) mode, through pre-determined annuity payment by the Government after completion of the project. The completed length under all modes of implementation of projects under various schemes including Special Accelerated Road Development Programme for North Eastern region (SARDP-NE) and Left Wing Extremism (LWE) affected areas, during last three years are as under:

Year		Length completed
2010-11	:	4439 km
2011-12	:	5013 km
2012-13	:	5726 km (provisional)

(c) Recently, Government has decided to implement project on Engineering Procurement and Construction (EPC) mode in which, design responsibility lies with the contractor. The entire cost of pre-construction activities and civil works in EPC mode is borne by the Government.

#### **Reports on Military Modernisation**

6334. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of DEFENCE be pleased to state:

(a) whether several crucial reports on military modernization have been found missing;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) and (b) As per the information available, no crucial report on military modernization has been found missing.

(c) Does not arise.

#### **CSD Canteen in Chhattisgarh**

6335. SHRI DILIP SINGH JUDEV: Will the Minister of DEFENCE be pleased to state:

(a) whether there are specific demands from the Ex-servicemen residing in different parts of the Chhattisgarh State to open CSD canteens at Raipur to avail of their benefits;

(b) if so, the reaction of the Government thereto and the action taken so far in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No specific demand from the Ex-Servicemen of the Chhattisgarh State to open CSD canteen at Raipur has been received. However, five Unit Run Canteens (URCs) including three at Raipur are already functioning in different parts of Chhattisgarh.

(b) Does not arise.

(c) Does not arise.

*[Translation]*

#### **Unmanned Helicopter**

6336. SHRI HANSRAJ G. AHIR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Vehicle Research and Development Establishment of the Defence Research Development Organisation (DRDO) has developed an unmanned helicopter;

(b) if so, the details thereof;

(c) whether the said helicopter is based on indigenous technology;

(d) if so, whether any assessment has been made regarding its manufacturing and utility; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) to (e) In view of reply given in part (a) above, Question does not arise.

*[English]*

#### **INS Teg**

6337. SHRI M. SREENIVASULU REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to induct stealth frigate INS Teg into the Indian Navy; and

(b) if so, the details thereof and its objects?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) The Stealth Frigate INS Teg has been inducted into the Indian Navy on 27.04.2012. This stealth frigate is capable of engaging surface, air and sub-surface targets.



### Setting Up of Ports/Ship Building Yards

6338. SHRI N. CHELUVARAYA SWAMY: Will the Minister of SHIPPING be please to state:

(a) whether the Government has any proposal for setting up major ports, ship building yards or other shipping related projects in the coastal States;

(b) if so, the details thereof;

(c) the status of all the major and minor ports that are proposed to be set up in the country indicating the road connectivity of all these ports with the National Highways in the country;

(d) the action plan to improve the efficiency of all the ports in the country; and

(e) the estimated growth of traffic both in the major and minor ports in the country in the next decade along with the action plan of the Government to handle such amount of traffic?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN):

(a) to (c) Yes, Madam. This Ministry has decided to take steps for setting up of a new Major Port each in Andhra Pradesh and West Bengal. As regards West Bengal, Kolkata Port Trust had appointed M/s. RITES Ltd as consultant to prepare feasibility report for a new port at Sagar Island. In case of the proposed major port in Andhra Pradesh, the feasibility study has not yet been commissioned.

(d) The Government has taken the following steps to improve efficiency at the Major Ports:

(i) Construction of new berths and terminals to enhance port capacity to minimise pre-berthing

detention time and reduce turnaround time of vessels calling on the Ports.

(ii) Modernising berths with state of the art loading/unloading equipment to improve operational efficiency.

(iii) Deepening of channels and berths so that ports can accommodate larger vessels.

(iv) Improving rail/road connectivity of Ports for speedy evacuation of cargo.

(v) Implementation of Enterprise Resource Programme (ERP) for internal automation and EDI- PCS for paperless interaction with stakeholders.

(vi) Installation of VTMS for monitoring vessel traffic and navigation support.

(e) The traffic projections for the decade, as per Maritime Agenda 2010-20, is enclosed as Statement. The action plan of the Government to handle the projected volume of traffic are:

(i) Deepening of Channels for Improvement in Drafts.

(ii) Construction of new jetties, berths, etc.

(iii) Procurement, Replacement and upgradation of Port Equipment.

(iv) Other capacity addition projects including backup facilities.

(v) Close monitoring of development projects in the Major Ports.

With regard to Minor Ports, as per Indian Ports Act, 1908 the responsibility for development of Non Major Ports/Minor Ports vests with the respective State Governments.

### Statement

Ports	Existing Level 2009-10	Traffic Projection (In million tonnes)			CAGR (%) between 2009-10 and		
		2011-12	2016-17	2019-20	2011-12	2016-17	2019-20
Major Ports	561.09	629.64	1031.50	1214.82	5.93	9.09	8.03
Maritime States	288.80	402.50	987.81	1280.13	18.05	19.21	16.06
Overall	849.89	1032.14	2019.31	2494.95	10.20	13.16	11.37

### **Guidelines for Urban Waste Management**

6339. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has issued any guideline for urban waste management without causing environmental pollution in the country;

(b) if so, the details thereof;

(c) whether the Government has noticed the growing number of agitations in many rural parts of the country against providing land for waste disposal from neighbouring urban areas in the country;

(d) if so, the steps taken by the Government in helping the urban local bodies for effective waste management;

(e) whether the Government has launched any scheme for providing Central assistance for waste management to urban local bodies; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests (MoEF) has notified the Municipal Solid Wastes (Management and Handling) Rules, 2000. As per these rules, every municipal authority is responsible for collection, segregation, storage, transportation, processing and disposal of municipal solid waste in the country. The municipal authorities are also required to set up waste processing and disposal facilities. State Pollution Control Boards/Committees are responsible for granting authorization for storage, treatment and disposal facilities for municipal solid waste and monitoring of environmental standards around such facilities.

(c) and (d) Public Complaints from various cities/ towns with regard to site selection by municipalities for disposal of waste are received from time to time. The abovementioned rules, inter-alia, provide for specifications for land filling, indicating; site selection, facilities required at the site, specifications for land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation at landfill site, closure of landfill site and its post care. The Central Pollution Control Board (CPCB) has provided Guidelines and Check-list for evaluation of municipal solid waste landfill proposals. The Ministry of Urban Development (MoUD) has published a Manual on Municipal Solid Waste Management, 2000, which provides guidelines to Urban Local Bodies for collection, transportation, scientific treatment, recycling, reuse, disposal and formulation of solid waste management schemes.

(e) and (f) The MoUD has launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to provide financial assistance to the State Governments for creating infrastructure, including municipal solid waste management with a reform oriented agenda in all the urban areas of the country. Integrated Solid Waste Management Projects, including compost plants for converting garbage into organic fertilizers have been approved by MoUD in 10 towns under the Central Sector Scheme of "Solid Waste Management and Drainage in 10 selected Indian Air Force Airfield Towns".

The MoEF has provided financial assistance to State Pollution Control Boards/Committees to conduct training workshops on the Municipal Solid Wastes (Management & Handling) Rules, 2000. The CPCB through the concerned State Pollution Control Boards/ Pollution Control Committees has sponsored demonstration projects on cost share basis for implementation of the Municipal Solid Waste (Management and Handling) Rules, 2000 in 12 towns/ cities.

### **Fake Defence Equipments**

6340. SHRI HAMDULLAH SAYEED: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is aware that a key U.S. Senate committee report has found that a vast number of fake Chinese parts have been used in US military equipment, including in those supplied to India;

(b) if so, the details thereof and the cost of such fake spare parts; and

(c) the steps taken by the Government to look into reports of such fake parts?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Madam. The Government is aware of the existence of such a report.

(b) and (c) Further details in this regard are being ascertained.

### **Upgradation of Jharpokharia-Baleshwar Section of NH-5**

6341. SHRI LAXMAN TUDU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Feasibility and Detailed Project Report (DPR) for upgradation of Jharpokharia-Baleshwar section of National Highway No. 5 has been undertaken by the Regional Office of National Highways Authority of India in Bhubaneswar; and

(b) if so, the details and present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATIYANARAYANA): (a) Yes, Madam.

(b) The Detailed Project Report (DPR) for upgradation of Jharpokharia-Baleshwar section of National Highway No. 5 has already been completed.

#### **Ban on Export of Shrimp**

6342. SHRI PONNAM PRABHAKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the European Union and some other countries are contemplating a ban on imports of aquaculture shrimps from India due to presence of antibiotic residue; and

(b) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Export Promotion (Marine Products), Department of Commerce is not aware of any such move.

(b) Not applicable.

#### **Protection to Wetlands**

6343. SHRI A.K.S. VIJAYAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the wetlands in the country have considerably been reduced during the last one decade;

(b) if so, the details thereof;

(c) the reasons for the dried up wetlands in the country; and

(d) the steps being taken by Government to protect the available wetlands in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Natural processes together with rapid urbanization, and other developmental activities, may impact the water bodies. However, no corroborative evidence is available with this Ministry regarding shrinking of wetlands.

(d) The Ministry has been implementing the Centrally Sponsored Scheme of National Wetland Conservation Programme with 100% financial assistance for conservation and management of identified wetlands in the country. Under the scheme, 115 wetlands have been identified in 24 States and two Union Territories for conservation activities. These include survey & demarcation, afforestation,

catchment area treatment, water management, protection measures, fisheries development, weed control, wildlife conservation, pollution abatement, eco-development, etc. So far, an amount of Rs. 126.11 crores has been released to the State Governments for implementation of Management Action Plans for wetlands.

The Central Government has notified the Wetlands (Conservation and Management) Rules, 2010 for regulation of various activities within the wetlands.

#### **Restructuring of Textile Policies**

6344. SHRI HARIBHAU JAWALE:

SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI MADHU GOUD YASKHI:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to restructure its textile policies for infrastructural development to achieve a growth target of 12 per cent during the current Five Year Plan;

(b) if so, the details thereof;

(c) whether the Government has sought cooperation from major international players to collaborate with the Indian textile industry in the manufacture of fabric and fermenting;

(d) if so, the outcome thereof along with the steps taken by the Government in this regard;

(e) whether the Ministry of Finance has turned down the proposal of Textiles Ministry to restructure the textiles sector loans; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The 12th Five Year Plan seeks to achieve annual average growth rate of 11.5 percent in volume terms in cloth production and 15 percent in value of exports in the 12th Plan by increasing domestic value addition and technological "depth" and by enhancing the global competitiveness of textiles products.

(c) Ministry of Textiles has entered into an MoU on Textiles with the Ministry of Light Industry, Government of Israel seeking collaboration with thrust on processing sector.

(d) An Israeli delegation of entrepreneurs visited India in March, 2013 for enhancing business to business collaboration in processing sector.

(e) and (f) Ministry of Finance accepted the Ministry of Textiles proposals for a debt restructuring package for Textiles Industry amounting to Rs. 35000 crores on a case by case basis in accordance with Reserve Bank of India's prudential guidelines.

[Translation]

#### **Risk Allowance to Workers**

6345. SHRI YASHBANT LAGURI:

SHRI ANJANKUMAR M. YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any risk allowance is given to the workers of hazardous industries/factories in the country particularly to workers from the Coal India limited;

(b) if so, the details thereof; and

(c) if not, the reasons therefor along with the measures taken/proposed to taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) to (c) As per available information received from Coal India Limited, no risk allowance is given to the workers of Coal India Limited. However, because of difficult working conditions in underground mines, underground allowances are paid. Further, Assam allowance are paid to the workers who are working in the mines of North Eastern Coal fields.

#### **Equal Remuneration to Players**

6346. SHRI GANESH SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the State level players and National level players of Cricket are getting same remuneration;

(b) if so, whether the Government also provides same remuneration to the State level players and National level players of Kabaddi and Kho-Kho;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has any plan to harness the talent of players at national and international level in different sports; and

(e) if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) Madam, development and promotion of various disciplines of sports including selection of sports persons is the responsibility of the concerned National Sports Federations (NSF) which are autonomous in their functioning. The Government only supplements the efforts of the NSFs by way of providing financial assistance for participation in international competitions abroad, holding international competitions in India, conducting national championships, purchase of equipments, conducting training/coaching of national level sports teams through Indian and foreign coaches etc. as per the provisions in the Scheme of Assistance to the NSFs. There is no provision in the said scheme for payment of remuneration to the players of any sports discipline including Cricket, Kabaddi and Kho-Kho. Any remuneration paid to cricketers is by the BCCI and not by the Govt. of India.

(d) and (e) To harness the talent of players at National and International level in different sports, the Government is providing financial assistance under the Scheme of Assistance to the NSFs. Apart from this, the Government provides financial assistance for specialized coaching of outstanding individual players through other schemes namely, Talent Search and Training and National Sports Development Fund.

In addition to the above, the Sports Authority of India (SAI) is implementing the following Schemes for nurturing of identified talented sportspersons:-

- (i) National Sports Talent Contest (NSTC) Scheme
- (ii) Army Boys Sports Company (ABSC) Scheme
- (iii) SAI Training Centers (STC) Scheme
- (iv) Special Area Games (SAG) Scheme
- (v) Centres of Excellence (CoE) Scheme

#### **Setting Up of Educational Institutions**

6347. SHRI BADRI RAM JAKHAR: Will the Minister of STEEL be pleased to state:

(a) whether the Government has laid down any provisions for the setting up of medical/educational institutions in various parts of the country by the public sector steel companies and if so, the details thereof and the reasons therefor;

(b) the number of such institutions set up and functioning in the country under the supervision of the steel companies, State-wise;

(c) whether the Steel Authority of India Limited has received any request from the State Government of Jharkhand for opening of a medial college in the State;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the details of the sources from where funds are likely to be mobilized for this purpose and the time likely to be taken in this regard?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

#### Development of Modern Infrastructure

6348. SHRI P.K. BIJU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has received complaints from any State Governments regarding acute shortage of infrastructure, equipment and advanced scientific support in sports during the last three years in respective States;

(b) if so, the details thereof, State/UTwise;

(c) the steps taken by the Government for the development and promotion of sports in the country during the said period; and

(d) the details of ongoing projects for the development of modern infrastructure in sports, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Does not arise.

(c) The Central Government has been running a scheme called Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), to promote sports in the rural areas of the country. The scheme was introduced in 2008-09, it aims to development of playfields in all the village and block panchayats across the country in a phased manner of 10 years and conduct of annual sports competitions from block to the national level for providing ample opportunity of participation to rural youth. Till 31st March, 2013 total 60421 village panchayats and 1852 block panchayats have been approved under the PYKKA scheme and 1,38,47,158 approx. men and women have participated in the annual rural competition.

The central Government is also running a scheme called Urban Sports Infrastructure Scheme (USIS) on a pilot basis with effect from the year 2010-11. Under this scheme, 100% financial assistance is provided to State Governments/ Union Territories for development of specified sports infrastructure.

During last three years, total 24 projects have been sanctioned and Rs. 74.50 crore have been released under the scheme.

(d) For the development of modern infrastructure in sports under the Urban Sports Infrastructure Scheme (USIS) the financial assistance provided to the states for creation/upgradation of sports infrastructure projects in 2010-11, 2011-2012 & 2012-13. The detailed year-wise/state-wise statement showing the projects sanctioned and fund released to the states is enclosed.

#### Statement

*The details of grant approved and released to the States/Union Territory under the Urban Sports Infrastructure Scheme (USIS) for creation/up-gradation of sports infrastructure projects in 2010-11, 2011-12 and 2012-13 (The Scheme was launched in the year 2010-11).*

2010-11

(Rs. in crore)

S.No.	State	Project	Grant approved	Grant released
1.	Himachal Pradesh	Laying of Synthetic Hockey Field at Indira Stadium, Una	5.00	3.50
2.	Mizoram	Laying of Synthetic Hockey Field at Boys' Hockey Academy, Kawnpuri	5.00*	4.00
3.	Punjab	Construction of Multi-purpose Indoor Hall at Tarn Taran	3.98	2.00

S.No.	State	Project	Grant approved	Grant released
4.	West Bengal	Renovations/ modification and modernization of Indoor Sports Complex at Khudiram Anushilan, Eden Garden, Kolkata	6.00	3.00
		Total	19.98	12.50
1.	Odisha	Laying of synthetic Hockey Surface at Kalinga Stadium, Sports Complex, Bhubaneswar	5.00	5.000
2.	Madhya Pradesh	Laying of Synthetic Hockey Surface at Ranital Sports Complex, Jabalpur	4.81	3.620
3.	Rajasthan	Construction of Multi-purpose Indoor Hall at Ummed Stadium, Jodhpur	6.00	4.500
4.	Nagaland	Laying of Synthetic Athletic Track at Indira Gandhi Stadium, Kohima	5.00	3.000
5.	Mizoram	Construction of Multi-purpose Indoor Hall at at Mualpui, Aizawl	6.00	4.500
6.	Meghalaya	Laying of Synthetic Athletic Track at JN Sports Complex, Shillong	5.50	4.300
7.	Assam	Construction of Multi-purpose Indoor Flail SAI-SAG centre Tinsukia	6.00	3.200
8.	Jammu and Kashmir	Construction of Football Turf Ground at TRC Ground, Srinagar	4.50	4.465
9.	Puducherry	Construction of a Multi-purpose Indoor Hall at Tagore Arts College Ground, Lawspet	6.00	3.540
	Kerala	Construction of a Multi-purpose Indoor Hall at Nehru Stadium at Kottayam	6.00	3.875
		Total	54.81	40.00
1.	Haryana	Laying a synthetic Hockey playfield (with normal lighting) at Sports Complex, Hisar.	5.00	3.75
2.	Manipur	Construction of Multi-purpose Indoor Hall at Senapati Dist. HQs.	5.9999	1.80
3.	Haryana	Laying of Artificial Turf for Football at Dariyapur, Fatehabad District	4.50	3.50
4.	Chhattisgarh	Construction of Multi-purpose Indoor Hall at Kondagaon, Dist. Kondagaon.	5.9779	1.79
5.	Rajasthan	Construction of Multi-purpose Indoor Hall at Karauli, Dist. Karauli	6.00	1.80
6.	Odisha	Construction of Multi-purpose Indoor Hall at Kalinga State Sports Complex, Bhubaneswar	6.00	1.80
7.	Tamil Nadu	Construction of Multi-purpose Indoor Hall at Vaduvur Higher Secondary School, Thiruvarur District.	6.00	1.80
8.	Odisha	Laying of football turf at Kalinga State Sports Complex, Bhubaneswar.	4.50	3.50

S.No.	State	Project	Grant approved	Grant released
9.	Arunachal Pradesh	Laying of Astro-turf Hockey field at Sports Complex, Chimpu, Itanagar.	5.00	1.26
10.	Rajasthan	Construction of multi-purpose indoor hall at Alwar, Rajasthan	6.00	1.00
Total			54.9778	22.00

\*Note: The Utilization Certificate (UC) was submitted by Mizoram for the amount of Rs. 4 Crore released in the year 2010-11. Hence, the balance amount of Rs. 1 Crore was released in the year 2012-13.

#### Non-Payment of Dues by Liquidated Companies

6349. SHRI M. KRISHNASSWAMY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the provident fund dues of employees of closed/liquidated textile mills are pending against the said mills in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government to ensure the payment of the said dues at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNIL SURESH): (a) Yes, Madam.

(b) Details of such dues are annexed as statement. Recovery of dues in case of establishment's gone into liquidation is pending due to non-completion of the process of liquidation by the official liquidator. In case of closed establishments, the recovery is delayed due to legal disputes.

(c) Steps taken by Employees' Provident Fund Organisation for recovery of dues against the closed establishments are as under:

1. Initiation of inquiry under Section 7A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 for assessment of dues.
2. Recovery measures under Section 8 of the Act/Provisions of the Second and Third Schedules to Income Tax Act, 1961 which includes:
  - (i) Attachment of movable & immovable property.
  - (ii) Appointment of receiver.
  - (iii) Arrest of defaulters.
3. Levy of Damages under Section 14B of the Act for belated remittances.
4. Filing of Prosecution cases under Section 14 of the Act.

In respect of establishments under liquidation, claims have been filed with Official Liquidator for release of PF dues.

#### Statement

*Details of closed / liquidated textile mills in the country (state-wise) land dues against such mills.*

S.No.	State	No. of closed / liquidated textile mills	Dues (Amount Rs. In lakhs)
1.	Andhra Pradesh	18	288.32
2.	Bihar	04	163.91
3.	Gujarat	46	1472.01
4.	Haryana	27	181.39
5.	Karnataka	04	38.59
6.	Kerala	06	148.11
7.	Maharashtra	27	197.82
8.	Madhya Pradesh	14	1716.29
9.	Odisha	16	3152.25
10.	Punjab	14	1.82
11.	Rajasthan	29	57.52
12.	Tamil Nadu	39	4919.11
13.	Uttarakhand	01	32.65
14.	West Bengal	08	1412.72
15.	Uttar Pradesh	19	2933.07
16.	Chhattisgarh	02	5.77
Total		274	16721.35

#### Disposal of Solid Wastes

6350. DR. M. THAMBIDURAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether huge quantities of solid waste are being generated by the manufacturing and other industries in the country;

(b) if so, the details thereof along with the rules governing the disposal of wastes of such industries;

(c) whether the Government has noticed that industries are flouting these rules and regulations;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As reported by the Central Pollution Control Board (CPCB), the solid waste is generated by the manufacturing and other industries in the country. The industrial solid wastes could be in the categories of hazardous / non-hazardous. The hazardous solid wastes are further categorized as landfiliable, recyclable and incinerable for facilitating treatment and disposal of the wastes. As reported, it is estimated that about 41,523 industries generating hazardous waste are operational in the country and these industries generate about 7.90 million tonnes of hazardous waste per annum. Hazardous solid wastes are being treated and disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 and the non-hazardous recyclable solid wastes are recycled / re-used by other subsidiary industries.

(c) to (e) In accordance to the Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 notified by the Ministry of Environment and Forests, the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) issue authorization and monitor such hazardous waste generating industries for safe disposal of hazardous wastes. The SPCBs/PCCs take actions directly against the industries for flouting these rules.

#### **Effect of Radiations on Birds**

6351. SHRI E.G. SUGAVANAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken note of the increasing hazards to wildlife especially birds and bees due to radiations from mobile towers in the country;

(b) if so, the details thereof;

(c) whether the Expert Committee's advisory is issued to the Department of Telecommunications not to permit new mobile towers between short distances;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) As per the report of the Expert committee to Study the possible Impacts of Communication Towers on Wildlife including Birds and Bees', constituted by the Ministry of Environment and Forests during 30th August 2010, there are indications that the Electromagnetic Radiations can affect biological systems of animals, birds and insects. Accordingly, the Ministry has issued an advisory on use of Mobile Towers to minimize their impact on wildlife including birds and bees. One of the points in the advisory for the Department of Telecommunications indicates that new towers should not be permitted within a radius of one kilometre of the existing towers. The advisory has been circulated by the Ministry to the concerned organizations including the State/Union Territory Governments, Ministry of Panchayati Raj and the Department of Telecommunications, for their information and requisite action.

#### **Guidelines on Eco-Tourism Activities**

6352. SHRI S. PAKKIRAPPA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether to address conflicting issues of wildlife versus tourism, the Government has issued certain guidelines to develop and monitor the fragile eco-system and cope with tourist pressure with emphasis on generation of local livelihood;

(b) if so, the details thereof;

(c) whether the Government proposes to involve locals in eco-tourism strategies while developing such projects;

(d) is so, the details thereof;

(e) whether the Government also proposes to levy certain local conservation cess on private tour operators in these areas to garner resources; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) A set of comprehensive guidelines has been issued under section 3 8O-1(c) of the Wildlife (Protection) Act, 1972 for tiger conservation and Tourism in Tiger Reserves, which allows regulated tourism in core areas of Tiger Reserves. The guidelines are available in public domain at [www.projecttiger.nic.in](http://www.projecttiger.nic.in).



(c) to (f) The guidelines, inter alia, cover ecotourism with a view to benefit local people and wildlife.

#### **Construction of Stadia on Sharing Basis**

6353. SHRI SURESH KUMAR SHETKAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has sanctioned funds to the States on sharing basis to construct Stadia in the country; and

(b) if so, the details thereof during the 11th and 12th Plan period in each State Including Andhra Pradesh, year-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Does not arise.

[*Translation*]

#### **Import of Defence Items**

6354. SHRI JAGDISH SINGH RANA: Will the Minister of DEFENCE be pleased to state:

(a) the details of countries supplying most of the defence items to the country at present;

(b) whether the defence systems procured from certain countries are not reliable;

(c) if so, the details thereof along with the reasons therefor; and

(d) the steps taken by the Government to make the country self-reliant in the field of defence production?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Defence equipment has in the recent past been imported from various countries including Russia, USA, Israel, France, United Kingdom, Germany, Poland, Singapore etc.

(b) and (c) No, Madam. There are contractual provisions for Pre-Despatch Inspection (PDI) and Joint Receipt Inspection (JRI) before acceptance of any equipment. Besides, there are provisions for invoking of Performance bond and Warranty bond if any equipment is found defective.

(d) Several steps are being taken by the Government to promote manufacture of defence equipment within the country. Defence Production Policy has been announced in

January, 2011 to encourage indigenous manufacture of defence equipment. 'Buy & Make (Indian)' and 'Make' categories have also been introduced in the Defence Procurement Procedure (DPP). For Foreign procurement cases, Transfer of Technology is sought, wherever required. The "Offset" policy also encourages indigenous production.

Further, amendments to DPP-2011 recently approved by the Defence Acquisition Council also aim at increasing indigenous capacity in Defence Sector.

#### **Coastal Areas**

6355. SHRI ARJUN RAM MEGHWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to formulate any Coastal Areas Regulation for coastal areas in the country;

(b) if so, the details of the coverage of the Coastal Area Regulation;

(c) whether any discussions have been held with the organisations of the people living there and other stakeholders before formulating the Coastal Area Regulation;

(d) if so, the details thereof;

(e) whether employment opportunities for the people living in the areas of Coastal Area Regulation is likely to be taken care of;

(f) if so, the action taken by the Government in this regard; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (g) The Ministry of Environment and Forests had issued the Coastal Regulation Zone (CRZ) Notification in 1991 under the Environment (Protection) Act, 1986 for protection and conservation of the coastal environment. A Committee under the chairmanship of Prof. M.S. Swaminathan was constituted in the year 2004 to review the CRZ Notification, 1991. The Committee submitted its report with various recommendations for strengthening the CRZ Notification, which inter-alia included protection and conservation of the coastal ecosystem, livelihood security of local communities, introduction of regulation to manage the proliferation of ports along the coasts, introduction of tighter standards for disposal of effluent into coastal waters, etc.

On the basis of the recommendations of the above Committee, draft Notifications on Coastal Regulation for main land and Lakshadweep and Andaman and Nicobar Islands were issued in the year 2010 for inviting objections and suggestions. Extensive consultations were held with various stake holders, including the State Governments and fishermen community. The objections and suggestions received on the two draft Notifications were examined in the Ministry and finally the CRZ Notification, 2011 for the main land and Island Protection Zone (IPZ) Notification, 2011 for Lakshadweep as well as Andaman and Nicobar Islands were issued in January, 2011 in supersession of the CRZ Notification, 1991.

The CRZ Notification, 2011 covers 500 meters from the high tide line on the landward side, including the inter-tidal area on the seafront, and upto 12 nautical miles on the seaward side. It also covers 100 meters or width of the creek, whichever is less, from the high tide line on the landward side along the tidal influenced water bodies.

The CRZ Notification, 2011 provides special provisions for communities living in certain ecologically sensitive coastal stretches, islands in the backwaters of Kerala, local communities living along the coast of Goa and other traditional coastal inhabitants, slum dwellers and persons living in dilapidated and unsafe buildings in Mumbai, etc.

[English]

#### **Corporatisation of Major Ports**

6356. SHRIMATI JYOTI DHURVE: Will the Minister of SHIPPING be pleased to state;

(a) whether the Government is considering a proposal to corporatise major ports in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) to (c) No final decision has been taken so far regarding the Corporatisation of Major Port Trusts in the country.

#### **Issue of Notice by NGT**

6357. SHRI P. KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Green Tribunal(NGT) has sought explanation regarding construction of cell phone communication towers without following mandatory provisions of law and necessary permission from competent authority in the country;

(b) if so, the details thereof;

(c) whether the NGT has not received any response to its notice from the concerned in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The National Green Tribunal, Principal Bench, New Delhi vide order dated 21st November 2012 in Application No.61/2012 filed by Dr. Aravind Gupta of NOIDA, has directed that no construction of cell-phone communication towers shall be made without following the mandatory provisions of law and without obtaining necessary permission from the Competent Authority.

(c) to (e) In the Application No.61/2012 filed before the National Green Tribunal, the Ministry of Communications and IT, Ministry of Environment and Forests, Ministry of Health and Family Welfare and other Public Sector Units and private firms have been made the respondents. The applicant has prayed for implementation of the guidelines and regulations pertaining to installation of Telecom Towers in accordance to Office Memorandum No. F. No. 15-11/2010/WL-I dated 09.08.2012 of the Ministry of Environment and Forests. The Ministry of Environment and Forests and the Ministry of Communications and IT have filed their responses before the National Green Tribunal. Ministry is not aware of the response of other respondents. The matter is *sub-judice*.

[Translation]

#### **NMDC Projects in Chhattisgarh**

6358. SHRIMATI KAMLA DEVI PATLE: Will the Minister of STEEL be pleased to state:

(a) whether the National Mineral Development Corporation (NMDC) earns maximum profits through iron ore mining in the State of Chhattisgarh and if so, the details thereof;

(b) whether Chhattisgarh receives adequate share of royalty from the Government in ratio of the profits earned by NMDC by exploiting the mineral resources of the region and if so, the details thereof and if not, the reasons therefor;

(c) whether the State Government of Chhattisgarh has received funds allocated by NMDC for the local area development under the corporate social responsibility scheme;

(d) if so, the details thereof and if not, the reasons therefor including the total funds allocated to Chhattisgarh during each of the last three years and the current year; and

(e) whether the Government proposes to consider the proposal for setting up a regional office in Raipur and if not, the reasons therefor?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Yes, Madam. NMDC is earning profits through iron ore mining in the State of Chhattisgarh. The details of Profit Before Tax (PBT) of NMDC and the share of Bailadila sector, Chhattisgarh in the PBT of NMDC for the last three years are as below:

S. No.	Particulars	2009-10	2010-11	2011-12
1.	Profit Before Tax (PBT) (Rs in Crores)			
(i)	NMDC as a whole	5207.32	9727.17	10759.47
(ii)	Share of Bailadila Sector (CG)	3391.68	7120.21	7391.49
2.	Share of Bailadila Sector as %age	65%	73%	69%

(b) The details of royalty paid to the State Government of Chhattisgarh by the NMDC during the last three years are given below:

(Rs. in crore)

Year	Total amount of Royalty & Cess paid by NMDC	Total amount of Royalty & Cess paid by NMDC in the State of Chhattisgarh	Percentage of total Royalty & Cess paid by NMDC in the State of Chhattisgarh
2009-10	360.61	300.74	83 %
2010-11	931.76	802.14	86%
2011-12	1022.61	847.78	83%

(c) and (d) Works proposed by the State Government of Chhattisgarh, which are in line with the plan and policies of NMDC's Corporate Social Responsibility (CSR) are taken up by NMDC in partnership mode for the Local Area Development. Apart from these, NMDC also plans & implements various CSR initiatives. The actual expenditure on CSR spent for Chhattisgarh by NMDC during the year 2009-10 to 2012-13 is as follows:

Year	Overall Expenditure	(Rs. in crores)
		Amount Spent for Chhattisgarh on CSR
2012-13	101.10	91.56
2011-12	86.72	73.06
2010-11	62.23	53.43
2009-10	83.07	61.22

(e) NMDC already has its office in Raipur, Chhattisgarh.

#### Decline in Number of Wild Animals

6359. SHRI RAJENDRA AGRAWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of wild animals living in forest area situated along with Indo-Nepal border;

(b) whether the number of wild animals in the said forest area has declined during the last three years and the current year;

(c) if so, the details thereof along with the reasons therefor; and

(d) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The total number of wild animals living in the forest area situated along the Indo-Nepal border has not been collated in the Ministry.

(b) and (c) No authentic report has been received in this Ministry indicating a decline in the number of wildlife in the forest area during the last three years and the current year.

(d) The Ministry provides financial and technical assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Elephant' and 'Project Tiger' for protection and conservation of wildlife in the country.

#### Check on Poaching Activities

6360. SHRI HARSH VARDHAN:

SHRI MAHESHWAR HAZARI:

SHRIMATI USHA VERMA:

SHRIMATI SUSHILA SAROJ:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has ordered for CBI inquiry to probe illegal hunting of Rhinos, Elephants and Tigers at large scale in Kajiranga National Park and other wildlife sanctuaries in North East Region of the country;

(b) if so, the details thereof;

(c) the steps taken by the Government to check the illegal smuggling of the wild animals; and

(d) the extent to which success has been achieved as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The State was advised by the Government of India for a CBI investigation. As requested by the State and subsequent notification by the Government of India, three separate regular cases relating to poaching of rhinos in the Districts of Karbi-Anglong and Nagaon of Assam have been registered in the CBI. (c) and (d) The Government of India has taken several milestone initiatives for protection and conservation of wild animals including tiger, which are given in the enclosed Statement. The country level tiger population, assessed once in every four years using the refined methodology, has shown an increasing trend with a population estimate of 1706, lower and upper limits being 1520 and 1909 respectively, in the recent assessment of 2010, as compared to the last country level assessment of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657 respectively.

#### **Statement**

*Milestone initiatives taken by the Government of India for protection and conservation of wild animals including tiger*

#### **Legal steps**

1. Amendment of the Wild Life (Protection) Act, 1972 in 2006 to provide enabling provisions for constituting the National Tiger Conservation Authority and the Tiger and Other Endangered Species Crime Control Bureau.
2. Enhancement of punishment for offence in relation to the core area of a tiger reserve or where the offence relate to hunting in the tiger reserves or altering the boundaries of tiger reserves, etc.

#### **Administrative steps**

3. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, by providing funding support to tiger reserve States, as proposed by them, for deployment of antipoaching squads involving ex-army personnel

or home guards, apart from workforce comprising of local people, in addition to strengthening of communication and wireless facilities.

4. Constitution of the National Tiger Conservation Authority with effect from the 4th September, 2006, for strengthening tiger conservation by, inter alia, ensuring normative standards in tiger reserve management, preparation of reserve specific tiger conservation plan, laying down annual audit report before Parliament, constituting State level Steering Committees under the Chairmanship of Chief Ministers and establishment of Tiger Conservation Foundation.
5. Constitution of a multidisciplinary Tiger and Other Endangered Species Crime Control Bureau (Wildlife Crime Control Bureau) with effect from the 6th June, 2007 to effectively control illegal trade in wildlife.
6. The in-principle approval has been accorded by the National Tiger Conservation Authority for creation of four new tiger reserves, and the sites are: Pilibhit (Uttar Pradesh), Ratapani (Madhya Pradesh), Sunabeda (Odisha), and Mukundara Hills (including Darrah, Jawahar Sagar and Chambal Wildlife Sanctuaries) (Rajasthan). Final approval has been accorded to Kudremukh (Karnataka) for declaring as a tiger reserve. The State Governments have been advised to send proposals for declaring the following areas as tiger reserves: (i) Bor (Maharashtra), (ii) Suhelwa (Uttar Pradesh), (iii) Nagzira-Navegaon (Maharashtra), (iv) Guru Ghasidas National Park (Chhattisgarh), (v) Mhadei Sanctuary (Goa) and (vi) Srivilliputhur Grizzled Giant Squirrel / Megamalai Wildlife Sanctuaries / Varushanadu Valley (Tamil Nadu).
7. The revised Project Tiger guidelines have been issued to State Governments for strengthening tiger conservation, which apart from ongoing activities, inter alia, include financial support to States for enhanced village relocation or rehabilitation package for people living in core or critical tiger habitats (from Rs. 1 lakh per family to Rs. 10 lakhs per family), rehabilitation or resettlement of communities involved in traditional hunting, mainstreaming livelihood and wildlife concerns in forests outside tiger reserves and fostering corridor conservation through restorative strategy to arrest habitat fragmentation.

8. A scientific methodology for estimating tiger (including co-predators, prey animals and assessment of habitat status) has been evolved and mainstreamed. The findings of this estimation and assessment are bench marks for future tiger conservation strategy.
9. The 17 tiger States have notified the core/critical tiger habitat (35917.445 sq. km.), and the buffer/peripheral area (29365.64 sq.km.) of all the 42 tiger reserves in the country, under section 38V of the Wild Life (Protection) Act, 1972, as amended in 2006.

#### **Financial steps**

10. Financial and technical help is provided to the State Governments under various Centrally Sponsored Schemes, such as Project Tiger and Integrated Development of Wildlife Habitats for enhancing the capacity and infrastructure of the State Governments for providing effective protection to wild animals.

#### **International Cooperation**

11. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China.
12. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sunderban.
13. A sub-group on tiger and leopard conservation has been constituted for cooperation with the Russian Federation.
14. A Global Tiger Forum of Tiger Range Countries has been created for addressing international issues related to tiger conservation.
15. During the 14th meeting of the Conference of Parties to CITES, which was held from 3rd to 15th June, 2007 at The Hague, India introduced a resolution along with China, Nepal and the Russian Federation, with direction to Parties with operations breeding tigers on a commercial scale, for restricting such captive populations to a level supportive only to conserving wild tigers. The resolution was adopted as a decision with minor amendments. Further, India made an intervention appealing to China to phase out tiger farming and eliminate stockpiles of Asian big cats body parts and derivatives. The importance of continuing the

ban on trade of body parts of tigers was emphasized.

16. Based on India's strong intervention during the 62nd meeting of the Standing Committee of the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) at Geneva from 23-27 July, 2012, the Convention on International Trade in Endangered Species of Wild Fauna and Flora Secretariat has issued a notification No. 2012/054 dated the 3rd September, 2012 to Parties to fully implement Decision 14.69 and report to the Secretariat by 25 September, 2012 (Progress made on restricting captive breeding operations of tigers etc.).
17. As a part of active management to rebuild Sariska and Panna Tiger Reserves where tigers have become locally extinct, reintroduction of tigers and tigresses have been done. The successful reintroduction of wild tigers in Sariska is a unique exercise and is the first of its kind in the world. A reintroduced tigress has recently littered and two cubs have also been camera trapped. The tiger reintroduction initiative at Panna (MP) has also been very successful and reintroduced tigers are breeding.
18. Special advisories issued for in-situ build up of prey base and tiger population through active management in tiger reserves having low population status of tiger and its prey.
19. The policy initiatives announced by the Finance Minister in his Budget Speech of the 29th February, 2008, inter alia, contains action points relating to tiger protection. Based on the one time grant of Rs. 50.00 crore provided to the National Tiger Conservation Authority (NTCA) for raising, arming and deploying a Special Tiger Protection Force (STPF), the proposal for the said force has been approved by the competent authority for 13 tiger reserves. The States of Karnataka and Maharashtra have already created and deployed the STPF.
20. In collaboration with TRAFFIC-INDIA, an online tiger crime data base has been launched, and Generic Guidelines for preparation of reserve specific Security Plan has been evolved.

#### **Recent initiatives**

21. Implementing a tripartite Memorandum of Understanding (MOU) with tiger States, linked to

- fund flows for effective implementation of tiger conservation initiatives.
22. Special crack teams sent to tiger reserves affected by left wing extremism and low population status of tiger and its prey.
  23. Chief Ministers of States having tiger reserves affected by left wing extremism and low population status of tiger and its prey addressed for taking special initiatives.
  24. Steps taken for modernizing the infrastructure and field protection, besides launching 'Monitoring system for Tigers' Intensive Protection and Ecological Status (M-STrIPES)' for effective field patrolling and monitoring.
  25. Steps taken for involvement of Non-Governmental Experts in the ongoing all India tiger estimation.
  26. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
  27. The second round of country level tiger status assessment completed in 2010, with the findings indicating an increase with a tiger population estimate of 1706, lower and upper limits being 1520 and 1909 respectively, as compared to the last country level estimation of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657, respectively. At present, India has the maximum number of tigers and its source areas amongst the 13 tiger range countries in the world, owing to its long history of conserving the species through Project Tiger (2% of country's geographical area spread out in 42 tiger reserves in 17 States).
  28. A report on Management Effectiveness Evaluation (MEE) of Tiger Reserves was released on 28th July, 2011, containing the second round of independent assessment based on refined criteria done in 2010-11 for 39 tiger reserves. Out of 39 tiger reserves, 15 were rated as 'very good', 12 as 'good', 8 as 'satisfactory' and 4 as 'poor'.
  29. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.
  30. Regional Offices of the National Tiger Conservation Authority sanctioned at Nagpur, Bengaluru and Guwahati.
  31. A 'Standard Operating Procedure' for dealing with tiger deaths has been issued, based on advisories of Project Tiger / National Tiger Conservation Authority, with inputs from Wildlife Crime Control Bureau, State officials and experts, fine tuned to meet the present challenges.
  32. A 'Standard Operating Procedure' for dealing with straying tigers in human dominated landscape has been issued.
  33. A 'Standard Operating Procedure' for disposing tiger/leopard carcass/body parts has been issued.
  34. The Revised Cost Estimates for Project Tiger was approved on 11.8.2011 for an upward revision of the cost estimates for the ongoing Centrally Sponsored Scheme of Project Tiger during the XIth Plan period from 650 crore to Rs. 1216.86 crore of central assistance to support States in village relocation from core areas of tiger reserves. Several new components were added to the Project, viz.:
    - (i) Change in the funding pattern in respect of North Eastern States (90:10)
    - (ii) Raising compensation for man-animal conflict to Rs. 2 lakhs
    - (iii) Acquisition of private land for making the core/critical tiger habitat inviolate
    - (iv) Establishment of Tiger Safari, interpretation/awareness centres under the existing component of 'co-existence agenda in buffer/fringe areas', and management of such centres through the respective Panchayati Raj Institutions
    - (v) Re-introduction of Cheetah
  35. Launching of Phase-IV tiger reserve level, continuous monitoring of tigers using camera traps and building up data on photo captures of individual tigers.
  36. Launching the creation of a national repository of camera trap photo IDs of individual tigers.
  37. Notification of the Kawal Tiger Reserve in Andhra Pradesh.
  38. In-principle approval for use of CAMPA funds towards village relocation from core areas.
  39. Completion of e-surveillance project in Corbett.
  40. Comprehensive guidelines under section 38O I (c) of the Wildlife (Protection) Act, 1972 issued for Project Tiger and Tourism in Tiger Reserves on 15th October, 2012.

41. Under active management, permission accorded for translocation of two tigresses from Ranthambhore to Sariska (Rajasthan), besides one straying sub-adult male tiger from Panna to Satpura (Madhya Pradesh).
42. A bilateral arrangement has been recently formalized with Bangladesh on tiger conservation. Our delegations are interacting with Nepal and China within the framework of existing bilateral arrangements. A sub-group on tiger/leopard conservation has been constituted for cooperation with the Russian Federation, which has met recently.
43. Field level workshops for capacity building of field officers to deal with straying tigers have been organized at Tadoba and Dudhwa Tiger Reserves (2013).
44. NTCA teams sent for field appraisal of tiger deaths, Project Tiger implementation etc.
45. Process underway for providing enabling provisions in the Wildlife (Protection) Act, 1972, to strengthen our implementation of the CITES and towards enhancement of penalties for contravention of provisions of the Act.
46. The State Government of Tamil Nadu has declared the Sathyamangalam as a Tiger Reserve.

[English]

#### Elite Sports Talent Fund

6361. SHRI KULDEEP BISHNOI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has merged the BEST Fund (BCCI- NSDE Elite Sports Talent Fund) with National Sports Development Fund;

(b) if so, the details thereof and the reasons therefor along with its present status and corpus; and

(c) the steps taken by the Government to ensure that its funds are used for the purpose for which it had been created?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) At the time of contribution by the Board of Control for Cricket in India (BCCI) to the National Sports Development Fund (NSDF), it was decided to create a joint fund of the BCCI contribution and Government of India

matching contribution within the NSDF. However, a separate fund was not created within the NSDF due to administrative reasons. The BCCI contribution is part of NSDF. The component of the BCCI contribution has been part of the financial assistance provided under the NSDF scheme since 2007-08 onwards. The money available in the NSDF as on 31.03.2013 is Rs. 107.38 crore.

(c) Proposals received from sportspersons and institutes/ organizations seeking financial assistance are cleared by the Executive Committee based on merit provided they fall within the ambit of the objectives of the Fund.

#### Check on Deaths of Blackbucks

6362. SHRI S.S. RAMASUBBU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken a note of the incidents of deaths of blackbucks and other animals in the Kanpur, Delhi and other Zoos in the country in the recent years;

(b) if so, the details thereof during the last three years and the current year;

(c) whether the Central Zoo Authority has asked Zoos to follow strict guidelines for cages and enclosures to avoid repeat of incidents and issued any warnings on the cases of laxity; and

(d) if so the details of compliance of the Zoos thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The details of the deaths of Blackbucks and other animals during the last three years and the current year at Kanpur Zoological Park, Kanpur, National Zoological Park, Delhi and other recognized Zoos are as follows:

Year	2009- 2010	2010- 2011	2011- 2012	2012- 2013 (as on 31st March, 2013)	Total
1	2	3	4	5	6
Kanpur Zoological Park, Kanpur					
Blackbuck	13	11	5	46	75
Other Animals	116	43	42	71	272
National Zoological Park, Delhi					
Blackbuck	1	35	5	8	49

1	2	3	4	5	6
Other Animals	23	74	65	72	234
Other Recognized Zoos					
Blackbuck	127	161	166	20	474
Other Animals	2757	2587	2384	308	8036

(c) and (d)

- (i) The Central Zoo Authority has issued detailed guidelines and standard & norms under Recognition of Zoo Rules for housing of animals. The guidelines include minimum dimensions of enclosures for animals of different species and safety measures to be adopted to protect the lives of animals housed in zoos.
- (ii) The Central Zoo Authority has also been releasing financial assistance for the construction of periphery fencing/ boundary wall/ establishment of CCTV etc. to protect the lives of animals housed in various zoos.
- (iii) The Central Zoo Authority conducted an enquiry into the death of Blackbucks at Kanpur Zoological Park, Kanpur and recommendations were communicated to the Zoo for immediate compliance. The Zoo authorities have been asked to take immediate preventive measures so that such incidents are not repeated in future.
- (iv) In the wake of death of 14 numbers of Blackbuck at Deer Park, Meham, Haryana during 2010, the Central Zoo Authority had cancelled the application of recognition under Section 38H (6) of the Wild Life (Protection) Act, 1972 accordingly de-recognized and closed the Deer Park.

[Translation]

#### **Financial Assistance for Sports Infrastructure**

6363. SHRIMATI RAMA DEVI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has provided any financial assistance to develop sports infrastructure in Bihar;
- (b) if so, the details thereof during the last three years; and
- (c) the number of players belonging to Bihar who have been provided with the facilities at central level during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. However, no financial assistance was released during 2010-11, 2011-12 and 2012-13 as the Utilization Certificate (UC) for the financial assistance released during 2008-09 & 2009-10 under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) for the development of sports infrastructure have not been received from the State Government. Under the Urban Sports Infrastructure Scheme (USIS), no project has been sanctioned to Bihar.

(c) During the last three years Bihar State has availed the grants for conducting the annual sports competition under PYKKA scheme for 2010-11 only and total 1,71,166 players have participated. During last two year no proposals have been received from State Government.

[English]

#### **Audit of Genetic Resources**

6364. SHRIMATI ANNU TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is considering audit of genetic resources in the country;
- (b) if so, the details thereof;
- (c) whether as part of the audit, the Government is imparting a biodiversity value to said genetic resources; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As per the information received from the Department of Agricultural Research and Education, Indian Council of Agricultural Research (ICAR), Ministry of Agriculture, the five bureaus under ICAR viz. National Bureau of Plant Genetic Resources (NBPGR), National Bureau of Animal Genetic Resources (NBAGR), National Bureau of Fish Genetic Resources (NBFGR), National Bureau of Agriculturally Important Microorganisms (NBAIM) and National Bureau of Agriculturally Important Insects (NBAIL), are mandated to undertake exploration, survey, collection, exchange, characterization, evaluation, conservation besides cataloguing and auditing of genetic resources of plants, animals, fish, microbes and insects, respectively. These catalogues are published and also uploaded on the websites of these bureaus.



NBPGR was audited under section 20(1) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971. The audit, covering the period from 1997-98 to 2002-03, focused on issues related to management of plant genetic resources by NBPGR apart from financial and other aspects.

(c) and (d) The ICAR has initiated an Agro-biodiversity Platform in the XII Plan to address efficient management and effective use of the country's genetic resources in a holistic manner. The organized conservation of genetic resources (both *ex situ* and *in situ*) is a pre-requisite for future generations to be able to breed crop varieties, animal breeds and utilize other genetic resources for tackling new challenges.

In addition, Pursuant to the international The Economics of Ecosystems and Biodiversity (TEEB) report, the Ministry of Environment and Forests commissioned three scoping studies to cover corresponding three important ecosystems of the country namely forests, inland waters and coastal and marine. Based on the scoping reports, a working document entitled 'The Economics of Ecosystems and Biodiversity (TEEB) - India: Initial Assessment and Scoping Report' was prepared and showcased at the eleventh Conference of Parties (CoP-11) to the Convention on Biological Diversity (CBD) in October 2012, Hyderabad.

Further, the Central Statistics Office (CSO), Ministry of Statistics and Programme Implementation (MOSPI) commissioned eight studies on NRA covering sectors of land, forest, air, water and mining in eight states to various specialised institutions during 2000-2006. No specific proposal on valuation is under active consideration in the Central Statistics Office.

#### **Amendment in Motor Vehicles Act, 1988**

6365. SHRI P. KARUNAKARAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Sunder Committee has suggested any retrograde amendment in the Motor Vehicles Act, 1988;

(b) if so, whether this proposed amendment seeks to delete the Sections 97 to 108 of the said Act which is made for protection of the workers;

(c) if so, the details thereof and the response of the Government thereto;

(d) whether the V.V. Giri National Labour Institute has also made any suggestions/ recommendations in this regard; and

(e) if so, the details thereof along with the action taken by the Government on the basis of these suggestions/ recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) The recommendations of the Sunder Committee *inter-alia* include deletion of Chapter VI (Sections 97 to 108) of Motor Vehicles Act, 1988. Ministry invited comments of State Governments, Union Territory Administrations etc. on the various recommendations made by the Committee. The report of the Committee was uploaded on Ministry's official website also. Comments from a number of States/UTs and individuals/organisations etc. have been received. Ministry is examining the recommendations of the Committee in the light of the various comments and suggestions.

#### **Removal of Liquor Shops Along NHS**

6366. SHRI D.B. CHANDRE GOWDA:

SHRI RAVNEET SINGH:

SHRI ABDUL RAHMAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of accidents occurred on NHs due to intake of alcohol during the last three years and the current year along with the details of the survey, if any, conducted by the Government in this regard;

(b) whether the presence of liquor shops along the National Highways (NHs) is one of the reasons for fatal accidents occurring on various NHs across the country;

(c) if so, whether the Government has taken any action in consultation with the State Governments for removal of liquor shops along the NHs; and

(d) if so, the details thereof and the number of liquor shops removed along the NHs during the said period, State and NH-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) The State-wise details of road accidents caused due to intake of alcohol/drugs during 2009 to 2011 (the latest available data) are given in the enclosed Statement. The detail of number of road accidents occurred on National Highways due to intake of alcohol is not separately maintained.

(b) Road accidents occur due to the complex interaction of a number of factors which also include intake of alcohol and drugs. Intake of alcohol / drugs by drivers

resulted in 24,655 road accidents and 10,553 fatalities in 2011. Data on road accidents caused due to the presence of liquor shops along the National Highways (NHs) is not compiled separately.

(c) and (d) Licensing of liquor shops is covered under Excise Policy of the States. The Chief Secretary/Principal Secretary / Secretary (Transport) of all States/UTs have been requested by this Ministry on 26.08.2007, 01.12.2011

and 11.03.2013 to remove existing liquor shops along National Highways and not to issue fresh licenses to Liquor vendors for operating shops along National highways. It was advised that States/UT's must review cases where licenses had already been given in the past to open liquor shops along NHs and take corrective action. The details of liquor shops removed along the NHs have not been furnished by States/UTs.

**Statement**

Sl. No	States/UTs	Total Number of Road Accidents caused due to Intake of Alcohol/Drugs in India		
		2009	2010	2011
1	2	3	4	5
1.	Andhra Pradesh	4,469	2,877	2,205
2.	Arunachal Pradesh	20	8	8
3.	Assam	279	361	760
4.	Bihar	1,011	930	1,590
5.	Chhattisgarh	266	1,241	304
6.	Goa	15	29	30
7.	Gujarat	1,339	234	212
8.	Haryana	381	365	368
9.	Himachal Pradesh	51	101	58
10.	Jammu and Kashmir	62	133	92
11.	Jharkhand	695	1,005	1,220
12.	Karnataka	967	299	541
13.	Kerala	63	65	67
14.	Madhya Pradesh	4,480	4,082	4,028
15.	Maharashtra	1,868	2,407	2,452
16.	Manipur	138	33	140
17.	Meghalaya	39	33	93
18.	Mizoram	15	27	17
19.	Nagaland	0	2	4
20.	Odisha	813	858	1141
21.	Punjab	488	539	226
22.	Rajasthan	1,139	1,804	1,159
23.	Sikkim	0	36	27
24.	Tamil Nadu	2,208	2,439	3096
25.	Tripura	0	0	19
26.	Uttarakhand	4	0	1
27.	Uttar Pradesh	4,404	2,305	4706
28.	West Bengal	1,894	8,663	0

1	2	3	4	5
29.	Andaman and Nicobar Islands	27	26	21
30.	Chandigarh	0	0	NR
31.	Dadra and Nagar Haveli	0	73	0
32.	Daman and Diu	0	1	1
33.	Delhi	8	12	46
34.	Lakshadweep	1	0	0
35.	Puducherry	8	12	23
Total		27,152	31,000	24,655

### **Girl Cadet Administrators**

6367. SHRI BAIJAYANT PANDA:

SHRI AJAY KUMAR:

SHRI ANANTH KUMAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether any proposal of the Government of Odisha is pending with the Ministry of Defence for the reimbursement of salary cost of the proposed girl cadet administrators;

(b) if so, the details thereof; and

(c) the time by which the said proposed is likely to be cleared / approved by the Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) and (c) Does not arise in view of (a) above.

### **PAN-INDIA National Ambulance Code**

6368. SHRI ASADUDDIN OWAISI:

SHRI G.M. SIDDESHWARA:

SHRI S.S. RAMASUBBU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken note of the fact that private agencies/ persons are running ambulances in the country without having basic facilities/ emergency care facilities for patients;

(b) if so, the reaction of the Government thereto and the action taken in this regard;

(c) whether the Government proposes to introduce a Pan-India National Ambulance Code; and

(d) if so, the details and present status thereof and the time by which the same is likely to be introduced and implemented throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATIYANARAYANA): (a) to (d) Yes, Madam. The Ministry of Road Transport & Highways had constituted an expert committee in February 2012 to formulate 'National Ambulance Code' along with detailed specifications for various types of ambulances for the country. The Expert Committee has submitted a draft National Ambulance Code for approval of the Ministry. The Ministry is in the process of notifying it under the Central Motor Vehicles Rules 1989.

[Translation]

### **Land Acquisition for Defence**

6369. SHRI HARISH CHANDRA CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the defence forces stationed at Devlali headquarters in Maharashtra has desired to acquire land of farmers in Dhangaon, Gambirvdi, Belgam Tarade villages in Iganpuri district Nasik for via-z sector Firing Range;

(b) if so, whether the farmers of the said villages are in favour of land acquisition;

(c) the reasons for not acquiring vacant land in hilly and in forest area elsewhere in place this irrigated agriculture land; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) No proposal for acquisition of land for defence forces stationed at Devlali headquarters in Maharashtra of farmers in Dhangaon, Gambirvdi, Belgam Tarade villages in Iganpuri district Nasik for via-z sector Firing Range has been received by the Government.

### Recruitment Scam in NDA

6370. SHRI BALKRISHNA KHANDERAO SHUKLA:  
Will the Minister of DEFENCE be pleased to state:

- (a) whether a recruitment scam has been unearthed in the renowned National Defence Academy in Pune;
- (b) if so, the details thereof; and
- (c) the action being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (c) Some allegations regarding malpractices in the recruitment of Group 'C' employees of NDA have been brought to the notice. Officers suspected to be involved have been placed under suspension and CBI is investigating the matter.

### Sainik Schools for Girls

6371. SHRI BHUDEO CHOUDHARY:

SHRI RADHA MOHAN SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to induct female cadets into the National Defence Academy;
- (b) if so, the details thereof;
- (c) whether the Government proposes to establish sainik schools for girls in the country;
- (d) if so, the details thereof, location-wise; and
- (e) the time by which such schools are likely to be made functional?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) to (e) The primary aim of Sainik Schools is to prepare cadets (boys) for entry into National Defence Academy (NDA) which presently admits only boys as per the existing policy. Therefore, there is no proposal to establish Sainik Schools for girls.

[English]

### Fixation of Minimum Pension

6372. SHRI P.C. GADDIGODAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether pension is to be fixed as per Employees Pension Scheme (EPS)-95;
- (b) whether two separate minimum pensions should also be fixed in respect of past services with respect to

Family Pension Scheme (FPS) and present services under EPS-95;

(c) if so, the details in this regard;

(d) whether the above provisions have been implemented; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KOIDIKKUNNIL SURESH): (a) Yes, Madam. The Pension of member pensioners of Employees' Pension Scheme (EPS)-95 is fixed as per the provisions of that Scheme.

(b) No, Madam.

(c) and (d) Do not arise in view of reply to part (b) of the Question.

(e) Minimum pension is applied only for existing members i.e. those who were the members of the Employees' Family Pension Scheme, 1971 when the Employees' Pension Scheme, 1995 was introduced. Accordingly, first of all formula pension is calculated based on pensionable service and pensionable salary, subject to a minimum as provided in Employees' Pension Scheme, 1995. Thereafter, the past service benefit is added for service prior to 16-11-1995. Finally, the aggregate pension so arrived i.e. Formula pension + Past: Service benefit is subject to a minimum as provided in the Employees' Pension Scheme, 1995.

### Funds for Marine Education

6373. SHRI KAPIL MUNI KARWARIA: Will the Minister of SHIPPING be pleased to state:

(a) the details of the funds collected under Merchant Marine Education and Research Trust (MMERT) during the last three years;

(b) the details of utilisation of the funds during the said period;

(c) whether the Government has conducted any inquiry with regard to setting up of training institutes with the said funds; and

(d) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):  
(a) to (d) The Merchant Marine Education and Research Trust (MMERT) was established as a Public Trust by the Indian National Ship Owners Association (INSA), Foreign Owners Representatives & Ship Managers Association (FOSMA) and Maritime Association of Ship Owners, Ship

Managers & Agents (MASSA). It was registered on 20/11/1992 under the Bombay Public Trust Act, 1950. The Director General of Shipping is ex-officio Trustee of the said Trust. The accounts of the MMERT are directly furnished to the Charity Commissioner, Maharashtra State, Mumbai annually. The Directorate General of Shipping does not have any records of the said Trust as it is not a Government entity; being a Trust, and is not under the administrative control of the Directorate General of Shipping. However, it has been learnt that the Trust has not been active for the last three years.

[Translation]

**Road Projects Funded by International  
Financial Institutions**

6374. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

SHRI R. DHRUVANARAYANA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the International Financial Institutions including World Bank have provided funds for the development and repairing of roads in the country;

(b) if so, the details thereof, State-wise especially for Maharashtra during the last three years and the current year along with the expenditure incurred thereon;

(c) whether a number of road projects for which funds have been provided by these Financial Institutions, are yet to start;

(d) if so, the details thereof and the reasons for delay in these projects, State-wise; and

(e) the steps taken or being taken by the Government to start and complete the said projects within stipulated time period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) This Ministry is primarily responsible for Improvement and Development of National Highways in the country. International Financial Institutions namely, World Bank (WB), Asian Development Bank (ADB) and Japan Bank for International Cooperation (JBIC) have been providing financial assistance / loans for the construction and development of National Highways. The external assistance provided for National Highway Projects during the last three years and the current year was Rs. 400 crore. Funds are not provided project wise / State wise. However, no National Highway project with external assistance was under implementation in Maharashtra during the above said period.

(c) to (e) There is no Externally Aided Project (EAP) for which funds have been provided by the Financial Institutions and are yet to start.

[English]

**Handloom Weavers Scheme**

6375. SHRI SURESH KALMADI:

SHRIMATI BHAVANA PATIL GAWALI:

SHRIMATI ASHWAMEDH DEVI:

SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

SHRI ANANT KUMAR HEGDE:

SHRI DINESH CHANDRA YADAV:

SHRI BADRI RAM JAKHAR:

SHRI DHARMENDRA YADAV:

SHRI P. VISWANATHAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether some States including Maharashtra have requested for exemption of Primary Weavers Co-operative Societies (PWSCs) from routing their sales through banks or from the mandatory submission of board resolution for routing their sales through banks and if so, the reaction of the Government thereto;

(b) whether the Government proposes to extend the scheme for waiver of loans to weavers till 2014 and if so, the details thereof;

(c) whether the Government proposes to provide social security/assured income to weavers like pension/insurance/stipend to weavers children and also widen the coverage/relaxation in procedure of Health Insurance programme;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) the scheme/incentive being given by the Government to promote exports including Focus Product Scheme and increase the production of handloom products; and

(f) the steps taken by the Government to set up/proposed to set up training centres to impart training to weavers/workers in various State headquarters, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes Madam. Various State Governments including State of Maharashtra have sought exemption for Primary Weavers Cooperative Societies (PWCS) from routing their sales through banks, which is one of the eligibility norms of viable/potentially viable cooperatives under Revival, Reform and Restructuring (RRR) package. The proposal is under consideration of the Government.

(b) The proposal to extend the scheme of waiver of loan of handloom weavers till 31.12.2013 is under consideration of the Government.

(c) and (d) As a social security measure, the Government of India has been implementing Handloom Weavers Comprehensive Welfare Scheme for handloom weavers with the following components :-

- (i) Health Insurance Scheme for health insurance cover and
- (ii) Mahatma Gandhi Bunkar Bima Yojana for life insurance cover

The Health Insurance Scheme provides access to health care facilities to handloom weavers including their spouse and two children. It covers all pre-existing diseases as well as new diseases and a substantial provision has been kept for OPD. The annual limit per family is Rs. 15000/- out of which Rs. 7500/- is for OPD.

The Mahatma Gandhi Bunkar Bima Yojana scheme provides life insurance cover to handloom weavers in case of natural and accidental death as well as full or partial disability. This scheme also provides scholarship upto two children of the weaver covered under the scheme under "Shiksha Sahayog Yojana" to the extent of Rs.300/- per quarter per child studying in standard IX to XII for a maximum period of 4 years or till they complete XII standard (whichever event occurs earlier).

(e) In order to promote exports of handloom products from the country, the following developmental and incentive schemes are being implemented by the Government of India: -

1. Comprehensive Handlooms Development scheme: Under the scheme financial assistance is provided for development of exportable range of

handloom products and participation in international marketing fairs and exhibitions.

2. Focus Product Scheme: The objective of the scheme is to incentivize export of such products which have high export intensity/employment potential, so as to offset infrastructure inefficiencies and other associated costs involved in marketing of these products. Additional bonus benefit of 2% over and above the existing 2% has been announced in the Foreign Trade Policy w.e.f. 1-04-2010.
3. Focus Market Scheme: The objective of the scheme is to offset high freight cost and other externalities to select international markets with a view to enhance India's export competitiveness in these countries. Duty Credit scrip equivalent to 3% of FOB value of exports for exports made from 27-08-2009 is available under the Scheme.

Besides the above schemes, the Government of India is also implementing the following schemes for boosting exports of handloom products: -

1. Market Access Initiative Scheme.
2. Market Development Assistance Scheme.
3. Duty Drawback Scheme
4. 2% interest Subvention Scheme for handlooms, handicrafts, Carpets, readymade garments etc.

For increasing the production of handloom products and overall development of handloom sector, the Government of India has taken various policy initiatives and schematic interventions like cluster approach, technological up-gradation of looms, marketing promotion, revival of viable and potentially viable societies through loan waiver and recapitalization assistance, availability of subsidized yarn and credit, besides, providing health and life insurance cover to the handloom weavers.

(f) Weavers Service Centres (WSCs) functioning from the 25 locations across the country have been engaged in imparting training to the weavers. Three new WSCs in the States of Nagaland, Mizoram and Jharkhand have approved in 12th Five Year Plan. Besides WSCs, 5 Indian Institutes of Handloom Technology (IIHTs) functioning at Varanasi, Salem, Bargarh, Guwahati and Jodhpur are also conducting training programmes for the Weavers. State-wise list of WSCs and IIHTs is enclosed as Statement.

**Statement***List of WSCs/IIHTs located in different States*

S.N.	Names of States	Location of WSC	Location of IIHTs
1.	Tamilnadu	Chennai Kancheepuram	Salem
2.	Andhra Pradesh	Vijaywada Hyderabad	
3.	Karnataka	Bangalore	
4.	Kerela,	Kannur	
5.	Delhi	Delhi	
6.	Rajasthan	Jaipur	Jodhpur
7.	Haryana	Panipat	
8.	Uttar Pradesh	Varanasi Meerut	Varanasi
9.	Uttranchal	Chamoli	
10.	Jammu and Kashmir	Srinagar	
11.	Maharashtra	Mumbai Nagpur	
12.	Gujarat	Ahemdabad	
13.	Madhya Pradesh	Indore	
14.	Chhattisgarh	Raigarh	
15.	Assam	Guwahati	Guwahati
16.	Manipur	Imphal	
17.	West Bengal	Kolkata	
18.	Odisha	Bhubneshwar	Bargarh
19.	Bihar	Bhagalpur	
20.	Tripura	Agartala	

**National Green Tribunal**

6376. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased be state:

(a) whether the post of Chairman, National Green Tribunal is lying vacant since January, 2012;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has fixed any terms and conditions for appointment to its Chairman;

(d) if so, the details thereof; and

(e) the time by which it is likely to be filled up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) Does not arise.

(c) and (d) The terms and conditions for appointment of Chairperson, NGT have been provided in the NGT Act, 2010.

(e) Does not arise.

[Translation]

**Recommendations of Advisory Committee**

6377. SHRI RATAN SINGH:

DR. SANJAY SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Advisory Committee has sent its recommendations to the Union Government under sub section (2B) of section 29-B of the Industries (Development and Regulation) Act, 1951;

(b) if so, the details of the recommendations during the last three years;

(c) the manner in which small scale industries has been developed due to these recommendations and the reaction of the Government thereto; and

(d) the corrective measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. The last meeting of the Advisory Committee on reservation under sub section (2B) of section 29-B of the Industries (Development and Regulation) Act, 1951 took place on 8.06.2010 which recommended for de-listing of the item 'PVC' Pipes including conduits upto 110 mm dia and Fittings for PVC pipes including conduits upto 110 mm dia' from the list of items reserved for exclusive manufacture in SSI (now MSE) sector.

(c) and (d) This recommendation was approved by the Government and accordingly the item was dereserved vide Notification dated 30 July, 2010.

[English]

**Coastal Ecosystem Research and Training Centre**

6378. SHRI AJAY KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any proposal from the State Government of Jharkhand for establishment of a National Wetland and Coastal Ecosystem Research and Training Centre in the State;

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) the funding arrangement between the Centre and the State Government and the time frame for setting up of the proposed training centre?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No Madam.

(b) and (c) Does not arise.

**Violation Of Byelaws By MNCs**

6379. SHRI KAUSHALENDRA KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is aware that some Multinational Companies (MNCs)/foreign companies operating in the country do not comply with the rules of Pollution Control Boards;

(b) if so, the details thereof; and

(c) the action taken by the Government against these companies?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The environmental laws like the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 with regard to the Multinational or National companies are uniformly applied without any differentiation or discrimination. The Multinational Companies (MNCs) like other industries are required to obtain consent to establish and consent to operate from the concerned State Pollution Control Board. The companies are also required to obtain environmental clearance as per the Environmental Impact Assessment Notification, 2006. All the Industries including MNCs are required to set up pollution control devices as required under the Water (Prevention and Control of Pollution), Act

1974 and the Air (Prevention and Control of Pollution), Act 1981 to comply with the prescribed standards.

[Translation]

**Long Queues at Toll Plazas**

6380. DR. BHOLA SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any complaints regarding long queues at toll plazas;

(b) if so, the details thereof, State and toll plaza-wise; and

(c) the action taken or being taken by the Government to ensure seamless movement of traffic at toll plazas?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) The details of Delhi-Gurgaon stretch is enclosed as Statement.

(c) Ministry of Road Transport & Highways has decided to implement electronic toll collection on NH in India by 2014.

**Statement**

Long queues at the Toll Plazas of Delhi - Gurgaon BOT (Toll) Project have been observed and expansion of Toll Plazas is one of the grounds for issuing Termination Notice to the Concessionaire by NHAI in February, 2012. An MoU containing terms of settlement was signed on 18.09.2012 between NHAI, IDFC and Concessionaire in Hon'ble Delhi High Court.

Hon'ble Punjab & Haryana High Court (P&H High Court) vide Order dated 04.09.2012 stopped the toll collection at Km.24 Toll Plaza w.e.f. 05.09.2012 (00.00 hrs) due to congestion and directed NHAI to devise ways and means to decongest the traffic at this toll plaza in consultation with Govt. of Haryana and Concessionaire. Accordingly, certain measures to decongest the traffic at Km.24 Toll Plaza were finalized in the meeting held on 19.09.2012 in consultation with the Govt. of Haryana, Lenders & Concessionaire and the Minutes of Meeting dated 19.09.2012 were filed in Hon'ble P&H High Court. Hon'ble P&H High Court permitted tolling excluding peak hours from 28.09.2012 and later permitted for all hours from 09.10.2012 (5.30 p.m.).

The Concessionaire failed to execute the measures meet the targets specified in MoU dated 18.09.2012.



Accordingly, a show cause notice for termination has been issued to the Concessionaire on 08.03.2013 by NHAI. The Concessionaire has filed an OMP in Hon'ble Delhi High Court against the show cause notice issued by NHAI. The matter is subjudice.

#### **Mountain Strike Corps**

6381. SHRI J.M. AARON RASHID:

SHRI AVTAR SINGH BHADANA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has decided to set up a Mountain Strike Corps (MSC) along the China border to strengthen military capabilities;

(b) if so, the details thereof including estimated cost for the purpose;

(c) whether the MSC project is pending with the Government for the last three years; and

(d) if so, the details thereof and the reasons therefor along with the revised expenditure likely to be incurred on the setting up of MSC?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) Military capacity enhancement and modernization of armed forces is a dynamic and continuous process which takes into account the security challenges faced by the Nation from time to time. Raising and deployment of forces is done in consonance with our threat perception.

[English]

#### **Violations of Child Labour Laws**

6382. SHRI DHANANJAY SINGH:

Sk. SAIDUL HAQUE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of child labourers in the country at present, State and gender-wise;

(b) whether any survey has been conducted by the Government to maintain industry/sector-wise information on child labour law violations;

(c) if so, the details thereof including the main child labour exploiting industries and if not, the reasons therefor;

(d) whether the Government has any proposal to amend the labour laws particularly the child labour laws; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) to (c) As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore out of which there were approximately 12 lakh children found working in the hazardous occupations/processes which are covered under Child Labour (Prohibition & Regulation) Act, 1986. The details on children working in hazardous occupations/processes as per Census 2001 are given in the enclosed Statement-I. However, in the Survey conducted by National Sample Survey Organisation (NSSO), in 2004-05 the number of working children were estimated at 90.75 lakh. As per National Sample Survey Organisation (NSSO) survey 2009-10, the working children are estimated at 49.84 lakh. The State-wise and gender-wise details of working children as per NSSO Survey 2009-10 are given in the enclosed Statement-II.

(d) and (e) A proposal for amendments in the Child Labour (Prohibition & Regulation) Act, 1986 to make it more effective, is under consideration with the Government. The Child Labour (Prohibition & Regulation) Amendment Bill, 2012 has been placed in the Parliament and is presently under examination with Parliamentary Standing Committee. The Amendment Bill inter-alia covers (i) complete prohibition on employment of children below 14 years and linking the age of the prohibition with the age under Right to Free and Compulsory Education Act, (ii) prohibition of working of Adolescents (14 to 18 years) in Mines, Explosives and hazardous occupations set forth in the Factories Act, 1948, (iii) more strict punishment to the offenders and making the offences under the Act cognizable.

#### **Statement-I**

*Data on children working in hazardous occupations/processes as per Census 2001*

Sl. No	Name of Occupation & Processes	No. of Children employed
1	2	3
1.	Pan, Bidi & Cigarettes	252574
2.	Construction	208833
3.	Domestic Workers	185505
4.	Spinning/weaving	128984
5.	Brick-kilns, tiles	84972
6.	Dhabas/Restaurants/Hotels/Motels	70934
7.	Auto-workshop, vehicle repairs	49893
8.	Gem-cutting, Jewellery	37489

1	2	3
9.	Carpet-making	32647
10.	Ceramic	18894
11.	Agarbatti, Dhoop & Detergent making	13583
12.	Others*	135162
Total		1219470

\*Foundries, slaughter houses, plastic units, transport of passengers, goods or mails by railways, Cinder picking, soap manufacturing, tanning, lock making, paper making, tyre making and repairing, manufacture of dyes and dyestuff, cashew and cashewnut descaling and processing, etc.

### Statement-II

*Data on Child Labour based on Employment Unemployment Survey during NSS 66th Round (2009-10)*

Sr. No.	Major State all India	Age group 5-14			
		Rural		Urban	
		Male	Female	Male	Female
1	Andhra Pradesh	88156	110191	20767	15548
2	Assam	144655	31909	11833	757
3	Bihar	224292	38665	11017	2548
4	Chhattisgarh	3669	7321	636	0
5	Delhi	-	-	18576	0
6	Gujarat	150487	207973	15945	16282
7	Haryana	22664	17471	28073	3988
8	Himachal Pradesh	2300	2942	2156	0
9	Jammu and Kashmir	11274	16872	1139	0
10	Jharkhand	63684	14661	4123	0
11	Karnataka	89796	113429	20793	2479
12	Kerala	1182	0	0	1583
13	Madhya Pradesh	91454	32812	57688	9063
14	Maharashtra	66370	127996	54230	12077
15	Odisha	54390	38288	36522	5363
16	Punjab	16802	6433	15664	9937
17	Rajasthan	93055	261871	43184	7826
18	Tamil Nadu	0	13880	3471	0
19	Uttarakhand	14810	7239	3219	2103
20	Uttar Pradesh	1012294	546320	147820	68899
21	West Bengal	357265	134657	31946	27716
All India		2511101	1727271	546897	198602

**Joint Ministerial Commission of India and Australia**

6383. SHRI MADHU GOUD YASKHI:

SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

SHRI BADRUDDIN AJMAL:

CHAUDHARY LAL SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a meeting of Joint Ministerial Commission of India and Australia has been held in New Delhi recently

and if so, the details thereof along with the issues raised and discussed in the said meeting;

(b) whether the leaders of both the countries have also reviewed the progress made so far on various economic cooperation agreements between the two countries and if so, the details thereof along with the outcome thereof;

(c) the steps taken/being taken by both the countries for implementation of the existing economic cooperation agreements and the manner in which both the countries are likely to be benefited as a result thereof;

(d) whether the Government proposes to enter into a Comprehensive Economic Cooperation Agreement with Australia to remove the barriers to trade and investment; and

(e) if so, the details thereof along with the steps taken/being taken and the time frame fixed/likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI. D. PURANDESWART): (a) 14th India-Australia Joint Ministerial Commission (JMC) Meeting was held in New Delhi on 29th January, 2013 co-chaired by Shri Anand Sharma, Hon'ble Minister of Commerce, Industry and Textiles, India and the Hon'ble Dr. Craig Emerson MP, Australian Minister for Trade and Competitiveness and Minister assisting the Prime Minister on Asian Century Policy.

The issues discussed during JMC meeting were institutional framework for growth in bilateral trade and investment, initiatives of India Australia CEO forum, Australia and India's mutual interests in the effectiveness of global and regional economic institutions, launch of Regional Comprehensive Economic Partnership (RCEP) negotiations, strengthening of the East Asia Summit as a forum that incorporated all major economies in the India-Pacific region, G-20, WTO, IOR-ARC, Education and skill

development, agriculture cooperation and food security, people-to-people links, etc.

(b) During the JMC, both sides also reviewed bilateral co-operations in sectors like Agriculture, Civil nuclear energy cooperation agreement and Comprehensive Economic Cooperation Agreement (CECA) etc. These are incorporated in the "Joint Statement". The "Joint Statement" may be accessed from the website of Department of Commerce website at <http://commerce.gov.in> under Head: International Trade, Subhead: Joint Statements and Minutes of Meeting.

(c) In April 2008, a Joint Study Group (JSG) was constituted, inter alia, to examine the feasibility for establishing a Free Trade Agreement (FTA) between India and Australia. Based on the recommendations of the JSG, India-Australia are negotiating CECA covering trade in goods, services, investment and IPR related issues. The 1st round of India-Australia CECA negotiations was held during 28th-29th July, 2011. Four rounds of negotiations have been held so far as under: 2nd round—17-18th November, 2011; 3rd Round—24-25th May 2012; 4th round—8-9th November, 2012.

(d) and (e) Yes, Madam both sides are negotiating the CECA as stated above and the fifth round is likely to take place in Mid May, 2013. It is not feasible to indicate the time likely to be taken to complete the negotiations in a balanced manner bringing mutual benefit, and this was recognised by both leaders in JMC.

**Clearances to Projects**

6384. SHRI YASHVIR SINGH:

SHRI C. SIVASAMI:

SHRI NEERAJ SHEKHAR:

SHRI ASADUDDIN OWAISI:

SHRI AMARNATH PRADHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has set up any Committee on easing of norms for green regulations for clearances of projects of real estate sector, roads and Special Economic Zones in the country;

(b) if so, the details thereof along with the salient recommendations of the said committee;

(c) whether the committee has submitted its report to the Government; and

(d) if so, the details of the recommendations accepted and rejected by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) This Ministry has constituted a Committee under the chairmanship of Dr. K. Kasturirangan, Member, Planning Commission to review the provisions of EIA Notification 2006, relating to grant of environmental clearances for Roads, Building and SEZ projects and the provisions under the Office Memorandum dated 7th February, 2012 related to 'Guidelines on High Rise Buildings'. The Committee has submitted its report and the same is under consideration in the Ministry.

[Translation]

### **Extinction of Wild Animals**

6385. SHRI GOPINATH MUNDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Supreme Court has expressed grave concern and regret over poaching of wild animals an extinction of wild animals like Tigers and Panthers in the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Madam In a judgment passed by the Hon'ble Supreme Court of India on 20.10.2010 in a Criminal Appeal No.2024 of 2010, Sansar Chand vs State of Rajasthan, the Hon'ble Supreme Court expressed concern about poaching and has stated that the case has revealed how organized crime has destroyed large parts of the wild life of the country and has brought many animals e.g. tigers, leopard, bison etc almost to the brink of extinction, thereby seriously jeopardizing and destroying the ecological chain and ecological balance of the environment.

(c) The steps taken by the Government for protection of wild animals including tigers and panthers in the country includes:

### **Legal steps**

1. Legal protection to wild animals against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972. According to the conservation and threat status, wild animals are placed in different schedules of the Act. The Act has subsequently been amended to provide for National Tiger Conservation Authority and Wildlife Crime Control Bureau apart from other provisions.
2. The Wild Life (Protection) Act, 1972, provides for punishment of offences for violation of its

provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).

3. Higher punishment for offence in relation to the core area of a tiger reserve or where the offence relate to hunting in the tiger reserves or altering the boundaries of tiger reserves, etc.
4. Creation of Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
5. The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.

### **Administrative steps**

6. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, deployment of antipoaching squads involving ex-army personnel or home guards, apart from workforce comprising of local people, in addition to strengthening of communication and wireless facilities.
7. Constitution of the National Tiger Conservation Authority with effect from the 4th September, 2006, for strengthening tiger conservation.
8. Constitution of Wildlife Crime Control Bureau with effect from the 6th June, 2007 to effectively control illegal trade in wildlife.
9. The revised Project Tiger guidelines have been issued to State Governments for strengthening tiger conservation, which apart from ongoing activities, inter alia, include financial support to States for enhanced village relocation or rehabilitation package.
10. The 17 tiger States have notified the core/critical tiger habitat (35917.445 sq. km.), and the buffer/peripheral area (29365.64 sq.km.) of all the 42 tiger reserves in the country, under section 38V of the Wild Life (Protection) Act, 1972, as amended in 2006.
11. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
12. Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

**Financial steps**

13. Financial and technical help is provided to the State Governments under various Centrally Sponsored Schemes, such as Project Tiger and Integrated Development of Wildlife Habitats for enhancing the capacity and infrastructure of the State Governments for providing effective protection to wild animals.

**International Cooperation**

14. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China.
15. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sunderban.
16. A sub-group on tiger and leopard conservation has been constituted for cooperation with the Russian Federation.
17. A Global Tiger Forum of Tiger Range Countries has been created for addressing international issues related to tiger conservation.
18. As a part of active management to rebuild Sariska and Panna Tiger Reserves where tigers have become locally extinct, reintroduction of tigers and tigresses have been done. The successful reintroduction of wild tigers in Sariska is a unique exercise and is the first of its kind in the world. A reintroduced tigress has recently given birth to two cubs. The tiger reintroduction initiative at Panna (MP) has also been very successful and reintroduced tigers are breeding.

**Creation of Special Tiger Protection Force (STPF)**

19. The proposal for creation of Special Tiger Protection Force (STPF) has been approved in respect of 13 tiger reserves. The States of Karnataka and Maharashtra have already created and deployed the STPF.

**Recent initiatives**

20. Steps taken for modernizing the infrastructure and field protection, besides launching 'Monitoring system for Tigers' Intensive Protection and Ecological Status (M-STrIPES)' for effective field patrolling and monitoring.
21. Steps taken for involvement of Non-Governmental Experts in the ongoing all India tiger estimation.
22. The second round of country level tiger status assessment completed in 2010, with the findings

indicating an increase with a tiger population estimate of 1706, lower and upper limits being 1520 and 1909 respectively, as compared to the last country level estimation of 2006, with an estimate of 1411, lower and upper limits being 1165 and 1657, respectively. At present, India has the maximum number of tigers and its source areas amongst the 13 tiger range countries in the world, owing to its long history of conserving the species through Project Tiger (2% of country's geographical area spread out in 42 tiger reserves in 17 States).

23. A report on Management Effectiveness Evaluation (MEE) of Tiger Reserves was released on 28th July, 2011, containing the second round of independent assessment based on refined criteria done in 2010-11 for 39 tiger reserves. Out of 39 tiger reserves, 15 were rated as 'very good', 12 as 'good', 8 as 'satisfactory' and 4 as 'poor'.
24. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.
25. Regional Offices of the National Tiger Conservation Authority sanctioned at Nagpur, Bengaluru and Guwahati.
26. A 'Standard Operating Procedure' for dealing with tiger deaths has been issued, based on advisories of Project Tiger / National Tiger Conservation Authority, with inputs from Wildlife Crime Control Bureau, State officials and experts, fine tuned to meet the present challenges.
27. A 'Standard Operating Procedure' for dealing with straying tigers in human dominated landscape has been issued.
28. Launching the creation of a national repository of camera trap photo IDs of individual tigers.
29. Field level workshops for capacity building of field officers to deal with straying tigers have been organized at Tadoba and Dudhwa Tiger Reserves (2013).

**Repair of National Highways**

6386. SHRI BHOOPENDRA SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the condition of various stretches of National Highway (NH) Nos. 86 and 26 passing through the State of Madhya Pradesh is very dilapidated;

(b) if so, the details thereof;

(c) whether the Government has taken steps for the repair of said NHs during the last three years and the current year; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) NH 26 and NH 86 passing through the State of Madhya Pradesh are generally in traffic worthy condition except a few stretches where development and maintenance works are in various stages of progress.

(c) and (d) Maintenance and repair is a continuous process and are taken up depending upon availability of funds and inter-se priority.

[English]

#### Road and Bridge Projects Under CRF

6387. SHRI BADRUDDIN AJMAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there are reports of irregularities in implementation of road and bridge projects funded from Central Road Fund (CRF) in the State of Assam;

(b) if so, the details thereof;

(c) whether 70 per cent of the projects approved under the CRF scheme for the State during 2007-12 remained incomplete till March, 2012 as reported recently and if so, the details thereof and the reasons therefor;

(d) whether the funds allocated by the Government to Assam for CRF projects prior to March, 2007, have not been released to the executing divisions and if so, the reasons therefor; and

(e) the action taken or proposed to be taken by the Government to check the recurrence of such irregularities and complete all the pending projects under the scheme in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) No, Madam; does not arise.

(c) 57 per cent projects approved under CRF Scheme for the State during 2007-12 remained incomplete till March, 2012, the detail thereof along with reasons is enclosed as Statement.

(d) The funds allocated by the Government to Assam for CRF projects prior to March, 2007 were released to State Government as per utilization certificates produced by them.

(e) There are no irregularities in releasing fund. Delay of the projects were mainly due to shortage of forest quarry materials and prolong rainy season.

#### Statement

*Details of projects approved during 2007-12 under CRF and remained incomplete till March' 12*

Sl. No.	Division	Name of Project	Road length (in km)	Administ rative Approval Amount. (in lakh)	Present Physical Progress (in %)	Reasons for delay/non completion
1	2	3	4	5	6	7
Projects approved during 2007-2008 under CRF						
1	Diburgarh Rural Road Division	Improvement & strengthening of Moran Naharkatia Road from Moran town to Naharkatia town (Job No. CRF/AS/2007-08-079)	56.93	5429.08	93%	Shortage of forest quarry materials and early & prolonged rainy season.
2	Guwahati Rural Road Division	Construction of RCC Bridge No. 5/6 on Dadara Pacharia Borijani sessa Road (Job No. CRF/AS/2007-08-81)	0.05076	249.12	65%	Work withdrawn due to death of contractor. Further course of action for doing the Balance work is being taken.

1	2	3	4	5	6	7
3	Sonitpur Rural Road Division, Biswanath Chariali	Construction of road from Missamari Centre to Malibazar via Gomiri centre Barangabari Kalyani Temple under Sonitpur Rural road division (Phase-II from Ch. 9000.00 m to 18000.00 m) (Job No. CRF/AS/2007-08-80)	9.00	741.94	100%	Work completed in 2012-13. Work was delayed due to shortage of forest quarry materials and early & prolonged rainy season.
<b>Projects approved during 2008-2009 under CRF</b>						
4	Silchar Rural Road Division	Improvement & upgradation of roads within Silchar Municipal area and major district roads within Cachar District under Silchar Rural Road Division (Job No. CRF/AS/2008-09-086)	81.85	2991.28	70%	Shortage of forest quarry materials.
5	Silchar Rural Road Division	Improvement & upgradation of roads within Silchar Municipal area in Cachar District under Silchar Rural Road Division, (Job No. CRF/AS/2008-09-087)	137.10	3300.70	82%	Shortage of forest quarry materials.
6	Jorhat State Road Division, Jorhat	Improvement of No. 2 Bamungaon road by widening and strengthening of the existing single lane pavement to intermediate lane pavement under Jorhat State Road Division (Job No. CRF/AS/2008-09-083)	2.70	244.17	96%	Work withdrawn from the Original Contractor. Balance work allotted to other contractor and work in progress.
7	Diburgarh Rural Road Division	Improvement & strengthening of Joypur Ali road from ch. 9.00 km to 22.60 km (Job No. CRF/AS/2008-09-88)	13.60	656.98	98%	Shortage of forest quarry materials.
8	Diburgarh Rural Road Division	Improvement & strengthening of Dhodar Ali road from km 196.50 to km 212.60 (Job No. CRF/AS/2008-09-89)	16.10	921.41	66%	Shortage of forest quarry materials

### **Impact of Bulk Diesel Price on Road Projects**

6388. SHRI GUTHA SUKHENDER REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has assessed the impact of bulk diesel price hike on the road projects under implementation especially on the projects taken up under Public-Private-Partnership and Build-Operate-Transfer mode;

(b) if so, the details thereof;

(c) whether the Government has any plan to pay increased rate on bulk diesel to construction companies or compensate the said road projects especially in Arunachal Pradesh; and

(d) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No, Madam.

(b) Does not arise.

(c) and (d) In public funded projects, contractors are compensated for increase in cost of diesel by way of price adjustment based on the terms and conditions of the contract.

### **Role of Farmers in Export Policy**

6389. SHRI HARISH CHOUDHARY:

SHRI S. ALAGIRI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the foreign trade policy has been reviewed keeping in view the interest of the farmers;

(b) if so, the details thereof and the facts thereon;

(c) the details of the evaluation work carried out to assess the impact of the foreign trade policy on the interest of the farmers in the country; (d) the steps taken/being taken to accord priority to the farmers in framing of the foreign trade policy; and

(e) the success achieved by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (e) Review of export policy is a

continuous process undertaken by the Government from time to time. The Government reviews the export policy in consultation with the administrative Ministries and the Departments concerned and other stake holders, keeping in view the various factors such as availability of goods in the domestic market, production, the price situation and various national and international commitments etc. As a result of such review, export of various agricultural commodities like non-basmati rice, wheat, milk products etc. which were banned earlier were made free. Presently, export of all agricultural commodities [except pulses and edible oils] is free. Government regulates the export of agricultural commodities in such a way that there is no scarcity in the country and it is available to the consumers at reasonable prices and at the same time the rate should not fall drastically in the domestic market depriving the farmers of remunerative prices. Free export of agricultural commodities will result in higher foreign exchange earnings for the country which will consequently benefit the farmers by giving them higher remunerative price.

### **Trade With Russia and Other Nations**

6390. SHRI ANTO ANTONY:

SHRI NITYANANDA PRADHAN:

SHRIMATI BHAVANA PATIL GAWALI:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the trade carried out between India and Russia/Costa Rica/Commonwealth/Gulf nations during each of the last three years and the current year;

(b) whether the Government has fixed any target for trade with these countries and proposes to expand trade with these countries;

(c) if so, the details of the action plan chalked out and the priority sectors identified for the purpose;

(d) whether India has recently signed any Memorandum of Understanding with Costa Rica to establish any institutional mechanism for enhancing trade and commerce and if so, the details thereof and the salient features thereon; and

(e) the steps taken/being taken to boost the trade between India and these countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI) (a) Details of trade carried out between



India and Russia/Costa Rica/Commonwealth/Gulf nations are given in the enclosed Statement-I.

(b) and (c) It is the constant endeavor of the Government to enhance trade with our trade partners for mutual benefit. In this context, India has taken various initiatives like Comprehensive Economic Cooperation Agreements (CECA), Free Trade Agreements (FTA) Preferential Trade Agreements (PTA) etc. with various countries. India and Russia have agreed to achieve the Bilateral trade figure target of US\$ 20 billion by 2015. Similarly, India and Canada have a shared desire to see the bilateral trade reach to US\$ 15 billion by 2015.

(d) A MoU has been signed between India and Costa Rica on 15th April, 2013 on economic cooperation between

the two countries. The salient features of the MoU signed between India and Costa Rica are given in the enclosed Statement-II.

(e) India has signed 10 FTAs and 5 PTAs, which are already in force. Further, India is negotiating 17 FTAs, including review/expansion of some of the existing FTAs/PTAs. In addition to these FTAs/PTAs, India is participating in the Regional Comprehensive Economic Partnership Agreement (RCEP) negotiations amongst the Association of South East Asia Nations (ASEAN) Member States and its six FTA Partners (Australia, China, India, Japan, South Korea and New Zealand). The RCEP will cover trade in goods, trade in services, investment, economic and technical cooperation, intellectual property, competition, dispute settlement AND other issues.

#### **Statement – I**

##### **(i) Export**

Values in US \$ Million

Region/Countries	Apr-Mar, 2010	Apr-Mar 201 1	Apr-Mar, 2012	Apr-Feb 2013(P)
Costa Rica	32.23	61.47	65.49	65.76
Russia	980.69	1,689.50	1,779.61	2,100.31
West Asia- GCC	30479.97	42476.57	45279.17	45552.88
Commonwealth Nations*	3531 1.66	48,988.36	63,592.40	57,134.61

##### **(ii) Import**

Values in US \$ Million

Region/Countries	Apr-Mar 2010	Apr-Mar 2011	Apr-Mar 2012	Apr- Feb 2013 (P)
Costa Rica	93.62	95.33	204.11	185.21
Russia	3,566.79	3,600.02	4,681.29	3,768.44
West Asia- GCC	53,497.43	74,91 5.28	100,223.46	98,256.81
Commonwealth Nations*	46645.91	53507.03	73301 .28	62248.68

Source: DGCI & S, Kolkata P: Provisional

Fiji has been excluded as it was suspended from membership of Commonwealth since 1st September, 2009

#### **Statement-II**

- (i) The Parties shall take all appropriate measures within the framework of their respective laws and regulations to promote economic cooperation in priority sectors, technology transfer and further diversify the bilateral trade.
- (ii) The Parties shall establish a Joint Economic and Trade Committee (JETCO-hereinafter referred to as the "Committee". The Committee will function

as the primary forum for discussions and other promotional activities on trade and investment issues.

- (iii) The Memorandum of Understanding shall enter into force after the Parties have exchanged written-notice confirming the completion of their respective applicable legal procedures.
- (iv) The MoU shall remain in force unless terminated by either Party giving a ninety (90) days written-notice to the other Party.

**Infantry Combat Vehicles**

6391. DR. SANJEEV GANESH NAIK:

SHRI SANJAY DINA PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is considering to upgrade the entire fleet of infantry combat vehicle; and

(b) if so, the details thereof along with the cost likely to be incurred thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) Yes, Madam. Based on operational requirement, the entire Infantry Combat Vehicle (ICV) fleet of the Indian Army is being modernized to enhance their capability.

In the ICV fleet, armament and firepower capability are being upgraded with the latest generation Fire Control System, Twin Missile Launchers and Commander's Thermal Imaging Panoramic sights. These ICVs will also be equipped with the latest generation Anti Tank Guided Missiles and Automatic Grenade Launchers.

The ICV proposal for the Armament upgrade of BMP-2/2K to BMP-2M and New Power Pack for BMP-2/2K will cost an estimated `8000 crore.

[Translation]

**Doha Round of Talks**

6392. DR. MURLI MANOHAR JOSHI:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRI GANESHRAO NAGARAO DUDHGAONKAR:

SHRIMATI BHAVANA PATIL GAWALI:

SHRI M. KRISHNASSWAMY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the United States of America (USA) and European countries provide subsidy to their agricultural sector and if so, the details thereof and the reaction of the Government thereto;

(b) whether the USA have reacted favourably to the recommendations made by India regarding reducing subsidies being granted to the agricultural products and to

discontinue the same in phased manner and if so, the details thereof;

(c) whether USA is pressurizing India to reduce import duty being levied on industrial products and if so, the details thereof and the reaction of the Government in this regard;

(d) whether the Government have raised objections to the trade policy being followed by the USA at the World Trade Organisation meet and if so, the details thereof and the response received by the Government so far, in this regard;

(e) whether no consensus has been reached in the ongoing Doha Round of talks of the WTO and if so, the details thereof and the reasons therefor; and (f) whether the failure of the dialogue is attributed to the attitude of the developed countries including USA and if so, the contentious issues which are still to be decided along with the time likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) As per their latest notifications to the World Trade Organization (WTO) in 2010, the United States of America provided approximately US\$ 4 billion of support to their agricultural producers under the category of Current Total Aggregate Measurement of Support (i.e. support considered under WTO classification as 'trade-distorting') and US\$ 120 billion as Green Box support (non-trade-distorting). As notified to the WTO in 2009, the European Union provided Euro 9 billion as Current Total Aggregate Measurement of Support and approximately Euro 64 billion as Green Box support. In addition they provided approximately Euro 5 billion as direct payments under production-limiting programmes. India and other WTO Members have been seeking reduction in trade distorting domestic support of both these Members in the agriculture negotiations under the Doha Round of trade negotiations in the WTO.

(c) In the WTO negotiations on industrial goods, developed countries want some prominent developing countries like India, China and Brazil to take commitments of complete duty elimination in specific sectors like electronic products, chemicals and industrial machinery. India has reservations on account of the effect of such a commitment on sectors and products which are critical for employment generation and economic growth. There is also a proposal to eliminate tariffs on a list of 'environmental goods', which

has not been supported by India and some other developing countries.

(d) In the Doha negotiations, some of the issues raised by India and others relating to the trade policies of the US and other developed countries include the reduction of trade distorting domestic support, market opening in service sectors and modes of interest to developing Members, providing duty-free quota-free access to Least Developed Countries (LDCs), elimination of subsidies on cotton etc. Apart from these issues under negotiation, India has raised concerns relating to the unfair trade practices and policies being followed by the US which have an effect on India's exports, including the exorbitantly high countervailing duty imposed on Indian steel products, and the US policy of giving preference to their domestic solar energy equipment manufacturers for availing subsidy, thereby discriminating against imported products. India has also raised objections on the domestic content requirements of certain renewable energy programs and water utility projects of the United States.

(e) and (f) Efforts are being made to build consensus around a package for an early outcome during the Ninth Ministerial Conference of the WTO (MC9) to be held in Bali, Indonesia in December 2013. The package being negotiated includes Trade Facilitation, some agricultural issues including Food Security, some issues relating to LDCs etc. Some developed Members, including the US have objected a proposal tabled by developing countries related to food security, while pressing for an early agreement on Trade Facilitation. The US is also blocking a package for the LDCs which include duty free quota free (DFQF) access and elimination of cotton subsidies. India, alongwith the other developing countries and the LDCs, are working for finalization of a package that is balanced and development-oriented in keeping with the mandate of the Doha Development Agenda.

#### **Shortage of Players**

6393. SHRI SURENDRA SINGH NAGAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether aged players are selected for International matches due to unavailability and shortage of young players;

(b) If so, the details thereof along with the action taken by the Government to promote the young generation for sports;

(c) the total matches of International level lost in cricket, hockey, football, volleyball and kabaddi during the last five years till date along with the reasons therefor; and

(d) the reasons for not selecting young players for national / International sports events?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The National Sports Federations (NSFs), which are autonomous in their functioning, are primarily responsible for judicious selection of sportspersons for participation in sports competitions. While the best performers irrespective of age are chosen for Olympic games etc, junior players are given exposure by sending them to different levels of competitions. Over the years, younger performers have been replacing older sports people.

(b) To promote the young generation for sports, the Government has taken a number of policy measures / Initiatives such as enacting the Right of Children to Free & Compulsory Education (RTE) Act, 2009, which inter alia, makes it mandatory for schools to have a playground for each school, a part time instructor for physical education in upper primary school, supply of play material, games and sport equipment, as required, to schools, providing for one compulsory period for sports everyday in classes upto 10th class and two periods in a week for classes 11th and 12th; broad-basing of sports by way of introduction of Panchayat Yuva Krirda Aur Khel Abhyan (PYKKA), which provides for basic playfields in all village panchayats and block panchayats in a phased manner over a period of 10 years and access to organized sports competitions at block, district, state and national levels. The Government has recognized the School Games Federation of India (SGFI) for development and promotion of sports at the school level. Apart from this, the Sports Authority of India is running schemes such as National Sports Talent Scheme (NSTC), Army Boys Sports Company (ABSC), SAI Training Centre (STC), Special Area Games (SAG) etc., in which training is given to young players by experienced coaches with scientific back-up to achieve excellence at national / International level.

(c) Such information is not maintained in the Ministry.

(d) Does not arise in view of answer to part (a) above.

[English]

### Protection of Mangrove Forests

6394. SHRI D.B CHANDRE GOWDA:

SHRI S.R. JEYADURAI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Zoological Survey of India has undertaken a study on the serious threat of extinction of the coral reef colonies and mangrove forests in the Palk Bay region of Tamil Nadu;

(b) if so, the details thereof; and

(c) the steps taken by the Government to protect the coral reef colonies and mangrove forests in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Zoological Survey of India has been undertaking studies on the serious threat to coral colonies only of Palk Bay continuously for more than a decade.

(b) Study initiated in 2010-11, monitoring assessments for which were carried out in 2013 confirm that there is reduction in the live coral cover and increase in rubbles, macro-algae and calcareous algae which indicate continuing degradation of these reefs.

(c) The Government seeks to protect, sustain and augment mangroves and coral reef in the country by both regulatory and promotional measures. Under the regulatory measures, the Coastal Regulation Zone (CRZ) Notification (2011) and the Island Protection Zone (IPZ) Notification 2011 regulates the development activities along the Sea coast and tidal influenced water bodies. The mangroves and coral reefs areas are categorized as ecological sensitive areas (CRZ-I) where no new constructions are permitted except projects relating to Department of Atomic Energy; pipelines, conveying systems including transmission lines; installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department and construction of trans harbour sea link and without affecting the tidal flow of water. To enforce and implement the CRZ and IPZ Notifications, the Ministry of Environment and Forests has constituted the National and State/UT level Coastal Zone Management Authorities.

Ministry also provides financial assistance to Coastal States/Union Territories, who so request, under its Centrally Sponsored Scheme for conservation and management of mangroves and coral reef. In addition Coral reef is included in Schedule I of the Wild Life Protection Act, 1972 which affords it the highest degree of protection. Further Protected Areas, viz. 4 National Parks, 96 Sanctuaries and 3 Marine Biosphere Reserve have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve marine life including coral reef. The Wildlife Crime Control Bureau has also been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.

### UN Arms Trade Treaty

6395. DR. M. JAGANNATH:

SHRI GUTHA SUKHENDER REDDY:

SHRI RUDRAMADHAB RAY:

SHRI GANESHRAO NAGORAO

DUDHGAONKAR:

SHRI MANICKA TAGORE:

Will the Minister of DEFENCE be pleased to state:

(a) whether the draft of the United Nations Arms Trade Treaty is likely to harm India's national interests;

(b) if so, the details thereof;

(c) whether India has raised its objections and opposed the treaty in the UN General Assembly;

(d) if so, the details thereof; and

(e) the details of the steps taken / proposed to be taken by the Government to ensure that the treaty does not affect the defence cooperation agreements and contracts entered into by India with other countries?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) India abstained from the draft Arms Trade Treaty (ATT) which was adopted at the United Nations General Assembly (UNGA) session on 2nd April 2013, as the Treaty does not meet out requirements. India's position in this regard has been placed on record at the UNGA Session on the ATT. Government will take all necessary measures to ensure that the Treaty does not adversely impact India's national interests.

[Translation]

**Trade Agreements**

6396. SHRI ANANT KUMAR HEGDE:  
DR. MURLI MANOHAR JOSHI:  
SHRI RUDRA MADHAB RAY:  
DR. P. VENUGOPAL:  
SHRI ASADUDDIN OWAISI:  
SHRI SOMEN MITRA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the free trade agreements/bilateral trade agreements signed and discussed between India and other countries, including Custom Union Troika along with its impact on export/import during each of the last three years and the current year, country-wise;

(b) whether the Government has failed to strike a trade-off-between goods and services and if so, the details thereof;

(c) whether the imports have become cheaper and has increased in volume in respect of exports from the country after the signing of these FTAs with those countries and if so, the details thereof along with the reaction of the Government thereto;

(d) whether the Government proposes to re-negotiate to the respective countries with whom FTA signed for lower tariffs and other benefits for India also and if not, the reasons therefor; and

(e) whether India has got visa and other facilities in service sector with those countries with which India has entered into a FTA with and if so, the details thereof and if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) India has signed the following two free trade agreements/bilateral trade agreements during the last three years:

**Agreements signed:**

S. No.	Name of the Agreement and partner country	Date of Signing	Date of implementation
1	2	3	4
1.	India - Japan Comprehensive	16.02.2011	01.08.2011

1	2	3	4
	Economic Partnership Agreement (CEPA)		
2.	India - Malaysia Comprehensive Economic Cooperation Agreement (CECA)	18.02.2011	01.07.2011

No Agreement has been signed during the current year. The details of the bilateral trade carried on with India's FTA partner countries (Japan and Malaysia) during the financial year 2009-10 to 2012-13 are annexed as Statement.

India - ASEAN have concluded negotiations on India - ASEAN Agreement on Trade in Services and Agreement on Investment. In addition, negotiations on the following agreements are underway:-

S. No.	Name of the Agreement and partner countries
1.	India - EU BTIA (Austria, Belgium, Bulgaria, Cyprus, Czech Republic, Denmark, Estonia Finland, France, Germany, Greece, Hungary, Ireland, Italy, Latvia, Lithuania, Luxembourg, Malta, Netherlands, Poland, Portugal, Romania, Slovakia, Slovenia, Spain, Sweden, United Kingdom)
2.	India - Sri Lanka CEPA
3.	India - Thailand CECA
4.	India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA) negotiations
5.	India- European Free Trade Association (EFTA) BTIA (Iceland, Norway, Liechtenstein and Switzerland)
6.	India - New Zealand FTA/CECA
7.	India - Israel FTA
8.	Second Review of India-Singapore CECA
9.	India - SACU PTA (South Africa, Botswana, Lesotho, Swaziland and Namibia)
10.	India - Mercosur Preferential Trade Agreement (PTA) (Argentina, Brazil, Paraguay and Uruguay)
11.	India - Chile PTA

S. No.	Name of the Agreement and partner countries
12.	Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) CECA (Bangladesh, India, Myanmar, Sri Lanka, Thailand, Bhutan and Nepal)
13.	India - Gulf Cooperation Council (GCC) Framework Agreement (Saudi Arabia, Oman, Kuwait, Bahrain, Qatar and Yemen.)
14.	India - Canada CEPA

S. No.	Name of the Agreement and partner countries
15.	India - Indonesia CECA
16.	India - Australia CECA
17.	Regional Comprehensive Economic Partnership Agreement (RCEP) negotiations amongst the Association of South East Asia Nations (ASEAN) Member States and its six FTA Partners (Australia, China, India, Japan, South Korea and New Zealand).

**Statement**

Value in US\$ Million

Country	2009-10			2010-11		
	Export	Import	Total Trade	Export	Import	Total Trade
1	2	3	4	5	6	7
Malaysia	2835.41	5176.78	8012.19	3871.18	6523.58	10394.76
Japan	3,629.54	6,734.18	10,363.72	5,091.24	8,632.03	13,723.27

Country	2011-12			2012-13(P)		
	Export	Import	Total Trade	Export	Import	Total Trade
1	8	9	10	11	12	13
Malaysia	3977.30	9555.70	13533.00	4,443.82	10434.19	14,878.01
Japan	6,328.54	12,100.57	18,429.10	6,269.6	12,506.48	18776.14

(b) In Trade Agreement negotiations, India is committed for a balanced and mutually beneficial outcome.

(c) The India-Malaysia CECA and India-Japan CEPA have been implemented with effect from 1st July, 2011 and 1st August, 2011 respectively. These agreements provides for a gradual elimination/reduction of tariffs over a period time.

(d) Every FTA has a Joint Review Mechanism to review the FTA. For example, the 1st Review of India-Singapore CECA, which was signed on 29th June, 2005 and implemented with effect from 1st August, 2005, was concluded on 1st October, 2007 and the Second Review is underway.

(e) In order to facilitate as temporary entry of professionals/service suppliers, a separate chapter on Movement of Natural Persons (MoNP) has been agreed between India and its trading partner i.e. Singapore, Japan, Malaysia & Korea. The chapter on MoNP, not only enhances the coverage of types of

professionals/service suppliers for purpose of entry into territory of each other but it also defines the duration of stay to be allowed to various categories of natural persons.

*[English]***Delay in Container Terminal Project**

6397. SHRI SANJAY BHOI:

SHRI ANAND PRAKASH PARANJPE:

SHRI P. K. BIJU:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR

SHRI A. SAMPATH:

SHRI ANTO ANTONY:

SHRI K. P. DHANAPALAN:

Will the Minister of SHIPPING be pleased to state:

(a) the reasons for the delay in the fourth container terminal of Jawaharlal Nehru Port Trust (JNPT) by more than three years along with the reaction of the Government thereto;

(b) whether the JNPT has decided to invest for setting up rail and road infrastructure at the port and if so, the details in this regard;

(c) whether the International Container Transshipment Terminal (ICTT) at Vallarpadam has started functioning and if so, the details thereof along with the income received by Cochin Port Trust from ICTT in the last fiscal and the current year;

(d) whether the Government is also considering to provide financial assistance to Cochin Port Trust for the development of basic infrastructure including maintenance of dredging;

(e) if so, the details thereof and the total amount sanctioned therein along with the other measures taken by the Government to support Cochin Port Trust; and

(f) the steps taken by the Government to make port projects in the country more attractive for the private sector investments?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) Letter of award for the project titled 'Development of fourth container terminal at JNPT' was issued to the consortium of M/s PSA Mumbai Investments Pte. Ltd. and M/s ABG Ports Pvt. Ltd. on 26.09.2011. However, the consortium initially disputed the necessity of registration of the Concession Agreement and payment of stamp duty, which were a statutory necessity in Maharashtra but conceded later. Thereafter, the consortium requested to allow the withdrawal of M/s ABG Ports Pvt. Ltd. from the consortium. This was disallowed in consultation with Ministry of Law for want of any such provision in the bid documents. Thereafter, the consortium was requested to sign the concession agreement. But the consortium failed to sign the concession agreement. Finally, JNPT had to withdraw the Letter of Award on 16.10.2012.

(b) JNPT has not invested in Rail Connectivity Projects except within the Port are However, for road connectivity, the Port has formed a Special Purpose Vehicle (SPV) with National Highway Authority of India (NHAI) and City and Industrial Development Corporation of Maharashtra Ltd. (CIDCO). The said SPV has completed the work of 4 laning of NH-4B and SH-54 except for a small stretch involved in land acquisition problem. NHAI has invited bids for the work

of "6/8 laning of NH-4B, SH-54, Amra Marg and construction of grade separators at Karal and Gavhan Junctions on Build Operate and Transfer (BOT) basis". The estimated cost of this Project is Rs. 1408.93 Crore.

(c) The Vallarpadam International Container Transshipment Terminal (ICTT) was dedicated to the Nation on 11.02.2011 and started operation with effect from 18.02.2011. The revenue earned by the Cochin Port Trust from ICTT is as under:

Year	Rev. share earned by the Port (in Crore)
2011-12	49.39
2012-13	53.39

(d) and (e) The Government of India has already supported the Vallarpadam ICTT Project by providing assistance in the road and rail connectivity and also in the capital dredging. The amounts invested by Government of India in the above projects are as under:

S. No.	Project	Amount invested (in Crore)
1	17.2 Km 4-Lane NH Connectivity Executed by NHAI	913.96
2	8.6 Km Rail Link Connectivity	370.35
3	Capital Dredging	377.94

The Union Government has also provided Rs. 30 Crore in the Budget for infrastructure development during 2013-14 for Cochin Port Trust.

(f) :The Government has taken following steps to facilitate investment in Port projects more attractive:-

1. Upto 100% Foreign Direct Investment (FDI) under the automatic route is allowed for Port development projects.
2. Income tax incentives are allowed as per Income Tax Act, 1961.
3. Bidding documents like Request For Qualification (RFQ), Request for Proposal (RFP) and Concession Agreement have been standardized.
4. Enhanced delegation of financial powers to Shipping Ministry to accord investment approval for Public Private Partnerships (PPP) projects.
5. Streamlining of security clearance procedures.
6. Close monitoring by the Shipping Ministry.

[Translation]

### Howitzer Guns

6398. SHRI RAMESH BAIS:

SHRI RUDRAMADHAB RAY:

SHRI JITENDRA SINGH BUNDELA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to modernize the Howitzer guns with the help of the private sector;

(b) if so, the details thereof; and

(c) the steps taken by the Government to give priority to indigenous companies working in the defence sector?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) A case for procurement of Qty.100 x 155mm/52 Calibre Tracked (self-propelled) Guns is in progress wherein three Indian vendors, including two private sector companies, have been selected for trials of their equipment.

(c) The recent amendments to the DPP-2011 which have been accepted by the Defence Acquisition Council aim to give higher preference to indigenous capacity in the Defence Sector.

[English]

### Vendors of Ordnance Factories

6399. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH:

SHRI BAL KUMAR PATEL:

Will the Minister of DEFENCE be pleased to state:

(a) whether Ordnance Factory Board have taken a decision to re-check the credentials of all the vendors registered with the factories;

(b) if so, the details thereof;

(c) whether such check shall include a one time check of the owners of the firms, their addresses and other details, importantly their manufacturing capacity by site visits / inspections;

(d) whether the OFB place a list of all such vendors with all details about their ownership, nature of business in its website;

(e) if so, the details thereof; and

(f) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF

STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) Yes; Madam. All Ordnance Factories have been directed to re-check the credentials of all the vendors registered with the factories for weeding but fictitious firms. Such check would include one time check of the owners of the firms, their address and other details and most importantly their manufacturing capacity by site visits / inspections.

(d) to (f) Ordnance Factory Board (OFB) has placed a list of vendors with details (like firm's name, address, contact no., vendor code, product details, registration validity, registration category and firm's status etc.) on its website.

### Encroachment on Indian Territory

6400. SHRI RAVINDRA KUMAR PANDEY:

SHRIMATI RAMA DEVI:

SHRI JAGDISH SHARMA:

SHRI HARISH CHOUDHARY:

SHRI P. VISWANATHAN:

SHRI VILAS MUTTEMWAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the neighbouring countries including China have constructed roads in India territory recently;

(b) if so, the details thereof along with the reaction of the Government thereto;

(c) whether the Government has assessed the security implications of the supply of Russian Sukhoi-35 aircraft and four diesel submarines to China;

(d) if so, the details thereof; and

(e) the corrective steps taken / proposed to be taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No construction of roads by neighbouring countries has taken place in territory under possession of India.

(b) Does not arise.

(c) to (e) Government closely watches all military related activities of neighbouring countries having bearing on our national security and reviews the threat perception from time to time. Necessary steps are taken to maintain appropriate defence preparedness through accretion and modernization and deployment of forces to safeguard the sovereignty, territorial integrity and security of India.



[Translation]

**Cleaning of Tributaries of River Ganga**

6401. SHRIMATI ASHWAMEDH DEVI:

SHRI DHANANJAY SINGH:

DR. SANJAY SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to include the cleaning of tributaries of River Ganga (such as Gomti) in low lying areas as part of the Ganga Action Plan Phase-II;

(b) if so, the details thereof; and

(c) the funds likely to be released for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) To improve the water quality of river Ganga, major tributaries namely Yamuna, Gomti, Mahananda and Domadar are included as a part of Ganga Action Plan Phase-II (GAP-II) approved in various stages from 1993. Various pollution abatement works taken up include interception and diversion of wastewater flowing into the river, construction of sewage treatment plants, river front development, construction of community toilet complexes etc. Besides GAP-II, rivers namely Ramganga, Kali and Gandak have also been covered for pollution abatement works under on-going National Ganga River Basin Programme.

Projects amounting to Rs.2418.53 crores have so far been sanctioned for. undertaking pollution abatement works for these tributaries and an expenditure of Rs. 1965.81 crore is incurred till date. Release of funds is subject to its utilization and progress of works.

[English]

**Construction of Bypass Roads**

6402. SHRI M. VENUGOPALA REDDY:

SHRI HARISHCHANDRA CHAVAN:

SHRI ADAGOORU H. WISHWANATH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there are several towns in the country along the National Highways (NHs) particularly in the State of Maharashtra which are not connected with bypass roads;

(b) if so, whether the Government proposes to construct bypass roads on the said HNs;

(c) if so, the details thereof and the details of proposals received for bypass projects and approved during the last three years and the current year, State-wise including Karnataka along with their present status; and

(d) the details of funds allocated for the purpose and the time-frame fixed for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) Construction of bypasses on National Highways (NHs) is a continuous process and is taken up depending upon inter-se priority and availability of funds.

(c) and (d) Construction of bypasses is taken up as part of major improvement programme such as National Highways Development Project (NHDP), Special Accelerated Road Development Programme for North Eastern region (SARDP-NE), etc. Phase-VII of NHDP is dedicated for construction of bypasses and ring roads around major cities. Besides, stand alone proposals for construction of bypasses are also received from the States. Details of proposals received and approved are given below. Projects are at various stages of progress and targeted for completion latest by the end of 2016.

Sl. No.	Name of State	Number	Amount of sanction (Rs. in crore)
1	Assam	6	493.85
2	Bihar	1	240.53
3	Maharashtra	2	87.85
4	Sikkim	2	132.18

**Cotton Clothes**

6403. SHRI SANJAY DINA PATIL:

SHRI HARISHCHANDRA CHAVAN:

DR. SANJEEV GANESH NAIK:

SHRI PASHUPATI NATH SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) whether the use of cotton clothes has declined in all the States during the last three years;

(b) if so, the details thereof and the reasons therefor;

(c) whether cotton clothes are getting out of reach of the poor and the middle class people and if so, the details thereof along with the steps taken by the Government in this regard;

(d) whether decrease in the value of rupee has any adverse impact/losses on import of raw material/yarn and production/growth of textile sectors; and

(e) if so, the details thereof along with the quantum of import of raw material during the last three years, country-wise and the steps taken by the Government to improve the performance of textile industry in view of the wide fluctuation of rupee against dollar?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The production of cotton clothes in the country was 31718 Mn.Sq.mtr in 2010-11 and 30570 Mn.Sq.mtr in 2011-12 which increased to 34102 (prov.) Mn. Sq. mtr in 2012-13. State-wise details are not available.

(c) Government has no information regarding use of cotton cloth by the different class of people. The total production of cotton clothes in the country increased in 2012-13 from the previous years and there is no shortage of cotton cloth reported. Cotton cloth is available in the country to meet the demand from all categories of people including

poor and middle class people. However, Textile Committee has conducted survey "National Household Survey 2011 Market for Textiles and Clothing". As per the survey per capita purchase and aggregate purchase of cotton textile items showed an increase in 2010 compared to previous year. The details are given in the enclosed Statement-I.

(d) and (e) The decrease in the value of rupee has no adverse impact on import of textile items. India is largely self-sufficient in respect of raw material like fibre, yarn and fabrics and the quantum of import is not significant. The details of production & import of raw material are given in given in the enclosed Statement-II. (the enclosed Statement-III) (ii) The country-wise details of import of raw cotton are given in and that of import of cotton yarn are given in the enclosed Statement-VI, man-made fibre is given in the enclosed Statement -V, man-made filament yarn in the enclosed Statement-VI, and cotton fabrics are given in the enclosed Statement-VIII. (ii) In order to improve the performance of textile industry Government has taken various measures / schemes like Technology Upgradation Fund Scheme (TUFS), Schemes for Integrated Textile Parks (SITP), scheme for the Development of powerloom sector.

#### **Statement-I**

##### *PER CAPITA PURCHASES OF TEXTILES BY DIFFERENT FIBRES IN DIFFERENT AREAS DURING 2009 & 2010*

(Q = Quantity Metres) (V = Value : Rupees)

FIBRE	AREA						
	Urban		Rural		All India		
	2009	2010	2009	2010	2009	2010	
Cotton	Q	12.52	13.09	7.93	8.57	9.21	9.83
	V	982.62	1232.82	434.03	539.40	586.54	732.17

Source: National Household Survey 2011 Market for Textiles and Clothing, Textiles Committee

##### *AGGREGATE PURCHASES OF TEXTILES BY DIFFERENT FIBRES IN DIFFERENT AREAS DURING 2009 & 2010*

(Q = Quantity : Metres) (V = Value : Rupees)

FIBRE	AREA						
	Urban		Rural		All India		
	2009	2010	2009	2010	2009	2010	
Cotton	Q	4071	4315	6697	7337	10768	11652
	V	319537	406392	366562	461794	686099	868186

Source: National Household Survey 2011 Market for Textiles and Clothing, Textiles

**AGGREGATE PURCHASE BY DIFFERENT INCOME GROUPS AT THE ALL. INDIA LEVEL BY PRICE RANGE IN FIBRE - COTTON DURING 2010..**

(Q = Quantity: in Million Mtrs.) (V = Value : Million Rupees)

FIBRE		Income Group (in Rupee)			
		Less than 50,000	50,001 to 4,00,000	4,00,001 to above	Total Price Ranges
Cotton (All Price Range)	Q	2615	6267	2770	11652
	V	147000	479964	241222	868186

Source: National Household Survey 2011 Market for Textiles and Clothing, Textiles

**Statement –II**

*Production and Import*

Items / year	Raw Cotton (Lakh bales) (Cotton year Oct-Sept.)	Cotton yarn (Mn.kg)	Man-made Fibre (Mn.kg)	Man made filament yarn (Mn.kg)	Fabrics (Cotton) (Mn.Sq.Mtr.)
2009-10					
Production	305	3079	1268	1523	28914
Import	5.90	5.36	47.40	154.56	127.11
<i>% of import over production</i>	1.9	0.2	3.7	10.1	0.4
2010-11					
Production	339	3490	1285	1550	31718
Import	2.39	4.21	62.62	125.84	148.00
<i>% of import over production</i>	0.7	0.1	4.9	8.1	0.5
2011-12					
Production	355	3126	1234	1463	30570
Import	7.54	5.00	86.11	137.56	135.58
<i>% of import over production</i>	2.1	0.2	7.0	9.4	0.4
2012-13					
Production	340	3562	1263	1371	34102
Import (Apr-Jan)	Not available	6.73	58.11	112.05	127.13
<i>% of import over production</i>	-	0.2	4.6	8.2	0.4

**Statement –III**

*Country wise import of Raw Cotton (Cotton year -wise)*

Country	2009-2010		2010-2011		2011-2012	
	Qty In Tons	Qty in bales of 170 kgs	Qty In Tons	Qty In bales of 170 kgs	Qty In Tons	Qty In bales of 170 kgs
1	2	3	4	5	6	7
USA	38,778.89	2,28,111.12	15,887.19	93,454.06	25,303.81	1,48,845.94
PAKISTAN	1,816.10	10,682.94	-	-	41,668.93	2,45,111.35

1	2	3	4	5	6	7
EGYPT ARP	22,548.79	1,32,639.94	15,065.02	88,617.76	13,101.45	77,067.35
COTE D' IVOIRE	617.39	3,631.71	-	-	7,213.17	42,430.41
AUSTRALIA	1,545.87	9,093.35	1,773.54	10,432.59	5,716.83	33,628.41
MALI	1,487.01	8,747.12	-	-	4,610.36	27,119.76
CHINA P RP	232.64	1,368.47	941.76	5,539.76	2,968.72	17,463.06
ISRAEL	3,965.96	23,329.18	1,238.49	7,285.24	2,156.96	12,688.00
BENIN	283.51	1,667.71	-	-	3,525.20	20,736.47
ZAMBIA	133.00	782.35	-	-	3,298.94	19,405.53
UGANDA	99.31	584.18	-	-	2,945.05	17,323.82
TANZANIA REP	8,317.89	48,928.76	411.85	2,422.65	2,891.22	17,007.18
MALAYSIA	225.11	1,324.18	19.30	113.53	1,478.19	8,695.24
SUDAN	3,307.36	19,455.06	1,098.02	6,458.94	808.63	4,756.65
NIGERIA	598.52	3,520.71	-	-	1,036.00	6,094.12
BURKINA FASO	2,730.67	16,062.76	244.06	1,435.65	1,338.04	7,870.82
TURKMENISTAN	2,298.15	13,518.53	1,156.00	6,800.00	763.36	4,490.35
ZIMBABWE	1,091.74	6,422.00	-	-	762.60	4,485.88
BRAZIL	232.84	1,369.65	-	-	682.96	4,017.41
ETHIOPIA	291.20	1,712.94	-	-	701.59	4,127.00
CHAD	3,221.62	18,950.71	-	-	450.00	2,647.06
CONGO P REP	-	-	-	-	499.83	2,940.18
SPAIN	621.08	3,653.41	196.10	1,153.53	264.86	1,558.00
ARGENTINA	-	-	-	-	458.94	2,699.65
SINGAPORE	120.26	707.41	-	-	350.27	2,060.41
PERU	-	-	-	-	132.70	780.59
INDONESIA	95.03	559.00	189.96	1,117.41	251.16	1,477.41
THAILAND	-	-	58.32	343.06	190.91	1,123.00
MALAWI	-	-	-	-	270.92	1,593.65
KAZAKHSTAN	-	-	-	-	198.57	1,168.06
CAMEROON	1,046.31	6,154.76	224.34	1,319.65	251.06	1,476.82
UK	0.05	0.29	60.02	353.06	294.00	1,729.41
SRI LANKA	183.28	1,078.12	316.89	1,864.06	194.75	1,145.59
IRAN	-	-	-	-	201.57	1,185.71
SURINAME	-	-	-	-	97.06	570.94
RUSSIA	-	-	40.29	237.00	150.17	883.35
SOUTH AFRICA	708.68	4,168.71	-	-	146.79	863.47
GERMAN F REP	-	-	139.49	820.53	82.48	485.18
FRANCE	102.47	602.76	-	-	132.63	780.18
VIETNAM SOC REP	-	-	-	-	99.38	58459

1	2	3	4	5	6	7
HONG KONG	-	-	-	-	96.00	564.71
SENEGAL	706.25	4,154.41	-	-	99.77	586.88
BELGIUM	-	-	-	-	46.15	271.47
URUGUAY	-	-	-	-	100.72	592.47

*Country wise import of Raw Cotton (Cotton year -wise)*

Country	2009-2010		2010-2011		2011-2012	
	Qty In Tons	Qty in bales of 170 kgs	Qty In Tons	Qty In bales of 170 kgs	Qty In Tons	Qty In bales of 170 kgs
U ARAB EMTS	709.29	4,172.29	-	-	43.95	258.53
GUINEA BISSAU	-	-	-	-	24.43	143.71
JAPAN	95.27	560.41	293.74	1,727.88	60.32	354.82
TURKEY	-	-	-	-	65.00	382.35
SAUDI ARAB	97.16	571.53	24.13	141.94	21.86	128.59
ITALY	34.70	204.12	160.38	943.41	0.85	5.00
AMERI SAMOA	-	-	101.45	596.76	-	-
AUSTRIA	-	-	30.12	177.18	-	-
BANGLADESH	-	-	20.00	117.65	-	-
DENMARK	-	-	0.21	1.24	-	-
FINLAND	-	-	77.20	454.12	-	-
GHANA	335.41	1,973.00	199.94	1,176.12	-	-
GUINEA	2.00	11.76	-	-	-	-
KOREA RP	-	-	309.24	1,819.06	-	-
KUWAIT	24.57	144.53	-	-	-	-
NETHERLAND	-	-	18.00	105.88	-	-
SWEDEN	-	-	72.32	425.41	-	-
SWITZERLAND	37.29	219.35	98.11	577.12	-	-
TAJIKISTAN	113.41	667.12	-	-	-	-
TOGO	98.43	579.00	-	-	-	-
UNSPECIFIED	-	-	97.61	574.18	-	-
UZBEKISTAN	1,337.71	7,868.88	-	-	-	-
Total	1,00,292.22	5,89,954.24	40,563.09	2,38,606.41	1,28,249.11	7,54,406.53

Source: Monthly Statistics of the Foreign Trade of India, DGCIS, Kolkata.

Note: Country-wise data for the year 2012-13 is not available.

**Statement- IV***Countrywise import of Cotton Yarn*

(Qty in Mn. Kg)

Sr. No.	COUNTRY	2009-2010	2010-2011	2011-2012	APRIL - JANUARY	
					2011-2012	2012-2013
1	CHINA P RP	0.88	1.47	0.81	0.58	3.92
2	KOREA RP	0.00	0.01	0.53	0.38	1.00
3	EGYPT A RP	0.23	0.32	0.53	0.53	0.49
4	PAKISTAN	2.84	1.22	2.07	1.90	0.41
5	INDONESIA	0.19	0.01	0.25	0.25	0.27
6	ITALY	0.30	0.20	0.10	0.08	0.04
7	SRI LANKA	0.00	0.00	0.00	0.00	0.07
8	HONG KONG	0.00	0.02	0.15	0.15	0.07
9	THAILAND	0.02	0.02	0.04	0.04	0.08
10	AUSTRIA	0.31	0.11	0.06	0.04	0.06
11	OTHER COUNTRIES	0.59	0.83	0.46	0.42	0.33
TOTAL		5.36	4.21	5.00	4.37	6.74

Source: Monthly Statistics of the Foreign Trade of India, DGCIS, Kolkata.

**Statement-V***Countrywise import of Manmade Staple Fibre*

(Qty in Mn. Kg)

Sr. No.	COUNTRY	2009-2010	2010-2011	2011-2012	APRIL - JANUARY	
					2011-2012	2012-2013
		Qty	Qty	Qty	Qty	Qty
1	CHINA P RP	6.28	19.66	34.14	31.66	16.36
2	THAILAND	8.62	8.06	10.46	8.16	10.82
3	AUSTRIA	5.42	4.33	6.29	5.60	4.77
4	INDONESIA	11.50	10.40	14.77	12.65	6.49
5	GERMAN F REP	2.31	3.26	3.61	2.91	4.46
6	CHINESE TAIPEI	1.80	3.80	3.16	2.66	4.21
7	JAPAN	1.84	2.22	2.74	2.27	2.61
8	KOREA RP	1.68	3.58	3.32	2.60	3.47
9	USA	1.40	0.83	0.56	0.52	0.47
10	MALAYSIA	3.85	2.40	2.05	1.75	1.65
11	OTHER COUNTRIES	2.70	4.08	5.01	4.72	2.80
Total		47.40	62.62	86.11	75.50	58.11

Source : Monthly Statistics of the Foreign Trade of India. DGCIS. Kolkata

**Statement – VI***Countrywise Import Of Manmade Filament Yarn*

(Qty in Mn. Kg)

Sr. No.	COUNTRY	2009-2010	2010-2011	2011-2012	APRIL - JANUARY	
					2011-2012	2012-2013
1	CHINA P RP	52.36	52.27	57.18	47.94	44.37
2	JAPAN	5.53	6.08	5.52	4.40	4.78
3	KOREA RP	12.96	11.42	15.39	12.53	11.63
4	CHINESE TAIPEI	15.35	9.70	10.25	8.14	10.10
5	GERMAN F REP	4.03	3.57	5.02	3.98	4.31
6	VIETNAM SOC REP	1.05	1.71	3.81	3.06	4.75
7	MALAYSIA	6.98	7.06	4.27	3.58	9.16
8	INDONESIA	9.71	8.08	7.25	5.94	6.72
9	USA	1.49	2.39	2.79	2.34	2.56
10	THAILAND	11.60	8.34	6.69	5.89	3.76
11	OTHER COUNTRIES	33.50	15.22	19.39	17.10	9.91
Total		154.56	125.84	137.56	114.90	112.05

Source : Monthly Statistics of the Foreign Trade of India, DGCIS, Kolkata.

**Statement–VII***Countrywise Import Of Woven Fabrics Of Cotton*

(QTV in Mn. Sqm)

Sr. No.	COUNTRY	2009-2010	2010-2011	2011-2012	APRIL - JANUARY	
					2011-2012	2012-2013
1	CHINA P RP	79.58	105.55	94.36	81.50	97.38
2	PAKISTAN	16.02	7.04	6.98	5.90	4.86
3	TURKEY	4.95	5.17	3.75	3.25	2.83
4	BANGLADESH	1.25	1.73	2.31	1.94	2.90
5	HONG KONG	7.04	6.10	5.09	4.27	4.98
6	ITALY	3.03	3.23	4.22	3.94	2.03
7	KOREA RP	1.34	1.32	2.54	2.17	1.44
8	CHINESE TAIPEI	1.67	2.01	1.54	1.36	1.35
9	JAPAN	0.67	1.42	0.90	0.79	0.93
10	FRANCE	0.55	0.52	0.48	0.17	0.40
11	OTHER COUNTRIES	11.01	13.91	13.41	12.12	8.03
TOTAL		127.11	148.00	135.58	117.41	127.13

Source : Monthly Statistics of the Foreign Trade of India, DGCIS, Kolkata.

[Translation]

**NRI Investment**

6404. SHRI IJYARAJ SINGH:

SHRI P. KARUNAKARAN:

SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to give a special dispensation to Non-Resident Indians (NRIs) without any condition for investments through various projects/sectors in order to encourage Foreign Direct Investment (FDI) in the country;

(b) if so, the details of investment made by the NRIs during the last three years; sector and project-wise;

(c) whether the Government has fixed any target for investment made by NRIs; and

(d) if so, the details thereof along with the steps taken to achieve the desired target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI)

(a) Non Resident Indians (NRIs) can make investment in India, under various schedules of the Foreign Exchange Management (Issue or Transfer of Security by a Person Resident outside India) Regulations, 2000, as amended

from time to time. Investment under the Foreign Direct Investment (FDI) Scheme, contained in Schedule 1 of these Regulations, allows a special dispensation for NRI investments in the sector of townships, housing, built-up infrastructure and construction-development projects (which include, but are not restricted to, housing, commercial premises, hotels, resorts, hospitals, educational institutions, recreational facilities, city and regional level infrastructure), without the performance linked conditionalities attached to FDI in such projects. It also allows a special dispensation for NRI investments in the sectors of Scheduled Air Transport Services/Domestic Scheduled Passenger Airlines, Non-Scheduled Air Transport Services and Ground Handling Services, wherein NRI investment, up to 100%, is permitted, under the automatic route. NRIs can also make investment under the Portfolio Investment Scheme and a scheme for non-repatriable investments. Besides the above, NRIs are permitted to invest in Government dated securities / Treasury bills, units of domestic mutual funds, bonds issued by a public sector undertaking (PSU) in India etc. without limits.

(b) Data on NRI Investment is not maintained separately by the Reserve Bank of India (RBI). However, the data on FDI equity inflows, sector wise and company wise, including investment from Non Resident Indians, as reported by RBI, from April, 2009-February, 2013 is enclosed as Statement.

(c) No, Madam.

(d) Does not arise.

**Statement**

FINANCIAL YEAR WISE FDI EQUITY INFLOWS FROM APRIL 2009 TO FEBRUARY 2013 Country: NRI \*\*

(Amount in Rs. CroreS. US\$ million)

Sl No	Sector	2009-10 Apr-Mar		2010-11 Apr-Mar		2011-12 Apr-Mar		2012-13 Apr-Feb		Total	
		Rs.	US\$	Rs.	US\$	Rs.	US\$	Rs.	US\$	Rs.	US\$
1	2	3	4	5	6	7	8	9	10	11	12
1	Electrical Equipment	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.02	0.00
2	Computer Software & Hardware	135.97	28.44	5.89	1.27	0.00	0.00	0.00	0.00	141.86	29.71
3	Telecommunications	162.85	35.39	0.00	0.00	0.00	0.00	0.00	0.00	162.85	35.39
4	Industrial Machinery	5.91	1.22	0.00	0.00	0.00	0.00	0.00	0.00	5.91	1.22
5	Machine Tools	0.10	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.10	0.02
6	Chemicals (Other Than Fertilizers)	94.71	19.36	0.00	0.00	0.00	0.00	0.00	0.00	94.71	19.36



1	2	3	4	5	6	7	8	9	10	11	12
7	Drugs & Pharmaceuticals	0.87	0.17	0.00	0.00	0.00	0.00	0.00	0.00	0.87	0.17
8	Textiles (Including Dyed, Printed)	131.36	27.18	0.00	0.00	0.00	0.00	0.00	0.00	131.36	27.18
9	Fermentation Industries	223.17	46.72	0.00	0.00	0.00	0.00	0.00	0.00	223.17	46.72
10	Glass	0.06	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.06	0.01
11	Cement And Gypsum Products	2.04	0.43	0.00	0.00	0.00	0.00	0.00	0.00	2.04	0.43
12	Timber Products	0.09	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.09	0.02
13	Consultancy Services	0.09	0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.09	0.02
14	Services Sector (Fin.,Banking,Insurance, Non Fin/Business,Outsourcing, R&D,Courier,Tech. Testing And Analysis, Other)	204.77	41.01	1,013.85	227.83	0.00	0.00	0.00	0.00	1,218.62	268.88
	Education	0.36	0.08	0.00	0.00	0.00	0.00	0.00	0.00	0.36	0.08
16	Hotel & Tourism	291.85	60.75	33.84	7.52	0.00	0.00	0.00	0.00	325.70	68.27
17	Trading	35.36	7.58	5.55	1.21	0.00	0.00	0.00	0.00	40.91	8.79
18	Construction (infrastructure) Activities	5.44	1.09	0.00	0.00	0.00	0.00	0.00	0.00	5.44	1.09
19	Construction Development: Townships, Housing, Built-Up infrastructure And Construction-Development Projects	396.74	85.19	14.89	3.24	0.00	0.00	0.00	0.00	411.63	88.42
20	Miscellaneous Industries	0.20	0.04	0.74	0.16	0.00	0.00	0.00	0.00	0.94	0.21
	Grand Total	1,691.96	354.75	1,074.75	241.23	0.00	0.00	0.00	0.00	2,766.72	595.98

\*\* Complete/ Separate data on NRI Investment is not maintained by RBI. However, the above FDI Inflows data on NRI Investment, includes Investment by NRI's, who have disclosed their status as NRI's, at the time of making their Investment

REMITTANCE-WISE FDI EQUITY INFLOWS FROM APRIL 2009 TO FEBRUARY 2013 Country: NRI \*\*\*

Sl. No	Name of Indian Company	FDI Route	Name of Foreign Collaborator	RBI Regional Office	Item of Manufacture	Amount of FDI Inflows	
						(in Rs crore)	(In US\$ million)
1	2	3	4	5	6	7	8
1	IHHR HOSPITALITY PVT LTD	RBI	SANDRINE BREKTE	NEW DELHI	HOTELS, ROOMING HOUSES, CAMPS & OTHER LODGING PLACES	0.00	0.00
2	SERNABATIM RESORTS & HOTELS PVT. LTD.	RBI	MR. ANTHONY CARVALHO	PANAJI	RESTAURANTS & HOTELS	0.01	0.00
3	SERNABATIM RESORTS & HOTELS PVT. LTD.	RBI	MR. KEVIN COLACO	PANAJI	RESTAURANTS & HOTELS	0.01	0.00
4	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.00	0.22
5	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.40	0.31
6	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOUSES,CAMPS & OTHER LODGING PLACES	3.00	0.67
7	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	2.00	0.44
8	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	3.00	0.67
9	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	3.00	0.67
10	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	MUMBAI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	2.80	0.62

11	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.00	0.22
12	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	0.80	0.18
13	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	2.40	0.53
14	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.37	0.30
15	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	3.00	0.67
16	RIVERSIDE RESORTS & HOLIDAYS HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.55	0.34
17	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	3.00	0.67
18	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	2.50	0.56
19	RIVERSIDE RESORTS & HOLIDAY HOMES P LTD	FIPB	ANUP SHAH	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	2.00	0.44
20	PIRMAL GLASS LTD	FIPB	VARIOUS REMITTERS	MUMBAI	MANUFACTURE OF GLASS AND GLASS PRODUCTS	0.06	0.01
21	BANG OVERSEAS LTD	RBI	VARIOUS FII	MUMBAI	WHOLESALE TRADE IN TEXTILES AND TEXTILE PRODUCTS,LIKE ALL KINDS OF YARN,FABRICS.GARMENTS AND OTH	35.19	7.55

1	2	3	4	5	6	7	8
22	BANG OVERSEAS LTD	RBI	VARIOUS NRI	MUMBAI	WHOLESALE TRADE IN TEXTILES AND TEXTILE PRODUCTS, LIKE ALL KINDS OF YARN, FABRICS, GARMENTS AND OTH	0.04	0.01
23	MASTEK LTD.	RBI	MANGESH MALVANKAR	MUMBAI	DATA PROCESSING, SOFTWARE DEVELOPMENT & COMPUTER CONSULTANCY SERVICES	0.01	0.00
24	WIRE WIRELESS (I) LTD.	RBI	VARIOUS NRIS	MUMBAI	MANUFACTURE OF INSULATED WIRES & CABLES, INCLUDING MANUFACTURE IF OPTICAL FIBRE CABLES	14.52	3.11
25	ORBIT CORPORATION LTD.	RBI	VARIOUS INVESTORS	MUMBAI	CONSTRUCTION	145.05	31.11
26	DIGIM2M SOLUTIONS INDIA PVT LTD	RBI	SUBRAMANIAN KRISHNAN	BANGALORE	DATA PROCESSING, SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	0.00	0.00
27	LOTUS FOREX PVT LTD	RBI	ASHOKUMAR DAMODARDAS RAJPANCHOLIA	BANGALORE	OTHER FINANCIAL SERVICES N.E.C	0.08	0.02
28	LOTUS FOREX PVT LTD	RBI	DILLIPKUMAR DAMODARDAS RAJPANCHOLIA	BANGALORE	OTHER FINANCIAL SERVICES N.E.C	0.08	0.02
29	LOTUS FOREX PVT LTD	RBI	RAJESHKUMAR DAMODARDAS RAJPANCHOLIA	BANGALORE	OTHER FINANCIAL SERVICES N.E.C	0.08	0.02
30	EMPLOI GLOBALE CONSULTING PVT LTD	RBI	NITANT SETHI	BANGALORE	RECRUITMENT AND PROVISION OF PERSONNEL	0.01	0.00
31	KOTAK MOHINDRA BANK LTD	RBI	BANK EMPLOYEES ESOP	MUMBAI	BANKING ACTIVITIES INCLUDING FINANCIAL SERVICES	0.03	0.01
32	KOTAK MOHINDRA BANK LTD	RBI	BANK EMPLOYEES ESOP	MUMBAI	BANKING ACTIVITIES INCLUDING FINANCIAL SERVICES	0.31	0.07

33	KOTAK MOHINDRA BANK LTD	RBI	BANK EMPLOYEES	MUMBAI	BANKING ACTIVITIES INCLUDING FINANCIAL SERVICES	0.01	0.00
34	AAVISHKAAR INDIA MICRO VENTURE CAPITAL F	FIPB	VARIOUS	MUMBAI	SECURITIES DEALING ACTIVITIES (THIS GROUP INCLUDES ACTIVITIES OF BROKERS AND DEALERS AND CENTRAL EX	4.28	0.92
35	AYURON IMPLANTS PVT. LTD.	RBI	UTPAL PRABHU PARRIKAR	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.04	0.01
36	AYURON IMPLANTS PVT. LTD.	RBI	USHA JAYANT PATEL	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.09	0.02
37	AYURON IMPLANTS PVT. LTD.	RBI	SMEETA R. SARDESAI	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.04	0.01
38	IDHA SOFT P. LTD.	RBI	VARIOUS NRIS	MUMBAI	SOFTWARE SUPPLY SERVICES.	1.21	0.24
39	J KUMAR INFRA PROJECTS LTD.	RBI	VARIOUS NRI	MUMBAI	CONSTRUCTION	5.44	1.09
40	INDOCO REMEDIES LTD.	RBI	VARIOUS NRIS	MUMBAI	MANUFACTURE OF ALLOPATHIC PHARMACEUTICAL PREPARATIONS.	0.87	0.17
41	TULSI EXTRUSIONS LTD.	RBI	VARIOUS INVESTORS	MUMBAI	MANUFACTURE OF PLASTIC PRODUCTS NEC	48.45	9.68
42	SOUTHCANAL HOLIDAYS PVT LTD	RBI	ALAINE MOLINIE	KOCHI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	0.04	0.01
43	IDHA SOFT P. LTD.	RBI	VARIOUS NRIS	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.59	0.12
44	IDHA SOFT P. LTD.	RBI	VARIOUS NRIS	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.19	0.04
45	MAHINDRA & MAHINDRA FINANCIAL SERVICES L	RBI	VARIOUS NRI	MUMBAI	OTHER FINANCIAL SERVICES N.E.C.	192.00	38.35

1	2	3	4	5	6	7	8
46	ACOI CONSTRUCTION GOA PVT. LTD.	RBI	SEWE PERSAUD SINGH	PANAJI	CONSTRUCTION OF RESIDENTIAL BUILDINGS INCLUDING ADDITIONS & ALTERATIONS IN THE EXISTING ONES	0.00	0.00
47	SHIV KRIPA GUESTHOUSE & LEISURE HOMES	RBI	BINDU PU CHEOK CHUEN	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & OTHER LODGING PLACES	1.10	0.22
48	LARSEN & TURBO LTD.	RBI	EMPLOYEES NRI	MUMBAI	CONSTRUCTION	6.19	1.33
49	LARSEN & TURBO LTD.	RBI	EMPLOYEES NRI	MUMBAI	CONSTRUCTION	0.01	0.00
50	KOTAK MAHINDRA BANK LTD.	RBI	VARIOUS INVESTORS ESOP	MUMBAI	BANKING ACTIVITIES, INCLUDING FINANCIAL SERVICES	0.85	0.18
51	KOTAK MAHINDRA BANK LTD.	RBI	VARIOUS ESOP	MUMBAI	BANKING ACTIVITIES, INCLUDING FINANCIAL SERVICES	0.27	0.06
52	KOTAK MAHINDRA BANK LTD.	RBI	VARIOUS INVESTORS ESOP	MUMBAI	BANKING ACTIVITIES, INCLUDING FINANCIAL SERVICES	0.02	0.00
53	KOTAK MAHINDRA BANK LTD	RBI	VARIOUS INVESTORS ESOP	MUMBAI	BANKING ACTIVITIES, INCLUDING FINANCIAL SERVICES	0.23	0.05
54	ACKRUTI CITY LTD	RBI	VARIOUS FIIS	MUMBAI	REAL ESTATE ACTIVITIES	233.34	50.11
55	LAW & MARKETING & CONSULTANCY PVT. LTD.	RBI	ABDUL KUDDUS MOHIDDIN	BANGALORE	CALL CENTRE/BPO	0.01	0.00
56	LAW & MARKETING & CONSULTANCY PVT. LTD.	RBI	AJAY NAVEEN DCOSTA	BANGALORE	CALL CENTRE/BPO	0.01	0.00
57	J KUMAR INFRA PROJECTS LTD.	RBI	VARIOUS FII	MUMBAI	CONSTRUCTION	9.90	2.13
58	LARSEN & TURBO LTD.	RBI	VARIOUS INVESTORS	MUMBAI	CONSTRUCTION	1.32	0.29

59	AAVISHKAR (I) MICRO VENTURE CAPITAL FUND	FIPB	VARIOUS	MUMBAI	SECURITY DEALING ACTIVITIES	4.28	0.88
60	PRISM INFORMATICS LTD.	RBI	VARIOUS INVESTORS	MUMBAI	SOFTWARE SUPPLY SERVICES	5.67	1.22
61	LARSEN & TOUBRO LTD	RBI	VARIOUS NRI	MUMBAI	CONSTRUCTION	0.05	0.01
62	LARSEN & TOUBRO LTD	RBI	VARIOUS NRI	MUMBAI	CONSTRUCTION	7.31	1.61
63	IRRIMED EDUCATION SOLUTIONS PVT LTD	RBI	GEORGE VARGHESE	BANGALORE	EDUCATIONAL SERVICES RENDERED BY TECHNICAL OR VOCATIONAL COLLEGES,SCHOOLS AND OTHER INSTITUTIONS	0.16	0.04
64	LIMBERLINK TECHNOLOGIES PVT LTD	RBI	NARESH NARSIMAN	BANGALORE	DATA PROCESSING, SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	0.17	0.04
65	IRRIMED EDUCATION SOLUTIONS PVT LTD	RBI	MUKUL GUPTA	BANGALORE	EDUCATIONAL SERVICES RENDERED BY TECHNICAL OR VOCATIONAL COLLEGES,SCHOOLS AND OTHER INSTITUTIONS	0.20	0.04
66	CREATIVE CAPSULE INFOTECH (I) P. LTD.	RBI	SALIL ULHAS TALAULIKER	PANAJI	HOTELS, ROOMING HOUSES CAMPS & OTHER LODGING PLACES	0.03	0.01
67	DAGGER FORST TOOLS LTD.	RBI	NRI	MUMBAI	MFR. OF MACHINE TOOLS, THEIR PARTS	0.00	0.00
68	DAGGER FORST TOOLS LTD.	RBI	NRI	MUMBAI	MFR. OF MACHINE TOOLS, THEIR PARTS	0.10	0.02
69	THOMAS COOK (I) LTD.	RBI	VARIOUS NRIS	MUMBAI	HOTELS, ROOMING HOUSES, CAMPS & OTHER LODGING PLACES	153.17	32.06
70	TIME TECHNOPLAST LTD.	RBI	VARIOUS INVESTORS	MUMBAI	MFR. OF PLASTIC PRODUCTS NEC	46.26	9.68
71	AGRENTUM ENGG DESIGN P. LTD.	RBI	VARIOUS NRIS	MUMBAI	ARCHITECTURAL & ENGINEERING AND OTHER TECHNICAL CONSULTANCY ACTIVITIES	0.09	0.02

1	2	3	4	5	6	7	8
72	AVON WEIGHING SYSTEMS LTD.	RBI	VARIOUS FIIS AND NRIS	MUMBAI	TRADING	0.13	0.03
73	UJJIVAN FINANCIAL SERVICES PVT LTD	RBI	CIDAMBI RAMESH AND ALPANA RAMESH CIDAMBI	BANGALORE	OTHER FINANCIAL SERVICES N.E.C.	0.19	0.04
74	UJJIVAN FINANCIAL SERVICES PVT LTD	RBI	RAJEEV W SAWHNEY	BANGALORE	OTHER FINANCIAL SERVICES N.E.C.	0.57	0.12
75	ONMOBILE GLOBAL LTD(ON MOBILE ASIA PACIF	RBI	VARIOUS NRIs/FIIs	BANGALORE	DATA PROCESSING, SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	132.84	27.81
76	UJJIVAN FINANCIAL SERVICES PVT LTD	RBI	RAJEEV BUDHARAJA	BANGALORE	OTHER FINANCIAL SERVICES N.E.C.	0.19	0.04
77	ARCHIDPLY INDUSTRIES LTD	RBI	VARIOUS NRIs	BANGALORE	MANUFACTURE OF PLYWOOD AND VENEER SHEETS	0.09	0.02
78	ACC LTD	RBI	VARIOUS NRIS	MUMBAI	MANUFACTURE OF CEMENT IN THE FORM OF CLINKERS	2.04	0.43
79	AYURON IMPLANTS PVT. LTD.	RBI	UTPAL P. PARRIKAR	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.07	0.02
80	AYURON IMPLANTS PVT. LTD.	RBI	USHA J. PATEL	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.04	0.01
81	AYURON IMPLANTS PVT. LTD.	RBI	SMEETA R. SARDESAI	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.08	0.02
82	ZUARIVIEW BAYWATCH HOTELS PVT. LTD.	RBI	STEPHEN PETER FLANDERS	PANAJI	HOTELS, ROOMING HOUSES, CAMPS & OTHER LODGING PLACES	0.01	0.00
83	AYURON IMPLANTS PVT. LTD.	RBI	SMEETA R. SARDESAI	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.18	0.04



84	AYURON IMPLANTS PVT. LTD.	RBI	UTPAL P. PARRIKAR	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.13	0.03
85	AYURON IMPLANTS PVT. LTD.	RBI	USHA J. PATEL	PANAJI	MANUFACTURE OF MISCELLANEOUS PRODUCTS N.E.C.	0.27	0.06
86	IFLEX SOLUTIONS LTD.	RBI	AK PURVANKARA	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.00	0.00
87	IFLEX SOLUTIONS LTD.	RBI	ASHIT SHAH	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.02	0.00
88	IFLEX SOLUTIONS LTD.	RBI	R S KANNAN	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.05	0.01
89	IFLEX SOLUTIONS LTD.	RBI	RAVINDRA PANDIT	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.03	0.01
90	IFLEX SOLUTIONS LTD.	RBI	OLIVIER TRANCART	MUMBAI	SOFTWARE SUPPLY SERVICES.	0.55	0.11
91	LARSEN & TURBO LTD.	RBI	VARIOUS INVESTORS	MUMBAI	MANUFACTURE OF ELECTRICAL INDUSTRIAL MACHINARY, APPARATUS & PARTS THEREOF	0.02	0.00
92	ACC LTD.	RBI	CHINNA SHEKARA BHANDARY	MUMBAI	MANUFACTURE OF CEMENT IN THE FORMS OF CLINKERS.	0.01	0.00
93	UNITED BREWERIES LTD	RBI	VARIOUS INVESTORS	BANGALORE	MANUFACTURE OF BEER	223.17	46.72
94	ACOI CONSTRUCTION GOA PVT. LTD.	RBI	MUREIL SINGH	PANAJI	CONSTRUCTION OF RESIDENTIAL BUILDINGS INCLUDING ADDITIONS & ALTERATIONS IN THE EXISTING ONES	0.00	0.00
95	WELLNESS AT WORK CONSULTING INDIA PV LTD	RBI	XIVANANDA SINAI PRIOLCAR	PANAJI	BUSINESS & MANAGEMENT CONSULTANCY ACTIVITIES	0.01	0.00
96	CIVIC (I) MFAR HABITAT&INFRASTRUCTURE P	RBI	DR. P. MOHAMED ALI	BANGALORE	CONSTRUCTION	2.00	0.41
97	ALOK INDUSTRIES LTD.	RBI	VARIOUS NRIS	MUMBAI	MANUFACTURE OF TEXTILE PRODUCTS	131.36	27.18

1	2	3	4	5	6	7	8
98	AGAVE INDUSTRIES INDIA P LTD.	RBI	VARIOUS	MUMBAI	OTHER BUSINESS SERVICES NEC	1.30	0.27
99	SUSSEGADO BAR & KITCHEN PVT. LTD.	RBI	VARIOUS INVESTORS	MUMBAI	RESTAURANTS & HOTELS	2.00	0.41
100	THE INDIAN HOTELS CO. LTD.	RBI	VARIOUS NRI	MUMBAI	HOTELS, ROOMING HOUSES ETC.	135.33	28.00
101	JUST PERFECT RESORTS PVT LTD	RBI	KORUTH THOMAS	PANAJI	RESTAURNATS & HOTELS	0.14	0.03
102	SIESTA HOMES (GOA) PVT LTD	RBI	JAYANT KALE	PANAJI	HOTELS,ROOMING HOUSES,CAMPS & TOHER LODGING PLACES	0.01	0.00
103	IDEA TOURS & TRAVELS PVT LTD	RBI	MANDOZ NAGILL	PANAJI	ACTIVITIES OF TROURIST AND TRAVEL AGENTS	0.01	0.00
104	LARSEN & TOUBRO LTD.	RBI	VARIOUS	MUMBAI	MANUFACTURE OF ELECTRICAL INDUSTRIAL MACHINARY, APPARATUS & PARTS THEREON	5.90	1.22
105	LARSEN & TOUBRO LTD.	RBI	VARIOUS	MUMBAI	MANUFACTURE OF ELECTRICAL INDUSTRIAL MACHINARY, APPARATUS & PARTS THEREON	0.01	0.00
106	JMC PROJECTS (INDIA) PVT LTD	RBI	VARIOUS NRIS	AHMEDABAD	OTHER ACTIVITIES ALLIED TO CONSTRUCTION NOT ELSEWHERE CLASSIFIED	2.79	0.61
107	LIMBERLINK TECHNOLOGIES PVT LTD	RBI	NARESH NARSIMAN	BANGALORE	DATA PROCESSING,SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	0.25	0.05
108	ROLTA INDIA LTD	RBI	EMPLOYEES ESOP	MUMBAI	DATA PROCESSING, SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	0.06	0.01
109	ALLIED DIGITAL SERVICES LTD	RBI	VARIOUS FIIS	MUMBAI	INTERNET SERVICES/INFORMATION TECHNOLOGY	148.33	32.27

110	ZUARIVIEW BAYWATCH HOTELS PVT. LTD.	RBI	RNAJAWATI DUTTA	PANAJI	HOTELS, ROOMING HOUSES, CAMPS & OTHER LODGING PLACES	0.01	0.00
111	CIVIC INDIA MFAR HABITAT AND INFRASTRUCT	RBI	P.MOHAMED ALI	BANGALORE	CONSTRUCTION	3.00	0.67
112	YES BANK LTD	RBI	VARIOUS FIIS	MUMBAI	BANKING ACTIVITIES,INCLUDING FINANCIAL SERVICES	1013.85	227.83
113	LARSEN AND TOUBRO LTD	RBI	VARIOUS NRIS	MUMBAI	CONSTRUCTION	0.66	0.15
114	LARSEN AND TOUBRO LTD	RBI	VARIOUS NRIS	MUMBAI	CONSTRUCTION	0.01	0.00
115	EMBYTES SOLUTIONS PVT. LTD.	RBI	MANAS RANJAN PATNAQIK	BANGALORE	DATA PROCESSING, SOFTWARE DEVELOPMENT & COMPUTER CONSULTANCY SERVICES	0.21	0.04
116	EMBYTES SOLUTIONS PVT LTD	RBI	MANAS RANJAN PATNAIK	BANGALORE	DATA PROCESSING, SOFTWARE DEVELOPMENT AND COMPUTER CONSULTANCY SERVICES	0.01	0.00
117	LARSEN & TURBO LTD.	RBI	VARIOUS INVESTORS	MUMBAI	CONSTRUCTION	0.00	0.00
118	TRENT LTD.	RBI	VARIOUS INVESTORS	MUMBAI	OTHER RETAIL TRADE N.E.C.	5.55	1.21
Grand Total						2,766.72	595.98

\*\*\*\* Complete/ Separate data on NRI Investment is not maintained by RBI. However, the above FDI Inflows data on NRI Investment, includes Investment by NRI's, who have disclosed their status as NRI's, at the time of making their Investment.

[English]

### Placement Agencies

6405. SHRI CHANDRAKANT KHAIRE:

SHRI A.K.S. VIJAYAN:

SHRI ANJANKUMAR M. YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of registered and unregistered placement agencies functioning in the country, separately, State-wise;

(b) whether cases of hoards of young men and women which also includes minors are being brought from comparatively poorer States to upwardly urban areas by these illegal placement agencies same to the notice of the Government;

(c) if so, the reaction of the Government in this regard along with the steps taken to take cognizance of such matters and to prevent them;

(d) whether the Government has constituted a Tripartite Committee to examine the issue pertaining to placement agencies; and

(e) if so, the details thereof along with the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Data regarding private placement agencies is not maintained centrally. However, State Governments have been requested to take necessary steps for registration of private placement agencies.

(b) Reports in some sections of media have come to the notice of the Government.

(c) Illegitimate activities of such agencies, if any, can be dealt with by the concerned State Governments under various provisions of Indian Penal Code and other relevant laws.

(d) Yes, Madam.

(e) Government has constituted a Tripartite Committee on 31.10.2011 to examine the issue pertaining to private placement agencies & publication of eye catching/ misleading advertisements for various kinds of job opportunities. A meeting of the said Committee was held on 11.11.2011 at New Delhi. On the basis of deliberations made in the said meeting, possibilities were explored to hire

an organization for doing necessary survey/ preparing draft legislation/ suggesting amendments in the existing Acts, etc. Ministry is being assisted by International Labour Organization in this regard.

### Cotton/Yarn for Textile Industry

6406. SHRI. A SAMPATH:

SHRI S. PAKKIRAPPA:

SHRI G.M. SIDDESHWARA:

Will the Minister of TEXTILES be pleased to state;

(a) whether any representation has been received from the various textiles industry/ organisations for more cotton availability to the textile industry including handloom/ powerloom in view of the bumper crop in the country;

(b) if so, the details thereof and steps taken by the Government in this regard;

(c) whether any proposal is under consideration of the Government to ban/ restrict the export of raw cotton/yarn in view of the increase the prices of cotton/ yarn in the country during the last three years;

(d) if so, the details thereof along with the problem being faced by the textile and handloom sectors due to increase in the prices of cotton/yarn and follow up action taken by the Government;

(e) the details of the existing mechanism under Hank Yarn Obligation scheme;

(f) whether the Government proposes to modify the Hank Yarn Obligation mechanism in order to provide relief to the spinning mills and if so, the details thereof;

(g) whether the Government proposes to reduce the Hank Yarn Obligation for spinning mills; and

(h) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Cotton Advisory Board in its meeting dated April 17, 2013 estimated a crop size of 340 lac bales, consumption of 270 lac bales and exports of 81 lac bales. There is adequate cotton available in the country for domestic consumption, cotton prices remain stable and no supply side disruptions have been observed.

(c) and (d) Cotton and cotton yarn markets are currently functioning in an orderly manner.

(e) to (h): The Hank Yarn Obligation (HYO) is a mechanism to ensure adequate availability of hank yarn to handloom weavers at reasonable prices. The existing Hank Yarn Packing Notification prescribes that every producer of yarn who packs yarn for civil consumption, shall pack at least 40% of yarn in hank form on quarterly basis and not less than 80% of the hank yarn packed shall be of counts 80s and below. There is no change in the present policy on Hank Yarn Obligation.

#### **Projects Approved under NCDMA**

6407. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Clean Development Mechanism authority (NCDMA) has approved some projects under Green House Gas (GHG) emission during the last three years;

(b) the details of criteria adopted by NCDMA to approve the projects;

(c) the details of projects rejected at the CDM Executive Board level/international level, during above period;

(d) the reasons for such rejections; and

(e) the details of total credit earned by India under CDM?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) During the last three years (March 2010 to March 2013), the National Clean

Development Mechanism Authority (NCDMA) has accorded Host Country Approval to 1125 projects. These projects are in the sectors of energy efficiency, fuel switching, industrial processes, municipal solid waste, renewable energy and forestry.

(b) The NCDMA receives projects for evaluation and approval under the guidelines of the Clean Development Mechanism (CDM) modalities and procedures as developed by the Executive Board of CDM of the United Nations Framework Convention on Climate Change (UNFCCC) and approves CDM projects that meet the national sustainable development priorities and comply with the statutory and regulatory frameworks.

(c) and (d) During the last three years 10 Indian projects were rejected by the CDM Executive Board as these projects were not in accordance with the CDM modalities and procedures.

(e) As on date (30 April 2013), India has 1248 registered CDM projects with the CDM Executive Board and issued 170,900,208 Certified Emission Reductions (CERs). India's share in the total CDM projects registered globally is 18.4% while its share in terms of the CERs issued is 13.5%.

#### **Issue of Notices by NGT**

6408. SHRI ANAND PRAKASH PARANJPE:

SHRI SANJAY BHOI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Green Tribunal (NGT) has issued notices to various Departments on a petition that accused the Government of failing to de-choke trees by removing concrete around them in Delhi;

(b) if so, the response of the Department on the notice issued; and

(c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The National Green Tribunal has issued notices to various Ministries, Departments, Local Bodies and Others in a petition No. 82 of 2013 regarding de-choking trees in Delhi by removing concrete around them. The Ministry has yet not finalised the response.

(c) Guidelines for Greening of Urban Areas and Landscape in the city of Delhi have been issued on 31st July, 2000 by Ministry of Urban Development and Poverty Alleviation. These have been reiterated by the Environment & Forest Ministry to all the Ministries/ Departments/ Local Bodies and organisations concerned in the Government of India and the Government of NCT of Delhi for taking necessary action.

#### **Costing by Ordnance Factory**

6409. SHRI SUSHIL KUMAR SINGH:

SHRI HARIBHAU JAWALE:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Ordnance Factories have estimated their cost abnormally on a higher side;

(b) if so, the details thereof;

(c) the details regarding the income and expenditure statement of the ordnance factories for the last three years;

(d) whether the ordnance factories recorded losses from 2008-09 onwards;

(e) if so, the details thereof; and

(f) the steps taken by the Government to ensure fair pricing and high quality of the products of ordnance factories?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No Madam.

(b) Does not arise in view of (a) above.

(c) to (e) Ordnance Factory Board (OFB) being a Government Department prepares its annual accounts in respect of revenue and capital budgets without the concept of profit and loss statement. The annual accounts of OFB comprise of five separate accounts as follows:

(i) Production Account showing total production cost of manufacture of different items in Ordnance Factories.

(ii) Capital Account showing details of fixed assets.

(iii) Finished Stock Account showing indenter wise value of issue.

(iv) Statement of assets and liabilities as on 31st March of a financial year.

(v) Stores Account showing details of stores taken on charge and stores utilized for manufacture.

The revenue and capital budget statement of OFB showing the income and expenditure under different heads for the last three years is enclosed as Statement.

(f) OFB supplies all its products to Armed Forces at cost. However, supplies to Para military Forces (Ministry of Home Affairs) are at a price 7% higher than the price for Armed Forces and to civil sector at a price determined by the market. An item is supplied to the Services by OFB only after it conforms to the stipulated acceptance criteria and is inspected by an independent agency i.e. Directorate General of Quality Assurance (DGQA).

#### **Statement**

*Details of Revenue and Capital Budget of Ordnance Factory Board for the past three years:*

(Rs. in Grores)

MINOR HEAD	HEAD OF ACCOUNT	2009-10	2010-11	2011-12
<b>REVENUE - MAJOR HEAD 2079</b>				
001	Direction & Administration	77.76	74.36	79.68
004	Research	32.08	39.95	35.71
053	Maintenance (Machinery and Equipments)	19.79	20.85	21.78
054	Manufacture	3566.13	3502.59	4416.14
105	Transportation	85.13	110.73	155.98
110	Stores	5937.68	5680.05	6049.70
	Direct Debit	27.48	26.27	51.99?
	Subtotal Stores	5965.16	5706.32	6103.37
111	Works	50.36	57.81	75.93
106	Renewal & Replacement (RR)	228.24	207.82	310.25
797	Transfer to RR Fund	280.00	600.00	325.00
800	Other Expenditure	506.77	582.78	658.75
<b>TOTAL REVENUE EXPENDITURE (INCLUDING DIRECT DEBIT(DD))</b>		<b>10811.42</b>	<b>10903.21</b>	<b>12140.91</b>

MINOR HEAD	HEAD OF ACCOUNT	2009-10	2010-11	2011-12
<b>RECOVERIES</b>				
901	Issue to Army	7054.47	9225.16	10026.83
	Direct Debit	27.48	26.27	51.99
	Subtotal Army	7081.95	9251.43	10078.82
902	Issues to Navy	124.40	243.42	157.67
903	Issues to Ari Force	207.18	219.57	275.67
904	Issues to Other Defence Department	117.55	110.57	190.63
DEFENCE ISSUE (INCLUDING DD)		7531.08	9824.99	10702.79
Gross Revenue Expenditure		3280.34	1078.22	1438.12
<b>OTHER RECOVERIES</b>				
797	Transfer from RR Fund	227.87	207.94	311.42
<b>RECEIPTS - MAJOR HEAD 0079</b>				
101 (i)	Sale of Surplus & Obsolete	0.68	1.19	0.90
101 (ii)	Issues to Civil Trade /Ministry of Home Affairs/EXPORT	1247.79	1367.94	1759.20
<b>OTHER RECEIPTS</b>				
800 -A	DGOF - Miscellaneous Receipts	0.15	0.23	0.76
800 - B	Ordnance Factories - Miscellaneous Receipts	68.52	88.47	100.72
TOTAL RECEIPTS & RECEIVABLES (INCLUDING RR FUND)		1545.01	1665.77	2173.00
Net Revenue Expenditure		1735.33	-587.55	-734.88
<b>CAPITAL OUTLAY - MAJOR HEAD 4076</b>				
Sub Major Head - 04				
052	Machinery & Equipment	97.39	315.79	162.83
	Advance Recovery			-166.34
	Sale of Plant & Machinery			-9.63
	Total Machinery & Equipment			-13.14
111	Works	157.29	167.63	267.11
799	Suspense (Stock Pile)	-14.15	-29.21	24.51
NET CAPITAL EXPENDITURE		240.53	454.21	278.48
Net Revenue & Capital Expenditure		1975.86	-133.34	-456.40
TOTAL ISSUES (EXCLUDING DD)		8751.39	11166.66	12410.00

[Translation]

### Cyber Security

6410. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether risk of cyber attacks has increased on important and confidential information pertaining to defence services in the country;

(b) if so, the technology available to deal with such attacks; and

(c) the steps taken by the Government to protect vital defence information from cyber attacks?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (c) Hosting of confidential defence information is governed by strict guidelines. While threats of cyber attacks have increased, adequate safeguards to protect systems

through air gapped computers and intranets have been undertaken. Defence Services have established Cyber Emergency Response Teams (CERTs) to prevent and react to cyber attacks.

[English]

#### Export From Plantation Sector

6411. SHRI P.T. THOMAS:

SHRI SURESH KUMAR SHETKAR:

SHRI S.S. RAMASUBBU:

SHRIMATI SHRUTI CHOUDHRY:

SHRI RAJIAH SIRICILLA:

Will the Minister of COMMERCE NAD INDUSTRY be pleased to state:

(a) whether the plantation sectors including coffee, rubber and spices industries have been passing through financial distress due to the decline in production, hostile weather conditions and non-remunerative prices;

(b) if so, the details thereof including the total area under production, quantum of coffee, rubber and spices produced, exported and consumed within the country along with revenue generated thereon during each of the last three years and the current year, State-wise and country-wise;

(c) the steps taken/being taken by the Government to boost the production, export and ameliorate the conditions of the coffee, rubber and spice sector in the country;

(d) whether the Government has started observing the Coffee festival and if so, the details thereof; and

(e) whether the coffee festivals have helped to improve the sale and export of coffee and the projections for the next three years and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) No Madam, Plantation Sector including coffee, rubber and spices industries are not passing through financial distress. However, production and prices of these crops vary from year to year which is largely a manifestation of agricultural inputs, climate and the global trend. The details of state-wise area, production, export and consumption within the country along with revenue generated thereon during each of the last three years and current year are given in the enclosed Statement.

(c) The Government through the respective Commodity Boards is implementing various programmes/schemes in the respective commodity growing areas of the country for improvement in the production, productivity and quality as well as for promotion of exports and value addition. This is done by providing financial and technical assistance through Plan Schemes to growers and other stakeholders for new planting, replanting, rejuvenation, quality up-gradation and market promotion.

(d) and (e) The Coffee Industry with active support and involvement of the Coffee Board had organized three India International Coffee Festivals (IICF) in 2002, 2007 and 2009. Before organizing the 4th event, the interested stakeholders of the coffee industry organized themselves into an India Coffee Trust. Thus, the 4th edition of this flagship event, IICF 2012 was organized by the India Coffee Trust with the support and involvement of the Coffee Board. IICF is the only coffee specific trade show in India, patronized by national and international coffee fraternity and covered extensively by the media. IICF is an important collaborative initiative of the coffee industry and Coffee Board that helps in driving domestic coffee consumption and positioning Indian coffee in the international market thereby boosting exports. However, organizing of the India International Coffee Festivals cannot be directly linked with projection of quantitative improvement in sales and exports.

#### Statement

*State-wise area and production of Coffee (Area in hectares and Quantity in Tonnes)*

State	2009-10		2010-11		2011-12		2012-13	
	Area	Prodn.	Area	Prodn.	Area	Prodn.	Area*	Prodn.*
1	2	3	4	5	6	7	8	9
Karnataka	227340	205700	227750	213780	229658	221000	229658	227205
Kerala	84796	59250	84931	65650	84948	68100	84948	63825



1	2	3	4	5	6	7	8	9
Tamil Nadu	31344	19350	31344	16650	31344	18350	31344	17750
Andhra Pradesh & Odisha	50786	5185	55630	5750	58600	6330	58600	6525
North East Region	5417	115	4990	170	5140	220	5140	195
Total	399683	289600	404645	302000	409690	314000	409690	315500

\*Provisional.

\*\* Post Monsoon estimates.

*State-wise area and production of Rubber (Area in hectares and Quantity in Tonnes)*

State	2009-10		2010-11		2011-12		2012-13	
	Area	Prodn.	Area	Prodn.	Area	Prodn.	Area*	Prodn.*
Kerala	525408	745510	534228	770580	539565	798890		
Tamil Nadu	19545	24695	19767	25160	19790	25220		
Tripura	55415	24880	59285	25875	64480	30590	State-wise data for 2012-13 is under compilation by the Board.	
Karnataka	34777	21331	38110	23705	41588	27890		
Assam	28102	6771	32659	8050	38090	10310		
others	23268	8213	27511	8580	31167	10800		
Total	686515	831400	711560	861950	734780	903700		759000

\* Provisional.

*Export as well as revenue generated by these commodities (Quantity in Tonnes & value in Rupees crore)*

Year	Coffee		Rubber		Spices	
	Qty.	Value	Qty.	Value	Qty.	Value
2009-10	196002	2070.68	25090	250.60	502750	5560.50
2010-11	299737	3365.71	29,851	552.20	525750	6840.70
2011-12	324253	4546.73	27,145	441.30	575270 (E)	9783.42
2012-13	310612*	4729.88	30353	466.47	577705 (E) (Apr-Jan)	8854.94

\* Based on permits issued up to 31.3.2013. (E) – Estimated.

*State-wise consumption of natural rubber (Quantity in Tonnes)*

State	2009-10	2010-11	2011-12	2012-13
Andhra Pradesh	52860	57730	69085	
Delhi	13140	8120	6060	
Goa & Daman	28475	19735	25845	State-wise consumption for 2012-13 under compilation by the Board.
Gujarat	68245	67440	65870	
Haryana	50515	45630	44785	
Karnataka	64210	70882	69915	
Kerala	147085	136725	153950	
Madhya Pradesh**	33010	36665	37225	
Maharashtra	116390	116450	106750	
Odisha	38630	37460	29105	

State	2009-10	2010-11	2011-12	2012-13
Punjab*	75850	79150	70040	
Rajasthan	49560	63630	71415	
Tamil Nadu	68380	89575	109380	
Uttar Pradesh++	83905	84273	77335	
West Bengal	30710	24555	16020	
Others	9600	9695	11635	
<b>Total</b>	<b>930565</b>	<b>947715</b>	<b>964415</b>	<b>971980#</b>

\*Including Chandigarh, \*\* including Chattisgarh and ++including Uttarakhand. # Provisional

However, state-wise identity of consumption is not maintained in respect of coffee and spices, while state-wise data of export is not maintained in respect of all these commodities.

*SPICE WISE AREA & PRODUCTION (Area in Hec, Production in Tonnes)*

Spices	2009 – 10		2010 – 11(P)		2011-12(Adv.Est.)		2012-13(P)	
	Area	Prdn.	Area	Prdn.	Area	Prdn.	Area	Prdn.
Pepper	198986	50000	183780	48000	201381	43000	NA	NA
Cardamom(Small)	71110	10075	71012	10380	71285	15000	69870	12420
Cardamom( Large)	27034	4180	26984	3918	26460	3860	26060	4145
Chilli	809699	1470352	716428	1299191	804792	1276301		
Ginger	142089	708256	167432	937043	155063	755618		
Turmeric	187535	927912	232022	1268280	223452	1171054		
Coriander	530789	501485	474250	372366	557870	532947		
Cumin	517133	303943	625087	403744	593980	394328	NA	
Garlic	187271	975404	202888	1085740	242491	1228324		
Nutmeg	16001	11271	17760	12088	17485	12574		
Grand total including others	2899887	5286552	3043583	5933126	2894259	5433006		
<b>GRAND TOTAL IN MLN TONNES</b>		<b>5.29</b>		<b>5.93</b>		<b>5.43</b>		

Source: State Agri/Hort. Departments. Cardamom: Estimate by Spices Board. (P): Provisional

*Major State wise Area & production of Spices in India (Area in Hec, Production in Tonnes)*

State	2007 - 08		2008-09		2009- 10		2010 - U(P)	
	Area	Prdn	Area	Prdn	Area	Prdn	Area	Prdn
1	2	3	4	5	6	7	8	9
Andhra Pradesh	327316	1275391	312700	1236858	317413	1266857	293813	1171353
Arunachal Pradesh	9212	53160	9288	53516	9113	55718	9433	58671
Assam	73997	171201	82793	216974	82574	228730	82307	188763
Gujarat	465258	835157	541710	750101	476400	729783	479721	792606
Karnataka	233775	510427	246333	645772	257360	363545	233247	409520
Kerala	258932	127534	237146	117430	252257	122400	252660	137862
Madhya Pradesh	245117	327711	245472	334877	265548	395672	NA	NA

1	2	3	4	5	6	7	8	9
Maharashtra	114234	97398	111376	96360	110600	96400	73510	293232
Meghalaya	13088	64333	13117	61755	13104	65391	14103	64860
Mizoram	7902	140748	26241	98624	13240	70400	19468	101438
Odisha	146420	201280	147320	204110	147800	416540	266910	498890
Punjab	15753	50123	17528	66802	18722	59795	18604	65564
Rajasthan	567782	528728	536847	535845	557629	563679	702417	670732
Sikkim	34517	44633	33734	47126	31029	41570	23679	3310
Tamilnadu	140069	306111	138424	292757	136870	288393	143160	370505
Uttar Pradesh	58527	196311	56132	221156	55648	192162	56622	203183
Uttaranjal	7267	56029	7553	58897	9262	67287	9786	71826
West Bengal	91426	152050	112934	208726	113268	211128	114388	213532
Grand Total Including Others	2875848	5195762	2948558	5387092	2899887	5286552	2924299	5330071

Source: State Agri/Hort. Departments. Cardamom: Estimate by Spices Board. (P) : Provisional

State-wise Area and Production of major spices for the year 2012-13 are not available and is under compilation.

[Translation]

#### Trademark Certificates

6412. SHRI ASHOK KUMAR RAWAT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the patent offices functioning in the country;

(b) the details of the trademark certificates issued and number of applications pending for issuance of trademark certificates in various patent offices during the last three years, patent office-wise;

(c) the time by which the said trademark certificates are likely to be issued along with reasons for delay if any;

(d) whether the Government has issued any guidelines for issuance of trade mark certificates; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Office of the Controller General of Patents Designs and Trademarks has 11 Offices in five cities. Of these, 4 are Patent Offices located at Kolkata, Mumbai, Chennai and Delhi while the Trade Marks Registry (TMR) has offices at Mumbai, Delhi, Kolkata, Chennai and Ahmedabad. The Design Office is at Kolkata and the Geographical Indications Registry is at Chennai.

(b) The statement relating to branch wise details of trademark certificates issued as on 30th April, 2013 is

enclosed. Pendency in issuance of registration certificates for applications found fit for registration as on 30th April, 2013 is 30,221.

(c) The main cause of the backlog in issuance of registration certificates is insufficient manpower due to vacant posts. At present, 56 of the sanctioned 130 posts (Group A, Group B [gazetted]) relating to Trade Mark Registry are lying vacant.

(d) and (e) The functions of the Trade Marks Registry (including registration of Trademarks) are required to be performed as per provisions of the Trade

Marks Act, 1999 and the Trade Marks Rules, 2002. The Office of CGPDTM brings out office orders from time to time with the view to streamline the functioning of the offices.

#### Statement

Branch wise details of trademark certificates issued as on 30.4.2013

TMR Branch	No. of Trademark certificates issued (as on 30.4.2013)		
	2010-11	2011-12	2012-13
TMR, Ahmedabad	11030	5100	4774
TMR, Chennai	18306	9340	8435
TMR, Delhi	45015	21305	15301
TMR, Kolkata	5419	3375	3259
TMR, Mumbai	35258	12644	12572

### Road Development Programme

6413. SHRI PURNMASI RAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has formulated any road development programme for the current Five Year Plan;

(b) if so, the details thereof and the details of National Highway (NH) roads/Express Highways identified for this purpose along with the estimated expenditure to be incurred thereon;

(c) whether the Government has mobilised funds and allocated the same to States/UTs for the projects to be taken up under the said programme and if so, the details thereof; and

(d) whether any foreign country/Multilateral Financial Institution has shown interest in investing in these projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) The total estimated investment target for Central Sector Roads and Transport during 12th Five Year Plan (2012-17) is Rs. 3,97,598 crore, which includes Gross Budgetary Support (GBS) of Rs. 1,44,769 crore, Internal and Extra Budgetary Resources (IEBR) of Rs. 64,834 crore and Private Sector Investment of Rs. 1,87,995 crore.

The overall physical target fixed for development of NHs during the 12th Five Year Plan is as follows:-

Sl. No.	Scheme	Physical target
1.	Widening to 2-lane (km)	14,800
2.	Widening to 4-lane (km)	9,826
3.	Widening to 6-lane (km)	5,590
4.	Strengthening / Improvement of Riding Quality Programme (IRQP) (km)	8,500
5.	Construction of bridges (No.)	50
6.	Construction of bypasses (No.)	5

The State/UT-wise Annual Plan for development of National Highways (NHs) is prepared every year keeping in view the overall target for the Five Year Plan and total outlay as well as total allocation for a particular year.

(c) The total allocation available for States/UTs for development of NHs during the current financial year 2013-14 is Rs. 3,650 crore.

(d) About 1,120 km NH stretches have been planned for development under National Highways Interconnectivity

Improvement Programme (NHIIP) through World Bank Loan assistance. Apart from this foreign companies / Multilateral Financial Institutions also bids for the projects on case to case basis.

[English]

### Bulletproof Jackets for Soldiers

6414. SHRI ABDUL RAHMAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government had taken a decision to purchase bulletproof jackets for our soldiers;

(b) if so, the details thereof including the number of bulletproof jackets were decided to be purchased; and

(c) the details of bulletproof jackets purchased by the Army during the last three years and the current year and expenditure incurred thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Madam.

(b) The Request for Proposal (RFP) for procurement of quantity 1,86,138 Bullet Proof Jackets has been issued on 07.12.2012.

(c) No Bullet Proof Jacket has been procured during the last three years.

### Disposal of Hazardous Waste

6415. SHRI NITYANANDA PRADHAN Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposed to make it mandatory for cement and other companies in the country to use hazardous waste which can be burnt in the kilns;

(b) if so, the details thereof;

(c) whether the Government has also proposed to frame certain guidelines in the matter to control hazardous effect of such waste in the country;

(d) the amount of hazardous waste produced in the country, State-wise; and

(e) the details of hazardous waste facilities including storage and disposal of this waste have been created in different parts of the country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) There is no such proposal to make it mandatory for cement and other industries in the country to use hazardous waste for burning in the kilns. However, under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, there

is a provision for utilization of hazardous wastes as supplementary resource or for energy recovery by the units.

(c) The guidelines on various aspects of environmentally sound management of hazardous wastes have been published from time to time. Guidelines for co-processing of hazardous wastes in cement, power and steel industries are some of them.

(d) As per the information furnished by the Central Pollution Control Board (CPCB), the amount of hazardous waste generated in the country is about 7.90 million tonnes per annum. Maharashtra (22.84%), Gujarat (22.68%) and Andhra Pradesh (13.75%) are the top three hazardous waste generating States in the country followed by Rajasthan, Tamil Nadu, Madhya Pradesh and Chhattisgarh. These seven states together are generating about 82% of the country's total hazardous wastes.

(e) There are 17 integrated Treatment, Storage and Disposal Facilities (TSDFs) having both incineration and secured landfill facilities, 13 TSDFs having only secured landfill facilities (SLFs) and 08 facilities having only common incineration facilities which are presently operational in the country. The state-wise details of these facilities are as given below:

S. No.	Name of State/UT	Integrated TSDFs	Secured Landfill Facilities (SLFs)	Common Incineration Facilities
1	2	3	4	5
1.	Andhra Pradesh	02	-	-
2.	Gujarat	04	04	01
3.	Haryana	01	-	-
4.	Himachal Pradesh	-	01	-
5.	Karnataka	-	01	05
6.	Kerala	-	01	-
7.	Madhya Pradesh	01	-	-
8.	Maharashtra	03	01	-
9.	Odisha	-	01	-
10.	Punjab	-	01	-
11.	Rajasthan	-	02	01
12.	Tamilnadu	01	-	-
13.	Uttar Pradesh	02	01	01
14.	Uttarakhand	01	-	-

1	2	3	4	5
15.	West Bengal	01	-	-
16.	Daman, Diu, Dadra and Nagar Haveli	01	-	-
Total		17	13	08

#### Workers in Oil Retail Outlets

6416. DR. ANUP KUMAR SAHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of workers engaged in various petrol/diesel retail outlets in the country;

(b) whether the Government has given no specific instruction to the dealers for regulation of the service conditions of the workers to be engaged in the outlet; (c) if not, the reasons therefor; and

(d) the measures taken by the Government to protect such workers from continuous exploitation and regulate their minimum wages through minimum wage notification?

THE MINISTER OF STATE IN OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) As per information provided by the Ministry of Petroleum and Natural Gas, the workers at the retail outlets of the Oil Marketing Companies (OMCs) namely, Indian Oil Corporation, Hindustan Petroleum Corporation and Bharat Petroleum Corporation are employed by the respective dealers. As per the provision in the dealership agreement, dealers are required to abide by all relevant Statutes enacted by the Central/State Governments including Minimum Wage Act, 1948, Employees Provident Fund and Miscellaneous Provisions Act, 1952 etc. However, the OMCs do not maintain any data of workers employed by the dealers at retail outlets.

(d) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate; Governments to fix/review/revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions.

The appropriate Governments are responsible to revise the minimum wages under its jurisdiction at an interval not exceeding five years. They are also responsible for payment of Variable Dearness Allowance (VDA) announced from time to time to neutralize the effect of price rise.

The implementation of the Act is carried out by the Centre as well as the States in respect of their respective jurisdiction. In case of non-compliance of the provisions of the Act, penal provisions against the defaulting employers are invoked. The data on enforcement of Minimum Wages Act, 1948 for the year 2010-11, as available, is annexed as Statement.

**Statement**

*Details Regarding Enforcement of Minimum Wages Act, 1948 During 2010-11*

S.No.	Name of the States/UTs	Inspections made	Irregularities		Claims		Prosecution cases		Amount of Compensation Awarded (Rs.'000)	Amount of Fine(Rs.*000)		
			Detected	Rectified	Filed	Settled	Pending	Filed		Decided	Imposed	Recovered
(a)	Central Sphere	16780	165728	173607	3091	3424	51375	6008	6145	18475	68193	69883
(b)	STATE SPHERE OF WHICH:											
1	Andhra Pradesh											
2	Arunachal Pradesh	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
3	Assam											
4	Bihar	164320	37065	38861	13965	9837	2677	223	18	9803	1377	
5	Chhattisgarh	2835	190	43	44	44	1632	291				2916
6	Delhi	4618	4465	3368	198	27	1272	693	178	2136	149	2
7	Goa	988	6313	50	18	0	12	18	34	0	33	0
8	Gujarat	11743	57258	47149	0	0	45272	4444	4282	13349	3338	0
9	Haryana	1506	321	321	213	160	1237	362	230	4041	184	
10	Himachal Pradesh											
11	Jharkhand	68778	9366	8389	22591	943	1369	21	6	7944	4	4
12	Jammu and Kashmir(2010)	1485	153	45	15	3	701	17	125	0	0	
13	Karnataka											
14	Kerala	28138	59693	20565	432	228	873	1333	1373	1159	1411	1411
15	Madhya Pradesh											
16	Maharashtra	47409	58876	45045	13	0	2597	112	112	45166	121	31
17	Manipur	2546	16	16	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
18	Meghalaya	786	0	0	0	0	0	0	0	0	0	0
19	Mizoram	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
20	Nagaland	68	2	0	2	0	2	0	0	31		0
21	Odisha	11216	7619	5770	59	1	10994	300	6	0	1.450	

22	Punjab	15550	2902	2212	253	132	5209	427	235	130	143	
23	Rajasthan	7157	126	47	126	217	841	97	98	3437	37	NA
24	Sikkim	100	5	5	nil	nil	nil	nil	nil	nil	nil	nil
25	Tamil Nadu	176530	616	473	939	645	5426	398	322	5466	639	631
26	Tripura											
27	Uttarakhand	2191	958	271	97	92	413	314	258	2427	39	11
28	Uttar Pradesh											
29	West Bengal	6773	1907	531	0	2	1120	262	167	0	90	
30	Andaman and Nicobar Islands- 2010	133	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	232	109	23	21	6		97	22	13	0	25
32	Dadra and Nagar Haveli	47	28	28	1	1	1	1				
33	Daman and Diu	384	0	0	0	0	0	0	0	0	0	0
34	Lakshadweep	nil	0	0	0	0	0	0	0	0	0	0
35	Puducherry	7790	265	258	nil	nil	2	7	5	nil	1	1

Figures for the States of Andhra Pradesh, Assam, HP, MP, Tripura, UP, Dadra and Nagar Haveli and Karnataka are pending.

**Illegal Trade in Tobacco**

6417. SHRI RUDRAMADHAB RAY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there have been reports of illegal trade in the tobacco sector;

(b) if so, the details thereof and the reasons therefor along with the quantum of tobacco products illegally traded in the country;

(c) whether the Government has assessed the total loss incurred to the national exchequer due to such illegal trade in tobacco sector;

(d) if so, the details thereof along with the facts in this regard; and

(e) the remedial action taken/proposed to be taken to curtail such practices in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Madam. Differential taxes on tobacco products, easy transportability, light weight and ability to conceal these products among other goods are some of the factors responsible for the illegal trade of tobacco. Some cases of evasion of excise duty are detected against the manufacturers of tobacco products including clandestine production and removals. These cases are booked at the field level i.e. at various commissionerates of Central Board of Excise and Customs (CBEC) spread all over India. No centralized data at the level of CBEC is maintained in respect of such cases. However, Directorate General of Central Excise Intelligence, an apex organization under the CBEC, also books cases of evasion of excise duty. The details of cases of evasion of Central Excise Duty in tobacco trade, booked by the Directorate General of Central Excise Intelligence during last three years are enclosed as Statement.

(e) All customs field formations including the Directorate of Revenue Intelligence have been sensitized to be alert and keep constant vigil to thwart the any attempt at illegal trade in tobacco. Similarly, the Central Excise field formations including the Directorate General of Central Excise Intelligence have also been sensitized to be alert and keep vigil on the units manufacturing tobacco products prone to evasion of Central Excise duty and collect Intelligence/ information and book cases of duty evasion against such units where required.

**Statement**

Year	Product	No. of Cases	Duty	Amount Realized
2010-11	Gutkha/ Khaini	14	354.66	29.55
	Cigarettes	5	49.59	0.23
	Tobacco	1	0.49	0.49
	Total	20	404.74	30.27
2011-12	Gutkha	7	90.18	2.80
	Cigarettes	11	0.40	0.35
	Zafrani Zarda	1	4.00	1.15
	Total	19	94.58	4.30
2012-13	Gutkha	1	1.14	-
	Cigarettes	1	0.17	0.01
	Tobacco	2	6.00	2.40
	Total	4	7.31	2.41

[Translation]

**Capacity of Ports**

6418. SHRI RADHA MOHAN SINGH:  
SHRI N.S.V. CHITTHAN:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:  
SHRI RAMSINH RATHWA:

Will the Minister of SHIPPING be pleased to state:

(a) the details of the present level of capacity of major ports along with their cargo handling capacity, port-wise;

(b) the estimated capacity expansion target of the major ports by the end of 11th Five Year Plan, port-wise;

(c) whether the sanctioned projects are delayed and lagging behind their targets and if so, the details thereof and the reasons therefor;

(d) the measures taken by the Government to expedite the said projects;

(e) whether the Government is considering to change the existing guidelines to a market linked tariff setting guidelines for port bidding; and

(f) if so, the details thereof along with the time by which the said guidelines are likely to be effective?

THE MINISTER OF SHIPPING (SHRI G.K.VASAN):

(a) The details of the present level of cargo handled at Major



Ports i.e. during 2012-13 and their capacity by the end of March, 2013 are furnished as under:

Name of the Port	Cargo handled during 2012-13 (million tonnes)	Capacity by 2012-13(MTPA) (Provisional)
Kolkata- Haldia	39.88	63.89
Paradip	56.55	106.3
Visakhapatnam	58.96	67.33
Ennore	17.89	31
Chennai	53.40	83.19
V.O. Chidambaranar	28.26	33.34
Cochin	19.85	44.66
New Mangalore	37.04	77.77
Mormugao	17.69	36.4
Mumbai	58.04	44.53
Jawaharlal Nehru	64.50	65.88
Kandla	93.62	93.22
<b>Total</b>	<b>545.68</b>	<b>747.51</b>

(b) The estimated capacity expansion target of the Major Ports by the end of the 11th five year plan i.e. by March, 2012 was 1001.80 million tonnes per annum as per the 11th plan working group report for port sector. The details are as under:-

Name of the Port	Projected Capacity by end of 11th Plan (in MTPA)
Kolkata- Haldia	94.85
Paradip	106.4
Visakhapatnam	108.15
Ennore	64.2
Chennai	72.3
V.O. Chidambaranar	63.98
Cochin	54.75
New Mangalore	60.5
Mormugao	66.9
Mumbai	91.91
Jawaharlal Nehru	95.6
Kandla	122.2
<b>Total</b>	<b>1001.8</b>

(c) and (d) The sanctioned projects are closely monitored by the Major Ports and Ministry of Shipping to ensure speedy implementation. However, some of the sanctioned projects could not be taken up for implementation because of delay in receipt of security clearances, litigation, and no responses, etc.

The Ministry has taken the following steps to expedite project implementation:-

- (i) Standardisation of Request for Qualification (RFQ), Request for Proposal(RFP) and Model Concession Agreement(MCA) documents.
- (ii) Enhanced delegation of financial powers to Shipping Ministry to accord investment approvals for PPP projects.
- (iii) Streamlining the security clearance procedures.
- (iv) Close monitoring by the Ministry.

(e) and (f) After soliciting views from various stakeholders, Government has taken steps for formulation of new Guidelines for fixation of Tariff of Major Ports. These Guidelines would enable the terminal operators to fix market related tariff which will continue to be notified by Tariff Authority for Major Ports (TAMP).

#### **Equipment for Border Vigil**

6419. SHRI SUDARSHAN BHAGAT: Will the Minister of DEFENCE be pleased to state:

(a) whether there is a lack of quality equipments for vigil on Indo-China border;

(b) if so, the details thereof;

(c) whether the Government has prepared any action plan to bring improvement in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (d) Information is being collected from different agencies.

[English]

#### **Check on Encroachment on Forest Land**

6420. SHRI BAL KUMAR PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the committee set up under the National Advisory Council Member severely indicted the forests bureaucracy for failing to uphold the Forest Rights Act, 2006;

(b) if so, the details thereof;

(c) whether the Director General of forests rejected the recommendations of the committee;

(d) if so, the details thereof;

(e) whether the Government unearth the forests land encroached by the forests officials under dubious names;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Joint Committee of Ministry of Environment & Forests and the Ministry of Tribal Affairs was constituted by the Ministry of Environment & Forests. The recommendations of the committee also relate to forest governance and the forest service. The suggested strategies in this regard inter-alia include greater interaction with forest dwellers and ensuring their all-round economic and social development, emphasis on the conservation of forest resources, role of watershed and landscape approach to forestry, greater interaction between agriculture, animal husbandry and forestry and change in training curricula of forest service. Ministry of Tribal Affairs is the nodal Ministry for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(c) and (d) The then Director General of Forests and Special Secretary had expressed concerns in respect of certain recommendations.

(e) to (g) No such instances of forest land encroachment by forest officials have come to the notice of this Ministry. Action in such cases is taken by concerned State/UT Governments as per existing Acts/Rules.

#### **Conservation of National Bird**

6421. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there has been gradual decline in peacock population due to the increase in poaching of the bird for its feathers and meat in the country;

(b) if so, whether the Government is taking any stringent steps for the conservation of the national bird; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI

NATARAJAN): (a) Reports of poaching of peacocks for its feather and meat have been received in the Ministry from time to time. However, no report indicating decline in the population of peacock in the country has been received in the Ministry.

(b) and (c) The steps taken by the Government for protection and conservation of wild animals including peacock in the country are as follows:

- i. Legal protection has been provided to wild animals including peacock against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972. According to the conservation and threat status, wild animals are placed in different schedules of the Act. peacocks are included in Schedule I of the Act, which affords it the highest degree of protection under the Act.
- ii. The Wild Life (Protection) Act, 1972, provides for punishment of offences for violation of its provisions. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- iii. Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats. Five PAs are especially dedicated for the conservation of peacocks.
- iv. The Wildlife Crime Control Bureau has been set up to strengthen the enforcement of law for control of poaching and illegal trade in wildlife and its products.
- v. The Central Bureau of Investigation (CB1) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.
- vi. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
- vii. Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

### Funds for Afforestation Scheme

6422. SHRI HARIN PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether while sanctioning the project relating to State Forest Development agency from Gujarat State, Government has not sanctioned any amount toward the advance action work for taking up afforestation during 2010-2011 monsoon;

(b) if so, the number of proposals related to State Forest Development agency are pending with Government and the reasons therefor; and

(c) the time by which these are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN);

(a) A consolidated proposal under the National Afforestation Programme (NAP) Scheme was submitted by the State Forest Development Agency (SFDA), Gujarat to the Union Government for the year 2010-11 which has been sanctioned for Rs. 33.00 Crore including the cost of advance action work for 1760 hectare area, for afforestation during the monsoon season.

(b) No proposal related to Gujarat State Forest Development Agency is pending with the Union Government at present.

(c) Does not arise.

[Translation]

### Espionage Cases

6423. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has detected espionage cases in the country;

(b) if so, the details thereof along with the details of the domestic and foreign organizations found to be involved therein during each of the last three years and the current year;

(c) the action taken by the Government in this regard; and

(d) the steps taken / proposed to be taken by the Government to prevent any espionage and the extent to which the success has been achieved as a result thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) and (b) A total of 32 ISI backed espionage modules have been neutralized in the country during 2010-13 resulting in the arrest of 50 espionage agents (40 Indians and 10 foreign nationals).

(c) and (d) A well coordinated and multi-pronged approach is in place to tackle with the espionage activities by Indian and Foreign nationals including Pakistanis, which includes preventing infiltration and illegal cross border activities, gearing up the Intelligence machinery, coordination between different agencies of Government, modernization, strengthening and upgradation of State Police and Security Forces.

**11.05 Hrs**

[English]

MADAM SPEAKER: The House stands adjourned till Twelve of the clock.

The Lok Sabha then adjourned till Twelve of the clock

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(DR. GIRIJA VYAS *in the Chair*) ...

...(Interruptions)

**12.0 ½ hrs.**

*At this stage Shri Ganesh Singh, Sk. Saidul Haque, Shri Neeraj Shekhar, Dr. Ram Chander Dome, Shrimati Harsimrat Kaur Badal and some other hon. Members came and stood on the floor near the Table.*

### PAPERS LAID ON THE TABLE

[English]

MADAM CHAIRMAN: Now, Papers to be laid on the Table. Shrimati Jayanthi Natarajan.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012.

- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (Placed in Library, See No. LT 9028/15/13)
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 and 13 of the Environment (Protection) Act, 1986:-
- (i) S.O. 592(e) published in Gazette of India dated 8th March, 2013 making certain amendments in Notification No. S.O.1174(e) dated 18th July, 2007.
- (ii) S.O. 945(e) published in Gazette of India dated 12th April, 2013 making certain amendments in Notification No. S.O.1174(e) dated 18th July, 2007.
- (Placed in Library, See No. LT 9029/15/13)
- (4) A copy of the Environment (Protection) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 176(e) in Gazette of India dated 18th March, 2013 under Section 26 of the Environment (Protection) Act, 1986.
- (Placed in Library, See No. LT 9030/15/13)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (Placed in Library, See No. LT 9031/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (1) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (Placed in Library, See No. LT 9032/15/13)
- (2) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2013-2014.
- (Placed in Library, See No. LT 9033/15/13)
- (3) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (Placed in Library, See No. LT 9034/15/13)
- (4) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.
- (Placed in Library, See No. LT 9035/15/13)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012, alongwith Audited Accounts,
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the years 2007-2008, 2008-2009, 2009-2010, 2010-2011 and 2011-2012.
- (3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (Placed in Library, See No. LT 9036/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9037/15/13)

(ii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9038/15/13)

(iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014

(Placed in Library, See No. LT 9039/15/13)

(iv) Memorandum of Understanding between the MMTTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library, See No. LT 9040/15/13)

(2) A copy of the Newsprint Control (Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 543(e) in Gazette of India dated 6th March, 2013 under Section 29B of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 9041/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

(1) Memorandum of Understanding between the National Jute Manufactures Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9042/15/13)

(2) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9043/15/13)

(3) Memorandum of Understanding between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.

(Placed in Library, See No. LT 9044/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9045/15/13)

(3) A copy of the Quality of Service (Code of Practice for Metering and Billing Accuracy)(Amendment) Regulations, 2013(Hindi and English versions) published in Notification No. F. No. 305-8/2012-QOS in Gazette of India dated 25th March, 2013 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 9046/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

(i) The Cyber Appellate Tribunal (Salary, Allowances and Other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2012 published in

Notification No. G.S.R. 50(e) in Gazette of India dated 29th January, 2013.

- (ii) The Information Technology (Salary, Allowances and Terms and Conditions of Service of the Director General, Indian Computer Emergency Response Team) Rules, 2012 published in Notification No. G.S.R. 51(e) in Gazette of India dated 29th January, 2013.

(Placed in Library, See No. LT 9047/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' Provident Fund Organisation, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9048/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9049/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): On behalf of Shri Sarvey Satyanarayana, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 530(e) published in Gazette of India dated 6th March, 2013, making certain amendments in the Notification No. S.O. 938(e) dated 29th April, 2011.
- (ii) S.O. 513(e) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71A (Rohtak-Panipat Section) in the State of Haryana.
- (iii) S.O. 613(e) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Rohtak-Bawal Section) in the State of Haryana.
- (iv) S.O. 113(e) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
- (v) S.O. 19(e) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Solapur-Bijapur Section) in the State of Karnataka.
- (vi) S.O. 194(e) published in Gazette of India dated 19th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (vii) S.O. 7(e) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.218 (Bijapur-Gulbarga- Homnabad Section) in the State of Karnataka.

- (viii) S.O. 63(e) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 108(e) dated 20th January, 2012.
- (ix) S.O. 87(e) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.66 (Goa-Karnataka Border to Kundapur reach) in Panaji-Mangalore Section in the State of Karnataka.
- (x) S.O. 12(e) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1923(e) dated 13th November, 2007.
- (xi) S.O. 13(e) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Solapur-Bijapur Section) in the State of Karnataka.
- (xii) S.O. 14(e) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.207 (Hoskote-Sompura Section) in the State of Karnataka.
- (xiii) S.O. 15(e) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.4 (Haveri-Hubli Section) in the State of Karnataka.
- (xiv) S.O. 814(e) published in Gazette of India dated 22nd March, 2013, declaring routes/road stretches, mentioned therein as new National Highways.
- (xv) S.O. 815(e) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 689(e) dated 4th April, 2011.
- (xvi) S.O. 816(e) published in Gazette of India dated 2nd January, 2013, making certain amendments in the Notification No. S.O. 1096(e) dated 4th August, 2005.
- (xvii) S.O. 862(e) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(e) dated 4th August, 2005.
- (xviii) S.O. 864(e) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(e) dated 4th August, 2005.
- (xix) S.O. 866(e) published in Gazette of India dated 1st April, 2013, making certain amendments in the Notification No. S.O. 1096(e) dated 4th August, 2005.
- (xx) S.O. 887(e) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xxi) S.O. 1827(e) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 8 and 76 (Debari to Kaya) in the State of Rajasthan.
- (xxii) S.O. 1906(e) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jhalawar-Biaora Section) in the State of Rajasthan.
- (xxiii) S.O. 1520(e) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.
- (xxiv) S.O. 1491(e) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xxv) S.O. 1520(e) published in Gazette of India dated 6th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113

- (Padhi-Dahod Section) in the State of Rajasthan.
- (xxvi) S.O. 1813(e) published in Gazette of India dated 14th August, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 758 in the State of Rajasthan.
- (xxvii) S.O. 2120(e) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.113 (Pratapgarh-Padi Section) in the State of Rajasthan.
- (xxviii) S.O. 2254(e) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.
- (xxix) S.O. 2595(e) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxx) S.O. 2547(e) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.148D (Asind Section) in the State of Rajasthan.
- (xxxi) S.O. 2328(e) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (xxxii) S.O. 1759(e) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxiii) S.O. 2792(e) published in Gazette of India dated 24th November, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58Extn. in the State of Rajasthan.
- (xxxiv) S.O. 1004(e) published in Gazette of India dated 3rd May, 2012, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.
- (xxxv) S.O. 2634(e) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxvi) S.O. 1559(e) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.76 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.
- (xxxvii) S.O. 1753(e) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxviii) S.O. 2791(e) published in Gazette of India dated 24th November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxxix) S.O. 115(e) published in Gazette of India dated 9th January, 2013, regarding rates of fees to be recovered from the users of Haldia Port connecting National Highway Nos. 41 and 6 in the State of West Bengal.
- (xl) S.O. 594(e) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan.



- (xli) S.O. 544(e) published in Gazette of India dated 6th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 75 and 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlii) S.O. 593(e) published in Gazette of India dated 8th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 2 (Raniganj-Panagarh Section) in the State of West Bengal.
- (xliii) S.O. 377(e) published in Gazette of India dated 15th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kannur-Vengalam-Kuttiapuram Section) in the State of Kerala.
- (xliv) S.O. 435(e) published in Gazette of India dated 22nd February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlv) S.O. 465(e) published in Gazette of India dated 26th February, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 2 and 25 in the State of Uttar Pradesh.
- (xlvi) S.O. 505(e) published in Gazette of India dated 4th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirabad-Chittorgarh Section) and National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xlvii) S.O. 290(e) published in Gazette of India dated 30th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 365(e) published in Gazette of India dated 14th February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 12 (Jaipur-Tonk-Deoli-Kota Section) in the State of Rajasthan.
- (xlix) S.O. 836(e) published in Gazette of India dated 26th March, 2013, regarding rates of fees to be recovered from the users of National Highway Nos. 207 and 648 in the State of Karnataka.
- (l) S.O. 193(e) published in Gazette of India dated 18th January, 2013, regarding rates of fees to be recovered from the users of National Highway No. 5 (Vijayawada-Vishakhapatnam Section) in the State of Andhra Pradesh.
- (li) S.O. 623(e) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 17 (Kundapur-Surathkal-Mangalore - Karnataka/ Kerala Border Section) in the State of Karnataka.
- (lii) S.O. 626(e) published in Gazette of India dated 12th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 8 in the State of Rajasthan.
- (liii) S.O. 682(e) published in Gazette of India dated 13th March, 2013, regarding rates of fees to be recovered from the users of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (liv) S.O. 2639(e) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
- (lv) S.O. 2550(e) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
- (lvi) S.O. 2862(e) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (lvii) S.O. 2648(e) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 56 (Varanasi-Sultanpur Section)  
in the State of Uttar Pradesh.

(Placed in Library, See No. LT 9050/15/13)

(2) A copy each of the following notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 861(e) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 8A and 65 to National Highway Authority of India.
- (ii) S.O. 863(e) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway Nos. 52 and 53 to National Highway Authority of India.
- (iii) S.O. 865(e) published in Gazette of India dated 1st April, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 to National Highway Authority of India.

(Placed in Library, See No. LT 9051/15/13)

...(Interruptions)

**12.03 hrs**

#### LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

[English]

MADAM CHAIRMAN: The Committee on Absence of Members from the sittings of the House in their Ninth Report presented to the House on 3rd May, 2013 have recommended that leave of absence from the sittings of the House be granted to the following members as indicated in the Report:

1. Shri Y.S. Jagan Mohan Reddy
2. Shri Madhu Koda
3. Shri Dilip Singh Judev
4. Kumari Mausam Noor
5. Shri Vikrambhai Arjanbhai Madam
6. Shri C.M. Chang

Is it the pleasure of the House that leave as recommended by the Committee be granted? SEVERAL HON. MEMBERS: Yes.

MADAM CHAIRMAN: Leave is granted. The Members will be informed accordingly.

...(Interruptions)

**12.03 ½ hrs**

#### INDIAN PARLIAMENTARY DELEGATION AT 127TH ASSEMBLY OF INTER-PARLIAMENTARY UNION

##### Report

[English]

SECRETARY-GENERAL: I beg to lay on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 127th Assembly of the Inter-Parliamentary Union held at Quebec City (Canada) from 21 to 26 October, 2012.

...(Interruptions)

**12.03 ¾ hrs.**

#### STANDING COMMITTEE ON INFORMATION TECHNOLOGY

##### 47th Report

[English]

RAO INDERJIT SINGH (Gurgaon): I beg to present the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Information Technology (2012-13) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.

**12.04 hrs**

#### STANDING COMMITTEE ON LABOUR

##### 37th Report

[Translation]

SHRI DARA SINGH CHAUHAN (Ghosi): Madam, I beg to present the 37th Report (Hindi and English versions) of the Standing Committee on Labour on the subject "Welfare of Legal heirs of the deceased employees of Rourkela steel plant- a case study."

12.04 ½ hrs.

STANDING COMMITTEE ON CHEMICALS AND  
FERTILIZERS*Statements**[English]*

SHRI GOPINATH MUNDE (Beed): I beg to present the following Action Taken Statements (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on the observations/recommendations contained in the 30th Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 25th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Action Taken Statement on the observations/recommendations contained in the 31st Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 26th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Action Taken Statement on the observations/recommendations contained in the 32nd Report (15th Lok Sabha) of the Standing Committee on Chemicals and Fertilizers on Action Taken on the 27th Report (15th Lok Sabha) of the Committee on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

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...(Interruptions)

12.05 hrs

## STATEMENTS BY MINISTERS

- (i) (a) **Status of implementation of the recommendations contained in the 96th Report of the Standing Committee on Commerce on Action Taken by the Government on observations/**

**recommendations contained in the 93rd Report of the Committee on Demands for Grants (2010-11), pertaining to the Department of Commerce, Ministry of Commerce and Industry\***

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations contained in the 96 Report of Standing Committee on Commerce. The Department Related Parliamentary Standing Committee on Commerce in its 100th Report on Detailed Demands for Grants 2012-13 has made 40 recommendations/observations. Action taken replies on 3 recommendations/ observations accepted by the Standing Committee, on 22 recommendations/ observations convinced the Committee and it does not want to pursue further, 5 recommendations/observations not accepted by the Committee and final action taken replies on 10 recommendations/observations are awaited. A copy of the implementation report is also laid on the Table.

...(Interruptions)

- (b) **Status of implementation of the recommendations contained in the 100th report of Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Commerce, Ministry of Commerce and Industry\***

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations/observations contained in the 100th Report of Standing Committee on Commerce.

The Department Related Parliamentary Standing Committee on Commerce in its 96 Report on Action Taken by Government on the observations/recommendations of the Committee contained in the Ninety Third Report of Department related Parliamentary Standing Committee on Commerce on Detailed Demands for Grants 2010-11 has

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\* Laid on the Table and also placed in Library, See No. LT 9052/15/13.

\* Laid on the Table and also placed in Library, See No. LT 9053/15/13.

made 24 further recommendations/observations. Out of total 24 observations/ recommendations, Action on 15 recommendations/ observations has been completed, Action on 2 recommendation/ observation is not required and Action on 7 recommendations/observations has been under consideration. A copy of the implementation report is also laid on the Table.

\_\_\_\_\_  
...(Interruptions)

**12.06 hrs**

**(ii) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Defence on 'Performance of Coast Guard Organization, pertaining to the Ministry of Defence'**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam Chairman, I beg to lay the statement on the status of implementation of the recommendations/observations contained in 13th Report of the Standing Committee on Defence (15th Lok Sabha) in pursuance of the direction 73A of the hon. Speaker *vide* Lok Sabha Bulletin - Part II dated September 01, 2004.

The 13th Report of the Standing Committee on Defence (15th Lok Sabha) relates to 'Performance of Coast Guard Organization'. The 13th Report was presented to Lok Sabha on 08.12.2011.

Action Taken Statements on the recommendations/ observations contained in the 13th Report were sent to the Standing Committee on Defence on 10.4.2012.

The present status of implementation of various recommendations made by the Committee in their 13th report is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

\_\_\_\_\_  
...(Interruptions)

\* Laid on the Table and also placed in Library, See No. LT 9054/15/13.

**12.06½ hrs.**

**NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2013\***

[English]

MADAM CHAIRMAN: Now, Item No. 16.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981.

MADAM CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981."

\_\_\_\_\_  
...(Interruptions)

MADAM CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

**12.07 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(MR. DEPUTY-SPEAKER *in the Chair*) ...

\_\_\_\_\_  
(Interruptions)

**14.0 ½ hrs.**

**NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (AMENDMENT) BILL, 2013-  
CONTD.**

[English]

MR. DEPUTY-SPEAKER: Item No. 16. Shri Basu Deb Acharya

\_\_\_\_\_  
...(Interruptions)

\* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 06.05.2013

**14.0 ½ hrs**

*At this stage, Shri Ganesh Singh, Shri Yashvir Singh, Shrimati Harsimrat Kaur Badal, Dr. Ram Chandra Dome, Shri Narahari Mahato, Shri C. Rajendran and some other hon. Members came and stood on the floor near the Table.*

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Bank for Agriculture and Rural Development Act, 1981."

*The motion was adopted.*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I introduce\* the Bill.

*...(Interruptions)*

**14.01 hrs****MATTERS UNDER RULE 377\***

*[English]*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table of the House immediately as per practice.

**(i) Need to establish an institute for research on sheep at Kathlapur mandal of Karimnagar district in Andhra Pradesh**

SHRI PONNAM PRABHAKAR (Karimnagar): The Sheep husbandry plays an important role in the economic sustenance, livelihood and security of poor farmers in harsh climatic zones of the country, especially in regions like Telangana of Andhra Pradesh.

Andhra Pradesh is well known for two important breeds of Sheep viz. Deccani and Nellore. Deccani is one of the best dual purpose breeds. Nellore breed of sheep is the tallest Indian sheep breed and is known as the best mutton breed. Till now, the research on sheep and goat has been confined to the breeds of sheep and goat in the northern parts of the country, through Central Sheep and Wool Research Institute (CSWRI) Bikaner and Central Institute for Research on Goats (CIRG) Makhdoom, Mathura. There is a

\* Introduced with the recommendation of the President.

\* Treated as laid on the Table.

need to focus on research to improve the productivity of Sheep in Southern India, where the gap between demand and supply of mutton is very high, and hence there is great scope for improvement. My Karimnagar Parliamentary constituency is the breeding tract for Deccani sheep and of late it has been observed that farmers are inclined to introduce Nellore breed into this breeding tract for further improvement. Sufficient land is available at Kathlapur Mandal of my Constituency, which is nearer College of Veterinary Science, Korutla and 180 Kms away from Hyderabad. This place is very much suitable to establish national level research station for Sheep or a southern regional station of CSWRI.

Therefore, I request the Hon'ble Minister for Agriculture, to kindly consider the proposal to establish national level research station for sheep at Kathlapur Mandal of Karimnagar district., Andhra Pradesh.

**(ii) Need to take welfare measures for development of fishing community in Warangal district, Andhra Pradesh**

SHRI RAJAJIAH SIRICILLA (Warangal): I would like to draw the attention of the Government regarding the problems being faced by fishing community in Warangal District, Andhra Pradesh.

In this regard, I would like to state that the fishing community have no proper infrastructure facilities such as dry fish platforms, cold storage, mini ice plant, community resource centres, etc. Proper connectivity from sea-shore to carry fish products should be improved. Proper facilities should be provided for boat repairs, engine repairs, provision of high speed diesel HSD oil etc. Investment should be increased for catching fish and fish products. But they lack post-harvesting technology thereby incurring heavy losses in this risky profession. In villages, community economy is affected due to loss of fishing assets during cyclone and rainy season. Insurance of fishing assets is the need of the hour. The people of this community who are engaged with salt farming are also facing problems in their primary livelihood. They are lacking shelters, drinking water at salt production sites, ownership of land etc. The Government is charging high industrial power tariff. This should be lowered immediately. There is no credit facility for salt farming from banks and other financial institutions. There should be a provision of budget to address issues of salt farming with a view to further the interests and welfare of this community. Permanent residential houses should be allotted in villages to the fishing community particularly who are below the poverty line.

Therefore, I request the Hon'ble Minister for Agriculture to take steps to improve social status of this fishing community by increasing reservation percentage in proportionate to their population for their overall welfare.

**(iii) Need to stakes all necessary measures for withdrawal of Chinese troops from Indian territory.**

[Translation]

SHRI SAJJAN VERMA (Dewas): Massive of infiltration in Indian territory is being done by China for the last three years and the Chinese army have set up their posts by entering several kilometers inside Indian territory and the Chinese airforce aircraft and helicopters are engaged in espionage by entering 100 kilometer into Indian territory. My request to the Central Government is that Indian army should be ordered to take strict military action immediately for giving them a befitting reply and India should break all trade and industrial relations with China and impose a ban on all the States including Madhya Pradesh to immediately cancel all the agreements entered into with Chinese industrialists for setting up of industries in their respective States.

**(iv) Need to construct roads linking villages with cities and towns in Vidarbha region particularly in Wardha Parliamentary Constituency, Maharashtra.**

SHRI DATTA MEGHE (Wardha): I would like to draw the attention of the Government to the fact that I have been putting the demands of construction of some roads in Vidarbha and my Parliamentary Constituency Wardha (Maharashtra) for the last three years continuously, but not a single demand has yet been fulfilled.

There are many big towns in my electoral areas like Wardha, Hinganghat, Chandur (Railway), Pulgaon and Dhamangaon, where all the trains passes from East to West and South to North. But after deboarding trains the connecting roads to villages are not available. Some roads, however, have been constructed under Pradhan Mantri Gram Sadak Yojana, but these are insufficient. Wardha district has been the land of action of Mahatma Gandhi and Vinoba Bhawe ji. But due to lack of sufficient facility of transport this district is very backward. Maharashtra Government have submitted a list of 350 small big roads under Central Road Fund in 2010-11 and I myself have written letters to the Minister and met him personally, but not a single work has been completed. So, there is dissatisfaction among the people of my electoral area and the local representatives.

I myself have but this demand twice before the Minister, but no action has been taken. I hope that you will issue instructions for early completion of the roads connecting villages.

**(v) Need to include Bharatpur district in Rajasthan in Braj tourist circuit**

SHRI RATAN SINGH (Bharatpur): My Parliamentary Constituency Bharatpur is the Eastern Gate of Rajasthan. Many pilgrim places built in ancient times and in dwapar era and the religious signs of the plays and spectacles of Lord Krishna's in Bharatpur attracting the devotees and tourists even today. World famous heritage and National Bird Sanctuary are situated here. The domestic and foreign tourists coming to Agra certainly visit this sanctuary to watch the birds. Bharatpur, Deeg, Bayana, Vair forts and other important places and heritage sites are situated there. Popular rulers of Sujanganga- Bharatpur had constructed a fort in Bharatpur, Jal mahal and a fort in Sujanganga-Deeg, a fort in Bayana, a fort and flower garden in Vair which are world famous heritages. These buildings are famous for their exceptional architecture and importance. The fort of Bayana was built by the then ruler Banasur in Dwapar era which is still stands there with special identity alongwith Usha mandir. But these forts are not being maintained properly. Special flower garden is developed on 40 beegha land in these forts, where distinctive fountains are working. The famous Khanwa Maidan in this fort, still exist there as historical heritage where Rana Sanga and Babar had fought an historically important war. The historic heritage, baradari and pond of emperor Akbar the Great are also situated there. The Brij Chaurasi Kos Prikrama is also there in this district, and Bharatpur has been rejoicing the plays and speatacles of Lord Krishna. The Shri Giriraj Maharaj Parikrama Marg is also situated in Deeg tehsil of this district. I am glad to tell that UNESCO had selected Bharatpur as a network of city four years ago.

I request the Government that Bharatpur should be declared a tourist Braj circuit district on the basis the above facts.

**(vi) Need to provide a first class AC coach in Latur Express running between Latur and Mumbai in Maharashtra.**

SHRI JAYWANT GANGARAM AWALE (Latur): In Latur Express (Latur-Mumbai) about 20 MLAS, MP's travel among common passengers. Latur is the well known in Maharashtra in the sector of education, industry and trade. The number of first class AC travelers is more in this train. So there is need to attach a first class AC coach in this train.

Similarly, an additional second class AC coach was attached to this train, which was proving beneficial for the common man. Now, a separate first class AC coach is needed to be attached in Latur Express. I hope that this demand will be fulfilled at the earliest.

**(vii) Need to include Jats in the Central list of OBCs**

[English]

SHRIMATI SHRUTI CHOUDHRY (Bhiwani-Mahendragarh): I would like to draw the kind attention of the House regarding inclusion of Jat community in the Central List of OBCs, irrespective of religion, region i.e. Hindu, Muslim and Sikh in the country.

It is well-known that this community is struggling for this purpose for the past few years. Jats are a very hardworking community that have fought with great bravery and made supreme sacrifices for the country in pre and post Independence history of our country. The community contributed a lot and continues to do so by bringing laurels to the Nation while serving in large numbers in our Defence and Para-military Forces. Jat athletes especially from Haryana have excelled in various National and International sports bringing innumerable accolades to the nation. An agrarian community, the contribution of its farmers to the country has been immense. However, this community remains a socially, educationally and economically, backward section as 95% of their population live in the rural areas, where the standard of education is not yet up to the desired level. As a result, they continue to depend on farming as a means of livelihood with most of the farmers under serious debt due to reduction in land holdings for many reasons such as breaking up of joint family systems and increase of population etc. These social and economic pressures have had a detrimental impact on the progress of the community which has been unable to keep pace with our modern times. Hence, there is a dire need of extension of OBC status to the Jat Community at the Central and State levels from the social justice point of view. Jats have been included in OBC list of State. Jats of Rajasthan are included in OBC list at Central level, but, two districts namely Bharatpur and Dhoipur have been excluded from this list and similarly, Jats of U.P., Uttarakhand, Delhi, Himachal Pradesh, Gujarat, Bihar and M.P have been included in the State List of OBC, but have not been considered for the Central List. Govt. of Haryana has already taken a decision in-principle for giving a "Special Backward Caste" status to Jats, but the same has not been done at the central level.

Hence, I would like to humbly urge upon the Hon'ble Minister for Social Justice & Empowerment, to take necessary action in the matter and deliver justice to the community by its inclusion in the Central List of OBCs.

**(viii) Need to expedite setting up of model schools in blocks under Sheohar, Sitamarhi and East Champaran districts of Bihar.**

[Translation]

SHRIMATI RAMA DEVI (Sheohar): The Government of India had resolved to open a model school in every block in the State of Bihar for improvement of education. Under it, a three storey building was to be constructed in the state of the art manner with sufficient class rooms a library and a laboratory and a sports court. It was a very positive initiative taken by the Government for education in a State like Bihar. We had all welcomed it. No doubt, with setting up of these schools, talented students would have benefitted very much. Previously also, I had sought information in this regard by writing a letter to hon. Minister of this Department. He replied under my parliamentary constituency Sheohar, 3 blocks of the district have been included in this scheme. With this, 3 blocks of Sheohar district, 11 blocks of Sitamadhi district and 26 blocks of East Champaran district have also been included in this scheme. Besides, the money has been released for the construction of Model High School in 3 blocks of Sheohar district, 2 blocks of

Sitamadhi district and 3 blocks of East Champaran district. But I am very surprised to tell that no satisfactory work has since been done on such an ambitious scheme. As a result the hope cherished by the poor people of these backward districts has started fading away.

Thus, it is requested to the Government that this scheme should be started as soon as possible for the construction of Model High Schools in the blocks selected in Sheohar, Sitamadhi and East Champaran districts of my Parliamentary Constituency, Sheohar.

**(ix) Need to expedite the matter relating to use of Gujarati language in the proceedings of Hon'ble High Court of Gujarat**

[English]

SHRI HARIN PATHAK (Ahmedabad East): A proposal to authorize use of Gujarati language in the proceedings of the Hon'ble High Court of Gujarat duly approved was submitted to Her Excellency, Governor of Gujarat on 09/5/2011. Her Excellency, Governor of Gujarat had forwarded the proposal for consideration and approval to the Government of India to obtain consent of Hon'ble President of India at the earliest which is still pending. In this regard, it is also brought to the kind notice that several States in the country like Bihar, Madhya Pradesh, Uttar Pradesh and Rajasthan have already received authorization for use of

Hindi language in the proceedings of their respective High Courts. The use of official language of the Gujarat State i.e. Gujarati in the proceedings of the High Court would increase active participation, understanding of the people at large in the judicial process and they will be able to redress their grievances in the language with which they are conversant. I, therefore, request the Hon'ble Prime Minister to expedite this matter.

**(x) Need to accord approval for four laning of N.H. 75 in Satna Parliamentary Constituency, Madhya Pradesh**

*[Translation]*

SHRI GANESH SINGH (Satna): I would like to draw the attention of Union Minister of Road Transport and Highways towards national highway No. 75 in Madhya Pradesh. National Highway No. 75 passes through my Lok Sabha Constituency, Satna. The Central Government has principally agreed to the proposal of making it of four lanes. It's all formalities, bidding and award has since been completed. Public- Private Partnership Evaluation Committee had approved the proposal of four lanes road from Satna bypass to Bela on 10th August, 2011 in PPP model, and even after elapse of three years, construction work has not been started so far. During these three years, the land rate has also increased there and as a result award price has also increased. The Ministry had sought explanation from Madhya Pradesh Development Corporation Limited after increase in the award expenditure for construction of four lanes on National Highway No. 75. They have sent their reply through their letter of dated 19th March, 2013 and 15th April, 2013.

I demand from the Government that final approval may be given without any further delay.

**(xi) Need to ensure adherence to powers and functions conferred to National Green Tribunal as per National Green Tribunal Act, 2010**

*[English]*

SHRI NEERAJ SHEKHAR (Ballia): National Green Tribunal was set up by the National Green Tribunal Act 2010. National Green Tribunal Act 2010 does not provide suo motto powers to National Green Tribunal, but presently NGT is using this power although it has not been conferred to it by the Act.

National Green Tribunal has issued notices for closure of 24 industries in Ghaziabad district alone in Uttar Pradesh without giving these industries any notice and any

opportunity to be heard. This has detrimental effects on industrial growth of states like UP. Even notices have been served to 275 industries in Ghaziabad district to those industries, which are not causing any type of pollution in the areas where they are located. Pollution Control Board has categorically stated that 251 out of these 275 industries are not polluting but in spite of these facts National Green Tribunal is working arbitrarily causing adverse effects on industrial growth of states like Uttar Pradesh.

Further, under National Green Tribunal Act 2010 no power has been conferred to it for closure of industries but it is using it. This is very serious issue and it has detrimental effects on growth of backward states like UP.

Therefore, intervention from Government is sought in this regard and NGT may be given directions to adhere to the powers and functions conferred by the said Act and an enquiry may be initiated to ascertain under what circumstances NGT has issued closure orders and notices to industries which have not been found guilty.

**(xii) Need to upgrade Uttar Pradesh State Highway No. 5 into a National Highway**

SHRI DHANANJAY SINGH (Jaunpur): The U.P State Highway No. 5 is an important highway joining India and Nepal and connects the Lumbini region in Nepal to my constituency, Jaunpur in Uttar Pradesh. Lumbini is the birthplace of Lord Buddha and is therefore considered as a sacred place of pilgrimage. Many people visiting Lumbini from my constituency have to travel by the State Highway No. 5. Also, this Highway joins several other cities in Uttar Pradesh such as Mirzapur, Akbarpur, Robertganj etc. to Jaunpur.

However, the condition of the highway is not in good shape and it is full of pot-holes. I, therefore, urge the Government to develop this important State Highway into a National Highway. This will accord it more attention leading to the much-needed repairs and proper maintenance.

**(xiii) Need to conduct departmental examination for promotion of employees in TRD Department in Dhanbad Division under East Central Railways.**

*[Translation]*

SHRI MAHESHWAR HAZARI (Samastipur): There is a huge network of railway transport in the country and every employee of the railway is giving his contributing in one form or the other in it's operation and the result of which is very gratifying.



I would like to bring to the notice that in the Dhanbad division of East Central Railway 25 per cent departmental examination have not been conducted in the TRD department so far, due to which selection of employees eligible for promotion is not happening. Because of this delay, uncertainty is prevails among employees there.

At the same time, the employees fear that appointments might be made on compassionate ground and under RRB on those posts on which the present employees will be posted after their promotion.

I demand that the Ministry of Railways should conduct the pending examination lying pending for promotion in the TRD Department in Dhanbad Division of East Central Railway and promote the eligible employees.

**(xiv) Regarding death of Sarabjit Singh, the Indian Prisoner in Lahore jail in Pakistan**

[English]

PROF. SAUGATA ROY (Dum Dum): Sarabjit Singh, an Indian prisoner in Lahore jail, Pakistan died on 1st May, 2013. He was serving a life sentence. He was attacked by other prisoners of the jail a few days ago and went into a coma. His dead body was brought to India on 2nd May, 2013. This was a question of failure of the Indian Government in (i) not being able to secure release of Sarabjit Singh (2) not being able to arrange proper treatment for him. There is outrage in the country over the violent death of Sarabjit. The Government must ensure that there should not be any recurrence of such incidents.

**(xv) Need to introduce a train bound for Salem, Erode and Chennai via Morrappur and Bommidi in Dharmapuri Parliamentary constituency especially between 9 am. and 4.30 pm.**

SHRI R. THAMARASELVAN (Dharmapuri): I would like to bring to the notice of the Hon'ble Railway Minister that there are no trains available between 9:00 am and 4.30 p.m. for the people of Salem, Erode and Chennai from Morappur and Bommidi in my parliamentary constituency Dharmapuri, Tamil Nadu. Because of non-availability of train during this time, the students, labourers businessmen and agriculturists, etc. are facing hardships and they have to depend upon other mode of conveyance which is uneconomical as well as uncomfortable. These two places have huge population and mobility of people from these places are quite high because of dependence on cities like Erode, Salem, Chennai, etc. as well as to move on to other parts of the country. People have been demanding for a train at least during day time as specified above and have

staged many protests in the past. They have also been demanding stoppage for Trivandrum Express (12695/12696) at Morappur and Bommidi. Therefore, I urge upon the Hon'ble Minister to introduce a train bound for Salem, Erode and Chennai via Morappur and Bommidi between 9:00 a.m. and 4.30 p.m. as well as to give a stoppage for Trivandrum Express (12695/12696) at Morappur and Bommidi at the earliest in public interest.

**(xvi) Need to undertake immediate necessary measures to provide relief to the drought affected Palakkad district in Kerala**

SHRI P.K. BIJU (Alathur): Palakkad district in Kerala is facing one of the worst droughts in its history. Many parts of the district, particularly areas in Chittur taluk, are facing severe drinking water shortage. With dams and water bodies, including rivers such as the Bharathapuzha and Bhavani drying up, people are facing severe shortage of drinking water. The average temperature has crossed 40 degrees Celsius. There has been no rain in the district in the last four months has compounded the problem. Water level has gone down in the Malampuzha, Walayar, Chulliyar, Meenkara, and Pothundy reservoirs. Crops in 859 hectares were destroyed and another 4,822 hectares are facing drought-like situation. Paddy cultivation in the areas serviced by the Malampuzha and Pothundy irrigation projects had been affected badly. Till now loss to agriculture amounting to Rs. 68.23 crores has been estimated and the loss of paddy itself amounts to Rs. 31.42 crores. The State was to get 7.25 tmc ft water from the Parambikulam Aliyar Project (PAP). But Tamil Nadu has released only 4.91 tmc feet water till February 28, 2013. Because of the non-availability of PAP share of water; the farmers are not able to begin farming activities for the second crop of paddy. Many parts of the district, particularly areas in Chittur taluk, are facing severe drinking water shortage.

I urge the Government to provide free seeds and fertiliser and other related facilities to the farmers for their next cropping. Free ration should be delivered immediately to the drought hit farmers. The crops of the farmers should be insured at the earliest. Also, steps should be taken for expeditious completion of drinking water and irrigation projects in the district.

**(xvii) Need to release the share of Central Government for the revival of Cooperative Banks in Uttar Pradesh**

[Translation]

SHRI JAYANT CHAUDHARY (Mathura): According to the recommendations of Prof. A. Vaidyanathan working

*Relating to Allocation and Pricing of Telecom  
Licences and Spectrum*

group set up for the revival of Cooperative Banks a MOU was signed by the Central Government and the Government of Uttar Pradesh on 18.12.2006 under which Central Government had to release an amount of 922.28 crore rupees and the State Government had to release 538 crore rupees. But the amount which was to be released by the Central Government has not been released so far. As a result Indian Reserve Bank India has not given the license of banking trade to 16 cooperative banks because of not fulfilling the yardsticks and imposed a ban on 09th May, 2012 to receive the deposits. In order to help these 16 district Cooperative Banks were out of the crisis, financial assistance of 1460.28 crore rupees is needed.

The existence of these banks is in danger due to not releasing of money and thus livelihood of employees working in the banks is in distress. Fertilisers- seeds and loan is made available to the farmers through these banks. Thus, there will be more loss to farmers by closing of these banks.

Therefore, the desired money should be got released from the Central and State Government to all the 16 district cooperative banks of the State at the earliest.

**(xviii) Need to take immediate steps for removal of Gurgaon Toll Plaza to facilitate smooth and hassle-free journey to the commuters**

*[English]*

SHRI KULDEEP BISHNOI (Hisar): Due to inefficient Toll-tax collection system, faulty toll plan and lack of traffic incident management system, the concessionaire / operator of Gurgaon Toll Plaza has totally failed to operate the Toll Plaza. The concessionaire has already recovered their investments and profits as per the norms about number of vehicles fixed in the tender. At present it is collecting toll illegally and violating the terms of agreement because it has already collected toll for the excess number of vehicles than as provided in the terms of the agreement. There are long traffic jams at this toll plaza 24 hours everyday. Moreover, invaluable time of commuters, especially of Gurgaon residents, is being wasted leading to missing of appointments, exams, flights, trains etc. The residents of Gurgaon are agitating and organising dharna for a long time for removal of this toll plaza due to lot of inconvenience being caused to them on daily basis. This toll plaza has negated the very purpose of facilitating free traffic and quick access to the Capital.

I urge upon the Government to take immediate steps for removal of this toll plaza at the earliest in order to facilitate smooth and hassle free travel on this express way

especially for the residents of Gurgaon and the people living in its periphery.

*...(Interruptions)*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

**14.01 hrs**

*The Lok Sabha then adjourned till Fifteen of the Clock.*

**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

*(DR. GIRIJA VYAS in the Chair)*

**MOTION RE: JOINT COMMITTEE TO EXAMINE  
MATTERS RELATING TO ALLOCATION AND  
PRICING OF TELECOM LICENCES AND  
SPECTRUM – EXTENSION OF TIME**

*[English]*

MADAM CHAIRMAN: The House shall now take up Supplementary List of Business. Shri P.C. Chacko to move the motion.

SHRI P.C. CHACKO (Thrissur): I beg to move:

"That this House do extend upto the last day of the Monsoon Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

MADAM CHAIRMAN: The question is:

"That this House do extend upto the last day of the Monsoon Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum."

*The motion was adopted.*

*... (Interruptions)*

**15.01 hrs.**

*At this stage, Shri Ganesh Singh, Shrimati Harsimrat Kaur Badal, Dr. Ramchander Dome, Shri Neeraj Shekhar, Shri S. Semmalai, Dr. Prasanna Kumar Patasani and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

**15. 01 ½ hrs****NATIONAL FOOD SECURITY BILL, 2011 – CONTD.***[English]*

MADAM CHAIRMAN: The House shall now take up further consideration of the motion moved by Prof. K.V. Thomas on the 2nd May, 2013. The Minister may initiate the debate.

*...(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I rise to place the National Food Security Bill, 2011 for further consideration and passing by this august House. I also hereby place the motion for official amendments to this Bill before this House for consideration and passage. *...(Interruptions)*

As all the esteemed members present here know, UPA Government is committed to provide food security to the people of India. The President of India in her address to the Joint Session of Parliament on 4th June, 2009, inter alia, announced that a new Act - the National Food Security Act - will be enacted to provide a statutory basis for a framework which assures food security for all. *...(Interruptions)*

Accordingly, the National Food Security Bill was introduced in the Lok Sabha on 22nd December, 2011 to address the issue of food security in a comprehensive manner, by adopting a life cycle approach. The Bill was introduced after a wide-ranging consultation with various stakeholders. *...(Interruptions)*

After introduction, the Bill was referred to the Standing Committee on Food, Consumer Affairs and Public Distribution, who interacted with other Central Ministries/Departments, various other organisations and individuals and visited States/UTs and submitted its report to the Speaker, Lok Sabha on 17th January, 2013. The recommendations of the Standing Committee have been examined in consultation with concerned Central Ministries/Department and also with the Food Ministers and Food Secretaries of States/UT. *...(Interruptions)*

Based on the recommendations of the Standing Committee and views of various stakeholders thereon, the Government has decided to move certain amendments to the Bill. These amendments seek to make the framework of the proposed legislation simpler, provide more flexibility to States/UTs in its implementation and to address some of the concerns raised by them. *...(Interruptions)*

Main amendments to the Bill approved by the Cabinet are as under:

- i. Coverage and entitlement under Targeted Public Distribution System (TPDS): Instead of coverage of upto 75% of the rural population and upto 50% of the urban population under two categories of priority and general households with different entitlements and issue prices provided in the original Bill, there would be only one category of beneficiaries with uniform entitlement of 5 kg per person per month. *...(Interruptions)*
- ii. Protection of entitlements under Targeted Public Distribution System: The entitlements of Antyodaya Anna Yojana (AAY) households, which constitute poorest of the poor will, however, be protected at 35 kg per household per month, it is also proposed to accept the recommendation of the Committee to protect the existing allocation of foodgrains to the States/UTs, subject to it being restricted to average annual offtake during last three years (2009-10 to 2011-12). *...(Interruptions)*
- iii. State-wise coverage and identification of beneficiaries: Corresponding to coverage of 75%/50% of the rural/urban population at the all India level, State-wise coverage will be determined by the Planning Commission. *...(Interruptions)* The work of identification of eligible households is proposed to be left to the States/UTs, which may frame their own criteria or use the Socio Economic and Caste Census (SECC) data.
- iv. Subsidised Prices under TPDS and their revision: Uniform prices of Rs. 3/2/1 per kg for rice/wheat/coarse grains will be applicable to all eligible beneficiaries. It is proposed to fix these prices for the first three years of implementation of the Act, and thereafter link the same suitably to MSP. *...(Interruptions)*
- v. Cost of intra-State transportation & handling of food grains and FPS Dealers' margin: In order to address the concerns of States/UTs regarding additional financial burden, it is proposed that Central Government may provide assistance to States towards cost of intra-State transportation, handling of food grains and FPS Dealers' margin, for which norms will be devised. *...(Interruptions)*

vi. Maternity benefit: The original NFSB provides payment of maternity benefit to pregnant women and lactating mothers @ Rs.1000 per month for 6 months. In order to give operational flexibility in disbursement of the maternity benefit, and also to allow the scope for revision in future, it is proposed to entitle such women to payment of at least Rs.6000 in such installments as may be prescribed in the scheme to be formulated for the purpose. ... *(Interruptions)*

vii. Grievance Redressal Mechanism: It is proposed to allow States/UTs to use the existing machinery for District Grievance Redressal Officer (DGRO), State Food Commission, if they so desire, to save expenditure on establishment of new setup. ... *(Interruptions)*

At the coverage and entitlement now proposed, total estimated annual food grains requirement is 612.3 lakh tons and the corresponding estimated food subsidy for implementation of NFSB, at 2013-14 costs, is about Rs. 1,24,747 crore. When compared to the estimated food subsidy requirement under existing TPDS and Other Welfare Schemes, the additional food subsidy implication is about Rs. 23,800 crore per annum. Requirement for assistance to States for meeting the expenditure on Transportation, Handling and FPS Dealers' margin, etc., would be additional. ... *(Interruptions)*

The National Food Security Bill is a historic initiative for ensuring food security of the people. The Bill marks a paradigm shift in food security from welfare to a rights based approach. It seeks to address the issue of food security in a comprehensive manner, by adopting a life cycle approach. ... *(Interruptions)*

With these observations, I seek whole hearted support of the House for passing of this historic legislation. ... *(Interruptions)*

MADAM CHAIRMAN : Motion moved:

"That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto be taken into consideration."

...*(Interruptions)*

MADAM CHAIRMAN: Shri Sanjay Nirupam to speak.

...*(Interruptions)*

*[Translation]*

MADAM CHAIRMAN You go to your seat, because Bill is to be passed.

...*(Interruptions)*

SHRI SANJAY NIRUPAM (Mumbai North): Madam, ...*(Interruptions)* The country has got such an important Bill, such an important law since independence of the country. A large number of people on large scale in the country are living without food, suffering of malnutrition, living in poverty. There is an old saying that no curse is bigger than starvation and poverty... *(Interruptions)* In such a situation, our Government has brought National Food Security Bill. The poor people of the country will get cheap food under that law which will come into being through this Bill. 75 per cent people living in villages will get almost free food... *(Interruptions)* Starvation of more than half of the people living in cities, will be no more... *(Interruptions)* The way our colleagues in the Opposition are making noise, while such an important law is being framed, means that they have no sympathy with the people suffering from starvation and poverty... *(Interruptions)* They are not kind towards them. I welcome such an important Bill and expect from the House that this Bill should be passed and the law should be framed... *(Interruptions)*

Madam, the people of our country will get maize at the rate of one rupee per kilo... *(Interruptions)* Wheat two rupees kilo... *(Interruptions)* Rice three rupees kilo... *(Interruptions)* When people will get foodgrains at such a cheaper rate then it is certain that people will get relief...*(Interruptions)* Perhaps there is no such lack in the whole world... *(Interruptions)* There is no such system in the whole world ... *(Interruption)* we will distribute 6 crore tonnes foodgrains to poor people...*(Interruptions)* and will remove their starvation...*(Interruptions)* The Government is ready to give subsidy...*(Interruptions)* of about one lakh thirty five thousand crore rupees...*(Interruptions)*

MADAM CHAIRMAN: Take part in the Debate.

...*(Interruptions)*

SHRI SANJAY NIRUPAM: To help the poor... *(Interruptions)* to remove their starvation... *(Interruptions)* to bring happiness in the life of poor children... *(Interruptions)* Children suffering from malnutrition... *(Interruptions)* this law is being framed... *(Interruptions)*

I congratulate the Government...*(Interruptions)* Congratulate the UPA Chairperson, hon. Sonia Gandhi ji ...*(Interruptions)* congratulate our Prime Minister ...*(Interruptions)* congratulate the Minister of Food

...(Interruptions) that a Bill, which is very important and of very importance to poor people, is being passed.

[English]

SHRI DINESH TRIVEDI (Barrackpur): Madam Chairman, thank you for the opportunity to speak on this Bill. With your permission, if I am not able to complete my speech, I would like to lay it on the Table of the House.

At the outset, let me say that this is one of the most important piece of legislation after independence of India. As the world's second fastest growing economy, India suffers the ignominy of carrying one of the highest burdens of child malnutrition globally. Our hon. Prime Minister has rightly described it as a "national shame". It is in this context that I feel that the National Food Security Bill is not just crucial but it is imperative. I am, therefore, disappointed to note that such an important piece of legislation has been put on the backburner for so long after the intent to legislate as it was announced almost four years ago by the UPA-2 Government. I have a written speech and I would like to submit this on the Table of the House. This is one of the crucial Bills. It is unfortunate that we cannot debate this Bill.  
... (Interruptions)

We should debate this Bill because this will go to the poorest of the poor and this is very important piece of legislation. ... (Interruptions)

With your permission, I would like to lay rest of my written speech on the Table of the House.

\*...\* My view is that instead of drawing inspiration from the directive principles of our Constitution, the proposed NFSB takes us further away from the vision of the founding principles of our nation.

There are many positive aspects of the NFSB, most importantly, the fact that it introduces a series of entitlements across the lifecycle of almost every citizen in the country under a fairly comprehensive framework. The provisioning of maternity entitlements for all pregnant and nursing mothers in our country is another way of advancing the frontier of maternity rights. Yet, I must add that it falls way short of what is needed to eliminate the scourge of hunger and malnutrition and we are on the cusp of losing yet another opportunity to deal with the inequity and injustice that condemns millions of my fellow Indians to hunger and starvation.

My reservations about the NFSB in its present shape are summarized.

The gravest injustice that this legislation does is to children's right to food. Including just the supplementary nutrition component and not the other five services of the ICDS under the rights framework, is a half-hearted attempt to stall the inclusion of this crucial programme in the NFSB and make it more accountable. I would, therefore, urge that all the other services of the ICDS viz. referrals, immunization, nutrition and health education, pre-school and growth monitoring are also brought into the ambit of the Bill.

The most retrograde aspect of the legislation vis-a-vis children is the facilitation of the backdoor entry of contractors into the ICDS. This is being done by legislating that for each micro-nutrient, 50% of the Recommended Dietary Allowance (RDA) is met (Schedule 2), the Bill is ensuring that, contrary to current Supreme Court orders (2004,2006 in the PUCL vs. Union of India and Others). It would lead to the further commercialization of children's nutrition and vested private sector interest taking over the supplementary nutrition programme.

The National Advisory Council (NAC) had detailed chapters in their draft version of the NFSB which was forwarded by the UPA Chairperson to the Government on dealing with the needs of the destitute and most marginalized sections of our country including the urban homeless, people affected by starvation, out of school children etc. through destitute feeding programmes, community kitchens, emergency feeding programmes and so on. I am deeply saddened to note that all of these progressive parts of the NAC draft have been removed from the Bill that has now been listed in Parliament, even though they were included when the NFSB was tabled in December, 2011.

Similarly, the grievance redressal section of the NFSB, as drafted by the NAC has been whittled down and turned toothless by the Ministry of Food, Consumer Affairs and Public Distribution and reduced to a "jobs for the boys' programmes for retired and serving government officials.

I would now like to dwell on the most shocking aspect of this legislation. The *force majeure* section (52) of the NFSB 2011 reads:

*"This clause provides for Force Majeure. It provides that the Central Government, or as the case may be the State Governments, shall not be liable for any claim by persons belonging to the priority households or general households or other groups entitled under this Act for loss, damage, or compensation; whatsoever, arising out of failure of supply of foodgrains or meals when such failure of supply is due,*

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\*...\* This part of the speech was laid on the Table

*either directly or indirectly, to Force Majeure conditions, such as, war, flood, drought, fire, cyclone, earthquake or any act of God. "*

As you will see the legislation seeks to actively deny those most in need of food assistance, and those who are sure to die if these fundamental entitlements are not made available in case of such emergencies. If you permit me, I would like to draw an analogy here. This clause is akin to a Government stating that it is willing to provide medicines to everyone, expect when they fall ill!

The legislation seeks to reduce the entitlement of foodgrains of those families who are below the poverty line from the existing entitlement of 35kgs to 25 kgs per household per month. I would like to point out that based on Indian Council for Medical Research (ICMR) recommendations, a household with two working adults, two children and one old person, on an average requires 50 kgs of foodgrains per month. I would therefore urge that no reduction in quantity is allowed to pass though in the name of legislating the right to food.

India's agrarian crisis had led to more than a quarter of a million farmers committing suicide since 1996. This is a statistic that the National Crime Records Bureau (NCRB) has brought out and represents the largest wave of farmer suicides in recorded human history. Yet, the NFSB pays lip service to agriculture. I fail to understand why the Minimum Support Price Mechanism (MSP), which is a statutory guarantee, could not have been affirmed as a legal entitlement in the National Food Security Bill? How can India become food secure if 70% of its people who derive their sustenance from the farm sector remain insecure? If there was an opportunity for the Government to send a positive message to our farmers, it was the NFSB. If the Government had taken on board the various recommendations of the National Farmers Commission, chaired by Dr. M S Swaminathan, and made them integral to the NFSB, it would have led to dramatic change in the agrarian landscape of the country. Yet the Government has not missed a single opportunity to miss an opportunity!

Lastly, I would like to draw the Government's attention to the Chhattisgarh Food Security Act, 2012 (CFSA) that was passed by the State Assembly and is currently being implemented there. It takes care of most of the concerns that I listed above. I am hopeful that concerns of farmers will also be eventually added to the CFSA. I am hopeful that Parliament will be able to make the necessary amendments to the National Food Security Bill to make it progressive.

The NFSB is a historic opportunity that India cannot afford to miss. I write in this tone of anguish because I feel strongly that in so far as food security is concerned, we should all be able to rise above our political differences and take a bipartisan approach. India deserves better than what we are proposing to legislate. If we do not rise to the occasion, the political class will once again be letting down the millions of poor and marginalized people who have sent us to Parliament to represent them.\*....\*

*[Translation]*

DR. SANJEEV GANESH NAIK (Thane): I thank Hon. Madam Speaker and the Government (*Interruptions*) on behalf of my party NCP. I thank the UPA Chairperson Hon. Sonia Gandhi ji.... (*Interruptions*) respected Sharad Pawar ji, Minister of Agriculture.... (*Interruptions*) and the Government.... (*Interruptions*) India will be that first country to provide foodgrains to the common man at such low prices.... (*Interruptions*) for this reason, I would like to thank UPA-II for providing relief to the common man of this country so that... (*Interruptions*) after passing this Bill, people of all the States will get benefits in true sense (*Interruptions*) I request the Government (*Interruptions*) And the poor man will get relief from it.... (*Interruptions*)

I support this Bill on behalf of my party, NCP.... (*Interruptions*)

SHRI BHAKTA CHARAN DAS (Kalahandi): Madam Chairman, I support the Food Security Bill.... (*Interruptions*) This was the commitment of UPA Government... (*Interruptions*) It was in our manifesto in the election of 2009 ...(*Interruptions*) After much effort, The National Advisory Council under the leadership of our Chairperson Shrimati Sonia ji recommended to pass this Bill... (*Interruptions*) This Bill was also approved by the Economic Advisory Council of our Prime Minister Shri Manmohan Singh ji.... (*Interruptions*) This will provide food to the people of this country at cheap rates.... (*Interruptions*)

*[English]*

MADAM CHAIRMAN : The House stands adjourned to meet tomorrow on 7th May, 2013 at 11.00 a.m.

**15.16 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 7, 2013/Vaisakha 17, 1935 (Saka).*

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\*...\* This part of the speech was laid on the Table

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